

LOK SABHA DEBATES

(English Version)

Second Session
(Fourteenth Lok Sabha)



सत्यमेव जयते

Gazettes & Debates Unit
Parliament Library Building
Room No. FB-025
Block 'G'

Acc. No.....8.....

Dated.....24/3/05.....

(Vol. IV contains Nos. 21 to 24)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 50.00

EDITORIAL BOARD

G.C. Malhotra
Secretary-General
Lok Sabha

Anand B. Kulkarni
Joint Secretary

Sharda Prasad
Principal Chief Editor

Kiran Sahnii
Chief Editor

Parmesh Kumar Sharma
Senior Editor

Sarita Nagpal
Editor

[Original English Proceedings included in English Version and Original Hindi Proceedings included in Hindi Version will be treated as Authoritative and not the translation thereof.]

CONTENTS

[Fourteenth Series, Vol. IV, Second Session, 2004/1926 (Saka)]

No. 24, Thursday, August 26, 2004/Bhadrapada 4, 1926 (Saka)

SUBJECT	COLUMNS
MOTION RE : SUSPENSION OF QUESTION HOUR	2
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 442-461	3-49
Unstarred Question Nos. 4226-4455	50-365
PAPERS LAID ON THE TABLE	366-378 438-439
MESSAGES FROM RAJYA SABHA	378-380
COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTING OF THE HOUSE	
First Report	381
STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT	
One Hundred fifty-second Reports	381
STANDING COMMITTEE ON INDUSTRY	
One hundred forty-sixth to One hundred fifty-third Reports	381
STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS	
One Hundred Twenty-Eighth to One Hundred Thirty-First Reports	382
STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE	
First to Third Reports	383
STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE	
First and Second Reports	383
STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE	
Seventy-ninth to Eighty-second Reports	384
MOTION RE : SECOND REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS	387

MATTERS UNDER RULE 377

(i)	Need to include the Gujjar Community living in the forest areas of Uttaranchal in the list of Scheduled Tribes	Shri K.C. Singh 'Baba'	388
(ii)	Need to provide adequate funds for the construction of Rohtang Tunnel and a bypass at Manali, Himachal Pradesh	Shrimati Pratibha Singh	388
(iii)	Need to increase the recruitment quota of Himachal Pradesh in the Armed Forces	Prof. Chander Kumar ...	389
(iv)	Need to provide better rail linkages and facilities in Guntur Railway Division of Andhra Pradesh	Shri M. Raja Mohan Reddy	389
(v)	Need to have the Punjab Government's decision on water agreements reviewed with a view to avoid a water crisis in Rajasthan	Shri Ram Singh Kaswan	390
(vi)	Need to construct a bridge over river Chambal at Usaidghat	Shri Ashok Argal ...	391
(vii)	Need to review the decision to allow import of marble and dolomite with a view to protect the interest of people engaged in the domestic marble industry	Shri Dushyant Singh	391
(viii)	Need for electrification of Jaipur Railway line	Shri Girdhari Lal Bhargava ...	392
(ix)	Need to increase the Railway's share of the cost of construction of ROBs in West Bengal	Shri Santasri Chatterjee ...	392

SUBJECT	COLUMNS
(x) Need to set up an office of Army Recruitment Board at Allahabad, Uttar Pradesh Shri Atiq Ahamad ...	393
(xi) Need to provide funds to the Government of Bihar for reviving the Bihar State Seeds Corporation Shri Raghunath Jha	393
(xii) Need to sanction funds for setting up All-India Institute of Medical Sciences at Bhubaneswar, Orissa Dr. Prasanna Kumar Patasani ...	394
(xiii) Need to take steps to check the rise in price of yarn being used in the Powerloom Industry Shrimati Nivedita Mane ...	395
(xiv) Need to provide financial assistance to the Government of Andhra Pradesh for developing the infrastructure for 'Model Residential Schools' meant for the welfare of Tribals Shri B. Vinod Kumar ...	396
(xv) Need to discontinue the practice of charging testing fee from fireworks industries in Sivakasi, Tamil Nadu Shri A. Ravichandran	396
FINANCE (NO. 2) BILL, 2004	
Motion to Consider ...	398
Shri P. Chidambaram ...	398
Clauses 2 to 111 and 1 ...	398
Motion to Pass	398-438
VALEDICTORY REFERENCES	
Mr. Speaker ...	440
Dr. Manmohan Singh	446
NATIONAL SONG - Played	448

SUBJECT	COLUMNS
ANNEXURE-I	
Member-wise Index to Starred List of Questions	449-450
Member-wise Index to Unstarred List of Questions	... 451-460
ANNEXURE-II	
Member-wise Index to Starred List of Questions	461
Member-wise Index to Unstarred List of Questions	461-464

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Somnath Chatterjee

THE DEPUTY-SPEAKER

Shri Charnjit Singh Atwal

PANEL OF CHAIRMEN

Shri Pawan Kumar Bansal

Shri Giridhar Gamang

Shrimati Sumitra Mahajan

Shri Ajay Maken

Dr. Laxminarayan Pandey

Shri Balasaheb Vikhe Patil

Shri Varkala Radhakrishnan

Shri Arjun Sethi

Lt. Col. (Retd.) Manabendra Shah

Shri Devendra Prasad Yadav

SECRETARY-GENERAL

Shri G.C. Malhotra

LOK SABHA DEBATES

LOK SABHA

Thursday, August 26, 2004/Bhadrapada 4, 1926 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

(Interruptions)

SHRI RAMDAS BANDU ATHAWALE (Pandharpur) : Mr. Speaker, Sir, where the Members of Opposition are ?

SHRI RAGHUNATH JHA (Bettiah) : Mr. Speaker, Sir, it seems that the session is going to be adjourned sine die before scheduled date. In view of this, I would like to draw your attention towards the important issue which I had raised yesterday. . . .*(Interruptions)*. I am concluding it in a minute. Erstwhile Minister of Rural Development, Shri Venkiah Naidu, who is National President of BJP. . . .*(Interruptions)*.

MR. SPEAKER : Leave that.

SHRI RAGHUNATH JHA : The scam involves Rs. 300 crore whereas its file has been misplaced. . . .*(Interruptions)*.

[English]

MR. SPEAKER : I shall look into it.

(Interruptions)

MR. SPEAKER : Hon. Members, please take your seats. There is a notice of motion to be moved by Shri Ghulam Nabi Azad.

(Interruptions)

[Translation]

SHRI RAGHUNATH JHA : It should be got investigated by CBI. This scam should be got investigated by CBI.
(Interruptions)

MR. SPEAKER : It is alright, I have listened to you.

(Interruptions)

MR. SPEAKER : You have raised a point. I will look into it.

(Interruptions)

[English]

MR. SPEAKER : Please sit down. Please do not follow Shri Ramdas Athawale. This is not a happy occasion. Today we are going to dispose of a very important measure, namely, the Finance Bill. We all know certain developments are taking place. It is not good that the Opposition is not present here today. I would appeal to everybody in the Opposition to come and cooperate in the running of the House. I am not happy that the Opposition is absent. However, Shri Ghulam Nabi Azad is to move a motion.

(Interruptions)

[Translation]

MR. SPEAKER : You please sit down.

(Interruptions)

MR. SPEAKER : Whatever you have spoken has gone on record. It is not good.

(Interruptions)

[English]

MR. SPEAKER : This is not right. Please sit down. This is not a very happy occasion that we are passing the Finance Bill like this.

(Interruptions)

MR. SPEAKER : Nothing will be recorded.

*(Interruptions)**

11.03 hrs.

MOTION RE: SUSPENSION OF QUESTION HOUR

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : Sir, with your permission, I beg to move :

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering

*Not Recorded

of questions, in order to take up the essential Government Business.”

MR. SPEAKER : The question is :

“That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions, in order to take up the essential Government Business.”

The motion was adopted.

WRITTEN ANSWERS TO QUESTIONS

[English]

Meeting of Indo-Pak Cultural Secretaries

*442. SHRI RAJENDER KUMAR:
SHRI NAKUL DAS RAI :

Will the Minister of CULTURE be pleased to state :

- (a) whether the Culture Secretaries of India and Pakistan met in New Delhi recently;
- (b) if so, the issues discussed and the outcome thereof;
- (c) whether any MoU has been signed between the two countries; and
- (d) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Secretary (Culture) level talks between India and Pakistan on “Promotion of Friendly Exchanges in Various Fields” were held in New Delhi on August 3-4, 2004, within the framework of the Composite Dialogue. Both sides made wide-ranging proposals for promoting friendly exchanges and cooperation in the fields of art, culture, archaeology, education, science and technology, youth affairs and sports, media and tourism. Views were also exchanged on liberalizing the Visa regime and expanding the scope of the 1974 bilateral Protocol

on visits to Religious Shrines by increasing the number of pilgrims and shrines on both sides.

- (b) No, Sir.
- (c) Does not arise.

Quality of Food in Trains/Stations

*443. SHRI S.K. KHARVENTHAN :
SHRI SUBODH MOHITE :

Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Government is aware that the quality of food in trains and at railway stations has been deteriorating;
- (b) if so, the reasons therefor;
- (c) the details of complaints received in this regard during each of the last three years, till date, zone-wise;
- (d) the action taken by the Railways on each complaint, zone-wise;
- (e) whether any surprise checks are being conducted by any monitoring authority to check the quality of food items;
- (f) if so, the details thereof and the action taken against the culprits; and
- (g) the steps taken to improve the quality of food served in trains and at railways stations ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

- (b) Does not arise.
- (c) and (d) Details of complaints received and action taken by the Railways with regard to the quality of food in trains and at railway stations during 2001-2002, 2002-2003 and 2003-2004 zone-wise, are given in the Statement-I enclosed.
- (e) and (f) Yes, Sir. Details of surprise checks/ inspections conducted and action taken against the culprits during 2001-2002, 2002-2003 and 2003-2004 are given in the Statement-II enclosed.

(g) In order to achieve better customer satisfaction, to bring improvement in standard and quality of catering services in trains and at railway stations, railways have taken various steps viz. introduction of three-piece casserole packed meal in place of thali meals, introduction of eco-friendly packaging materials, supply of curd in kullars, ensuring quality of packaged drinking water, review of menu and services of Rajdhani/Shatabdi and other Mail/

Express/Superfast trains. Regular inspections/surprise checks are carried out at all levels to ensure quality in catering services. Special drives are organized from time to time. Complaints received are investigated and strict action taken against the defaulters. Moreover, Indian Railway Catering and Tourism Corporation Ltd. has been set up on Indian Railways to upgrade, professionalise and manage catering and hospitality services at stations and on trains.

Statement-I

Regarding Quality of Food in Trains/Stations

Number of Complaints and Action Taken on quality of food zone-wise on Indian Railways

S. No.	Railway	Year	No. of Complaints	No. of Cases in which action taken against culprits	No. of Complaints Not Substantiated
1	2	3	4	5	6
1.	Central	2001-02	297	208	89
		2002-03	188	158	30
		2003-04	120	65	55
2.	Eastern	2001-02	38	17	21
		2002-03	40	6	34
		2003-04	36	8	28
3.	Northern	2001-02	64	49	15
		2002-03	35	28	7
		2003-04	16	16	0
4.	North Eastern	2001-02	24	21	3
		2002-03	4	4	0
		2003-04	13	13	0
5.	Northeast Frontier	2001-02	9	9	0
		2002-03	4	4	0
		2003-04	0	0	0
6.	Southern	2001-02	178	42	136
		2002-03	298	71	227
		2003-04	213	31	182
7.	South Central	2001-02	104	65	39
		2002-03	87	65	22
		2003-04	86	31	55

1	2	3	4	5	6
8.	South Eastern	2001-02	44	31	13
		2002-03	43	21	22
		2003-04	70	20	50
9.	Western	2001-02	103	74	29
		2002-03	123	45	78
		2003-04	131	81	50
10.	East Central	2001-02	15	4	11
		2002-03	18	3	15
		2003-04	29	4	25
11.	East Coast	2001-02	36	17	19
		2002-03	30	9	21
		2003-04	9	7	2
12.	North Central	2001-02	105	53	52
		2002-03	27	18	9
		2003-04	23	12	11
13.	North Western	2001-02	23	14	9
		2002-03	25	17	8
		2003-04	26	15	11
14.	Southeast Central	2001-02	0	0	0
		2002-03	0	0	0
		2003-04	10	2	8
15.	South Western	2001-02	36	29	7
		2002-03	40	36	4
		2003-04	19	19	0
16.	West Central	2001-02	37	30	7
		2002-03	44	41	3
		2003-04	34	34	0
17.	IRCTC	2001-02	0	0	0
		2002-03	64	52	12
		2003-04	107	64	43
Grand Total		2001-02	1113	663	450
		2002-03	1070	578	492
		2003-04	942	422	520

Statement-II*Regarding Quality of Food in Trains/Stations*

Number of Surprise Checks/Inspections conducted and Action Taken on quality of food zone-wise on Indian Railways

S. No.	Railway	Year	No. of Surprise Checks/Inspections	No. of Cases in which action taken against culprits	No. of cases with no irregularities
1	2	3	4	5	6
1	Central	2001-02	363	261	102
		2002-03	312	222	90
		2003-04	256	21	235
2	Eastern	2001-02	33	9	24
		2002-03	39	13	26
		2003-04	44	6	38
3	Northern	2001-02	541	90	451
		2002-03	537	106	431
		2003-04	235	161	74
4	North Eastern	2001-02	116	8	108
		2002-03	103	2	101
		2003-04	199	82	117
5	Northeast Frontier	2001-02	193	56	137
		2002-03	204	42	162
		2003-04	239	42	197
6	Southern	2001-02	1880	384	1516
		2002-03	1139	232	907
		2003-04	855	369	486
7	South Central	2001-02	334	33	301
		2002-03	445	32	413
		2003-04	329	18	311
8	South Eastern	2001-02	107	31	76
		2002-03	162	43	119
		2003-04	109	44	65

1	2	3	4	5	6
9	Western	2001-02	1190	985	205
		2002-03	1131	941	190
		2003-04	1160	1070	90
10	East Central	2001-02	225	14	211
		2002-03	263	14	249
		2003-04	238	49	189
11	East Coast	2001-02	93	85	8
		2002-03	160	138	22
		2003-04	128	120	8
12	North Central	2001-02	215	49	166
		2002-03	233	57	176
		2003-04	119	33	86
13	North Western	2001-02	174	117	57
		2002-03	185	69	116
		2003-04	217	124	93
14	Southeast Central	2001-02	0	0	0
		2002-03	0	0	0
		2003-04	8	2	6
15	South Western	2001-02	335	142	193
		2002-03	342	187	155
		2003-04	372	187	185
16	West Central	2001-02	106	60	46
		2002-03	127	64	63
		2003-04	126	63	63
17	IRCTC	2001-02	27	13	14
		2002-03	154	77	77
		2003-04	262	90	172
Grand Total		2001-02	5932	2317	3615
		2002-03	5536	2239	3297
		2003-04	4896	2481	2415

[Translation]

Target Fixed for Oil Production

*444. SHRI SURESH CHANDEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the target fixed and achieved for domestic oil production through coastal and offshore drilling during the Ninth Five Year Plan;

(b) the targets fixed for the Tenth plan;

(c) the present position of availability of gas and oil in the country vis-a-vis requirement thereof; and

(d) the total funds required for extraction of oil from various sources by the end of the Eleventh Plan ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The targets set for production of crude oil by the National Oil Companies, viz., Oil and Natural Gas Corporation Limited (ONGC) and Oil India Limited (OIL) as well as the projection for crude oil production by Private companies/Joint Ventures (Pvt/JVs) during the 9th Five Year Plan period and the actual performance against them is given below :

[in Million Metric Tonnes (MMT)]

Company	Onshore		Offshore		Total	
	Target	Actual	Target	Actual	Target	Actual
ONGC	50.31	41.47	94.59	87.58	144.89	129.05
OIL	16.47	16.10	—	—	16.47	16.10
Pvt/JV	— *	0.36	— *	17.44	19.66 **	17.80

Note :

* No projection by Pvt/JVs was made for oil production from onshore and offshore areas separately.

** Projection for oil production in 9th Five Year Plan period for fields/blocks operated by Pvt/JVs in onshore and offshore areas was 19.46 MMT.

(b) The targets fixed for crude oil production by ONGC and OIL for 10th Five Year Plan are 130.025 MMT and 18.70 MMT, respectively. The projection for oil production as per the 10th Five Year Plan for fields/blocks operated by Pvt/JVs is 20.654 MMT.

(c) During 2003-04, the indigenous production of crude oil; was 33.373 MMT as against the total crude oil requirement of 118.678 MMT. The shortfall was met through import.

As regards natural gas, the production during 2003-04 was 87.32 Million Metric Standard Cubic Metres per day (MMSCMD) as against the demand of 155 MMSCMD projected in the 10th Plan document.

(d) The 11th Plan outlay for domestic Exploration and Production activities has not yet been formulated.

[English]

Setting up of Rural Building Centres

*445. SHRI VIJOY KRISHNA :

SHRI RAVI PRAKASH VERMA :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government has set up Rural Building Centres in various States;

(b) if so, the details thereof;

(c) the objectives of setting up of such centers;

(d) the number of proposals received and approved as on date, State-wise; and

(e) the details of funds provided for setting up of such centers in various States during each of the last three years, State-wise ?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) and (b) Yes, Sir. A list of Rural Building Centres (RBCs) approved by this Ministry upto 31st March 2004 is given in the Statement-I enclosed.

(c) The objective of setting up of Rural Building Centres (RBCs) was to disseminate information, technology transfer, skill upgradation through training and production of cost effective and environment friendly material components.

(d) A list showing the number of proposals for Rural Building Centres (RBCs) received so far and approved by the Ministry of Rural Development as on date is given in the Statement-II enclosed. However, the Scheme for setting up of Rural Building Centres (RBCs) has been discontinued from the current financial year.

(e) A List showing the details of funds provided for setting up of such Centres in various States during each of the last three years is given in the Statement-III enclosed.

Statement-I

RURAL BUILDING CENTRES

List of Rural Building Centres (RBCs) approved (as on date)

Sl. No.	Name of the States	Name of the RBCs which have been set up so far
1	2	3
1.	Andhra Pradesh	GREDS, (NGO), Anantpur
2.	Andhra Pradesh	Multipurpose Social Service Society (NGO), Cuddapah
3.	Andhra Pradesh	National Institute of Rural Development, Hyderabad
4.	Andhra Pradesh	AP State Housing Corporation Ltd., Nellore

1	2	3
5.	Andhra Pradesh	CARE (NGO), Prakasham
6.	Andhra Pradesh	APSHC Ltd., Rangareddy
7.	Andhra Pradesh	APSHC Ltd., West Godawari
8.	Andhra Pradesh	APSHC Ltd., Warangal
9.	Andhra Pradesh	APSHC Ltd., East Godavari
10.	Arunachal Pradesh	DRDA, Tawang
11.	Assam	Purba Hailakhandi Development Council (NGO), Hailakhandi
12.	Assam	Gram Vikas Parishad, Nagaon
13.	Assam	Barnarddi Gramaya Unnayan Sammitt, Nalbari
14.	Bihar	MIRENS (NGO), Makshudpur
15.	Bihar	REFRO, (NGO), Siwan
16.	Bihar	Shakti Mahila Vikas Swalambi Sahakari (NGO), Madhubani
17.	Bihar	Rajendra Institute of Education and Social Welfare (NGO), Sitamarhi
18.	Bihar	Abinav Pre Fab Industry (NGO), East Champaran
19.	Gujarat	Gujarat Mahila Housing Sewa Trust, Ahmedabad
20.	Gujarat	Jai Bharat Charitable Trust (NGO), Banaskantha
21.	Gujarat	Gujarat Rural Housing Board, Gandhinagar
22.	Gujarat	Shri Lakhtar Jalstoove Vikas Mandal (NGO), Jamnagar
23.	Gujarat	DRDA, Kutch
24.	Gujarat	Gujarat Rural Housing Board, Kutch
25.	Gujarat	Gujarat Rural Housing Board, Kutch

1	2	3
26. Gujarat	Kutch Mahila Vikas Sansthan (NGO) Khavada, Kutch	
27. Gujarat	Kutch Vikas Trust (NGO) Raidhanpur, Kutch	
28. Gujarat	Rural Agro and Development Society, Kutch	
29. Gujarat	International Rural Educational (NGO), Narmada	
30. Gujarat	Shri Vadhihar Niketan (NGO) Baspa, Patan	
31. Gujarat	DRDA, Surender Nagar	
32. Gujarat	Gujarat Rural Housing Board, Surendernagar	
33. Haryana	DRDA, Gurgaon	
34. Haryana	DRDA, Jhajjar	
35. Haryana	Chaubisi Vikas Sangh (NGO), Rohtak	
36. Himachal Pradesh	DRDA Bilaspur	
37. Himachal Pradesh	DRDA Hammirpur	
38. Himachal Pradesh	Dhauladhar Public Education Society (NGO), Kangra	
39. Himachal Pradesh	Society for Technology and Development, Mandi	
40. Jammu and Kashmir	Ecological Development Group (NGO), Ladhakh	
41. Jammu and Kashmir	DRDA Udhampur	
42. Jharkhand	DRDA, Hazaribag	
43. Karnataka	People Trust (NGO), Bangalore	
44. Karnataka	Chetna (NGO), Dharwad	
45. Karnataka	KRB Centre, Mandya	
46. Karnataka	Zila Panchayat, Mysore	

1	2	3
47. Karnataka	ZP Taluka Sagar, Simoga	
48. Karnataka	ZP Taluka Karwar, Uttar Kannada	
49. Madhya Pradesh	DRDA, Balaghat	
50. Madhya Pradesh	Jail Authority, Bhopal	
51. Madhya Pradesh	MP Awaas Vikas Sansthan, Bhopal	
52. Madhya Pradesh	National Centre for Human Settlements and Environment (NGO), Jhabua	
53. Madhya Pradesh	Basera Building Centre, Rajgarh	
54. Madhya Pradesh	Energy Environment and Development Society (NGO), Shivpuri	
55. Madhya Pradesh	Civil Engg. Technial Tech. Dev. Centre (NGO), Vidisha	
56. Maharashtra	Abhinav Abhiyantriki Stapatya Kendra (NGO), Pune	
57. Manipur	Rural Resources Development Organisation (NGO), Chandel	
58. Manipur	Cost Effective Building Technology Centre, Thoubal	
59. Nagaland	Association for Tribal Welfare Development (NGO), Makakchung	
60. Nagaland	T. Athrongba Sangtram PWD Sector Consumer Coop. Soci. Ltd. (NGO), Tuensang	
61. Orissa	Institute of Social Work and Action Research (NGO), Dhenkanal	
62. Orissa	ORHDC, Jagatsingpur	
63. Orissa	ORHDC, Kendrapara	
64. Orissa	ORHDC, Kendrapara	
65. Orissa	Mahatma Gandhi Khadi and Gramodaya Sammittee, Khurda	
66. Orissa	ORHDC, Khurda	
67. Orissa	ORHDC, Khurda	

1	2	3
68. Orissa	Orissa Cooperative Housing Corporation Ltd. (NGO), Puri	
69. Orissa	Self Employed Workers Association Kendra (NGO), Sundergarh	
70. Rajasthan	Indian Instt. of Rural Management (NGO), Jaipur	
71. Tamil Nadu	VHERDS (NGO), Kanchipuram	
72. Tamil Nadu	DRDA, Kanchipuram	
73. Tamil Nadu	Vivekanand Kendra (NGO), Kanyakumari	
74. Uttar Pradesh	Vasundhara Vikas Samittee (NGO), Bareilly	
75. Uttar Pradesh	Lal Bhadur Shastri Memorial Foundation (NGO), Bijnaur.	
76. Uttar Pradesh	Buniyad (NGO), Farrukhabad.	
77. Uttar Pradesh	Nav Takniki Evam Samigiri Kendra (NGO), Gautambudhanagar	
78. Uttar Pradesh	Sri Ganga Sanatan Dharmartha Trust (NGO), Ghaziabad	
79. Uttar Pradesh	Jan Manas Vikas Sansthan, Hardoi	
80. Uttar Pradesh	Sanklap Sewa Sansthan (NGO), Jalaun	
81. Uttaranchal	Kassar Trust (NGO), Bageshwar.	
82. Uttaranchal	Uttarakhand Building Centre Pvt. Ltd., Pauri	
83. Uttaranchal	Rural Areas Development Society (NGO), Tehri Garhawal	
84. West Bengal	Society for Trg. and Res. on Panchayat and Rural Development (NGO), Nadia	
85. West Bengal	West Bengal SC, ST Minority Welfare Association (NGO), Midnapur West	

Statement-II

List of Proposals received and approved for Rural Building Centres (RBCs) (as on date)

(in Numbers)

Sl. No.	Name of the States	Proposals received	Proposals approved
1	2	3	4
1.	Assam	8	3
2.	Andhra Pradesh	37	9
3.	Arunachal Pradesh	10	1
4.	Bihar	14	5
5.	Goa	1	0
6.	Gujarat	14	14
7.	Haryana	10	3
8.	Himachal Pradesh	8	4
9.	Jammu and Kashmir	4	2
10.	Jharkhand	1	1
11.	Karnataka	22	6
12.	Kerala	7	0
13.	Madhya Pradesh	23	7
14.	Maharashtra	28	1
15.	Manipur	13	2
16.	Mizoram	2	0
17.	Nagaland	13	2
18.	Orissa	35	9
19.	Punjab	2	0
20.	Rajasthan	23	1
21.	Tamil Nadu	13	3
22.	Uttar Pradesh	42	7
23.	Uttaranchal	13	3
24.	West Bengal	13	2

1	2	3	4
25. Tripura		1	0
26. Chhattisgarh		2	0
Total		359	85

Statement-III

Details of funds provided for setting up of Rural Building Centres (RBCs) in various States during each of the last three years.

(Rs. in lakhs)

Sl. No.	Name of the State	Year		
		2001-2002	2002-2003	2003-2004
1.	Andhra Pradesh	3.00	6.00	20.98
2.	Assam	—	12.00	6.00
3.	Bihar	3.00	14.00	12.00
4.	Karnataka	3.00	6.00	3.00
5.	Jammu and Kashmir	—	—	10.00
6.	Gujarat	69.00	21.60	10.76
7.	Haryana	—	12.00	2.40
8.	Himachal Pradesh	—	6.00	—
9.	Madhya Pradesh	—	17.20	23.00
10.	Orissa	—	18.00	24.00
11.	Rajasthan	—	6.00	—
12.	Tamil Nadu	—	12.00	6.00
13.	Manipur	—	6.00	12.00
14.	Nagaland	—	12.00	6.00
15.	Uttar Pradesh	—	12.00	24.00
16.	Uttaranchal	—	6.00	12.00
17.	West Bengal	—	6.00	6.00
18.	Arunachal Pradesh	—	—	6.00
Total		78.00	172.80	184.14

Farmers' Land Acquired by IOC/GAIL/ONGC

*446. SHRI V.K. THUMMAR :
SHRI RATILAL KALIDAS VARMA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total number of refineries in the country run by the IOC/GAIL/ONGC and other PSUs under Ministry of Petroleum and how much land of the farmers has been acquired by them;

(b) whether all such landless farmers have been provided any employment or rehabilitated;

(c) if so, the details thereof State-wise;

(d) if not, the reasons thereof; and

(e) the steps taken to rehabilitate remaining farmers ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (e) There are 17 Public Sector refineries operating in the country. Approximately 16097 acres of land have been acquired for setting up these refineries, as per details given in the Statement enclosed.

All land owners, including farmers, were provided compensation as per the Land Acquisition Act, 1894. In addition, as a rehabilitation measure, rehabilitation grants, training, self-employment, employment in the project etc. were also considered by the Public Sector Refineries for different projects.

Statement*Refinery wise details of Land Acquisition*

S. No.	Name	Land Acquired (in acres)
1	2	3
1.	Chennai Petroleum Corporation Limited, Manali	1027
2.	Chennai Petroleum Corporation Limited, Nagapattnam	582
3.	Bongaigaon Refinery and Petrochemicals Ltd., Bongaigaon	417

1	2	3
4.	Hindustan Petroleum Corporation Limited, Visakh	*
5.	Hindustan Petroleum Corporation Limited, Mumbai	*
6.	Kochi Refinery Limited, Kochi	1045
7.	Oil and Natural Gas Corporation, Tatipaka	29
8.	Mangalore Refinery and Petrochemicals Ltd., Mangalore	1415
9.	Indian Oil Corporation Limited, Guwahati	490
10.	Indian Oil Corporation Limited, Barauni	1284
11.	Indian Oil Corporation Limited, Koyali	1800
12.	Indian Oil Corporation Limited, Haldia	**
13.	Indian Oil Corporation Limited, Mathura	1472
14.	Indian Oil Corporation Limited, Panipat	2108
15.	Indian Oil Corporation Limited, Digboi	3140
16.	Bharat Petroleum Corporation Limited, Mumbai	***
17.	Numaligarh Refinery Limited, Numaligarh	1288
Total		16097

*Land transferred by ESSO/CALTEX

**Land on lease from Kolkata Port Trust

***Land transferred by Burma Shell

Upgradation of Refineries

*447. SHRI MANJUNATH KUNNUR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Libya wants Indian Oil Companies to upgrade its refineries and also to explore oil as reported in the 'Indian Express' dated June 18, 2004;

(b) if so, the details thereof; and

(c) the names of other countries which have opted for the Indian Oil Companies to upgrade their refineries, etc ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) During the visit of the Indian delegation of the hydrocarbon sector to Libya in June 2004, the National Oil Corporation (NOC) of Libya invited Indian oil companies to bid in the forthcoming offer of exploration blocks, under the fourth round of Exploration and Production Sharing Agreement (EPSA-IV), as well as for revamping and modernization of Azzawia and Ras Lanuf refineries.

(c) Some countries have expressed interest in upgradation of their oil refineries by Indian companies. A list of these is given in the Statement enclosed.

Statement

Refinery upgradation/revamping proposals

S.No.	Name of the Country	Refinery	Indian PSUs involved
1.	Algeria	Skikda and Algiers Refineries (Project Management Service)	EIL
2.	Bangladesh	Bangladesh Refinery	HPCL
3.	Iran	Tehran and Tabriz Refineries	IOC and EIL
4.	Libya	Ras Lanuf and Azzawia Refineries	IOC and EIL
5.	Myanmar	Thanlyin Refinery	IOC
6.	Sudan	Port Sudan Refinery	ONGC-Videsh
7.	Yemen	Aden Refinery	IOC

**Progress Report of Implementation of Rural
Development Schemes**

*448. SHRI G. KARUNAKARA REDDY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the State Governments are required to furnish progress reports of implementation of all the Rural Development Programmes;

(b) if so, the details thereof;

(c) whether it is a fact that some States are getting further instalments of funds from the Union Government even without furnishing progress reports;

(d) if so, the details thereof alongwith the reasons;

(e) whether the Government has conducted any enquiry in this matter; and

(f) if so, the action taken against the officials responsible therefor ?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) to (f) As per the Guidelines of Sampoorna Grameen Rozgar Yojana (SGRY) and Swarnjayanti Gram Swarojgar Yojana (SGSY) schemes the State Governments are required to furnish Monthly Progress Report of each Scheme to the Ministry by the 20th day of every succeeding month. States are also required to send Annual Progress Reports indicating physical and financial progress during the year.

Funds for these major rural development programmes are released to the States in two annual instalments. The first instalment is released automatically. The second instalment is released only when certain conditions are fulfilled, such as, release of State share, utilization of 60% of the total funds available and furnishing of Audit Reports/ Utilization Certificates.

Graded cuts are imposed on the second instalment to be released, if the proposals for release of second instalment are received after December. If the proposals are received in January, 10% cut on the second instalment is effected. If the proposals are received in February, the cut is 20% and if the proposals are received in March, the cut is 30%.

Implementation of RGDWM

*449. SHRI P. RAJENDRAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Rajiv Gandhi Drinking Water Mission was implemented successfully;

(b) if so, the total amount allotted to and utilized by each State under the Scheme during each of the last three years, State-wise;

(c) whether there were any weakness or failure of its implementation; and

(d) if so, the steps taken to rectify the same?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) Rajiv Gandhi National Drinking Water Mission under the Department of Drinking Water Supply in the Ministry of Rural Development has been implementing the Centrally sponsored Accelerated Rural Water Supply Programme (ARWSP) successfully by extending technical and financial assistance to the States for supplementing their efforts in providing safe drinking water to all rural habitations of the country.

(b) A statement indicating the amount allocated, released and the unspent balance available with the States for the last three years is enclosed.

(c) and (d) The entire amount allocated to the Department of Drinking Water Supply has been utilized. However, some of the States are not able to utilize funds fully under Accelerated Rural Water Supply Programme (ARWSP) within the same financial year because of a number of reasons like their inability to match the releases with an equal amount from State resources, inability to send complete proposals with all requisite documents for claiming the funds on time and late submission of proposals, resulting in late releases. During Periodic Review Meetings, States are requested to accord higher priority to rural water supply sector and make adequate allocation in States' budgets. Technical assistance and policy support are also rendered to the States for effective implementation of rural water supply schemes.

Statement

Sl. No.	State/UT	2001-2002						Opening Balance as on 1.4.2002	Allocation
		Opening Balance as on 1.4.2001	Allocation	Release	Total Availability of Funds (Col. 3 + Col. 5)	Expend. Reported	Unspent Balance as on 31.3.2002 (Col. 6 - Col. 7)		
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	0.00	13044.00	13601.10	13601.10	13044.00	557.10	557.10	13477.00
2.	Arunachal Pradesh	19.05	4476.00	2455.91	2474.96	2365.56	109.40	109.40	4977.00
3.	Assam	1354.96	7561.00	5357.67	6712.63	5122.79	1589.84	1589.84	8407.00
4.	Bihar	1370.12	7274.00	0.00	1370.12	932.29	437.83	437.83	7406.00
5.	Chhattisgarh	0.00	3877.00	3977.00	3977.00	3843.60	133.40	133.40	2443.00
6.	Goa	175.97	1455.00	727.50	903.47	241.23	662.24	662.24	122.00
7.	Gujarat	1636.25	7837.00	9376.30	11012.55	10769.58	242.97	242.97	6546.00
8.	Haryana	0.00	2200.00	2200.00	2200.00	2200.00	0.00	0.00	2002.00
9.	Himachal Pradesh	7.22	5552.00	6452.00	6459.22	6459.22	0.00	0.00	5635.00
10.	Jammu and Kashmir	2994.27	9896.00	6292.10	9286.37	8120.16	1166.21	1166.21	12324.00
11.	Jharkhand	4246.15	3619.00	1809.50	6055.65	4483.00	1572.65	1572.65	3063.00
12.	Karnataka	757.62	12414.00	12714.00	13471.62	12694.08	777.54	777.54	11136.00
13.	Kerala	2235.65	6331.00	5045.00	7280.65	4203.99	3076.66	3076.66	3698.00
14.	Madhya Pradesh	0.00	8877.00	9077.00	9077.00	8438.42	638.58	638.58	7159.00
15.	Maharashtra	69.25	19159.00	19659.00	19728.25	19228.25	500.00	500.00	16829.00
16.	Manipur	253.52	1643.00	821.50	1075.02	497.23	577.79	577.79	1826.00
17.	Meghalaya	456.49	1760.00	1215.51	1672.00	1515.04	156.96	156.96	1957.00
18.	Mizoram	0.85	1257.00	1634.10	1634.95	1255.48	379.47	379.47	1398.00
19.	Nagaland	0.00	1308.00	1700.40	1700.40	1308.00	392.40	392.40	1454.00
20.	Orissa	2518.99	6522.00	4852.09	7371.08	6632.53	738.55	738.55	6225.00
21.	Punjab	256.14	2277.00	1985.50	2241.54	2085.73	155.91	155.91	2581.00
22.	Rajasthan	6691.67	18705.00	14919.08	21510.75	15295.40	6215.35	6215.35	20731.00
23.	Sikkim	0.00	536.00	696.80	696.80	696.80	0.00	0.00	597.00

(Rs. in Lakh)

2002-2003				2003-2004					
Release	Total Availability of Funds (Col. 9 + Col. 11)	Expend. Reported	Unspent Balance as on 31.3.2003 (Col. 12 – Col. 13)	Opening Balance as on 1.4.2003	Allocation	Release	Total Availability of Funds (Col. 15 + Col. 17)	Expend. Reported	Unspent Balance as on 31.3.2004 (Col. 18 – Col. 19)
11	12	13	14	15	16	17	18	19	20
16481.42	17038.52	13388.52	3650.00	3650.00	11688.00	11688.00	15338.00	15338.0	0.00
3650.00	3759.40	2748.96	1010.44	1010.44	4962.00	4102.40	5112.84	4292.01	820.83
5252.50	6842.34	4848.70	1993.64	1993.64	8403.00	5772.62	7766.26	5462.20	2304.06
3703.00	4140.83	3309.23	831.60	831.60	6319.00	3159.50	3991.10	2428.41	1562.69
2943.00	3076.40	2602.92	473.48	473.48	1901.00	2574.00	3047.48	2997.36	50.12
0.00	662.24	23.62	638.62	638.62	105.00	0.00	638.62	87.29	551.33
9844.75	10087.72	9338.48	749.24	749.24	5537.00	8305.00	9054.24	9053.81	0.43
2402.00	2402.00	2402.00	0.00	0.00	1694.00	1694.00	1694.00	1694.00	0.00
8225.00	8225.0	7671.60	553.40	553.40	4919.00	5129.00	5682.40	5554.81	127.59
11164.39	12330.60	6105.64	6224.96	6224.96	10833.00	12800.00	19024.96	15286.78	3738.18
1949.80	3522.45	3369.46	152.99	152.99	2575.00	2060.00	2212.99	1419.53	793.46
13568.68	14346.22	11530.26	2815.96	2815.96	10104.00	10854.00	13669.96	13148.07	521.89
1899.30	4975.96	4252.69	723.27	723.27	3645.00	4258.71	4991.98	4991.98	0.00
9586.08	10224.66	8594.90	1629.76	1629.76	6079.00	7310.00	8939.76	8939.76	0.00
19336.24	19836.24	16842.07	2994.17	2994.17	15710.00	15710.00	18704.17	13953.65	4750.52
947.00	1524.79	1193.41	331.38	331.38	1833.00	1624.15	1955.53	11.10	1944.43
2935.50	3092.46	1663.69	1428.77	1428.77	1967.00	1811.78	3240.55	2119.70	1120.85
2097.00	2476.47	2097.00	379.47	379.47	1386.00	1386.00	1765.47	1762.77	2.70
2181.00	2573.40	1628.78	944.62	944.62	1453.00	1626.73	2571.35	1671.12	900.23
5829.80	6568.35	6531.73	36.62	36.62	5303.00	4713.81	4750.43	4750.43	0.00
3081.00	3236.91	3236.91	0.00	0.00	2269.00	2269.00	2269.00	2269.00	0.00
18825.30	25040.65	22505.36	2535.29	2535.29	15852.00	17194.51	19729.80	19209.75	520.05
895.50	895.50	639.00	256.44	256.44	603.00	763.00	1019.44	1005.32	14.12

1	2	3	4	5	6	7	8	9	10
24. Tamil Nadu		0.00	7956.00	8956.00	8956.00	7956.00	1000.00	1000.00	6358.00
25. Tripura		0.00	1559.00	2026.70	2026.70	1559.00	467.70	467.70	1734.00
26. Uttar Pradesh		2196.00	13289.00	13063.35	15259.35	10733.51	4525.84	4525.84	13022.00
27. Uttaranchal		0.00	3356.00	3447.63	3447.88	3117.39	330.49	330.49	3083.00
28. West Bengal		243.40	8773.00	8947.63	9191.03	8824.46	366.57	366.57	8545.00
29. A and N Islands		4.40	13.00	0.00	4.40	0.00	4.40	4.40	13.00
30. D and N Haveli		10.49	7.00	0.00	10.49	10.04	0.45	0.45	7.00
31. Daman and Diu		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
32. Delhi		0.00	5.00	0.00	0.00	0.00	0.00	0.00	5.00
33. Lakshadweep		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
34. Pondicherry		0.00	5.00	0.00	0.00	0.00	0.00	0.00	5.00
Total		27398.46	102523.00	163010.62	190409.68	163532.78	26776.30	26776.30	174765.00

*As per information received from States/UTs till 9.8.2004.

Note :-Information does not include releases made in respect of Swajaldhara, Sector Reforms Project, HRD, IEC and M and I etc. and expenditure incurred centrally.

Funds Released Allocated and

Sl. No.	State/UT	2001-2002						Opening Balance as on 1.4.2002	Allocation
		Opening Balance as on 1.4.2001	Allocation	Release	Total Availability of Funds (Col. 3 + Col. 5)	Expend. Reported	Unspent Balance as on 31.3.2002 (Col. 6 - Col. 7)		
1.	Andhra Pradesh	580.50	845.58	676.54	1257.04	1003.34	253.70	253.70	1388.00
2.	Gujarat	0.00	400.00	400.00	400.00	400.00	0.00	0.00	153.00
3.	Haryana	0.00	908.64	1275.92	1275.92	1275.92	0.00	0.00	944.00
4.	Himachal Pradesh	20.24	7.41	5.21	25.45	25.45	0.00	0.00	8.00
5.	Jammu and Kashmir	69.67	209.88	0.00	69.67	39.32	30.35	30.35	64.00
6.	Karnataka	34.55	1133.74	1147.68	1182.23	112.09	1070.14	1070.14	1177.00
7.	Rajasthan	1563.17	5794.65	5794.65	7357.82	4752.82	2605.00	2605.00	6019.00
Total		2268.13	9300.00	9300.00	11568.13	7608.94	3959.19	3959.19	9753.00

*As per information received from States till 9.8.2004.

11	12	13	14	15	16	17	18	19	20
7558.00	8558.00	7358.00	1200.00	1200.00	4869.00	6269.00	7469.00	7469.00	0.00
2427.60	2895.30	1335.82	1559.48	1559.48	1743.00	1903.00	3462.48	2438.07	1024.41
11349.46	15875.30	12583.40	3191.90	3191.90	11086.00	10457.00	13648.90	11085.98	2562.92
3683.00	4013.49	3169.75	843.74	843.74	2635.00	2371.50	3215.24	2245.40	969.84
10115.00	10481.57	7930.44	2551.13	2551.73	6827.00	6827.00	9378.13	8362.04	1016.09
0.00	4.40	0.00	4.40	4.40	5.63	0.00	4.40	0.00	4.40
0.00	0.45	0.00	0.45	0.45	3.75	0.00	0.00	0.00	0.45
0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
0.00	0.00	0.00	0.00	0.00	2.81	0.00	0.00	0.00	0.00
0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
0.00	0.00	0.00	0.00	0.00	2.81	0.00	0.00	0.00	0.00
181931.32	208707.62	169002.40	39705.22	39705.22	152315.00	154643.71	194348.93	169047.34	25301.59

Utilised under ARWSP-DDP

(Rs. in Lakh)

2002-2003				2003-2004					
Release	Total Availability of Funds (Col. 9 + Col. 11)	Expend. Reported	Unspent Balance as on 31.3.2003 (Col. 12 – Col. 13)	Opening Balance as on 1.4.2003	Allocation	Release	Total Availability of Funds (Col. 15 + Col. 17)	Expend. Reported	Unspent Balance as on 31.3.2004 (Col. 18 – Col. 19)
1342.50	1596.20	1596.20	0.00	0.00	1424.00	1424.00	1424.00	1424.00	0.00
153.00	153.00	153.00	0.00	0.00	153.00	153.00	153.00	152.57	0.43
944.00	944.00	944.00	0.00	0.00	968.00	968.00	968.00	968.00	0.00
4.00	4.00	5.50	0.00	0.00	8.00	8.00	8.00	4.61	3.39
32.00	62.35	15.35	47.00	47.00	65.00	50.63	97.63	41.71	55.92
786.68	1856.82	1540.08	316.74	316.74	1208.00	1208.00	1524.74	1315.26	209.48
4770.66	7375.66	7375.66	0.00	0.00	6174.00	6174.00	6174.00	5956.56	217.44
8032.84	11992.03	11629.79	363.74	363.74	10000.00	9985.63	10349.37	9862.71	486.66

Level of Rural Wage Earner

***450. SHRI ANANDRAO VITHOBA ADSUL :** Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether nearly 35% of India's villages are yet to be connected by roads;

(b) if so, whether it is also a fact that rural wage earner is only half as compared to an urban wage earner for the same level of income; and

(c) if so, the steps taken/proposed to be taken by the Government to bridge the gap between rural employment generation growth and urban employment growth and to improve the connectivity of villages with roads with a view to turn rural poverty stricken areas into a Potential market?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) The unit for planning under the Pradhan Mantri Gram Sadak Yojana is the 'Habitation'. As per the Core Network prepared by the State Governments, as on 25.12.2000, the total number of Habitations in the country is 8,48,911 out of which 3,29,311 are unconnected. The number of unconnected habitations eligible to be covered under the Pradhan Mantri Gram Sadak Yojana is 1,70,680. Since commencement of PMGSY 30,269 habitations have been covered under PMGSY and 1,363 habitations under other Schemes. The balance unconnected 2,97,679 eligible habitations are 35.1% of the total number of habitations.

(b) Rural and urban wages are area and occupation specific, but rural and urban poverty ratios can be used to draw general conclusions on the relative levels of socio-economic well-being. As such though both rural and urban poverty ratios have come down significantly, there is still a gap, since between 1977-78 and 1999-00, rural poverty ratio has come down from 53.1% to 27.1% while urban poverty ratio has come down from 45.2% to 23.6%.

(c) Though rural roads is in the State List as per the Seventh Schedule of the Constitution, the Pradhan Mantri Gram Sadak Yojana (PMGSY) has been conceived as a special central intervention as part of the poverty reduction strategy and to bridge the rural-urban divide. PMGSY aims at providing all-weather roads to about 1.70

lakh unconnected rural habitations to enable access to economic and social services.

[Translation]

Connecting Villages with Link Road

***451. SHRI TUKARAM GANPAT RAO RENGE PATIL :**
SHRI HARIKEWAL PRASAD :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government is contemplating to connect every village with Link Road;

(b) if so, the details thereof;

(c) the details of segments under which the scheme for linking 1.4 lakh villages by road under PMGSY, is being implemented;

(d) the date from which the first segment has been undertaken;

(e) the time by which the work on all the segments is likely to be completed; and

(f) the number of villages covered so far and likely to be covered under the scheme in the next two-three years, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) and (b) The unit for planning under the Pradhan Mantri Gram Sadak Yojana (PMGSY) is the 'Habitation'. The PMGSY seeks to provide Connectivity to all unconnected Habitations in the rural areas, with a population of more than 500 persons, through good All-weather roads, by the end of the Tenth Plan Period (2007). In respect of the Hill States, (North-East, Sikkim, Himachal Pradesh, Jammu and Kashmir, Uttaranchal) and the Desert Areas and Tribal (Schedule V) areas, the objective is to connect Habitations with a population of 250 persons and above.

(c) to (e) As per Surveys conducted to identify Core Network as part of the PMGSY programme, about 1.70 lakh Unconnected Habitations (eligible habitations) need to be connected under the PMGSY. The programme was launched in December, 2000 and subject to availability of

funds, the goal is to achieve the coverage by the end of the Tenth Plan (2007).

(f) The road works are cleared on a year-to-year basis as per the allocation to the States. Statement indicating the State-wise number of unconnected habitations connected up to May 204 and being connected through road works already cleared is enclosed.

Statement

#	Name of the State	No. of Unconnected Habitations being provided through road works already cleared	No. of Unconnected Habitations connected on completion of road works (upto May 04)
1	2	3	4
1.	Andhra Pradesh	913	621
2.	Arunachal Pradesh	199	147
3.	Assam	2232	860
4.	Bihar	1784	273
5.	Chhattisgarh	2230	832
6.	Goa	14	0
7.	Gujarat	883	462
8.	Haryana	0	0
9.	Himachal Pradesh	1034	262
10.	Jammu and Kashmir	300	0
11.	Jharkhand	1341	243
12.	Karnataka	389	351
13.	Kerala	87	0
14.	Madhya Pradesh	2853	92
15.	Maharashtra	845	259
16.	Manipur	0	0
17.	Meghalaya	88	26

1	2	3	4
18.	Mizoram	71	30
19.	Nagaland	42	12
20.	Orissa	2550	1273
21.	Punjab	364	301
22.	Rajasthan	3726	1947
23.	Sikkim	47	0
24.	Tamil Nadu	1813	1184
25.	Tripura	260	0
26.	Uttar Pradesh	3716	2505
27.	Uttaranchal	210	40
28.	West Bengal	2717	825
Total		30708	13395

Subsidy on LPG and Kerosene

*452. SHRI RAMJI LAL SUMAN :
SHRIMATI MANORAMA MADHAVRAJ :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government provide subsidy on LPG and Kerosene;

(b) if so, the quantum of subsidy provided at present on both LPG and Kerosene;

(c) whether the Oil marketing companies have sought sharing the subsidy burden with companies like GAIL and ONGC;

(d) if so, whether the cost of production of the aforesaid items are also calculated while determining the amount of subsidy;

(e) if so, the names of the heads whose expenditure is included by the Government while calculating cost of production; and

(f) the extent to which cost of production of LPG and Kerosene increased, separately, following unprecedented increase registered in the prices of crude oil in the international market during the year 2004-2005?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) PDS Kerosene and Domestic LPG are subsidized products. In addition to the Government subsidy, the oil PSUs are sharing the burden of subsidizing these products. During the year 2004-05, the Government subsidy per selling unit of PDS Kerosene and Domestic LPG is estimated at Rs. 1.47/litre and Rs. 40.65/cylinder respectively. In addition, during April-June 2004, the oil PSUs bore under-recoveries of around Rs. 5.50/litre and Rs. 87.50/cylinder on PDS Kerosene and Domestic LPG respectively.

(c) Yes, Sir.

(d) and (e) The amount of subsidy per selling unit is computed as the difference between the cost price and the issue price, with the cost price being computed on import parity basis. The elements considered in the computation of the cost price include FOB price, ocean freight, insurance charges, exchange rate, customs duty, port charges, storage/distribution costs, inland freight, etc.

(f) A comparison of the international prices of the Indian basket of crude oil, kerosene and LPG during 2004-05 with the 2003-04 prices is given in the Statement enclosed.

Statement

Period	Indian Crude Oil Basket (S/barrel)	Kerosene (S/barrel)	LPG (S/MT)
2003-04	27.96	31.19	278.45
2004-05			
April-June 2004	34.23	41.21	319.93
July 2004	36.35	45.58	327.00
August 2004 (upto 23.8.2004)	41.04	50.14	341.00

[English]

Rural Development through Panchayati Raj Institutions

*453. SHRI M. RAJA MOHAN REDDY : Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) whether the Government stands committed to rural development by means of grassroot democracy through village Panchayats and Panchayati Raj Institutions; and

(b) if so, the details of various schemes undertaken by the Government to achieve the goal?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Government stands committed to rural development by means of grassroot democracy through Panchayats and Panchayati Raj Institutions as the role of PRIs and local organizations is all important. Article 243G of the Constitution provides for devolution of powers i.e. the empowerment of Panchayati Raj Institutions to function as institutions of self-government for the twin purposes of (i) making plans for economic development and social justice for their respective areas, and (ii) implementing programmes of economic development and social justice in their respective areas, for subjects devolved to PRIs, including those listed in the XI Schedule, and subject to such conditions as the State may, by law, specify. Schedule XI of the Constitution provides for devolution of powers with regard to subjects that have a bearing on the development of rural areas. The provisions relating to Gram Sabha are also crucial as Gram Sabha is the foundation of good governance through Panchayati Raj. Efforts are being made to chalk out a joint programme of action to ensure that Panchayats at various levels are devolved with funds, functions and functionaries to enable them to emerge as institutions of self-governments. Efforts are also being made to institutionalize social audit measures through Gram Sabhas so that Panchayats can play a significant role in rural development.

A number of schemes are being undertaken by the Ministry of Rural Development in which Panchayats and the Panchayati Raj Institutions have been assigned an important role. Some of the important schemes are Sampoorna Grameen Rozgar Yojana (SGRY), Swarnajayanti Gram Swarozgar Yojana (SGSY), Pradhan Mantri Gram Sadak Yojana (PMGSY), Indira Awaas Yojana (IAY), Watershed Development Programmes under Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) (Hariyali), Central Rural Sanitation Programme (CRSP), and Swajaldhara.

Import Duties on LPG and Kerosene

*454. SHRI NIKHIL KUMAR CHOUDHARY :
SHRI ADHIR CHOWDHARY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether in view of surge in international oil prices, the Government propose to cut import duties on LPG and Kerosene;

(b) if so, the details thereof;

(c) whether the Ministry of Petroleum and Natural Gas has urged the Ministry of Finance to curtail import duties on petroleum products; and

(d) if so, the response of the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) With a view to containing the impact of increases in the international oil market prices on domestic consumer prices of PDS Kerosene, domestic LPG, diesel and petrol, effective midnight of 18th/19th August 2004, customs duties on these products were reduced by 5% each and excise duties were reduced by 4% on PDS Kerosene and 3% each on diesel and petrol.

The Government had earlier reduced excise duties effective midnight of 15th/16th June 2004 by 8% on domestic LPG, 3% on diesel and 4% on petrol.

Desalination Plants in Villages

*455. DR. M. JAGANNATH :
SHRI KINJARAPU YERRANNAIDU :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to undertake the desalination process to ensure year round supply of drinking water to coastal villages;

(b) if so, whether the Government has ever worked out the cost of desalinated water supply as drinking water in villages;

(c) if so, the details thereof;

(d) the villages selected for this purpose; and

(e) the time by which the large scale desalination plants are likely to be installed in the rural areas to meet drinking water shortage?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) Rural Drinking Water Supply is a State subject. Government of India supplement the efforts of the State Governments by providing financial and technical assistance to States under the Centrally Sponsored. Accelerated Rural Water Supply Programme (ARWSP). States are to utilize 15% of ARWSP allocation on projects to tackle water quality problems, including salinity, on 75:25 funding basis between the Central and the States.

(b) and (c) The cost of desalinated drinking water supply depends on a number of factors like salt concentration, type of technology used, capacity of plant, availability of infrastructure etc. The Working Group on Rural Drinking Water Supply and Sanitation for the Tenth Five Year Plan in the year 2001 had estimated the average per capita costs of a desalination plant of 10 lpcd supply level as Rs. 700/-, and of supply from alternative safe source at 40 lpcd level as Rs. 1200/-.

(d) and (e) The State Governments can set up desalination plants, wherever required, within their powers and such proposals need not be sent to Government of India.

[Translation]

Advertisements through Media

*456. SHRI NARENDRA KUMAR KUSHAWAHA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the main purpose of advertisements through media is to promote the sale of various products;

(b) if so, whether it is not essential for the products advertised through Government controlled media to have product quality certificate;

(c) if so, the reasons therefor;

(d) the steps taken or proposed to be taken for fixing criteria for quality certificate for advertised products; and

(e) the steps being taken by the Government against obscene advertisements?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (d) The Press in India is free from Government control. The Press Council of India is statutory authority established for preserving the freedom of the Press and for maintaining and improving the standards of newspapers and news agencies in India.

As regards the electronic media, Prasar Bharati, a statutory autonomous Corporation, follows its own code for commercial advertising, which contains stringent provisions for safeguarding the interest of society in general, and consumers in particular.

Advertisements transmitted/re-transmitted through the Cable Television Network are required to adhere to the provisions of the Advertising Code prescribed under the Cable Television Network Rules 1994 which inter-alia prescribe that advertisements shall conform the laws of the country, the product advertised shall not suffer from any defect or deficiency as mentioned in the Consumer Protection Act 1986, and shall not contain references which are likely to lead the public to infer that the product advertised has some miraculous property or quality which is difficult of being proved.

(e) Press Council of India has set norms for Journalistic ethics according to which newspapers/journals shall not publish anything that is obscene, vulgar or offends public good taste. The PCI also takes cognizance suo moto, or looks into specific complaints against obscene and vulgar advertisements in print media.

Doordarshan and All India Radio follow their own Codes, which do not allow obscene advertisements. As regards private Satellite TV channels, advertisements are required to adhere to the Advertising Code prescribed in the Cable Rules which inter-alia prohibit telecast of any advertisement which offends morality, glorifies obscenity, has indecent, vulgar or suggestive or offensive themes or presents a derogatory image of women. Under Section 19 of the Cable Act "Authorized Officer" can take action for violation of the Advertising Code. The Central Government has constituted an inter-ministerial Committee under Section 20 of the Cable Act to take cognizance suo

moto or look into specific complaints regarding violation of advertising code.

The Central Board of Film Certification (CBFC) certifies films, including that of advertisements for public exhibition under the provisions of Section 5(B) of the Cinematograph Act 1952 and the guidelines framed there under. While certifying the advertisements it is ensured that the advertisements which have any obscene/vulgar contents are either refused or certified after deletion of such scenes.

Duplicate LPG Cylinders

*457. SHRI ALOK KUMAR MEHTA :
SHRI RAMDAS BANDU ATHAWALE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is aware that fake/duplicate LPG cylinders are available aplenty in the market which often cause accidents resulting in consumers losing their lives and simultaneously the Government facing huge loss of revenue;

(b) if so, the number of cases reported during the last three years, year-wise; and

(c) the concrete steps taken by the Government to check the fake/duplicate LPG cylinders?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Public Sector Oil Marketing Companies (OMCs) have not reported any accident caused due to the use of spurious LPG cylinders during the last three years.

(c) OMCs procure LPG cylinders from cylinder manufacturers having valid licences from the Bureau of Indian Standards (BIS), Chief Controller of Explosives (CCOE) and approved by the Oil Industry Technical Committee. These cylinders are manufactured under the close supervision of BIS. Besides, OMCs have instituted stringent measures and inspection procedures to ensure that only genuine cylinders are filled at bottling plants and distributed in the market. Cylinders, on receipt from dealers/transporters at the bottling plants, are checked for their genuineness. Those found fake are confiscated and

erring dealers/transporters are penalised as per the Marketing Discipline Guidelines. The oil company officials also carry out surprise checks at bottling plants and distributors' premises to check the genuineness of the cylinders.

[English]

Monitoring of Funds

*458. SHRI B. MAHTAB : Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) whether electronic monitoring of funds utilization at Panchayati Raj Institutions is being done by the Government;

(b) if so, whether the State Governments have given approval in this regard;

(c) if so, the details thereof;

(d) whether the Centre-sponsored DRDA is being merged with PRI;

(e) if so, the reasons therefor;

(f) whether the Union Government sought views of different State Governments in this regard; and

(g) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) No, Sir.

(b) and (c) Does not arise.

(d) to (g) As per the existing DRDA Administration Guidelines issued by the Ministry of Rural Development DRDAs will maintain their separate entity but will function under the chairmanship of the chairperson of the Zilla Parishad. They are expected to act as a facilitating and supporting organization to the Zilla Parishad, providing necessary executive and technical support in ~~re: year a~~ poverty reduction efforts. The Guidelines state that the DRDA is visualized as a specialized and professional agency for managing the Rural Development programmes and have a role distinct from other agencies including PRIs. According to the Guidelines, DRDA will, therefore, need to develop distinctive capabilities rather than perform

tasks that are legitimately in the domain of the PRIs or the line departments. They have further stated that DRDAs are expected to coordinate effectively with the Panchayati Raj Institutions but under no circumstances will perform the functions of the PRIs.

A Conference of Chief Ministers and State Ministers in charge of Rural Development and Panchayati Raj on "Poverty Alleviation and Rural Prosperity through Panchayati Raj" was organized at New Delhi on 29-30 June, 2004 Jointly by the Ministry of Rural Development and the Ministry of Panchayati Raj. The Conference decided to hold seven Round Table Conferences to formulate a draft Action Plan towards achieving the objective of strengthening of Panchayati Raj Institutions to enable them to become true institutions of self-government for the planning and implementation of programmes of economic development and social justice as envisioned in the Constitution. The first Round Table Conference of Ministers of State Governments in charge of Panchayati Raj was held at Kolkata. In respect of DRDAs, the first Round Table Conference agreed to recommend to their respective Governments for joint acceptance by the Centre and the States, the following points of action:-

"(i) Reconceiving the role of District Rural Development Agencies (DRDAs) as an important instrument for Panchayati Raj development through the progressive merger of DRDAs with the District Panchayats. The technical expertise and other facilities of the DRDAs should become available to all tiers of the PRIs under the overall responsibility and disciplinary control of the elected authority in the PRIs at the appropriate level;

(ii) The activities of the reconceived DRDAs with respect to the three tiers of the Panchayati Raj System should be patterned on the activity map for the devolution of functions, functionaries and funds so that all the three tiers of PRIs have equitable access to the resources, expertise, facilities and manpower of the DRDAs".

Completion of ongoing Projects

*459. SHRI ADHALRAO PATIL SHIVAJI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has set up a high powered committee to review the implementation of on-going rail projects of gauge conversion and laying of new rail lines and doubling of rail routes in the country;

(b) if so, the details and physical progress achieved by the high powered committee during each of the last three years, State-wise;

(c) the names of the on-going projects which have witnessed a steep cost escalation and likely to be commercially unviable;

(d) whether the Government is considering to abandon such unviable projects in view of the economic measures adopted by the Government;

(e) if so, the details thereof; and

(f) the policy of the Government regarding the completion of the on-going projects within the time schedule?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Based on Government's directives, it has been decided to set up an Empowered Committee in the Ministry of Railways for reviewing implementation of railway projects. The formal notification in this regard is under process.

(c) All the projects undergo cost escalation on account of various reasons like change in the standards of construction and technology, scope of work, inflation, etc. Due to heavy throwforward and limited availability of funds, most of the projects which remain uncompleted, have undergone escalation in cost with time and quite a few of them have become unviable commercially. The working out of rate of return of the projects at the increased cost would require carrying out traffic survey again to workout expected earnings from the project for the revised anticipated traffic which is a complex and time consuming process.

A large number of ongoing new line and gauge conversion projects have been taken up on socio-economic considerations which were financially unviable at the initial stage itself.

(d) No, Sir. There is no such proposal under consideration at present.

(e) Does not arise.

(f) Efforts are being made to generate non-budgetary resources to expedite completion of the ongoing projects. A number of initiatives have been taken for getting additional resources through Public/Private Partnership, cost sharing with State Governments, funding through Ministry of Defence, National Rail Vikas Yojana and National Project of Udhampur-Srinagar-Baramulla new line to be funded as an additionality to the normal railway's plan. Recently, Remote Area Rail Sampark Yojana has also been announced. With all the above initiatives, the ongoing projects are expected to be completed within five years period.

Anti-Collision Device

*460. SHRI RUPCHAND MURMU : Will the Minister of RAILWAYS be pleased to state :

(a) the progress made in regard to provision of Anti-Collision Device in the Railways till date and expenditure incurred thereon;

(b) the time by which all Railway Sections in the country are likely to be provided with Anti-Collision Devices, and

(c) the total cost to be involved in the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The work of Provision of Anti-Collision Device (ACD) has been sanctioned on 3465 Route Kilometers of sections on Northern, North-east Frontier, Southern, South Central and South Western Railways. To start with, work of providing first network of Anti-Collision Device as a Pilot Project on Indian Railways (IR) has been taken in hand on North-east Frontier Railway (NFR) to prove its features and functions in an operational Railway section. Field survey has been completed and detailed estimate has been sanctioned. So far, advance to the amount of Rs. 18.01 Crore have been released to Konkan Railway Corporation Ltd (KRCL) towards field trials, surveys and provision of ACD on North-east Frontier Railway.

(b) The work on NFR is likely to be completed during 2004-05. Further, works on Indian Railways would

be taken up subject to success of Pilot Project on North-east Frontier Railway.

(c) Total estimated cost of provision of ACD on entire Broad Gauge network of Indian Railways is about Rs. 1815 Crores as included in Corporate Safety Plan 2003-13 of Indian Railways.

Guidelines for Identification of Villages under PMGSY

*461. SHRI CHANDRA SHEKHAR DUBEY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government has issued any directions/guidelines to various States for implementation of Pradhan Mantri Gram Sadak Yojana for identification of villages and selection of roads, etc;

(b) if so, the details thereof;

(c) whether some State Governments have raised the objections regarding implementation of Pradhan Mantri Gram Sadak Yojana; and

(d) if so, the details thereof and the reaction of the Government thereto ?

THE MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH) : (a) and (b) Yes, Sir. The Pradhan Mantri Gram Sadak Yojana (PMGSY) aims at connecting all rural habitations of population of 500 or more (250 or more in case of Hill States (North-East, Sikkim, Himachal Pradesh, Jammu and Kashmir, Uttaranchal) Desert Areas and Tribal (Schedule-V) areas by the end of the Tenth Plan period. Guidelines have been issued to all States to enable them to identify the habitations eligible under the programme, and to prepare District Rural Road Plans specifying the existing road network as well as the roads requiring to be constructed under the programme. Under the Guidelines the list of road works to be taken up under the PMGSY each year are to be finalized by the District Panchayats.

(c) The State Governments are to implement the Yojana, No State Government has raised any objection in this regard.

(d) Does not arise.

[Translation]

Mid-day Meal Programme in Madhya Pradesh

4226. SHRI GANESH SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Madhya Pradesh Government has sent a proposal of Rs. 107 crore for Mid-day Meal Programme;

(b) if so, whether the Government propose to accord approval to the said proposal; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (c) Yes, Sir. The Ministry of Human Resource Development, having mandate on this matter, expressed their inability to release additional grants towards cooking cost which is to be borne by the States.

Rake Points

4227. SHRI DALPAT SINGH PARSTE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is considering to increase the number of rake points and change the class for the proper transportation of fertilizers in Madhya Pradesh;

(b) if so, whether the Union Government will accord sanction of rake points in commensurate with the demands; and

(c) if so, the time by which a decision is likely to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) and (c) Do not arise.

Assistance for Protection of Monuments

4228. SHRI RAGHUVVEER SINGH KOSHAL : Will the Minister of CULTURE be pleased to state :

(a) whether the Union Government provides financial assistance to the State Governments through the Centrally

sponsored schemes for the conservation of protected monuments and construction of new museums;

(b) if so, the number of schemes and the amount of funds released therefor to the State Government of Rajasthan during the last and current financial year and progress made therein;

(c) whether the Government of Rajasthan have submitted any action plan to the Union Government during current financial year session for the protected monuments and new museums in the districts of Kota, Baura, Boondi and Jhalawad under Kota Division; and

(d) if so, the details of the scheme alongwith the progress made therein ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) No financial assistance is given to the State Governments by the Archaeological Survey of India for the conservation of protected monuments and construction of new museums.

(b) Question does not arise.

(c) and (d) The Rajasthan Government has sent proposals to the Ministry of Tourism for integrated tourism development of Jhalawar and Hadoti Region (Kota, Baran, Jhalawar and Bundi Districts) under large Revenue Generating Projects scheme (2004-05).

[English]

Utilisation of Funds for Monuments and Heritage Buildings

4229.SHRI MANORANJAN BHAKTA : Will the Minister of CULTURE be pleased to state :

(a) whether the Government has formulated any plan for the most effective and balanced utilisation of Central Sector funds on refurbishment of Monuments and Heritage Buildings;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. The Archaeological Survey of India

has formulated conservation programmes for structural repairs, chemical conservation and environmental development for centrally protected monuments, so as to ensure the most effective and balanced utilisation of the funds.

(b) and (c) The ASI has a budget of Rs. 70.00 crores under the Plan and 170.30 crores under Non-Plan for its various activities connected with protection and preservation of ancient monuments.

[Translation]

Construction of Overbridge Near Palhani Railway Station In U.P.

4230.SHRI D.P. SAROJ : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to construct an overbridge near Palhani Railway Station which falls between Shahganj and Azamgarh railway stations in Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) No, Sir. Railways construct Road over/under bridges in lieu of existing level crossings (LC) on cost sharing basis if the traffic density at the LC reaches at 1 lakh or more TVUs (Train Vehicle Units – A unit obtained by multiplying the number of trains with the number of road vehicles passing over the level crossing in 24 hours) or on deposit terms. Proposals in both the situations is sponsored by concerned State Government. duly fulfilling the preliminary pre-requisites required under extant rules. The LC at Baleesa near Palhani between Shahganj-Azamgarh section is having traffic density of 126583 TVUs, hence, qualifies for replacement by Road over bridge on cost sharing basis. But requisite proposal for this has not yet been sponsored by the State Government in spite of Railways' request.

District Disabled Rehabilitation Centres

4231.DR. SATYANARAYAN JATIYA :

SHRI RAGHUVVEER SINGH KOSHAL :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the details of the sanctioned functional and sanctioned-non functional District Disabled Rehabilitation Centres (DDRCs) in the country along with the causes for non-activation of the sanctioned-non functional centers and the efforts made to root-out those causes, State-wise;

(b) the time bound programme and the action plan to develop the District Disabled Rehabilitation Centres into social welfare centers;

(c) the budgetary allocation made and released by the Government to each DDRC during each of the last three years and the current year;

(d) the amount spent out of that during the said period;

(e) the details of various articles and equipments provided by the Government to such centers, particularly in Kota District; and

(f) the details of approval, construction, progress, process, among each of the sanctioned projects in the premises of Baba Saheb Dr. Bhim Rao Ambedkar Social Justice Centre at Ujjain in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) The details of State-wise sanctioned functional and non-functional District Disabled Rehabilitation Centres (DDRCs) in the country are given in the Statement enclosed. The major causes for sanctioned DDRCs being non-functional are delays in : (I) making the land available by the State Governments, and (II) recruitment of staff by the District Management Committees.

(b) DDRCs are functioning for the welfare of persons with disabilities.

(c) to (f) The information is being collected.

Statement

S. No.	State	District	Whether Functional or non-functional
1	2	3	4
1.	Andhra Pradesh	1. Anantpur	Functional
		2. Vishakhapatnam	Functional

1	2	3	4
		3. Karimnagar	Functional
2.	Assam	1. Dibrugarh	Functional
		2. Tejpur	Functional
		3. Silchar	Functional
3.	Arunachal Pradesh	1. Itanagar	Functional
4.	A and N Island (U.T.)	1. Portblair	Functional
5.	Bihar	1. Darbhanga	Functional
		2. Nawada	Functional
		3. Muzaffarpur	Functional
		4. Gaya	Functional
		5. Chapra	Functional
		6. Banka	Functional
		7. Kisanganj	Functional
		8. Jahanabad	Functional
		9. Samastipur	Functional
		10. Nalanda	Non-functional
6.	Chhattisgarh	1. Raigarh	Functional
		2. Raipur	Functional
		3. Durg	Functional
		4. Rajnandgaon	Non-functional
		5. Jashpur	Non-functional
		6. Bastar	Non-functional
7.	Daman and Diu (U.T.)	1. Diu	Functional
8.		1. Silvassa	Functional
9.	Gujarat	1. Surat	Functional
		2. Jamnagar	Functional
		3. Rajkot	Functional
		4. Ahmedabad	Functional
		5. Varodara	Functional

1	2	3	4
		6. Junagarh	Functional
		7. Naidad	Non-functional
		8. Surendranagar	Non-functional
		9. Anand	Non-functional
		10. Bhavnagar	Non-functional
10. Goa	1. Panaji		Functional
11. Haryana	1. Rohtak		Functional
	2. Hissar		Functional
	3. Kurukshetra		Non-functional
	4. Sonapat		Non-functional
12. Himachal Pradesh	1. Shimla		Functional
	2. Dharamshala		Functional
	3. Chamba		Non-functional
13. Jammu and Kashmir	1. Udhampur		Functional
	2. Leh		Functional
	3. Anantnag		Functional
14. Jharkhand	1. Ranchi		Functional
	2. Hazaribagh		Non-functional
	3. Dumka		Functional
	4. East Singhbhum		Functional
15. Karnataka	1. Belgaum		Functional
	2. Bellary		Functional
	3. Mangalore		Functional
	4. Tumkur		Functional
	5. Gulbarga		Functional
	6. Mandya		Functional
16. Kerala	1. Kozikode		Functional
	2. Thrissur		Functional
	3. Thiruvananthapuram		Functional
17. Meghalaya	1. Shillong		Functional

1	2	3	4	
18. Maharashtra	1. Kolhapur		Functional	
	2. Buldhana		Functional	
	3. Wardha		Functional	
	4. Sindhudurg		Functional	
	5. Auragabad		Functional	
	6. Latur		Functional	
	7. Dadar (Mumbai)		Non-functional	
	19. Madhya Pradesh	1. Indore		Functional
		2. Jhabua		Functional
		3. Rewa		Functional
4. Ujjain			Functional	
5. Sagar			Functional	
6. Gawalior			Functional	
7. Rajgarh			Functional	
8. Balaghat			Functional	
9. Agar (Shajapur)			Functional	
10. Alote (Ratlam)			Functional	
11. Jawad (Neemuch)		Functional		
12. Dewas		Functional		
13. Mandasaur		Non-functional		
14. Khargon		Non-functional		
15. Khandwa		Non-functional		
16. Satna		Non-functional		
17. Damoh		Non-functional		
20. Manipur	1. Imphal		Functional	
21. Mizoram	1. Aizwal		Functional	
22. Nagaland	1. Dimapur		Functional	
23. Orissa	1. Phulbani		Functional	
	2. Koraput		Functional	
	3. Sambalpur		Functional	
	4. Mayurbhanj		Functional	

1	2	3	4
		5. Kalahandi	Functional
24. Punjab	1. Patiala	Functional	
	2. Ferozpur	Functional	
	3. Sangrur	Functional	
	4. Amritsar	Non-functional	
25. Pondicherry (U.T.)	1. Pondicherry	Functional	
26. Rajasthan	1. Udaipur	Functional	
	2. Jodhpur	Non-functional	
	3. Ajmer	Non-functional	
	4. Jhunjhunu	Non-functional	
	5. Bikaner	Non-functional	
	6. Tonk	Non-functional	
	7. Jaisalmer	Non-functional	
27. Sikkim	1. Gangtok	Functional	
28. Tamil Nadu	1. Tuticorn	Functional	
	2. Salem	Functional	
	3. Virudhanagar	Functional	
	4. Madurai	Functional	
	5. Vellore	Functional	
	6. Kanyakumari	Non-functional	
29. Tripura	1. Agartala	Functional	
30. Uttar Pradesh	1. Ambedkarnagar	Functional	
	2. Allahabad	Functional	
	3. Farrukhabad	Functional	
	4. Jhansi	Functional	
	5. Pilibhit	Functional	
	6. Agra	Functional	
	7. Meerut	Functional	
	8. Gonda	Functional	
	9. Gorakhpur	Functional	

1	2	3	4
		10. Varanasi	Functional
		11. Balia	Functional
		12. Mau	Functional
31. West Bengal	1. Murshidabad	Functional	
	2. Jalpaigudi	Functional	
	3. Dakshin Dinajpur	Functional	
	4. 24-Pargana (North)	Functional	
32. Uttaranchal	1. Almorah	Functional	
	2. Haridwar	Functional	
	3. Tehri Garwal	Functional	
	4. Chamoli	Non-functional	

[English]

**Proposal for another Operational Division
of N.F. Railway in Assam**

4232.SHRI M.K. SUBBA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government of Assam has demanded the setting up of another operational division of the (Northeast Frontier) Railway in Assam besides the two operational division in Alipurduar and Katihar in Bihar;

(b) if so, the justifications and grounds adduced in support of the Assam Government's demand; and

(c) the Government's reaction and response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir. However, demands have been received from various Very Important Persons for setting up of new Divisions at Badarpur and Dibrugarh in Assam.

(b) These demands have been mainly on regional considerations.

(c) The new divisions are set up keeping in view factors like size, workload, accessibility, traffic pattern and

other operating/administrative requirements etc. consistent with the needs of economy and efficiency and not on regional considerations. In the light of these factors, it has not been found feasible to set up new Division at Badarpur and Dibrugarh.

**Gauge Conversion of Secunderabad
to Nizamabad**

4233. SHRI ASADUDDIN OWAIISI : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the gauge conversion of railway line from Secunderabad to Nizamabad is under progress;
- (b) if so, the details thereof;
- (c) the present status of the work and target date of completion;
- (d) whether this gauge conversion work is lagging behind the schedule due to lack of funds;
- (e) if so, whether Andhra Pradesh has requested the Government to provide adequate funds for the timely completion of the project; and
- (f) if so, the details thereof and time by which this work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) The gauge conversion of Secunderabad-Mudkhed and Jankampet-Bodhan (269 kms) is in progress. The anticipated cost of the project is Rs. 287.83 crore.

(c) The gauge conversion of Mudkhed-Nizamabad, Bolarum-Manorabad and Jankampet-Bodhan (135 kms) has already been completed and commissioned. Conversion of Manorabad-Nizamabad (120 kms) is targeted for completion during 2004-05 and balance 14 kms is likely to be completed by 2005-06.

(d) The work is being progressed as per the availability of resources.

(e) and (f) A request has been received from Chief Minister, Andhra Pradesh for providing higher outlay on the

project. An outlay of Rs. 35 cr has been provided for the project in the budget 2004-05 and the progress has been expedited to complete the project by 2005-06

Modernisation of AIR/DD Centres

4234. SHRI J.M. AARON RASHID : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) the details of AIR/Doordarshan Centres which are proposed to be modernized and digitalized in the country, particularly in Tamil Nadu during the Tenth Plan;
- (b) the time by which the work of modernization and digitalization of these centres is likely to be completed; and
- (c) the expenditure likely to be incurred thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) 47 DD Kendras are envisaged to be modernized and digitalized in the country during the Tenth Five Year Plan. 17 Kendras (including DDK, Chennai in Tamil Nadu) are to be fully digitalized. The remaining 30 DD Kendras are to be digitalized to the extent of at least 50%. Details of AIR Schemes are given in the Statement-I enclosed. Out of these schemes, 8 schemes as in Statement-II are proposed to be implemented in Tamil Nadu.

(b) and (c) Out of 17 Kendras to be fully digitalized, 5 Kendras are targeted to be digitalized during 2004-05 and remaining 12 Kendras are envisaged to be fully digitalized in phases during the remaining period of Tenth Plan. Out of 30 DD Kendras proposed to be digitalized to the extent of 50%, work in 8 Kendras has been completed and the remaining 22 Kendras are envisaged to be completed in phases during the remaining period of the Tenth Plan. Rs. 319.00 Crores is likely to be incurred on the above Doordarshan schemes. Insofar as All India Radio is concerned, the schemes are expected to be completed in phases, during the Tenth Plan Period. The details of capital cost of AIR schemes are given in the Statement-I enclosed.

Statement-I*Modernisation and Automation Schemes
proposed in 10th Plan*

S. No.	Schemes	Provision in 10th Plan (Rs. in lakhs) (Capital Cost)
1.	Provision of digital consoles, recorders, mixers CTRs etc.	4000
2.	Provision of portable MSS terminals for News Gathering	260
3.	Provision of Digital Satellite News Gathering System	440
4.	Upgradation of studio transmitter links by digital multi-channel links	1500
5.	Provision of Hard Disc Based System at all stations	4000
6.	Refurbishing of studios	440
7.	Upgradation of Down-Link Receive terminals (wherever left after 9th Plan)	1120
8.	Provision of Digital uplinks at new State capitals and other major stations	2650
9.	Upgradation of existing satellite uplinks (Digital)	2800

Statement-II*Modernisation and Automation Schemes proposed for Tamil Nadu (during 10th Plan)*

S.No.	Schemes
1	2
1.	Provision of digital consoles, Mobile Satellite Service Terminal, Digital Satellite News Gathering system and portable DSNG at Chennai.
2.	Provision of Ultra Portable Digital Recorder and Hand Held O.B. Recorders at all stations in Tamil Nadu.

1	2
3.	Refurbishing of studio at Chennai, Optical fibre link between Studio and all Transmitters at Chennai.
4.	Hard Disc Based System already provided at Nagarcoil, Tirunelveli and Coimbatore Provision of high end Hard Disc Based System at Madurai, Tiruchirapalli and Chennai and low end system at Ooty and Tuticorin. After this all stations in Tamil Nadu will have Hard Disc Based System
5.	Upgradation of down link receive terminal at Kodaikanai, Ooty and Nagarcoil (<i>work under progress</i>). After this all stations in Tamil Nadu will have C-Band Receive Terminals
6.	ISDN Connectivity between stations at Chennai (for Tiruchirapalli) and at Tiruchirapalli (for Chennai link).
7.	ISDN-Studio transmitter link at Tirunelveli, Coimbatore.
8.	Provision of Captive earth Station at Madurai.

Compensation by Railways

4235. SHRI B. VINOD KUMAR : Will the Minister of RAILWAYS be pleased to state :

(a) the number of cases in which consumer courts have directed the Railways to refund money to passengers;

(b) the compensation given by the Railways during the last one year and current year, so far;

(c) the extent of revenue loss to the Railways on this account;

(d) whether the Railways has analysed the reasons for such losses;

(e) if so, the results thereof; and

(f) the steps being taken by the Railways to reduce such losses?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) In 165 Cases, Consumer Courts have directed the railways to pay refund to the passengers during the period 1.4.2003 to 30.6.2004.

(b) and (c) During the period from 01.4.2003 to 30.6.2004, the amount of compensation paid and the extent of revenue loss was Rs. 8,91,493/-.

(d) and (e) Yes, Sir. The reason which lead to the filing of Consumer Court Cases are mainly :-

Entry of unauthorised passengers in reserved compartments thereby causing inconvenience to reserved passengers, non-availability of Railway staff in the train, non-functioning of Air Conditioning plant in Air Conditioned coaches, non-attachment of reserved coaches, double allotment of berths and wrong entries on the tickets.

(f) The remedial steps taken by the Railways are constant monitoring of passenger refund cases at senior officers' level at Zonal Railways, counselling and training of staff, monitoring of on board services, simplification of rules and procedures, conducting specially designed customer care courses for frontline staff and also action against the staff for negligence in performance of their duties.

Promotion of Tribal Culture

4236. SHRI GIRIDHAR GAMANG : Will the Minister of CULTURE be pleased to state :

(a) whether Ministry of Culture has received recommendations from Government of Orissa for grants to the private institute for promotion of Tribal Culture, Tribal Museum and Cultural activities;

(b) if so, the names of the institutes so far received grants from the Ministry of Culture and the proposals pending for clearance thereof;

(c) the nature of grants and criteria adopted for approval; and

(d) the policy formulated for coordination between the States and Centre for protection, preservation and promotion of culture?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) During last three years Ministry of Culture have sanctioned financial assistance to the following

organizations recommended by the State Government of Orissa.

1. Bijayaketan Institute of Rural Development, Dhenkanal, Orissa.
2. Bikalpa Bikash, Angul, Orissa.
3. CIRDAR, Dhenaknal, Orissa.
4. Jana Jagaran Kendra, Dhenaknal, Orissa.
5. Voluntary Institute for Rural Development, Titigaon, Orissa.

(c) and (d) Ministry of Culture gives grants to registered Voluntary Organizations, institutions and individuals, both tribal and non-tribal, for various projects related to preservation, documentation and promotion of tribal and folk arts and crafts. The proposals are examined by an Expert Advisory Committee and the maximum amount of grant admissible is Rs. 2 lakhs. The co-ordination between the State and Centre is mainly achieved through the Seven Zonal Cultural Centres. Besides this the States recommend projects for financial assistance to the Centre.

[Translation]

Shift of Western Railway Zonal Office

4237. SHRI MANSUKHBHAI D. VASAVA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Western Railway Zonal office has not been transferred to Gandhi Nagar or Ahmedabad despite the fact that 80 per cent railway lines of Western Railway Zone pass through Gujarat;

(b) if so, the reasons for not transferring the Western Railway Zonal office to Gandhi Nagar or Ahmedabad; and

(c) the time by which the above Zonal office is likely to be transferred to one of the said cities and the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) The location of headquarter of a Railway is decided on the basis of operational and administrative requirements consistent with the needs of economy and efficiency and not on regional considerations. Moreover,

the shifting of a well established office of Western Railway from Mumbai will also involve large scale transfer of staff resulting in dislocation of their family setup and other allied problems. In view of these, there is no perceptible need for a Railway Zonal Office at Gandhi Nagar or Ahmedabad.

(c) Does not arise.

Theft of Painting

4238. SHRIMATI KALPNA RAMESH NARHIRE : Will the Minister of CULTURE be pleased to state :

(a) whether paintings worth crores of rupees have been stolen from the Art Gallery of Sahitya Kala Parishad established in the Lalit Kala Mahavidyalaya in National Capital Territory of Delhi;

(b) if so, the total value of the paintings stolen;

(c) the investigation made by the Government in this case;

(d) the number of persons arrested in this case till date; and

(e) the steps taken by the Government to check such incidents?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (e) The requisite information is being collected and will be laid on the Table of the House.

Progress of work on Kazigund to Baramulla

4239. SHRI ABDUL RASHID SHAHEEN : Will the Minister of RAILWAYS be pleased to state :

(a) the progress of work in laying the railway line from Kazigund to Baramulla via Uri during each of the last three years;

(b) whether the Government is satisfied with the progress of work;

(c) if not, whether the Government has held anybody responsible for it; and

(d) if so, the action taken by the Government against such persons as on date?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) A Statement is attached.

(b) Keeping in view the conditions prevailing in the State and also delay in land acquisition, the progress is considered satisfactory.

(c) and (d) Do not arise.

Statement

The details of the progress of last three years of Qazigund-Baramulla project is as under :

Year	Earthwork (In lakh cubic metre)	Bridges (Nos.)	Overall progress (including land acquisition)
2001-02	6.59	—	8.58%
2002-03	13.89	16	14.87%
2003-04	47.08	94	40.94%
2004-05 (upto 31.07.2004)	27.44	1	9.79%
Cumulative upto 31.07.2004	95.00	111	74.18%

[English]

Total Sanitation Campaign In Karnataka

4240. SHRI G.M. SIDDESWARA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government has received some proposals and Project Reports from the State Government of Karnataka for implementation of Total Sanitation Campaign in State;

(b) if so, the details thereof and action taken by the Union Government thereon;

(c) whether the approval has been given to the Karnataka Government;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (e)

Yes, Sir. Karnataka Government has submitted proposals for implementation of Total Sanitation Campaign (TSC) in 24 districts of Karnataka. Government of India has sanctioned Rs. 10 lakh each to these districts for conducting Base Line Survey and preparing detailed Project Report. Government of India sanction TSC projects only on receipt of Project Reports containing Base Line Survey and other prescribed details.

Repair of Goods Shed at Karad

4241. SHRI SHRINIWAS DADASAHEB PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) the quantum of sugar transportation from Miraj and Karad railway stations on Miraj-Pune section for the last three years;

(b) the revenue generated by railways through this transportation of sugar;

(c) whether the goods shed at Karad needs an urgent repairs and is also inadequate for storage of sugar; and

(d) if so, the steps taken by the Government to build a new godown shed to store sugar bags at Karad Railway Station?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Sugar transported from Miraj and Karad Railway stations and the revenue generated during the last three years from April 2001 to July 2004 is as under :

Station	Transportation in Tonnes	Revenue (Rs. in crores)
KARAD	281103	33.69
MIRAJ	2339	0.31

(c) No, Sir.

(d) Does not arise.

Implementation of Projects and Schemes

4242. SHRI JASHUBHAI DHANABHAI BARAD : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the projects/schemes implemented by the Ministry for providing necessary information in respect of Government policies and schemes;

(b) the modalities used for reaching such information to the rural people in far – flung areas, particularly the illiterates;

(c) whether the Ministry has any proposal to expand the information base to be disseminated for the benefit of the people; and

(d) if so, the details of the same?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Prasar Bharati and all the media units of this Ministry disseminate information regarding the policies and programmes of the Government among the public.

All India Radio and Doordarshan broadcast/telecast programmes such as documentaries, plays, discussions, talks, interviews, jingles etc. to inform people about various schemes and policies of the Government.

Press Information Bureau (PIB) gives multimedia publicity to propagate the policies and programmes of the Government by way of press releases and communiques, photo publicity, press briefings, press conferences, press tours, etc.

Directorate of Advertising and Visual Publicity (DAVP) brings out printed publicity material like posters, brochures, booklets, leaflets; releases advertisements in newspapers, puts up hoardings/wall paintings and organizes photo exhibitions to publicize the schemes and programmes of the Government.

The Publications Division and the Research, Reference and Training Division seek to disseminate valuable information and documents on the multifaceted culture of our country through their various publications.

The Directorate of Field Publicity (DFP) and the Song and Drama Division utilize inter-personal communication for taking the Government policies and programmes especially to rural areas through their field units/troupes, by way of film shows, live song and drama

programmes, elocution contests, group discussions and seminars etc.

Films Division is devoted to the production and distribution of documentaries and news magazines, featurettes for the purpose of publicizing Government policies and programmes through theatrical circuits and mobile units of DEP etc.

The Ministry has set up Inter Media Publicity Coordination Committees (IMPCCs), headed by an officer of AIR/Doordarshan or a media unit, in each State capital. The IMPCCs have officers of AIR, Doordarshan, media units of this Ministry, State Departments of Information and Public Relations, specialized publicity agencies of the State, Public Sector Undertakings etc. The IMPCCs meet regularly and discuss and select themes for carrying out publicity campaigns in a coordinated manner.

(c) and (d) The inputs for the publicity of programmes, schemes and policies of different Ministries/Departments are received from the respective Ministries/Departments. The Ministry of Information and Broadcasting publicizes the information received from the concerned Ministry/Department through Prasar Bharati and other media units.

[Translation]

Complaints against Ticket Clerks

4243. SHRI CHANDRA DEV PRASAD RAJBHAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Ticket Clerks in Bihar and Uttar Pradesh, especially in Darbhanga, Hazipur, Samastipur, Mau, Gorakhpur charge more money for railway tickets than the value of the tickets and these incidents are often reported by newspapers;

(b) if so, whether any action has been taken against such employees;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (d) Some cases of excess charging of fare by Booking Clerks at the counters have come to notice. Staff found responsible were taken up under Discipline and Appeal Rules.

[English]

Enhancement of Gas Supply to Rajasthan

4244. SHRI DUSHYANT SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the State Government of Rajasthan has asked the Centre to enhance gas supply for two gas turbines at Ramgarh and Rajasthan Vidyut Utpadan Nigam Limited; and

(b) if so, the steps taken by ONGC, Oil India Limited and Gas Authority of India Limited during last three years and additional quantum of gas being supplied by these companies during 2004-05 financial year?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Yes, Sir.

(b) At present, around 0.45 Million Standard Cubic Meter Per Day (MMSCMD) of gas is being supplied to Rajasthan for power generation. Further, Oil India Limited has already initiated action to supply an additional 0.2 MMSCMD of gas which is expected to be available in the first quarter of the year 2005.

Construction of Museum in Arrikkamedu

4245. SHRI M. APPADURAI : Will the Minister of CULTURE be pleased to state :

(a) whether the Union Government has received proposal/requests from the Administration of Union Territory of Pondicherry for construction of a museum in Arrikkamedu;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) No, Sir.

(b) and (c) Does not arise.

Report of New Project of Railway Lines

4246. SHRI K. VIRUPAKSHAPPA : Will the Minister of RAILWAYS be pleased to state :

(a) the details and present status of the new rail line Munirabad-Mehaboohnagar Railway line which passes through Koppal and Raichur districts; and

(b) the details of the funds allotted to this project for early completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Munirabad-Mahbuhnagar new line (246 kms) is an ongoing work for which the Final Location Survey has been completed and detailed estimate covering preliminary expenses, land, earthwork and bridges sanctioned. Land acquisition proceedings are in progress. The doubling work on Yadlapur-Yermaras section which was taken up first, has been completed. An outlay of Rs. 10 cr. has been provided for the work in Budget 2004-05. The work would be progressed and completed in the coming years as per the availability of resources.

[Translation]

Subsidy on Petroleum, Diesel and Natural Gas

4247. SHRI MOHAN SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the subsidy being given by the Government on petroleum, diesel kerosene and natural gas alongwith the amount spent on it;

(b) the subsidy being given on per litre kerosene/ per LPG cylinder and whether the Government propose to reduce this subsidy;

(c) whether the withdrawal of subsidy on petroleum products would affect the trade of these products; and

(d) if so, the extent to which it is likely to be affected?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) As per Government policy, PDS Kerosene and domestic LPG are subsidized products, with the subsidy to be phased out over a period of five years effective 1.4.2002. During 2004-05, the Government subsidy on PDS Kerosene and domestic LPG is at present Rs. 1.47 per litre and Rs. 40.65 per cylinder respectively. In addition, the Oil PSUs are sharing the burden of

subsidizing these products. The effect of withdrawal of subsidy on the demand of these products would be known after the subsidy is phased out.

[English]

Upgradation of Railway Hospital at Hubli

4248. SHRI PRAHLAD JOSHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Ministry has a proposal to upgrade Divisional Railway Hospital at Hubli, Karnataka to that of Zonal Railway Hospital with all modern facilities and equipments; and

(b) if so, the time span fixed, for completing the upgradation work and the estimated cost of such upgradation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) A time frame of 3-4 years is fixed for completing the upgradation of Divisional Railway Hospital at Hubli to that of a Zonal Railway Hospital. The upgradation is proposed at an estimated cost of Rs. 2.4 crore.

[Translation]

Payment to Sainik Kalyan Board, Hamirpur

4249. SHRIMATI PRATIBHA SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether Government of Himachal Pradesh requested Kendriya-Sainik-Kalyan Board, Government of India to pay immediately Rs. 51.85 lakh to Himachal Pradesh Sainik Kalyan Board, Hamirpur as fifty percent of its share;

(b) if so, the action taken in this regard alongwith the reasons for delay; and

(c) the time by which the outstanding amount is likely to be disbursed to the Himachal Pradesh Sainik Kalyan Board, Hamirpur?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Government of Himachal Pradesh requested Kendriya Sainik Board, Government of India to

pay Rs. 50.85 lakhs to Himachal Pradesh Sainik Kalyan Board as fifty percent of its share.

(b) The advance claim of Rs. 50.85 lakhs on the basis of sanctioned budget estimates received from the State Administration, was approved by the Kendriya Sainik Board and forwarded to Principal Controller of Defence Accounts, Chandigarh for payment in July, 200. It was lost in transit/misplaced at PCDA Chandigarh.

The amount remained unpaid and undetected as State Government neither projected it as additional requirement of funds nor included it in its final bill.

(c) State Government have been asked to project the requirement afresh alongwith the claim for 2004-2005. The dues will be cleared as and when the claim is received and funds become available.

[English]

Doubling of Jalpaiguri to Bongaigaon

4250. SHRI HITEN BARMAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has ever made a survey or study to upgrade the single rail track to double rail track between the Sector New Jalpaiguri to Bongaigaon;

(b) if so, the details thereof; and

(c) the estimated cost and time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) On completion of the gauge conversion of New Jalpaiguri-Siliguri-New Bongaigaon, two broad gauge lines would be available between New Jalpaiguri-New Bongaigaon which would meet the requirement of traffic. In view of this, no survey has been considered necessary for doubling the existing single broad gauge line between New Jalpaiguri and Bongaigaon.

ADB Loan for Railway Sector Improvement Programme

4251. SHRI KIRIP CHALIHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Asian Development Bank (ADB) has agreed to invest approximately one billion dollar for the Railway Sector Improvement Programme;

(b) if so, the details of Programmes/Projects proposed to be undertaken;

(c) whether the action plan has been finalised by the Indian Railways; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Asian Development Bank (ADB) has agreed to extend an assistance for the railway sector in 3 phases, with the quantum in the first 2 phases amounting to around US Dollar 600 million. In Phase-I, a loan amount of US Dollar 313.6 million has been approved.

(b) to (d) The objective of the assistance is to improve the performance of the railway sector by (i) financing priority investments to overcome railway capacity bottlenecks and improve operational efficiency/safety and (ii) supporting implementation of a program of reforms formulated by the Ministry of Railways (MOR) to improve Indian Railway's commercial orientation. Projects pertaining to removal of capacity bottlenecks in critical sections of the railway network and strengthening of rail connectivity to ports/development of multi-modal corridors to hinterland, have been identified for funding under this loan. A Special Purpose Vehicle, Rail Vikas Nigam Limited (RVNL) has been set up to implement these projects. Presently, the following projects have been appraised by ADB :

- Gooty-Pullampeta Doubling
- Keonjhar-Tomka of Daitari Banspani New Rail Link
- Mahanadi second bridge.
- Bhatapara-Urkura of Bilaspur-Urkura Third Line.

Merging BPCL and HPCL with ONGC and CIL with IOC

4252. SHRI K.S. RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details and present status of the new rail line Munirabad-Mehaboohnagar Railway line which passes through Koppal and Raichur districts; and

(b) the details of the funds allotted to this project for early completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Munirabad-Mahbuhnagar new line (246 kms) is an ongoing work for which the Final Location Survey has been completed and detailed estimate covering preliminary expenses, land, earthwork and bridges sanctioned. Land acquisition proceedings are in progress. The doubling work on Yadlapur-Yermaras section which was taken up first, has been completed. An outlay of Rs. 10 cr. has been provided for the work in Budget 2004-05. The work would be progressed and completed in the coming years as per the availability of resources.

[Translation]

Subsidy on Petroleum, Diesel and Natural Gas

4247. SHRI MOHAN SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the subsidy being given by the Government on petroleum, diesel kerosene and natural gas alongwith the amount spent on it;

(b) the subsidy being given on per litre kerosene/ per LPG cylinder and whether the Government propose to reduce this subsidy;

(c) whether the withdrawal of subsidy on petroleum products would affect the trade of these products; and

(d) if so, the extent to which it is likely to be affected?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) As per Government policy, PDS Kerosene and domestic LPG are subsidized products, with the subsidy to be phased out over a period of five years effective 1.4.2002. During 2004-05, the Government subsidy on PDS Kerosene and domestic LPG is at present Rs. 1.47 per litre and Rs. 40.65 per cylinder respectively. In addition, the Oil PSUs are sharing the burden of

subsidizing these products. The effect of withdrawal of subsidy on the demand of these products would be known after the subsidy is phased out.

[English]

Upgradation of Railway Hospital at Hubli

4248. SHRI PRAHLAD JOSHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Ministry has a proposal to upgrade Divisional Railway Hospital at Hubli, Karnataka to that of Zonal Railway Hospital with all modern facilities and equipments; and

(b) if so, the time span fixed, for completing the upgradation work and the estimated cost of such upgradation?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) A time frame of 3-4 years is fixed for completing the upgradation of Divisional Railway Hospital at Hubli to that of a Zonal Railway Hospital. The upgradation is proposed at an estimated cost of Rs. 2.4 crore.

[Translation]

Payment to Sainik Kalyan Board, Hamirpur

4249. SHRIMATI PRATIBHA SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether Government of Himachal Pradesh requested Kendriya-Sainik-Kalyan Board, Government of India to pay immediately Rs. 51.85 lakh to Himachal Pradesh Sainik Kalyan Board, Hamirpur as fifty percent of its share;

(b) if so, the action taken in this regard alongwith the reasons for delay; and

(c) the time by which the outstanding amount is likely to be disbursed to the Himachal Pradesh Sainik Kalyan Board, Hamirpur?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Government of Himachal Pradesh requested Kendriya Sainik Board, Government of India to

pay Rs. 50.85 lakhs to Himachal Pradesh Sainik Kalyan Board as fifty percent of its share.

(b) The advance claim of Rs. 50.85 lakhs on the basis of sanctioned budget estimates received from the State Administration, was approved by the Kendriya Sainik Board and forwarded to Principal Controller of Defence Accounts, Chandigarh for payment in July, 200. It was lost in transit/misplaced at PCDA Chandigarh.

The amount remained unpaid and undetected as State Government neither projected it as additional requirement of funds nor included it in its final bill.

(c) State Government have been asked to project the requirement afresh alongwith the claim for 2004-2005. The dues will be cleared as and when the claim is received and funds become available.

[English]

Doubling of Jalpaiguri to Bongaigaon

4250.SHRI HITEN BARMAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has ever made a survey or study to upgrade the single rail track to double rail track between the Sector New Jalpaiguri to Bongaigaon;

(b) if so, the details thereof; and

(c) the estimated cost and time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) On completion of the gauge conversion of New Jalpaiguri-Siliguri-New Bongaigaon, two broad gauge lines would be available between New Jalpaiguri-New Bongaigaon which would meet the requirement of traffic. In view of this, no survey has been considered necessary for doubling the existing single broad gauge line between New Jalpaiguri and Bongaigaon.

ADB Loan for Railway Sector Improvement Programme

4251.SHRI KIRIP CHALIHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Asian Development Bank (ADB) has agreed to invest approximately one billion dollar for the Railway Sector Improvement Programme;

(b) if so, the details of Programmes/Projects proposed to be undertaken;

(c) whether the action plan has been finalised by the Indian Railways; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Asian Development Bank (ADB) has agreed to extend an assistance for the railway sector in 3 phases, with the quantum in the first 2 phases amounting to around US Dollar 600 million. In Phase-I, a loan amount of US Dollar 313.6 million has been approved.

(b) to (d) The objective of the assistance is to improve the performance of the railway sector by 9i) financing priority investments to overcome railway capacity bottlenecks and improve operational efficiency/safety and (ii) supporting implementation of a program of reforms formulated by the Ministry of Railways (MOR) to improve Indian Railway's commercial orientation. Projects pertaining to removal of capacity bottlenecks in critical sections of the railway network and strengthening of rail connectivity to ports/development of multi-modal corridors to hinterland, have been identified for funding under this loan. A Special Purpose Vehicle, Rail Vikas Nigam Limited (RVNL) has been set up to implement these projects. Presently, the following projects have been appraised by ADB :

- Gooty-Pullampeta Doubling
- Keonjhar-Tomka of Daitari Banspani New Rail Link
- Mahanadi second bridge.
- Bhatapara-Urkura of Bilaspur-Urkura Third Line.

Merging BPCL and HPCL with ONGC and CIL with IOC

4252.SHRI K.S. RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government has any proposal for merging BPCL and HPCL with ONGC and Coal India Ltd., with IOC to create two oil behemoths;

(b) if so, the details thereof;

(c) whether the Government has held any meeting with Chief Executives of these companies;

(d) if so, the response/suggestions given by the Chief Executives in this regard; and

(e) the further steps taken by Government in this regard ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) There is no formal proposal at present under consideration of the Government for merging of Oil Companies in the public sector.

(b) Does not arise.

(c) to (e) Meetings with the Chief Executives of the public sector oil companies are held regularly in the Ministry of Petroleum and Natural Gas to discuss issues pertaining to the emerging trends in the petroleum sector and performance of oil companies. While deliberating on the core competency of the public sector oil companies in the context of the liberalization of policy for oil industry in the country, Chief Executives have also discussed various options of developing an integrated approach to business growth and diversification. Evaluation of options for improving the core competency of public sector oil companies is a continuous process in the Ministry.

Seminar on Alternative Strategies for Development

4253. SHRI BHUVANESHWAR PRASAD MEHTA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a national seminar on 'Alternative Strategies for Development' has been held recently;

(b) if so, the details thereof alongwith the participants;

(c) the matter discussed therein;

(d) whether stress was made on rural technology for development of rural people;

(e) if so, the details thereof; and

(f) the plan chalked out to develop 600,000 villages as knowledge centres ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) The Ministry of Rural Development has not organized any seminar on 'Alternative Strategies for Development'.

(b) to (f) Do not arise.

Benefit of DA Merger to Defence Personnel

4254. SHRI S.D. MANDLIK : Will the Minister of DEFENCE be pleased to state :

(a) whether the Defence personnel are deprived of the CILQ (HRA) benefits of DA merger announced by the Government in the recent past;

(b) if so, the details in this regard and the reasons therefor; and

(c) the time by which the Government will give the said benefit to Defence personnel ?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) No, Sir. House Rent Allowance is granted to Service Officers at the same scale as notified for all other categories of Central Government employees by the Government. Compensation In Lieu of Quarters (CILQ) is granted at fixed rates to Personnel Below Officer Rank (PBOR) as per their rank and as per classification of cities. No House Rent Allowance (HRA) is admissible to them.

(b) Question does not arise.

(c) Question does not arise.

Refining Cost of Oil Products

4255. SHRI ANIRUDH PRASAD Alias SADHU YADAV : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the refining cost of various oil products for per barrel;

(b) the basis on which the cost of production per litre petrol/diesel is estimated;

(c) whether the cost of production of various oil products is more in public sector refineries than private sector refineries;

(d) if so, the details thereof stating the reasons; and

(e) the steps taken to reduce the production cost of oil products ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (e) Oil refining is a continuous process and the cost of refining of individual petroleum products is not worked out separately because all products are produced together. The Oil Marketing Companies pay to the refineries the import parity prices of petrol and diesel. The steps taken by the public sector oil companies to reduce the cost of production *inter alia* include optimal utilization of utilities, chemicals, catalysts, manpower, etc.; thrust on energy conservation and reduction in hydrocarbon losses; etc.

[Translation]

**Assistance to Chhattisgarh under
NPRPD**

4256. SHRI PUNNU LAL MOHALE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the financial assistance to Chhattisgarh under the National Programme for Rehabilitation of Persons with Disabilities (NPRPD) for 2003-2004 has been provided to the State;

(b) if so, the details thereof;

(c) if not, the reasons therefor and the time by which it is proposed to be released; and

(d) the status in regarding to release of financial assistance under the said scheme to other States/UTs during the said period ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) to (d) The National Programme for Rehabilitation of Persons with Disabilities has been transferred to the State Sector with effect from the Tenth Five Year Plan commencing from the year 2002-03. Hence, the question of release of funds for 2003-04 does not arise.

Reservation Quota for VIPs in Trains

4257. SHRI MAHAVIR BHAGORA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of seats/berths reserved for VIPs in the trains running from Udaipur to Jaipur, Delhi, Ahmedabad and Indore, category-wise;

(b) whether there is a proposal to increase the quota;

(c) if so, the details thereof;

(d) whether seats/berths in first class, AC and IInd class AC in these trains have not been increased as per demand; and

(e) If so, the time by which seats are likely to be increased ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The number of berths earmarked as emergency quota at Uaipur in trains going towards Jaipur, Delhi and Ahmedabad is as under :-

Train No.	First AC	Second AC	First Class	Sleeper
9766 Udaipur-Jaipur Lake City Express	2	8	4	16
9616 Udaipur-Delhi Sarai Rohilla Chetak Express	2	6	2	10
9943 Delhi Sarai Rohilla-Ahmedabad Express	-	2	-	2

As regards Indore, there is no train from Udaipur to Indore.

(b) to (e) Due to limited availability of accommodation and its full utilisation at Udaipur, it is not considered desirable to reduce the general reservation quota and enhance the emergency quota.

**Reservation in Allotment of Flats/
Plots in NOIDA**

4258. SHRI MANOJ KUMAR :
SHRI SUNIL KHAN :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the National Commission for SCs/STs has received representation from 'All India Association for SCs/STs and Physically Handicapped Peoples upliftment' to give reservation in allotment of Flats/residential plots/shops etc. by NOIDA;

(b) if so, the facts thereof and the action taken by the Commission so far on those grounds;

(c) if not, the reasons therefor;

(d) whether in the beginning the NOIDA has given reservation on those facts; and

(e) if so, the direction given by the Commission so far to continue the reservation ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) Yes, Sir.

(b) to (e) There is no reservation for SCs/STs and Physically Handicapped persons in allotment of Commercial shops, residential flats and residential plots in NOIDA. The erstwhile National Commission for Scheduled Castes and Scheduled Tribes had taken up the matter and decision regarding reservation in allotment of Commercial shops, residential flats and residential plots comes within the purview of the State Government of Uttar Pradesh.

**Drug Addiction in Colleges/
Educational Institutions**

4259. DR. COL. (RETD.) DHANI RAM SHANDIL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government is aware that the students of the North and South Campuses of Delhi University especially those staying in the hostels of Lady Shriram and Ramjas Colleges are being supplied the narcotic drugs in a planned manner with the connivance of officials due to which these students are being addicted of these narcotic drugs;

(b) if so, the details thereof; and

(c) the necessary steps taken by the Government to make the colleges/educational institutions drug free ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) As per the information furnished by Delhi Police and Narcotics Control Bureau, there is no report of any such instance.

(b) Does not arise.

(c) Surveillance has been mounted in sensitive areas by Delhi Police (Narcotic Branch) and local police. The Ministry of Social Justice and Empowerment is providing grant-in-aid to Voluntary Organisations under the Scheme for Prevention of Alcoholism and Substance (Drugs) Abuse for implementing projects with facilities for counseling, treatment and rehabilitation services and conducting awareness programmes for addicts in different settings including educational institutions.

[English]

**Conservation and Preservation of
Archival Records**

4260. SHRI BRAHMANANDA PANDA : Will the Minister of CULTURE be pleased to state :

(a) whether the Government has taken any steps for conservation and preservation of archival records in the country particularly in Orissa;

(b) if so, the details thereof;

(c) whether the Government is aware of few records of great sanct and philosophere of Orissa, Sri Achyutananda Das, are still at large;

(d) the steps taken to preserve these archival records for future generation; and

(e) the steps are being taken for preservation and protection of Oriya language, culture and heritage ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) Year-wise financial assistance granted to Orissa, under the scheme for financial assistance for development of State Government Archival Repositories, Libraries and Museums is as follows :-

Year	Amount (Rs.)
1988-89	2,47,000/-
1992-93	3,32,000/-
2003-04	6,30,000/-

(c) No, Sir.

(d) Does not arise.

(e) While the preservation and protection of Oriya language, Culture and Heritage is primarily carried out by the State Government, the Central Government also helps through a variety of Schemes and Central Institutions. Language and Culture is protected and promoted through the various Akademies and the Eastern Zonal Cultural Centre, selected monuments are protected and preserved by the Archaeological Survey of India, and the culture and heritage of Orissa gets preserved and promoted through a number of schemes under visual and performing arts.

In addition, the Central Government operates a scheme for grant of financial assistance to the State Archives for preservation of the documentary heritage, such as, public records, manuscripts, rare books, etc.

The Central Government has also set up National Manuscripts Mission, which help in the conservation and cataloguing of rare manuscripts of the State.

[Translation]

Import of Crude Oil

4261. SHRI HARISHCHANDRA CHAVAN :
YOGI ADITYA NATH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are contemplating to import crude oil;

(b) if so, the details thereof; and

(c) the quantum of crude oil imported during the last three years ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) Import of crude oil is a continuous process. It is expected that crude oil imports in the current year would be of the order of 90-95 million metric tonne. The details of crude oil imports by the oil companies during the last years are as under :

Year	Quantity (Thousand Metric Tonnes)
2001-02	78706
2002-03	81989
2003-04	90434

[English]

Unproductive Expenditure

4262. SHRI PRABHUNATH SINGH : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the Government is aware of the unproductive expenditure/imprudent investment and loss of interest, financing charges amounting to Rs. 712.72 crore due to dead investments, pay and allowances of idle labour, injudicious import of components etc. as has been brought out in the C and AG report No. 3 of 2003 (PSUs);

(b) if so, what action has been taken by the Government against the officials responsible for (a) above giving complete details thereof;

(c) the measures taken by the Government to check such unproductive expenditure/imprudent investment etc. for the future; and

(d) the number of projects, schemes etc. pending for want of money giving details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) Yes, Sir.

(b) The C and AG report No. 3 of 2003 which was placed in both houses of the Paliament on 24.04.03 has already been circulated to the concerned administrative ministries of Central Public Sector Enterprises (CPSEs). The appropriate actions are taken against the concerned officials, wherever necessary, by the management of concerned CPSE in accordance with Conduct, Discipline and Appeal (CDA) rules of the individual CPSE on case to case basis.

(c) The performance of CPSEs are reviewed periodically at different levels by concerned administrative ministries, wherein the comments/observations of C and AG are also taken into account. Monitoring cells in the administrative ministries take follow up action on the recommendations of C and AG and submission of action taken note (ATN) to Committee on Public Undertaking (COPU).

(d) According to the report furnished by the Ministry of Statistics and Programme Implementation, there are 34 projects pending for want of funds out of which 33 pertain to Railways sector and one to the Coal sector involving total anticipated cost of Rs. 12386.46 crore.

[Translation]

Black Marketing of LPG and Kerosene

4263. PROF. RASA SINGH RAWAT :

SHRI MILIND DEORA :

SHRI TUKARAM GANPAT RAO RENGHE PATIL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is aware of the black marketing of LPG and Kerosene in the country specially in Delhi;

(b) if so, the number of cases detected and action taken thereon, State-wise;

(c) the number of complaints received from the consumers in this regard, State-wise and the action taken thereon;

(d) whether this black marketing is going on with the collusion of owners of gas agencies, dealers, manager of oil companies and police officers; and

(e) if so, the plan devised to break up this net ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) Action against erring distributors/dealers is undertaken in terms of Marketing Discipline Guidelines, 2001. Public Sector Oil Marketing Companies (OMCs) have received 63 complaints against their distributors in various States during the year 2003-04 pertaining to overcharging on domestic LPG cylinders. The State-wise details are given in the Statement enclosed.

As regards Kerosene, OMCs have not reported any case of over-charging through their wholesale network. However, Government do receive complaints of overcharging for PDS Kerosene. Action on such complaints is taken by concerned State Government under Essential Commodities Act, 1955.

(e) Following measures are being taken to prevent overcharging by LPG distributors of OMCs :-

(i) Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000 under the Essential Commodities Act, 1955 has been promulgated. As per the Order, overcharging on domestic LPG cylinders by the distributors of Public Sector Oil Marketing Companies (OMCs) is prohibited. Such offence is punishable with imprisonment from 3 months to 7 years under the Essential Commodities Act.

(ii) State Governments are empowered to take action against the erring distributors under the provisions of the above Order.

(iii) Marketing Discipline Guidelines (MDG) for LPG distributors of OMCs have been laid down by the Government in April, 2001. According to these Guidelines, in case of establishment of any overcharging on refill/installation charges etc, warning for 1st offence, a fine of Rs. 5,000 for 2nd offence, Rs. 15,000 for 3rd offence, and termination for 4th offence, against the distributor is imposed.

- (iv) LPG distributors of OMCs are under strict instructions not to overcharge on domestic cylinders from customers. The officials of OMCs carry out random checks at distributor's godown, delivery point as well as enroute to ensure that no over charging takes place. On the establishment of any complaint of over charging, action against the erring distributor is taken in terms of MDG and/or Distributorship Agreement.

As regards Kerosene, there is a proposal under consideration of the Government to assess the felt demand for Kerosene at various prices and to strengthen the distribution system.

Statement

Details of Complaints of Over-Charging by Distributors

Sl. No.	States/UTs	Number of distributors found indulging in overcharging
1.	Delhi	1
2.	Gujarat	4
3.	Haryana	1
4.	Jammu and Kashmir	5
5.	Madhya Pradesh	7
6.	Maharashtra	2
7.	Orissa	1
8.	Punjab	12
9.	Rajasthan	7
10.	Tamil Nadu	3
11.	Uttar Pradesh	13
12.	West Bengal	5
Union Territories		
13.	Chandigarh	2
Total		63

(English)

Financial Assistance for Science City Project in Gujarat

4264. SHRI P.S. GADHAVI :
DR. TUSHAR A. CHAUDHARY :
SHRI DINSHA PATEL :
SHRIMATI JAYABEN B. THAKKAR :

Will the Minister of CULTURE be pleased to state :

(a) whether the Government of Gujarat has requested the Central Government to release Rs. 41 crores for the Science city project;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (c) Yes, Sir. The State Government had requested to release Rs. 41.00 crores for the Science City, Gujarat. Later discussions were held with the Gujarat Council of Science City (GCSC), the Executing Agency, and they were impressed upon during discussions to submit a proposal within the norms for setting up science cities. The Council accordingly submitted a revised proposal fixing the cost of the project at Rs. 88.49 crores and requested the Department of Culture, Government of India for a grant of Rs. 9.00 crores, out of which, Rs. 4.00 crores has already been released to the Council.

Review of Working of BHEL

4265. SHRI ANNASAHEB M.K. PATIL :
SHRI SUBODH MOHITE :

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the Government has reviewed the working of Bharat Heavy Electricals Limited especially in export point;

(b) if so, the details thereof;

(c) whether the BHEL has decided to enter in power distribution business in the country;

(d) if so, the details thereof;

(e) whether the BHEL is well equipped to venture in the business; and

(f) if not, the measures to be taken before entering in field ?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) Yes, Sir. The financial details of Physical and Deemed Export Turnover of BHEL during the past three years are indicated in the table below :

Year	Turnover (Rs./Crore)	
	Physical Export	Deemed Export
2001-02	987	1,524
2002-03	637	1,529
2003-04	596	1,454

(c) and (d) BHEL has plans to enter Power Distribution Business as a long term objective. BHEL has already been supplying equipment and systems like switchgears, energy meters, insulators, SCADA (Supervisory Control and Data Acquisition) for this business sector. It is also taking turnkey contracts for the supply, erection and commissioning of 33 KV and 11 KV sub-stations.

(e) Yes, Sir.

(f) Does not arise.

Work Culture in Media Organisations

4266.SHRI BADIGA RAMAKRISHNA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether sexual harassment is part of work culture in media organisations in the country including Prasar Bharati as published in 'The Tribune' of June 20, 2004.

(b) if so, the Government's reaction thereto with remedial measures contemplated; and

(c) the particulars of individual cases studied with the punishment accorded ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) No, Sir.

(b) Instructions in the matter have been issued by the Government in pursuance of the Order of the Hon'ble Supreme Court of India passed in the case of Vishakha Vs. State of Rajasthan and Ors. (JT 1997(7) SC 384) which are being followed by Media organisations under the Ministry.

(c) The particulars of cases reported during the last one year (01.07.2003 to 30.06.2004) are as under :-

Gist of Complaint	Action taken
1	2
An FIR was filed by the complainant alleging sexual harassment by Station Director, AIR, Jamshedpur but no complaint has been received from the complainant	According to Station Director (SD), a false FIR was lodged by the complainant alleging sexual harassment. SD has stated that the police team came to the station for enquiry on FIR and has given him a clean chit, but no documents has been received from the police in this connection. Chief Engineer (EZ) has been requested to intimate the action taken in the matter.
Complainant has alleged that Assistant Engineer visited AIR Station, Puri without any official work and made indecent/unsavoury talks to her over telephone, while she was performing duty.	On the basis of investigation into the matter, the Assistant Engineer was charge sheeted for major penalty.
Complaint was lodged by the Casual Compere Announcer of AIR, Madurai with the Police Station against the	Based on the complaint, a criminal case was registered at the Police Station. The accused was arrested and

1

Programme Executive alleging misbehaviour and talking vulgarly and obscenely.

Complaint was received from some women employees of CBS, AIR, Hyderabad alleging sexual harassment by Administrative Officer.

Complainant, an employees of Song and Drama Division has accused that an Instrumentalist, of Song and Drama Division has harassed her sexually.

2

remanded to judicial custody for 15 days. He was initially placed under deemed suspension. Later on his suspension was revoked and he joined duty. Further action will be taken on receipt of the outcome of the criminal case.

Deputy Director Admn. was requested to examine the matter.

The matter was inquired into by the Women's Cell of Song and Drama Division, which came to the conclusion that there was a prima-facie evidence of sexual harassment. Disciplinary proceedings were not initiated against the accused as he resigned from the service. The case was referred to Director, Song and Drama Division, the disciplinary authority for disposal.

Reconstitution of National Commission for Scheduled Castes

4267.SHRI SUKDEO PASWAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government has any plan to reconstitute National Commission for Scheduled Castes;

(b) if so, the details thereof;

(c) the number of members are presently in National Commission for SCs;

(d) whether the Government has any plan to increase the members in the Commission to facilitate wider representation from all over the country; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) to (e) The National Commission for Scheduled Castes consisting of five members including Chairperson and Vice Chairperson was constituted on 24th February, 2004. There is presently no plan to increase the number of Members in the existing Commission.

Status of Ongoing Rail Projects

4268.SHRI SURENDRA PRAKASH GOYAL :

YOGI ADITYA NATH :

MOHD. MUKEEM :

RAJNARAYAN BUDHOLIYA :

KUNWAR MANVENDRA SINGH :

SHRI AVTAR SINGH BHADANA :

SHRI MOHD. TAHIR :

Will the Minister of RAILWAYS be pleased to state :

(a) the status of new/ongoing and pending rail projects and surveys in U.P. alongwith targets fixed for their completion;

(b) the amount allocated and spent thereon, till date, project-wise;

(c) whether some of these projects are behind the schedule; and

(d) if so, the steps taken by the Government for their timely completion ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) The details of ongoing rail projects and surveys falling partly/fully in the State, the present status, expenditure incurred upto 31.3.2004, budget outlay during 2004-05 and target date wherever fixed are given as under :-

(Rs. in Crore)

S. No.	Name of project	Expenditure incurred till 31.03.2004	Budget outlay during 2004-05	Status and target wherever fixed
1	2	3	4	5
New Lines				
1.	Agra-Etawah via Fatehabad and Bah	39.04	5.00	Final location survey completed and land acquisition is in progress. Bridge work is in progress where land is available.
2.	Etawah-Mainpuri	19.89	10.00	Final location survey completed and land acquisition is in progress. Tenders for earthwork and bridges have been invited.
3.	Guna-Etawah	329.54	31.00	Guna-Gwalior and Gwalior-Bhind sections have already been completed and commissioned. The work on last phase of this project from Bhind to Etawah is in progress and is targeted for completion in the year 2004. However, there is a problem in acquisition of land falling in Gharial Wild Life Sanctuary for which permission of Hon'ble Supreme Court is required for which necessary action has been initiated.
4.	Lalitpur-Satna and Rewa-Singrauli	29.33	32.00	Work is being taken up in phases. Final location survey in Lalitpur-Khajuraho and Mahoba-Khajuraho sections has been completed. Land acquisition is in progress and work has been taken up where land has been made available. In Satna-Khajuraho and Rewa-Singrauli section final location survey is in progress.
5.	Rampur-Lalkuan-Kathgodam ROB on NH	0.08	0.01	Preparatory arrangements like preparation of plans have been completed and estimate is under process of sanction.
Gauge Conversion				
6.	Agra-Bandikui	113.78	40.00	Bandikui-Bharatpur (98 kms) section has been completed and commissioned. Bharatpur-Agra Fort (53 kms) is targeted for completion during 2004-05.
7.	Aunrihar-Jaunpur	0.01	2.00	Detailed survey has been completed and estimate is under process.
8.	Gonda-Bahraich-Sitapur-Lucknow Ph-I	0.7	3.00	Earthwork and bridge works are in progress.
9.	Gonda-Gorakhpur Loop with Anand Nagar Nautanwa	16.99	20.00	Earthwork and minor bridge works are in progress.

1	2	3	4	5
10.	Kanpur-Kasganj-Mathura-Bareilly and extension from Bareilly to Lalkuan	157.77	30.41	On Kanpur-Farukhabad (140 kms) section earthwork and bridge works have almost been completed. On Farukhabad-Kasganj-Mathura and Kasganj-Bareilly-Lalkuan (404.5 kms) sections, earthwork and bridge works are in progress.
11.	Kaptanganj-Thave-Siwan-Chhapra	16.09	15.00	Earthwork and bridge works are in progress.
12.	Kashipur-Lalkuan	57.72	0.01	Completed. Residual work/ financial adjustment is in progress.
13.	Mathura-Achnera	0.11	0.01	It is planned to do this work alongwith Kanpur-Kasganj-Mathura section.
Doubling				
14.	Aligarh-Ghaziabad 3rd line	0.06	10.00	The work was included in the Budget 2003-04. Preliminary arrangements like preparation of plans and estimate are being taken up. Project has been identified under National Rail Vikas Yojana.
15.	Amroha-Kankather	26.33	8.00	Earthwork is in progress. All major and minor bridges completed. Ballasting, signalling and track linking is to be done under BOT.
16.	Amroha-Moradabad	59.83	7.55	All civil works completed. Track linking has been completed for 31 kms. Welding is in progress. Work is targeted for completion during 2004-05.
17.	Cheeki-Lohgara	0.51	6.00	Tenders for earthwork, bridges and ballast have been processed.
18.	Garrah Bridge	0	0.01	Soil investigation completed.
19.	Gonda-Mankapur	0	3.00	New work included in the Budget 2004-05.
20.	Gorakhpur-Sahajanva	8.49	3.65	The work has been taken up in phases. The work of Gorakhpur-Domingarh (6 kms) is targeted for completion during 2003-04 where track linking has been completed. Ballasting is in progress. Section will be opened for traffic after CRS inspection.
21.	Hapur-Kankather	0.14	5.0	Final location survey completed. Tender for earthwork and minor bridges invited.
22.	Jarwal Rd.-Burhwal	18.6	10.00	Earthwork and bridge works completed. Project is targeted for completion during 2004-05.
23.	Kanpur-Chanderi	6.17	3.23	Work completed recently.

1	2	3	4	5
24.	Kanpur-Panki 3rd line	52.26	5.50	Earthwork and bridges are in progress.
25.	Lohgara-Katiadandi	0	8.99	Details estimate is under process.
26.	Manikpur-Cheeki Ph-I doubling of Mainkpur-Katiadandi	25.7	10.00	Earthwork, minor/major bridges have almost been completed. The project is targeted for completion 2004-05.
27.	Naini link junction Extn. of shunting neck	0	0.001	Yard plans and detailed estimate approved.
28.	Sahibabad-Anand Vihar 3rd and 4th line	0.02	7.50	The work was included in the Budget 2003-04. Project has been identified under National Rail Vikas Yojana.
29.	Tundla-Yamuna Bridge	21.44	0.50	The work of Tundla-Etmadpur with twin single line working has been commissioned on 12.11.2001. Remodelling of Tundla Yard and RRI works at Tundla are in progress.
30.	Utratia-Chandrauli and Sultanpur-Bandhua Kalan	20.17	5.00	Earthwork, minor/major bridges are in progress.
31.	Zafrabad-Utratia Ph-II (Zafrabad-Srikrishnanagar)	19.4	5.00	Land acquisition is in progress. Earthwork, minor bridges etc. are in progress.
Electrification				
32.	Ambala-Moradabad	156.83	45.00	Ambala to Roorkee section has been completed. Work on Roorkee-Moradabad section is in progress and targeted for completion by December 2005.
33.	Khurja-Meerut-Saharanpur	0.00	0.10	The work pended due to lower operation priority.
34.	Mugalsarai-Zafrabad	0.00	1.00	Awaiting requisite clearances.

Completed projects, for which residual work/financial adjustments is in progress, have not been indicated above.

The details of updating/new surveys in progress are as under :-

S.No.	Name of the projects	Kms.
1	2	3
1.	Golagokaran Nath-Shahjanpur via Mohammadi new line	60
2.	Anand Nagar to Kaptanganj new line	60
3.	Padrauna-Kushinagar new line	28
4.	Ghaziabad-Mugalsarai doubling	356
5.	Meerut-Saharanpur doubling	114

1	2	3
6.	Lucknow-Bareilly via Sitapur-Lakhimpur-Pilibhit gauge conversion	313
7.	Bhojipura-Pilibhit-Tanakpur gauge conversion	102

(d) The works are being progressed as per the availability of resources. A number of initiatives have been taken to mobilize other than normal budgetary resources to expedite completion of ongoing projects.

Proposal for Railway Recruitment Board

4269.SHRI HEMMAL MURMU : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposals for provision of Railway Recruitment Board in each division in Railway;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) Does not arise.

(c) Provisioning of Railway Recruitment Board (RRB) is not dependent on the recruitment requirements of one Railway Division only. All existing RRBs generally cover more than one division/unit of the Indian Railways. The present 19 RRBs are considered sufficient.

[Translation]

Fire in Betalpur Oil Depot

4270.YOGI ADITYA NATH :

SHRI TUFANI SAROJ :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether fire broke out at Betalpur Oil Depot in Deoria district of Uttar Pradesh recently;

(b) if so, the details thereof; and

(c) the losses suffered by the Government due to fire ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Yes, Sir.

(b) On 30.06.2004, a fire broke out in a Tank containing Petrol at Baitalpur Depot of Indian Oil Corporation (IOC). The fire was extinguished on the same day.

(c) One Officer, who received severe burn injuries, expired. Around 41 KL petrol and 9 KL kerosene was lost. This apart, the replacement cost of the tank is estimated around Rs. 20 lacs.

[English]

Privatisation of FM Radio

4271.SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Ministry of Information and Broadcasting is awaiting final recommendations of Tele-com Regulatory Authority of India on phase two of the privatization of FM radio;

(b) if so, whether Ministry of Home Affairs has expressed reservations over allowing news and current affairs programmes on private channels;

(c) if so, whether Ministry of Home Affairs has suggested that news and current affairs programmes be kept in public broadcasters, All India Radio only;

(d) if so, to what extent the Ministry of Information and Broadcasting has considered the suggestions made by Ministry of Home Affairs; and

(e) the time by which final decision in this regard is likely to be taken ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (e) The recommendations of Telecom Regulatory Authority of India on Phase II of private FM Radio Broadcasting have recently been received and are being examined. The views of various Ministries including Ministry of Home Affairs shall be considered before arriving at a final decision. No time frame can be indicate at this stage for the final decision in the matter.

Funds Collected for Railway Safety Fund

4272.SHRI P. KARUNAKARAN : Will the Minister of RAILWAYS be pleased to state :

(a) total amount collected towards the Railway Safety Fund; and

(b) the steps taken by Government for effective utilization of the above amount ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The Railways Safety Fund

mainly receives contribution from the General Exchequer out of the diesel cess. As per 2004-05 (Budget Estimates), the Railways' share of the diesel cess is Rs. 401 crore.

(b) This Fund is used exclusively for Road Safety Works consisting of (i) manning of unmanned level crossings and provision of various safety features at level crossings and (ii) construction of road over bridges/ road under bridges at busy level crossings. The outlay of Rs. 401 crore has been earmarked for such works under the planheads '29-Road Safety Works-Level Crossings' (Rs. 150 crore) and '30-Road Safety Works-Road Over/ Under Bridges' (Rs. 251 crore).

To ensure effective utilisation of this fund, following steps are being taken—

- No reappropriation from Railway Safety Fund is permissible to other works since the Fund has been created exclusively for works of road safety.
- During the financial year, interlocking of 300 level crossing gates, provision of telephones at all newly manned gates and provision of Train Actuated Warning Devices at 90 level crossing gates have been targeted.
- Besides, work for manning of 546 unmanned level crossings and construction of 433 road over/road under bridges is in progress as on 1.4.2004.

[Translation]

Infiltration in Jammu and Kashmir

4273.MOHD. MUKEEM :

SHRI SITA RAM YADAV :

SHRI GURJUDAS KAMAT :

SHRI VIJAY KUMAR KHANDELWAL :

SHRI ADHALRAO PATIL SHIVAJI :

SHRI G.V. HARSHA KUMAR :

SHRI KHAGEN DAS :

Will the Minister of DEFENCE be pleased to state :

(a) the number of attempts of infiltration in Jammu and Kashmir noticed during the last three years, till date;

(b) whether the infiltration into Jammu and Kashmir has declined during the past three months;

(c) if so, the details in this regard;

(d) the number of personnel/civilians killed/injured in terrorist attacks in Jammu and Kashmir and North Eastern States during the last three years, till date, State-wise; and

(e) the compensation paid to the next kin of victim during the above period?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (e) The number of infiltration attempts by terrorists in Jammu and Kashmir during the last three years is – 1400 (2002), 1373 (2003) and 356 (2004 till 31st July).

During May to July, 2004, 254 infiltrators came in, compared to 418 during the same period in 2003.

The number of civilians and security forces killed and injured during 2002 to 31st July, 2004 in Jammu and Kashmir and North Eastern States are as follows –

States	Killed 2002-2004 (till 31st July 2004)		Injured 2002-2004 (till 31st July 2004)	
	Security Forces	Civilians	Security Forces	Civilians
	Jammu and Kashmir	931	2269	2332
Assam	45	495	Not Maintained	Not Maintained
Tripura	112	394	—do—	—do—
Nagaland	6	37	—do—	—do—
Manipur	105	145	—do—	—do—
Meghalaya	29	74	—do—	—do—
Arunachal Pradesh	5	17	—do—	—do—
Mizoram	1	Nil	—do—	—do—
Total	1234	3431	—do—	—do—

For the security forces, a comprehensive welfare package has been worked out and implemented for the next of kin of deceased.

An ex-gratia compensation of Rs. 1 lakh and Rs. 2 lakh respectively is being given to the next of kin of civilian and State police by the concerned State Governments which is reimbursed by the Central Government.

In addition, the next of kin of J and K Police personnel are paid Rs. 3 lakhs as ex-gratia by the Central Government.

[English]

Short Films on Important Personalities

4274.DR. PRASANNA KUMAR PATASANI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Orissa Government has made any proposal to make short-length films on the lives of important personalities of Orissa having national reputation or bringing out books on the lives of those personalities;

(b) if so, whether the Union Government has agreed to the request of the State Government; and

(c) if so, the status of the proposal ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (c) Biographical films on late Shri Biju Patnaik, Chief Minister of Orissa and Mahamahopadhyay Samantha Chandrashekar, popularly known as Pathani Samanta are being produced by Films Division, Ministry of I and B. A biographical film on late Shri Akshaya Mohanty, the music legend of Orissa, is also being produced after a request for the same was received from the State Government. Films Division has also produced biographical films on eminent personalities of Orissa like Binode Kanungo, Rajendra Singhdeo, Karmaaveer Gouri Shankar Roy, Padmabhushan Dr. Radhanath Rath, Gurugomkay Raghunath Murmu and Ramadevi.

Publications Division, Ministry of Information and Broadcasting, has published a book on 'Dr. Hare Krushna Mahatab' written by Shri M.N. Das and Shri C.P. Nanda under the Builders of Modern India (BMI) Series. The books

on 'Jayee Rajguru' by Shri Bijoy Chandra Rath and 'Jaydev', the famous Sanskrit poet and author of Geetgovinda by Shri A.K. Tripathy and Shri P.C. Tripathy are also under process.

New Rail Lines in Arunachal Pradesh

4275.SHRI TAPIR GAO : Will the Minister of RAILWAYS be pleased to state :

(a) whether a proposal from the State Government of Arunachal Pradesh for the new railway lines has been received during the current financial year;

(b) if so, the action taken thereon; and

(c) the latest position in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Pending Railway Projects of Madhya Pradesh

4276.SHRI THAWAR CHAND GEHLOT:
SHRI CHANDRABHAN SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) the number of proposals relating to new rail lines, doubling, gauge conversion, electrification, railway bridges, foot bridges, platform arrangements, modernisation and other problems of Madhya Pradesh pending with the Union Government for approval;

(b) the reasons for delay in giving approval to these proposals; and

(c) the time by which the Government is likely to clear these proposals ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) No proposal relating to new rail lines, doubling, gauge conversion, electrification, railway bridges, platform arrangements, modernisation and other problems of Madhya Pradesh is pending with the Union Government for decision. A proposal for road over bridge near Indore in lieu of level crossing has been received from the State Government of Madhya Pradesh

which is under process for approval. Modernisation and upgradation of facilities is a continuous process and is done periodically.

Based on demands, surveys for projects are taken up and further decision is taken on the proposals based on the results of the surveys. A survey for construction of new broad gauge line from Manmad to Indore via Malegaon and Dhule has been completed recently and report is under process. Updating surveys for new lines between Gotegaon-Ramtek via Seoni, Ujjain-Jhalwar/Ramganj/mandi and gauge conversion between Ratlam-Mhow have been included in the Budget 2004-05. Survey is in progress for Chhindwara-Nagpur gauge conversion. Further consideration of the proposals would be possible once the survey reports become available.

[English]

Monitoring System by IOC

4277.SHRI KAILASH MEGHWAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Indian Oil Corporation has introduced online monitoring system to ensure that quality products are offered to the customers;

(b) if so, the details thereof; and

(c) the manner by which it would likely to help customers in getting quality products ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) Indian Oil Corporation (IOC) has immediate plans to automate around 1000 select Retail Outlets (ROs) and 2000 Tank (TTs). The automation system will include auto tank level gauging system, density measurement system, back office integration, smart locks on tank trucks etc. Real-time data from these ROs regarding quantity measurement, density logs, locking/de-locking logs etc., shall be tracked through central management servers at State Offices of IOC. These monitoring measures, along with current measures of increased sampling, third party certification of ROs etc., will help IOC to deliver quality fuel to customers.

[Translation]

Gauge Conversion of Katihar-Barauni

4278.SHRI RAGHURAJ SINGH SHAKYA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the work of gauge conversion of Katihar-Barauni and Khagaria-Saharsa railway lines unduly delayed;

(b) if so, the reasons therefor; and

(c) the time by which the gauge conversion work of these sections is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) Probably, the Hon'ble Member of Parliament is referring to doubling of Katihar-Barauni section, which is in progress in patches. Patch doublings on Barauni-Tilrath, Mansi-Maheshkhunt and Semapur-Katihar are in progress and targeted for completion during 2004-05. The gauge conversion of Mansi-Saharsa is also in progress and is targeted for completion during 2004-05. Khagaria-Mansi gauge conversion has also been approved as part of Samastipur-Khagaria gauge conversion. The gauge conversion of this section is likely to be completed during 2005-06.

Utilisation of Wasteland for Cultivation

4279.SHRI BRIJ BHUSHAN SHARAN SINGH :

SHRI D.P. SAROJ :

SHRI NIHAL CHAND :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the area of the waste land utilised and brought under cultivation since the setting up of the wasteland Development Board;

(b) the status of the projects launched under the integrated wasteland Development Scheme for the largest non-forest area situated in the watershed zones; and

(c) the future schemes and programmes of the Government for wasteland Development and the reaction of the Government in regard to the implementation thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) and (b) The National Wastelands Development Board (NWDB) was transferred to Ministry of Rural Development as Department of Wastelands Development in July, 1992 for implementation of Integrated Wastelands Development Programme (IWDP). This programme was brought under common guidelines for implementation on watershed basis w.e.f. 1.4.1995. Accordingly, number of projects sanctioned and area taken up for treatment between July, 1992 to 1995 and from 1.4.1995 till date are given as below :

Period	Number of projects sanctioned	Area (in ha.)
(i) 1992 – 31.3.1995	128	480552
(ii) 1.4.1995 – till date	662	5078831

These wastelands development projects are mandated to tackle the problems of land degradation, soil and moisture conservation, restoration of ecological balance, enhance the productivity of land, etc.

(c) As per the Wasterlands Atlas of India – 2000, 63.85 million hectares of land has been delineated as wastelands. Out of whcih treatable land of 24.80 million hectares are required to be treated under IWDP and this scheme is expected to continue. In view of this, there is no proposal for any new scheme at present for wasteland development.

[English]

Manufacturing of Air Defence Ship

4280.DR. RAJESH MISHRA : Will the Minister of DEFENCE be pleased to state :

(a) the details of the progress made so far on Air Defence Ship Project of Indian Navy which had already been approved by the Cabinet Committee on Defence and was scheduled to be started in December 2003;

(b) whether it is true that this project is facing the problem of non-availability of steel of required high quality for manufacturing Air Defence Ship;

(c) if so, the names of the countries approached by the Government for procurement of such steel; and

(d) the time by which is this project is likely to be started and completed?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Government have approved construction of an Air Defence Ship (ADS) of approximately 37,500 Metric Tons at Cochin Shipyard Ltd., Kochi. The "concept design" defining the overall ship dimensions, evolution of hull form, general arrangement drawings, structure, stability, weight and space analysis and Hydrodynamic Model Tests have been completed. Design of the ship's systems and generation of detailed design documents/drawings have started. The baseline design of propulsion system has been completed.

(b) to (d) Initially it was proposed to import steel. Due to the progress achieved in the field of indigenous development of the required quality of steel, the same is now being procured indigenously. The construction is likely to be completed by 2011.

Guidelines for Hariyali

4281.SHRI GURUDAS KAMAT : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether consequent upon the incorporation for changes in the guidelines for 'HARIYALI' as per 73rd Amendment in the Constitution, problems in implementation of projects have increased;

(b) if so, the reasons therefor;

(c) whether the Maharashtra Government has requested for changes in the guidelines; and

(d) if so, the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (d) Under the Hariyali guidelines, Gram Panchayats and Gram Sabhas have replaced Watershed Committees and Watershed Associations in Area Development Programmes like Integrated Wasteland Development Programme (IWDP), Drought Prone Area Programme (DPAP) and Desert Development Programme (DDP) to ensure a more participatory approach in the Watershed projects.

Government of Maharashtra has given a few suggestions for review of Hariyali guidelines. As the Guidelines came into effect only from 1.4.2003, its implementation will have to be watched for some more time, before considering a revision of the guidelines.

Anomaly in Prasar Bharati Wage Structure

4282.SHRI C.K. CHANDRAPPAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government had received a memorandum from the Association of Graphic Artists and Editors of Doordarshan seeking Government's intervention for rectifying the anomaly in Prasar Bharati wage structure;

(b) if so, the nature of anomaly and what were the demands of the Association;

(c) whether steps are being taken to find solution to these; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Graphic Artists in Doordarshan have been representing for grant of upgraded revised pay scales at par with Production Assistants and Film/Video Editors of Doordarshan have been representing for the pay scales at par with the Editors in Film Division of the Ministry.

(c) and (d) It has not been found possible to accede to their demands for upgraded pay scales as each category is distinct, having separate recruitment rules, eligibility qualifications and nature of duties. Such duties and qualifications cannot be equated or compared with that of other categories for determining equity in pay scales.

[Translation]

Financial Assistance required for PSUs

4283.SHRI NITISH KUMAR :
SHRIMATI JAYAPRADA :

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the K.C. Pant Committee has assessed the requirement of Rs. 1800 crores for 240 Public Sector Industries;

(b) if not, factual position in this regard;

(c) whether the Government has made any arrangement to provide and said estimated funds;

(d) if so, the details thereof; and

(e) the funds made available to the Public Sector Industries so far?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) to (e) So far as information is available, there has been no K.C. Pant Committee in existence to assess the requirement of Public Sector Industries. However, a group of Ministers (GOM) was set up on 9.2.2000 under the Chairmanship of the then Deputy Chairman, Planning Commission on strategy for liquidation of outstanding statutory dues of workers of Central Public Sector Undertakings (CPSUs).

The recommendations of the GOM were accepted by the Government and necessary guidelines were issued to all concerned by the Department of Public Enterprises on 28.11.2003. As per GOM computations, the outstanding salary and wages and other statutory employees related dues in 59 CPSUs amounted to Rs. 1905 crore as on 31.12.2002. The CPSUs have been able to clear approximately Rs. 1085 crore out of the said dues as on 31.7.2004, utilizing various resources available to them including budgetary support received from the Government.

[English]

ONGC Project in Russia

4284.SHRI JYOTIRADITYA M. SCINDIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether India's biggest overseas Oil and Natural Gas Project, Sakhalin-I in Russia has run into more than 45 percent cost over-run;

(b) if so, the original cost and other details of the project and the latest revised cost thereof;

(c) the stage-wise details of the implementation schedule and the delay incurred therein; and

(d) the reasons for the delay and the cost over-run?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) ONGC Videsh Ltd. (OVL) has reported that though its upfront investment in the Sakhalin Project including carry to Russian partners before commencement of production, which was originally estimated to be US\$ 1,741 million is likely to increase, the cost of all four phases of the project is not predicted to exceed the estimates submitted in the Development Programme and Budget approved by the Russian Government. The extent of increase in the upfront investment of OVL is being evaluated by OVL in consultation with its consultant and operator.

(c) The project was originally scheduled to commence production of oil from 2005 and gas from 2006. Now it is planned to commence production of gas for domestic sales from 3rd quarter of 2005 and oil from beginning of 2006. Production of crude oil at rated capacity is expected from the end of 2006.

(d) Factors such as externally driven cost pressures including world commodity price fluctuation, fall in value of dollar against other currencies, local inflation, the process required to be followed under the Russian System for obtaining approvals for development and construction of the project and also the lack of infrastructure and resources, have amongst other factors contributed to the cost and schedule pressures.

Theft in Rail Museum

4285. SHRI UDAY SINGH :

SHRI NIKHIL KUMAR CHOUDHARY :

SHRI TATHAGATA SATPATHY :

SHRI MANORANJAN BHAKTA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "Fairy queen engine parts stolen from Museum" as reported in the "Indian Express" dated July 29, 2004;

(b) if so, whether the Railway Museum at Chankayapuri has been the target of thieves to stole engine parts;

(c) whether the Government has made or ordered any inquiry into the incidence;

(d) if so, the details and outcome thereof;

(e) the action taken/to be taken against the persons involved in the scam;

(f) whether the missing parts are to be replaced by the duplicates;

(g) if so, the details thereof and their impact on the working of Engine; and

(h) the steps taken by the Government to check such thefts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir. 2 brass handles and 4 copper pipes of 4 to 5 feet (1.22 to 1.52 metres) length, valued Rs. 500/- approximately were found stolen on the night of 25/26.7.2004 from "Fairy Queen" Engine No. EIR-22, a 149-year old steam locomotive, standing at National Rail Museum, Chanakyapuri, New Delhi.

(b) No, Sir.

(c) and (d) Yes, Sir. On the report lodged by the Technical Assistant of National Rail Museum, Delhi Police, Chanakyapuri, New Delhi has registered a case. No. 176/04 U/S 379 IPC dated 28.7.2004 and investigated. Recovery of 1 brass handle and 10 pieces of copper pipes valued Rs. 400/- approximately from the bushes outside the boundary wall of National Rail Museum, has been effected.

(e) No employee was found involved in this case.

(f) and (g) Although the stolen parts have been found, they are in the custody of police. Therefore at present missing parts are being replaced by "look alike original parts." The parts to be replaced are same that were stolen. There will be no adverse impact on the working of the engine.

(h) Director, National Rail Museum has been instructed to make arrangements for raising the boundary wall of the Museum and provide a barbed wire fencing on it to prevent scaling of the boundary wall by criminals. Additional Railway Protection Force (RPF) staff have been temporarily provided for better security.

LPG Agencies in West Bengal

4286. SHRI AJOY CHAKRABORTY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government has allowed number of Oil Companies to deal with LPG connection and distribution in the North 24 Parganas District of West Bengal;

(b) if so, the details list and names of such Companies and Agencies;

(c) whether the Government is aware that an unhealthy competition has started among various distributors to lure the customers; and

(d) if so, the measures proposed to be taken to check it and issue guidelines for proper distribution of customer among the agencies?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) At present, 4 Public Sector Oil Marketing Companies (OMCs) namely; M/s. Indian Oil Corporation Limited (IOCL), M/s. Bharat Petroleum Corporation Limited (BPCL), M/s. Hindustan Petroleum Corporation Limited (HPCL) and M/s. IBP Co. Limited are distributing LPG connections in North 24 Parganas District of West Bengal through their 62 distributors. The names of distributorships of these OMCs are available with Director (Marketing) of concerned oil company.

(c) and (d) The distributors of OMCs have not reported any un-healthy competition among their distributors and they are operating as per the provisions of Distributorship Agreement and policy guidelines laid down for their marketing.

Railway Projects of West Bengal

4287. SHRI BASU DEB ACHARIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Union Government has received proposals from the Government of West Bengal in regard to construction of third Terminal at Kolkata, faster railway links with North Bengal and upgradation of Sub-urban Stations in S.E. and E. Railways etc.; and

(b) if so, the details thereof and the action taken/ proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) A letter has been received from the Government of West Bengal requesting for construction of a third terminal for Kolkata, faster railway links with North Bengal, upgradation of suburban stations on Eastern and South Eastern Railways etc.

The construction of third terminal at Chitpur in Kolkata is in progress. The detailed estimate has been sanctioned and work of platform between lines 1 and 2 has been completed. An outlay of Rs. 10 crore has been provided for the work in Budget 2004-05. Further, survey for development of Shalimer suburban terminal and Padmapukur non-suburban terminal in Kolkata is in progress. Further consideration of the project would be feasible once the results of the survey become available.

It is proposed to speed up 3143/3144 Sealdah-New Jalpaiguri Darjeeling Mail to reduce the journey time between Kolkata and North Bengal.

Upgradation/renovation/modernization of railway stations is a continuous process and the same is undertaken every year in accordance with the laid down norms based on traffic growth and inter-se priorities. Minimum Essential Amenities as per the laid down norms have been provided at all the suburban stations on Eastern and South Eastern Railways which are considered adequate for the present level of passenger traffic, except for certain quantitative deficiencies in the areas of number of booking counters, urinals/toilets etc. The works for elimination of such deficiencies are targeted for completion by March, 2005.

[Translation]

Supply of Optical Fibre Cable by HCL to Rail Tel. Department

4288. SHRI MAHENDRA PRASAD NISHAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether optical fibre cable produced in the Hindustan Cables Limited, Optic Fibre, Unit, Naini Allahabad (U.P.) is supplied to the Rail-Tel Department formed for the Railway safety under the Ministry;

(b) if so, the details thereof during each of the last three years including the current financial year;

(c) whether the Ministry has effected a cut in the cable supply by the said undertaking;

(d) if so, the reasons therefor;

(e) whether the Ministry is contemplating to bring the said undertaking under the Ministry; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

[English]

Approved Trade Unions in Indian Railways

4289. SHRI N.N. KRISHNADAS : Will the Minister of RAILWAYS be pleased to state :

(a) the details of the approved trade unions which are working in different zones under Indian Railway;

(b) the details of the methodology which is being adopted to give the approval of the trade unions in Indian Railways;

(c) whether there is any move to make new referendum to give approval of trade unions in the Railway; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) A Statement is enclosed.

(b) Recognition to Unions is granted at the level of Zonal Railways. Only broad based unions representing all categories of railway employees are granted recognition subject to their fulfilling the stipulated conditions including the condition of representing at least 30% of the non-gazetted employees they seek to represent. The membership strength of 30% is to be decided on the basis of Annual Returns submitted by the unions concerned to the respective Registrar of Trade Unions and as certified/accepted by him.

(c) and (d) The question for grant of recognition to unions has been a matter of court case recently and judgements have been pronounced by the Hon'ble High Court, Chennai and the Hon'ble Supreme Court. Hon'ble High Court have held that the prescribed percentage of workmen to be exclusive members of the recognized unions is embedded in the very prescription of a minimum percentage. Hon'ble Supreme Court have upheld the High Court's reasoning for requirement of 30% membership exclusively for recognition of the Union. The judgement of the Hon'ble Court is under consideration.

Statement

Zonal Railways have granted recognition to one union each affiliated to All India Railwaymen's Federation and National Federation of Indian Railwaymen. Names of these recognized Unions Railway-wise are given below.

Railway	Affiliate Unions of All India Railwaymen's Federation	Affiliate Unions of National Federation of Indian Railwaymen
1	2	3
Central Railway	National Railway Mazdoor Union	Central Railway Mazdoor Sangh
Eastern Railway	Eastern Railwaymen's Union	Eastern Railwaymen's Congress
Northern Railway	Northern Railwaymen's Union	Uttariya Railway Mazdoor Union

1	2	3
North Eastern Railway	N.E. Railway Mazdoor Union	N.E. Railway Employees Union
Northeast Frontier Railway	N.F. Railway Mazdoor Union	N.F. Railway Employees Union
Southern Railway	Southern Railway Mazdoor Union	Southern Rly. Employees Sangh
South Central Railway	S.C. Railway Mazdoor Union	South Central Railway Employees' Sangh
South Eastern Railway	S.E. Railway Men's Union	S.E. Railwaymen's Congress
Western Railway	Western Railway Employees' Union	Western Railway Mazdoor Sangh
East Central Railway	East Central Railway Karamchari Union	East Central Railway Men's Congress
East Coast Railway	East Coast Railway Shramik Union	East Coast Railway Shramik Congress
North Western Railway	North Western Railway Employees Union	Uttar Paschim Railway Mazdoor Sangh
South Western Railway	South Western Railway Mazdoor Union	South Western Railway Employees Sangh
West Central Railway	West Central Railway Employees Union	West Central Railway Mazdoor Sangh
North Central Railway	North Central Railway Men's Union	North Central Railway Employees Sangh
South East Central Railway	South East Central Railway Men's Union	South East Central Railway Mazdoor Congress

Rural Libraries

4290.SHRI ANANTA NAYAK : Will the Minister of CULTURE be pleased to state :

(a) whether the Government has taken steps to promote Rural Libraries in every State;

(b) if so, the grants given to each State during the last three years for the purpose; and

(c) the specific steps taken to promote rural libraries in Orissa during these years?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. Government of India, Ministry of Culture provides financial assistance to Public Libraries including Rural Libraries. This includes supply of books, assistance for furniture, equipments, renovation and extension of building through Raja Rammohun Roy Library Foundation, Kolkata, an autonomous body fully funded by the Ministry under its matching and non-matching schemes.

(b) A statement indicating the details is enclosed.

(c) The Foundation renders assistance as per perspective Plan framed by the State Library Committee of Orissa constituted by the State Government.

Statement

Details of funds sanctioned by Raja Rammohun Roy Library Foundation, Kolkata

State	Amount Sanctioned Year-Wise (Amount in Rs.)		
	2001-02	2002-03	2003-04
1	2	3	4
Andhra Pradesh	8397681.5	4957095.00	11670281.00
Arunachal Pradesh	1005497.5	3297471.00	3185097.50
Assam	1885997	3457838.00	1637506.00
Bihar	1397860	1396196.00	1939129.00
Gujarat	6602688.5	4092711.00	8738950.00
Goa	120791	135000.50	250865.50

1	2	3	4
Haryana	902660	1112979.50	1218438.00
Himachal Pradesh	1114053	2115737.50	1430209.50
Jammu and Kashmir	1066094.5	840115.00	1743683.50
Karnataka	3947045.5	5104215.50	9179181.50
Kerala	5303754	7664313.00	10451736.50
Madhya Pradesh	2672333	5011588.00	5894147.50
Maharashtra	5036967	4596018.50	6187764.00
Manipur	1110791	3791389.50	2327035.50
Meghalaya	755543	329480.00	3809739.00
Mizoram	1510129	3336749.00	2399002.00
Nagaland	1741787	3711981.00	3209089.50
Orissa	4595936	1652885.00	4600950.00
Punjab	548182	784850.00	715776.00
Rajasthan	3493140.5	3996844.50	5439278.50
Sikkim	180936	405584.00	2940282.00
Tamilnadu	6084570.5	5710941.00	6534397.00
Tripura	430698	1990772.00	2060911.00
Uttar Pradesh	6046189	7495733.50	7805521.50
West Bengal	6393489.5	8511668.00	12533167.00
Andaman and Nicobar	368717.5	138735.00	392495.50
Chandigarh	1130427	551089.50	1107336.00
Dadara and Nagar Haveli	90468	131792.00	116359.00
Delhi	1897184.5	7975.00	1213636.00
Lakshadweep	45234	65896.00	58480.00
Pondicherry	292848.5	315483.00	628844.00
Chhattisgarh		395376.00	350878.00
Jharkhand		527168.00	467837.00
Uttaranchal		1195759.00	1308995.50

Hike in Prices of Steel used in Railway

4291. SHRI CHANDRA BHUSHAN SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the increase in steel price has affected Railway projects;

(b) if so, the details thereof;

(c) whether the Railways have constituted any Committee to study the recent abnormal hike in the prices of various steel products used by the Railways;

(d) if so, whether the said Committee has submitted any report; and

(e) if so, the details thereof and the steps taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) The steel is used in construction of bridges, tunnels and other buildings and structures. In most of the cases, the structural steel is procured by the contractors at the contracted rate as per the terms and conditions of the contract. The price of steel has increased considerably in the past one year or so which is affecting the progress of work.

(c) and (d) Yes, Sir.

(e) The committee has examined the issue of abnormal hike in the price of steel in the recent past and submitted its recommendations regarding dealing with present and future contracts. The recommendations are under examination by the Ministry and based thereon appropriate measures would be adopted by the Railways.

Vigilance and Monitoring Committees for Rural Development Schemes

4292. SHRI SANAT KUMAR MANDEL :
SHRI ADHALRAO PATIL SHIVAJI :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government has issued any guidelines directing the States to Constitute Vigilance and

Monitoring Committees at district level to supervise, exercise vigilance and monitor the implementation of all programmes implemented by the Ministry of Rural Development;

(b) if so, the details there of including composition of the Committees;

(c) the States which have not constituted said Committees;

(d) whether the views of the Committees would be binding in the implementation of the schemes; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (e) With a view to revitalizing the role and functions of the Vigilance and Monitoring Committees for making them important instruments of effective monitoring of the implementation of the programmes of the Ministry, these Committees at State/ Union Territory and District levels are being reconstituted with inclusion of Member of Parliament (XIVth Lok Sabha). Detailed Guidelines containing the composition, role and functions of these reconstituted Committees as well as instructions for conducting Meetings are being finalized.

[Translation] .

Scheme to Connect Maharajganj (U.P.)

4293.SHRI PANKAJ CHOWDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) wheter any scheme to connect Maharajganj (Uttar Pradesh) headquarters by railway line is under consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) At present, no proposal is under consideration for connecting Maharajganj in Uttar Pradesh by railway line.

(b) and (c) Do not arise.

[English]

Hostels for SCs and OBCs Students

4294.SHRI D.V. SADANAND GOWDA :

SHRI TAPIR GAO :.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the details of proposals received from various State Governments/UT Administrations including Karnataka, Arunachal Pradesh and NGOs for construction of Hostels for SCs and OBCs students during 2003-2004 and 2004-2005, State/UT-wise and NGO-wise;

(b) the funds allocated/released and actually utilized in this regard during the said period, State/UT-wise and NGO-wise;

(c) the number of students benefited, yearly under the schemes;

(d) the details of proposals/applications pending with Union Government in this regard, particularly from Karnataka, State/UT-wise;

(e) the reasons for their pendency and the time by which the same are likely to be cleared and the grants released;

(f) whether there are instances of involvement of officials in large-scale corruption in sanction of proposals; and

(g) if so, the details thereof and the action taken against guilty officials ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) and (b) The details of funds released and utilised by State Governments/UT Administrations including Karnataka and Arunachal Pradesh during 2003-04 and 2004-05 under the Centrally Sponsored Schemes of (i) Hostels for SC Boys and Girls and (ii) Hostels for OBC Boys and Girls are enclosed as Statement-I and Statement-II respectively. There is no provision for release of funds directly to NGOs under the schemes.

(c) The number of students benefited during 2003-04 and 2004-05 under the scheme are as under :-

Year	SCs	OBCs
2003-04	18056	4061
2004-05	546	Nil

(d) and (e) Proposals received from State Governments/ UT Administration of Andhra Pradesh, Chattisgarh, Pondicherry, Tamil Nadu and Tripura are under examination.

(f) No such instances have been brought to the notice of the Ministry.

(g) Does not arise.

Statement-I

Centrally Sponsored Scheme of Hostel for SC Boys and Girls

Details of Central assistance released and utilised during the years 2003-04 and 2004-05

(Rs. in lakhs)

S.No.	State/U.T.	SC Boys Hostel				SC Girls Hostel			
		2003-04		2004-05		2003-04		2004-05	
		Released	Utilised	Released	Utilised	Released	Utilised	Released	Utilised
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	42.674	42.674	Nil		649.90	505.50	Nil	
2.	Arunachal Pradesh	Nil	Nil	Nil		Nil	Nil	Nil	
3.	Assam	Nil	9.00	Nil		Nil	Nil	Nil	
4.	Bihar	Nil	Nil	Nil		Nil	Nil	Nil	
5.	Chhattisgarh	Nil	Nil	Nil		Nil	Nil	Nil	
6.	Goa	Nil	Nil	Nil		Nil	Nil	Nil	
7.	Gujarat	Nil	Nil	Nil		17.54	NA	Nil	
8.	Haryana	Nil	Nil	Nil		Nil	Nil	Nil	
9.	Himachal Pradesh	289.62	NA	Nil		Nil	Nil	Nil	
10.	Jammu and Kashmir	Nil	Nil	Nil		Nil	Nil	Nil	
11.	Jharkhand	Nil	Nil	Nil		Nil	Nil	Nil	
12.	Karnataka	406.35	406.35	Nil		319.21	319.21	Nil	
13.	Kerala	40.35	NA	Nil		33.00	NA	Nil	
14.	Madhya Pradesh	999.425	NA	Nil		Nil	Nil	Nil	
15.	Maharashtra	Nil	Nil	Nil		Nil	Nil	Nil	
16.	Manipur	Nil	Nil	Nil		Nil	Nil	Nil	
17.	Meghalaya	Nil	Nil	Nil		Nil	Nil	Nil	
18.	Mizoram	Nil	Nil	Nil		Nil	Nil	Nil	

1	2	3	4	5	6	7	8	9	10
19. Nagaland		Nil	Nil	Nil			Nil	Nil	Nil
20. Orissa		21.04	NA	Nil			Nil	Nil	Nil
21. Punjab		Nil	Nil	Nil			Nil	Nil	Nil
22. Rajasthan		Nil	Nil	Nil			Nil	Nil	Nil
23. Sikkim		Nil	Nil	Nil		48.00	NA	Nil	
24. Tamil Nadu		1134.00	NA	Nil		378.00	NA	Nil	
25. Tripura		Nil	Nil	Nil		4.35	4.35	Nil	
26. Uttar Pradesh		91.84	NA	Nil			Nil	Nil	Nil
27. Uttaranchal		Nil	Nil	54.31			Nil	Nil	Nil
28. West Bengal		Nil	Nil	Nil			Nil	Nil	Nil
29. Andaman and Nicobar		Nil	Nil	Nil			Nil	Nil	Nil
30. Chandigarh		Nil	Nil	Nil			Nil	Nil	Nil
31. Dadra and Nagar Haveli		Nil	Nil	Nil			Nil	Nil	Nil
32. Daman and Diu		Nil	Nil	Nil			Nil	Nil	Nil
33. Delhi		Nil	Nil	Nil			Nil	Nil	Nil
34. Lakshadweep		Nil	Nil	Nil			Nil	Nil	Nil
35. Pondicherry		Nil	Nil	Nil			Nil	Nil	Nil
Total		3025.30	458.02	54.31	0.00	1450.00	829.06	0.00	0.00

NA – Not Available.

Statement-IICentrally Sponsored Scheme of Hostels for
OBC Boys and Girls*Details of Central assistance released and utilized
during 2003-04 and 2004-05*

(Rs. in Lakhs)

S. No.	State/UT	Amount released 2003-04	Amount Utilized 2003-04	Proposals received 2004-05
1	2	3	4	5
1.	Assam	2.00	UC awaited	

1	2	3	4	5
2.	Andhra Pradesh	220.00	UC awaited	
3.	Bihar	-	-	230.00
	Chhattisgarh	-	-	132.67
4.	Jammu and Kashmir	83.16	UC awaited	-
5.	Jharkhand	-	-	193.00
6.	Karnataka	269.02	UC awaited	
7.	Madhya Pradesh	-	-	-

1	2	3	4	5
	Pondicherry	-	-	371.00
8.	Orissa	161.87	UC awaited	-
9.	Sikkim	20.00	UC awaited	-
10.	Tamil Nadu	68.48	68.48	157.50
	Tripura	-	-	26.86
11.	Uttar Pradesh	195.47	195.47	355.00
	Total	1020.00	253.95	1476.03

[Translation]

Setting Up of Industries

4295.KUNWAR MANVENDRA SINGH :
 PROF. M. RAMADASS :
 SHRI ABDUL RASHID SHAHEEN :

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether the Union Government propose to set up new industries or units of existing industries in the country;

(b) if so, the details thereof, location-wise;

(c) the expenditure likely to be incurred thereon;

(d) the details of requests received by the Union Government from the State Government in this regard during the last three years and till date; and

(e) the action taken or being taken by the Union Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) to (e) Ministry of Heavy Industries and Public Enterprises essentially deals with Central Public Sector related matters. So far as this Ministry is concerned, there is no proposal to set up new industries or units of existing industries in the country. No industrial project proposals have been received from State Governments in this regard during the last three years and till date this year.

[English]

Passengers' Insurance Scheme

4296.SHRI LONAPPAN NAMBADAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government contemplate to make provision for passengers' insurance scheme against incidents of looting, robberies, dacoities and other crimes occurred in trains;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Rail Passenger Insurance Scheme has been in operation since 1.8.1994. The details of this Scheme are as under :-

Under this scheme the Railways are reimbursed by the Insurance company for compensation paid for loss of life or injuries to bonafide passengers who become victims of rail accident or untoward incidents such as terrorists acts, violent attack, robbery, dacoity, rioting, shoot-out or arson by any person in or on any train carrying passengers, or in a waiting hall, cloak room or reservation or booking office or in any platform or in any place within the precincts of a Railway station or the accidental falling of any passenger from a train carrying passengers.

The scale of compensation available under this scheme is provided in the Railway Accidents and Untoward Incidents (Compensation) Amendment Rules, 1997. Under these rules, the compensation in case of death is Rs. 4 lakh and in case of injuries the minimum compensation is Rs. 32,000/- and the maximum is Rs. 4,00,000/-.

No compensation will, however, be payable in cases of suicide or attempted suicide, self-inflicted injury, his own criminal act, or any act committed in a state of intoxication or insanity or natural death or disease or medical or surgical treatment unless such treatment becomes necessary due to injury caused by the said 'untoward incident'.

The application for compensation is adjudicated by Railway Claims Tribunal. Twenty one benches of the

Tribunal have been set up in different parts of the country. The decrees of the Railway Claims Tribunal are satisfied by the Zonal Railways after following the normal procedure.

(c) Does not arise.

[Translation]

Illegal Occupation In Jinat-ul-Masjid

4297. SHRI SITA RAM SINGH : Will the Minister of CULTURE be pleased to state :

(a) whether the Government is aware of the illegal occupation in Jinat-ul-Masjid as reported in *Rashtriya Sahara* dated July 15, 2004; and

(b) if so, the steps taken by the Government to remove the illegal occupation and protect this historical monument ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Yes, Sir. The Central Government has not taken steps in preservation of and removal of encroachments from Jinat-ul-Masjid since it is not a protected monument under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules 1959.

Closure of Railway Crossings

4298. PROF. MAHADEORAO SHIWANKAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is considering to close small railway crossings in various States;

(b) if so, the details thereof;

(c) whether the Government is also considering to close small railway crossings in Nagpur Zone of Maharashtra also;

(d) if so, the reasons therefor;

(e) whether the people of surrounding villages are likely to be affected due to closure of these railway crossings; and

(f) the steps being taken by the Government to resolve their problems ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) As per the extant policy on the Railways, those Level Crossings which are having very meagre traffic are considered for closure with the approval of State Government Authorities and Commissioner for Railway Safety. This is finalised based on the traffic volume assessed periodically once in three years.

(c) and (d) Yes, Sir. Nagpur in Maharashtra is served by two Railway Zones i.e. Central Railway and South East Central Railway. Two level crossings of Nagpur Division on Central Railway are presently under consideration for closure due to very meagre traffic. Besides, three level crossings on Nagpur Division of South East Central have been closed recently for the same reason.

(e) and (f) No, Sir. The level crossings are closed only with the consent of the State Government. The people of the surrounding villages are not likely to be affected due to closure of these level crossings as the availability of access to the affected people, if any, via adjoining level crossing is seen before proposing any level crossing for closure.

[English]

Loss to East Coast Railway by Bifurcation of Orissa

4299. SHRI SUGRIB SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Sambalpur Railway Division in Orissa is proposed to be bifurcated and allocated to different railway zones;

(b) if so, the reasons therefor;

(c) whether the Government is also aware that bifurcation will result in loss of revenue to the East Coast Railway, which is already cash strapped;

(d) if so, whether the Government has reviewed their decision to maintain the status quo; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

[Translation]

(b) to (e) Do not arise.

**Utilisation of 2 NM/1 NM Rake from
New Delhi to Rewari**

4300.SHRI PRADEEP GANDHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to start at the earliest the proposed utilization of 2 NM/1 NM rake by extension upto Rewari from New Delhi Railway Station to capture additional traffic and provide rail transport facilities to the committies on the Rewari-Gurgaon-Sarai Rohilla so as to ease their problem; and

(b) if so, by when and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Yes, Sir. it has been decided to extend 1 NM/2NM Meerut Cantt. New Delhi shuttle upto Rewari with effect from 01.09.2004.

**Pending Cases of Refund of
Railway Tickets**

4301.SHRI JASWANT SINGH BISHNOI : Will the Minister of RAILWAYS be pleased to state :

(a) the number of cases of refund of railway tickets pending with the Railways Division-wise particularly in Rajasthan

(b) the outstanding amount of the refund of tickets and the time since when this amount is outstanding;

(c) whether the Government is making any arrangement for speedy refund of the tickets; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The details of number of pending refund cases lying with the Divisions falling in the State of Rajasthan are as under :-

Name of the Division	Jaipur	Ajmer	Jodhpur	Bikaner	Kota
Number of pending refund cases as on 31-07-2004	32	39	74	57	324

(b) On Kota Division, the total amount outstanding towards refund of tickets is Rs. 1,92,829 since August, 2003 and onwards whereas on Jaipur, Ajmer, Jodhpur and Bikaner Divisions taken together, an amount of Rs. 63,427/- is outstanding since January, 2004 and onwards.

(c) and (d) The computerised coaching refund system has been introduced in which passengers can seek refund across the computerised Passenger Reservation System (PRS) counters upto five days from the scheduled departure of the train from its originating station.

[English]

Rail Projects in Haryana

4302.SHRI AVTAR SINGH BHADANA : Will the Minister of RAILWAYS be pleased to state :

(a) the present status of ongoing railway projects and surveys for laying new rail lines and flyovers in Haryana, project-wise;

(b) the target set for completion of each of these projects and surveys;

(c) the funds allocated and utilized on each of the projects so far; and

(d) the steps taken by the Government for timely completion of these projects ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) (i) The details of on-going railway projects falling partly/fully in Haryana State, the present status, expenditure incurred upto 31.3.2004, outlay during 2004-05 and target date wherever fixed are given as under :-

S. No.	Name of the Project	Anticipated cost	Expenditure incurred upto 31.3.2004	Budget Outlay during 2004-05	Status and target date wherever fixed
1	2	3	4	5	6
1.	Construction of new rail line between Kalka and Parwanoo	26.9	0.15	0.15	Final Location survey has been completed. State Government of Himachal Pradesh has requested for changing the location of terminus from village Kamli to Tipra. The revised alignment is under finalisation in consultation with State Government of Himachal Pradesh.
2.	Construction of new rail line between Jind-Sonepat	190.81	—	3.89	New work included in the Supplementary budget 2003-04. Preparation of plans and estimate has been taken up.
3.	Construction of new line between Rewari and Rohtak	149.38	—	3.00	New work included in the Supplementary budget 2003-04. Preparation of plans and estimate has been taken up.

(ii) No survey for laying new line is in progress.

(iii) The details of Road Over Bridges (ROBs) are as under :-

S. No.	Name of work	Year of sanction	Railway Share (In lakhs)	State share (In lakhs)	Expenditure upto 31.3.04 (In lakhs)	Outlay 2004-05 (In lakhs)	Status and target date wherever fixed
1	2	3	4	5	6	7	8
1.	ROB near Rewari on Rewari-Jhajjar road in lieu of Level Crossing No. 57-B at Km 81/4-5 on Delhi-Rewari section.	2003-04	873	814	0.00	200	Site plan and General Arrangement Drawing approved. Detailed Estimated sanctioned on 26.07.2004
2.	Mandi Dabwali ROB in lieu of Level crossing No. 32-B Kms 35/2-3 on Bhatinda – Suratgarh Section.	1995-96	243	648	0.00	42.84	As advised by the State Government this work will be included in the Works Programme of Ministry of Road Transport and Highways in the year 2005-06.
3.	Sonipat – ROB in lieu of Level Crossing No. 27-B	2003-04	900	851	0.21	50	Profile sketch approved. Detailed estimate is under sanction.

1	2	3	4	5	6	7	8
4.	Grannaur – Bodhwal Majari Road – ROB in lieu of Level Crossing No. 37	2003-04	543	510	0.37	50	Profile sketch under approval. Detailed estimate sanctioned in January, 2004.
5.	Rewari ROB in lieu of Level Crossing No 58A on Kms. 0/10-11 Rewari-Alwar section	2003-04	300	937	0.00	210	Site plan and GAD approved. Detailed estimate sanctioned on 26.07.2004.
6.	ROB at Hissar in lieu of Level Crossing No. 89-B at Km 137/4-5 on Rewari-Hisar section	2003-04	380	389	0.00	200	Site plan and GAD has been sent to the State Government for approval.
7.	Rohtak-ROB in lieu of Level Crossing No. A-63 at Km 72/10-11 on Delhi-Bhatinda section	2003-04	841	912	0.00	35	Profile sketch approved. Detailed estimate sanctioned in January, 2004. State Government is yet to plan their work on approaches.
8.	Sahabad Road – ROB in lieu of Level Crossing No. 116 near Kesari	2003-04	483	487	0.00	50	Profile sketch approved. Detailed estimate sanctioned in March, 2004. State Government yet to plan their work on approaches.
9.	ROB at Hissar in lieu of Level Crossing No. A-92 at Km 142/4-5 on Rewari-Hissar section	2003-04	380	389	0.00	210	Site plan and GAD is under approval.
10.	Ballabgarh-ROB in lieu of Level Crossing No. 575/B (SH) at km 1502/4-5	1990-91	424	451	0.00	50	Profile sketch approved. Detailed estimate sanctioned in April, 2004. Soil investigation is in progress.
11.	Faridabad – ROB in lieu of Level Crossing No. 576 at Km 1504/11-13 on Jhansi-Delhi section	2003-04	675	404	0.00	35	Profile sketch sent to State Government for signatures. But they returned with the proposal to drop the work.
12.	Kamal ROB in lieu of Level Crossing No. 71-B Kms. 122.92 on Kamal-Katchua Road.	1999-00	485	519	0.00	50	Detailed estimate is under sanction.

1	2	3	4	5	6	7	8
13.	Palwal-ROB in lieu of Level Crossing No. 565 at Km 1479/21-23 on Jhansi-Delhi section	2003-04	571	366	0.00	35	Profile sketch under approval. Detailed estimate sanctioned in January, 2004. Soil investigation is in progress.

(d) The works are being progressed as per availability of resources. A number of initiatives have been taken to mobilize other than normal budgetary resources to expedite completion of ongoing projects.

Agreement for Promotion of Co-Operation in Film Production Field

4303. SHRI TATHAGATA SATPATHY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government has signed certain agreements with some countries for promotion of cooperation in film production field;

(b) if so, the details thereof along with the names of countries with whom these have been signed during the last two years and current year, till date;

(c) whether a Joint Commission has been appointed to implement these agreements;

(d) if so, the details thereof; and

(e) the extent to which these agreements are likely to help India ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (e) This Ministry has received a proposal from the Government of Canada to enter into an Audio-Visual Co-production Agreement with that country. Similar interest has also been shown by the Government of Italian Republic. Letters of intent have been signed with both these countries expressing the intention of the Government to enter into Audio-visual Co-production Agreements with both the countries. The Agreements are still at the draft stage. Therefore, appointment of a Joint Commission does not arise at present.

Entering into Government-to-Government Co-production Agreements with other countries will enable producers of both countries to pool their financial, creative, technical and marketing resources, thus providing access to a wider audience base. Such projects are expected to promote higher visibility in international markets for Indian films and increased opportunities for the animation sector.

Electrification of Railway Lines in Kerala

4304. SHRI M.P. VEERENDRA KUMAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal to complete electrification of railway lines of Kerala during the current financial year;

(b) if not, the reasons therefor and if so, the amount allocated for such electrification;

(c) whether the doubling up work of Ernakulam-Trivandrum railway line is delayed due to insufficient fund allocation;

(d) if so, the reasons therefor and the target date for completing the same;

(e) whether old and outdated passenger coaches and goods train bogies are being used in Trivandrum and Ernakulam Division; and

(f) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir. However, electrification work of Ernakulam-Trivandrum rail line (via Alleppy and Kottayam) is in progress and targeted for completion by Dec. 2005.

(b) For current financial year i.e. 2004-05, Rs. 37.92 crore have been allotted to this project.

(c) and (d) On Ernakulam-Trivandrum section, two Broad Gauge (B.G.) lines already exist. However, patch doublings on Ernakulam-Kayankulam via Alleppy and via Kottayam has been taken up in phases. The works are being progressed as per the availability of resources. No target date of completion has yet been fixed.

(e) No, Sir. Only such coaches and wagons which are within their service life and in good condition, are used on Indian Railway Broad Gauge System including Trivendrum and Ernakulam Sections.

(f) Does not arise.

Construction of Bridges and National Rail Road Projects

4305. CHAUDHARY LAL SINGH : Will the Minister of RAILWAYS be pleased to state the details of the progress made by Railways in the construction of bridge over the river Chenab and Anjikhand under Udhampur-Katra-Kazikund-Srinagar-Baramulla National Rail Road Project ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : The work of construction of the bridges across river Chenab and Anji Khad has been entrusted to M/s Konkan Railway Corporation Limited. Geotechnical investigations at both the bridges have been taken up and are in progress. Contract for proof check consultancy has already been fixed on 31.7.2004. Global tenders for design and construction have been invited and opened on 31.5.2004. Technical bids have been finalised and the commercial bids are under scrutiny.

Proposal from Kerala for Dance Museum

4306. SHRI SURESH KURUP : Will the Minister of CULTURE be pleased to state :

(a) whether the Government has received a proposal from the Government of Kerala for constructing a Dance Museum, of Musical instruments, Children's Theatre, Seminar Hall and Library of Indian Culture named after the legendary dancer Guru Gopinath;

(b) if so, the details thereof;

(c) the response of the Government thereon; and

(d) the total expenditure likely to be incurred thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (d) The Government of Kerala had recommended a proposal from Guru Gopinath Natana Gramam Society for construction of open air theatre, National dance museum and art gallery, library of Indian culture and documentation centre. The proposal is under consideration.

Based on another proposal received from Guru Gopinath Natana Gramam Society under the scheme of "Promotion and Strengthening of Regional and Local Museums" an amount of Rs. 5.00 lakhs has been sanctioned in the year 2003-2004 and an amount of Rs. 3.75 lakhs has been released as 1st instalment.

[Translation]

Setting up of Drug De-addiction Centres

4307. SHRI VIJAY KUMAR KHANDELWAL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Union Government has received proposals from various State Governments/Union Territory Administrations and NGOs for setting up of drug de-addiction centers and to chalk out various welfare schemes for the drug addicts;

(b) if so, the details of such proposals received during the last three years, till date, State/UT-wise and NGO-wise; and

(c) the present status of each proposal?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) Yes, Sir.

(b) A statement is enclosed.

(c) The details of the sanctioned cases are available in Annual Reports of the Ministry of Social Justice and Empowerment for the years 2001-02, 2002-03 and 2003-04 as well as on the website (www.socialjustice.nin.in) of the Ministry.

Statement

S. Name of the State/ No. UT		2001-02				2002-03			
1	2	No. of proposals received	Sanctioned	Rejected	Pending	No. of proposals received	Sanctioned	Rejected	Cummula- tive Pendency
3	4	5	6	7	8	9	10		
1.	Andhra Pradesh	7	-	5	2	9	-	7	4
2.	Arunachal Pradesh	2	-	2	-	-	-	-	-
3.	Assam	2	-	2	-	8	-	7	1
4.	Bihar	6	1	5	-	-	-	-	-
5.	Chhattisgarh	3	1	2	-	1	-	-	1
6.	Goa	-	-	-	-	-	-	-	-
7.	Gujarat	3	-	2	1	2	-	1	2
8.	Haryana	2	-	2	1	2	-	1	1
9.	Himachal Pradesh	4	1	3	-	5	-	3	2
10.	Jammu and Kashmir	-	-	-	-	-	-	-	-
11.	Jharkhand	-	-	-	-	-	-	-	-
12.	Karnataka	9	1	5	3	7	3	4	6
13.	Kerala	3	-	3	-	2	-	1	1
14.	Madhya Pradesh	6	-	5	1	10	-	8	3
15.	Maharashtra	60	-	59	1	78	-	76	1
16.	Manipur	1	-	1	-	6	-	5	1
17.	Meghalaya	-	-	-	-	-	-	-	-
18.	Mizoram	1	-	1	-	3	-	2	1
19.	Nagaland	1	-	1	-	-	-	-	-
20.	Orissa	5	-	5	-	2	-	1	1
21.	Punjab	3	1	2	-	3	-	1	2
22.	Rajasthan	3	1	2	-	2	-	2	-
23.	Sikkim	-	-	-	-	-	-	-	-
24.	Tamil Nadu	7	-	5	2	6	-	3	5
25.	Tripura	3	1	2	-	-	-	-	-

1	2	3	4	5	6	7	8	9	10
26. Uttar Pradesh		15	4	10	1	5	–	4	2
27. Uttaranchal		2	–	2	–	2	–	1	1
28. West Bengal		6	1	5	–	3	–	3	–
29. Chandigarh		–	–	–	–	–	–	–	–
30. Delhi		5	1	4	–	–	–	–	–
31. Pondicherry		–	–	–	–	–	–	–	–
Total		159	13	135	11	154	3	130	35

Note : The proposals were rejected on one or more of the following grounds :

1. Already Centres are existing in the District where the project was to be set up.
2. No experience in running De-addiction Centres.
3. The proposals did not have the complete documents.
4. Non-availability of budgetary allocation.

S. No.	Name of the State/ UT	2003-04				2004-05			
		No. of proposals received	Sanctioned	Rejected	Cummulative Pending	No. of proposals received	Sanctioned	Rejected	Cummulative Pendency
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	5	–	5	4	–	–	–	4
2.	Arunachal Pradesh	1	–	1	–	–	–	–	–
3.	Assam	4	–	4	1	–	–	–	1
4.	Bihar	4	–	4	–	–	–	–	–
5.	Chhattisgarh	3	–	3	1	–	–	–	1
6.	Goa	1	–	–	1	–	–	–	1
7.	Gujarat	6	–	5	3	–	–	–	3
8.	Haryana	1	–	1	1	–	–	–	1
9.	Himachal Pradesh	1	–	1	2	–	–	–	2
10.	Jammu and Kashmir	–	–	–	–	–	–	–	–
11.	Jharkhand	2	–	–	2	–	–	–	2
12.	Karnataka	6	–	1	11	–	–	–	11

1	2	3	4	5	6	7	8	9	10
13. Kerala		3	-	2	2	-	-	-	2
14. Madhya Pradesh		16	-	13	6	4	-	4	6
15. Maharashtra		-	-	1	-	-	-	-	1
16. Manipur		11	-	11	1	-	-	-	1
17. Meghalaya		-	-	-	-	-	-	-	-
18. Mizoram		1	-	-	2	-	-	-	2
19. Nagaland		-	-	-	-	1	-	1	-
20. Orissa		2	-	1	2	-	-	-	2
21. Punjab		1	-	-	3	-	-	-	3
22. Rajasthan		4	-	3	1	-	-	-	1
23. Sikkim		1	-	-	1	-	-	-	1
24. Tamil Nadu		-	-	-	5	-	-	-	5
25. Tripura		-	-	-	-	-	-	-	-
26. Uttar Pradesh		2	-	2	2	-	-	-	2
27. Uttaranchal		2	-	2	1	-	-	-	1
28. West Bengal		2	-	2	-	-	-	-	-
29. Chandigarh		-	-	-	-	1	-	1	-
30. Delhi		7	-	3	5	-	-	-	5
31. Pondicherry		-	-	-	-	-	-	-	-
Total		86	0	64	58	6	0	6	58

Note : The proposals were rejected on one or more of the following grounds :

1. Already Centres are existing in the District where the project was to be set up.
2. No experience in running De-addiction Centres.
3. The proposals did not have the complete documents.
4. Non-availability of budgetary allocation.

[English]

**Construction of Overbridges in
West Bengal**

4308.SHRI PRABODH PANDA : Will the Minister of
RAILWAYS be pleased to state :

(a) whether the Government has to undertake
construction of over bridges over river Cossye in
Midnapore in West Bengal; and

(b) if so, the steps taken by the Government in this
regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir. There is no proposal for construction of over bridges over river Cossye in Midnapore District of West Bengal. However, for existing bridge No. 143 over river Cossye, regrading of existing girders alongwith other ancillary works is being undertaken.

(b) The work has been planned for execution during the year 2004-05.

Collapse of ROB under Construction

4309. SHRI C.K. CHANDRAPPAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware of the fact that a span of a ROB under construction near Poonokunnam, Trichur, had broken and collapsed a few months ago;

(b) whether the pillars of the ROB on which the collapsed span had hit, got damaged and that they are to be repaired or remade;

(c) if so, whether any inquiry had been made in the matter;

(d) if so, the outcome thereof alongwith the action taken thereon; and

(e) the steps taken by the Government to restart and complete the work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir. The approach span of Railway Overbridge (ROB) had collapsed on 16.3.2004 during construction.

(b) Yes, Sir. The pillars were damaged and are required to be removed and reconstructed.

(c) Yes, Sir. Chief Bridge Engineer of Southern Railway has conducted the enquiry in this matter.

(d) The Enquiry Officer has found that the collapse of the girder was caused by buckling of staging due to external disturbance which is being looked into by the State Police.

(e) The work of construction of complete Road over bridge including the portion of work in Railway area is

being done by Road and Bridge Development Corporation of Kerala (RBDCK). The damaged girder has been removed and the work of reconstruction of damaged pillar and girder is under progress.

Visit of Israeli Delegation

4310. SHRI IQBAL AHMED SARADGI :
SHRI RAYAPATI SAMBASIVA RAO :

Will the Minister of DEFENCE be pleased to state :

(a) whether a high level defence delegation from Israel visited India in July, 2004; and

(b) if so, the outcome of the discussion held between India and Israel?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The two organisations Defence Research and Development Organisation and Directorate of Defence Research and Development Israel had discussions on collaborative research programmes in the field of computational fluid dynamics (CFD), micro electro mechanical system (MEMS) and smart technologies and joint development of fiber optical gyroscope, electro optics and electronic warfare (EW) systems.

Rail Line between Talcher and Bimlagarh

4311. SHRI JUAL ORAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has a proposal to construct a Railway line between Talcher and Bimlagarh, Orissa;

(b) if so, the estimated cost of the project;

(c) whether this project has been delayed;

(d) if so, the reasons therefor; and

(e) the time by which that project is likely to be taken up and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir.

(b) Rs. 726.96 crore.

- (c) No, Sir.
 (d) Does not arise.

(e) Final Location Survey and preliminary arrangements like preparation of plans and estimates are being taken up. No target date of completion of the project has yet been fixed.

Dryland Farming Scheme

4312.SHRI ARJUN SETHI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether dryland farming is being reviewed to consider launching the scheme afresh under Common Minimum Programme of the Government;
 (b) if so, the details thereof; and
 (c) the action taken/proposed to be taken during the last two years/coming two years to speed up action thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (c) The Department of Agriculture and Cooperation, Ministry of Agriculture is formulating a scheme on 'Enhancing Sustainability of Dry Land Rainfed Farming Systems' for the development of agriculture in the areas where rainfall is low/scanty. Under the proposed scheme rainwater harvesting, water conservation, efficient use of water, especially as life saving irrigation is proposed to be given a thrust. Other areas which would be addressed through the scheme include recharging of ground water, enriching the rainfed areas with organic matter, adoption of alternative cropping system, appropriate field operations, optimum/need based use of agricultural inputs including high yielding seeds, transfer of dry and farming technology through farmers' training and field demonstration, etc.

Track Machines

4313.SHRI RAGHUNATH JHA : Will the Minister of RAILWAYS be pleased to state :

- (a) whether inspite of having sufficient quantity of track machines, railways procured 39 more track machines during 2002-03 increasing financial burden on already strained budget of Indian Railways;

(b) if so, whether the cost of operation and maintenance of track machines has increased by 45.27 per cent during 1998-2002;

- (c) if so, the reasons therefor;
 (d) whether the Government propose to enquire the matter;
 (e) if so, the details in this regard; and
 (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir. Sufficient number of track machines are not available on Indian Railway. The gross requirement of track machines based on the Master Plan of procurement of machine prepared in 2002-03 is 806 nos. (Excluding Rail-Cum-Road Vehicles) out of which there were 285 machines on Indian Railways as on 1.4.2002. During 2002-03, 19 machines (Other than Rail-Cum-Road Vehicles) were procured on Indian Railways.

- (b) to (f) Do not arise.

[Translation]

LPT/HPT/VLPTs

- 4314.PROF. CHANDER KUMAR :
 SHRI M. ANJAN KUMAR YADAV :
 SHRI MANSUKHBHAI D. VASAVA :
 SHRI KASHIRAM RANA :
 SHRI TUKARAM GANGADHAR GADAKH :
 SHRI ABDUL RASHID SHAHEEN :
 SHRIMATI PRATIBHA SINGH :
 SHRI BIR SINGH MAHATO :
 SHRI KIRIP CHALIHA :
 SHRI ANANDRAO VITHOBA ADSUL :
 SHRI SURESH CHANDEL :
 SHRI GIRIDHAR GAMANG :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

- (a) the number of HPT/LPT/VLPTs proposed to be installed in the country during the Ninth Five Year Plan and actual number of HPT/LPT/VLPTs installed in each State;

(b) the target fixed for the Tenth Five Year Plan alongwith the efforts being made to achieve the target, State-wise;

(c) the number of LPT/VLPTs converted into HPTs during the last three years, State-wise;

(d) whether the Government has received requests from the various State Governments and people representatives for setting up and conversion of VLPT/LPT/HPTs in their States during the last three;

(e) if so, the details thereof, State-wise;

(f) the action taken by the Government thereon; and

(g) the number of VLPTs/LPTs proposed to be converted into HPTs during the current year alongwith expenditure to be incurred thereon, State-wise?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) 587 HPT/LPT/VLPT projects of Doordarshan were proposed to be installed in the country during the Ninth Five Year Plan. Out of the above, 487 projects were installed during IX plan period. State-wise number is given in the Statement-I enclosed.

(b) 164 transmitter projects (including spill-over schemes of Ninth Plan) were targeted for completion during the Tenth Five Year Plan. State-wise number is given in the Statement-II enclosed. Out of the above, 129 projects have already been completed. The remaining projects are at different stages of implementation and are expected to be completed, in phases, by the end of the Tenth Plan.

(c) During the last 3 years (since 01.04.2001), 5 VLPTs have been converted into HPTs as follow :

Jammu and Kashmir – 4 and Manipur – 1.

(d) to (f) Requests for setting up of new Doordarshan centres and conversion of VLPT/HPT in their States are received from various quarters viz. VIPs, State Governments, General Public etc. from time to time. These are taken into account while formulating plans for expansion of Doordarshan network, subject to availability of resources.

(g) During 2004-05, 6 LPTs are envisaged to be converted into HPTs as per details below :

State	No. of LPTs to be Converted	Approved Cost
Gujarat	2	Rs. 13.88 Cr.
Haryana	2	Rs. 15.90 Cr.
Kerala	1	Rs. 6.67 Cr.
West Bengal	1	Rs. 9.35 Cr.

Statement-I

Transmitters installed during IX plan period

Sl.No.	State	Transmitters
1	2	3
1.	Andhra Pradesh	35
2.	Arunachal Pradesh	27
3.	Assam	5
4.	Bihar	8
5.	Chandigarh	
6.	Chhattisgarh	10
7.	Goa	1
8.	Gujarat	22
9.	Haryana	10
10.	Himachal Pradesh	19
11.	Jammu and Kashmir	75
12.	Jharkhand	9
13.	Karnataka	22
14.	Kerala	8
15.	Madhya Pradesh	21
16.	Maharashtra	40
17.	Manipur	3
18.	Meghalaya	2
19.	Mizoram	3
20.	Nagaland	4

1	2	3
21. Orissa		33
22. Pondicherry		2
23. Punjab		5
24. Rajasthan		28
25. Sikkim		2
26. Tamil Nadu		22
27. Tripura		6
28. Uttar Pradesh		32
29. Uttaranchal		19
30. West Bengal		14
Total		487

Statement-II

Sl. No.	State	Transmitters targetted to be set up during X Plan period	Transmitters already set up
1	2	3	4
1.	A and N Islands	2	2
2.	Andhra Pradesh	10	10
3.	Arunachal Pradesh	2	2
4.	Assam	1	1
5.	Bihar	6	5
6.	Chhattisgarh	4	2
7.	Gujarat	9	5
8.	Haryana	6	2
9.	Himachal Pradesh	5	3
10.	Jammu and Kashmir	36	32
11.	Jharkhand	2	2
12.	Karnataka	9	9

1	2	3	4
13. Kerala		5	3
14. Madhya Pradesh		3	1
15. Maharashtra		15	15
16. Manipur		2	2
17. Meghalaya		3	3
18. Mizoram		2	2
19. Nagaland		2	2
20. Orissa		1	1
21. Pondicherry		1	
22. Punjab		5	1
23. Rajasthan		7	5
24. Sikkim		2	2
25. Tamil Nadu		10	7
26. Tripura		1	
27. Uttar Pradesh		4	3
28. Uttaranchal		5	5
29. West Bengal		4	2
Total		164	129

Construction of Community Buildings for Tribals Areas

4315.SHRI FAGGAN SINGH KULASTE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there is any scheme of the Government to promote participation of tribals in development of waste land and community afforestation so as to provide them employment;

(b) if so, the details thereof;

(c) whether any separate provision is being made for construction of community buildings in tribal areas and development of tribal villages; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) and (b) The Department of Land Resources in the Ministry of Rural Development is implementing three area development programmes namely Integrated Wastelands Development Programme (IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) on watershed basis in the country. For selection of watersheds, emphasis is laid on those areas which are having large population of scheduled caste/scheduled tribes dependent on it. The objectives of programmes inter alia include employment generation, poverty alleviation, community empowerment and development of human and other economic resources of the rural areas and activities aim to restore ecological balance by harnessing, conserving and developing natural resources i.e. land, water, vegetative cover especially plantations. Though these programmes are not exclusively for tribals, when implemented in tribal areas, they result in employment generation for the tribals.

(c) and (d) There is no separate provision for construction of community buildings in tribal areas and for development of tribal villages. However, under Sampurna Grameen Rozgar Yojana, 50% of the allocation of the Panchayati Raj Institutions is required to be spent in Scheduled Caste/Scheduled Tribe habitations for creation of need based infrastructure.

[English]

Mahabodhi Temple as International Heritage

4316. SHRI RAJESH KUMAR MANJHI : Will the Minister of CULTURE be pleased to state :

(a) whether UNESCO accredited Mahabodhi Temple situated in Bodh Gaya in Bihar as an International Heritage;

(b) if so, the details thereof;

(c) whether the Government is proposing to arrange some international cultural festival in Bodh Gaya;

(d) if so, the details thereof; and

(e) the other steps taken by the Government to promote international tourism in that place?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Yes, Sir. World Heritage Committee of UNESCO inscribed Mahabodhi Temple complex at Bodh Gaya in Bihar on the World Heritage List in 2002 as it is one of the earliest temple constructions existing in the sub-continent and it has significant influence in the developments of architecture over the centuries. The temple provides exceptional records for the events associated with the life of Buddha. The present temple is one of the most imposing structures built entirely in brick from the late Gupta period.

(c) and (d) No such programme is envisaged by the Ministry of Culture at this stage.

(e) Various tourist amenities have been provided at Bodh Gaya by the State Government. Bodh Gaya is connected by Air, Rail, and Road. There is also direct flight from Bangkok to Gaya.

Studies on Functioning of Financial Institutions

4317. PROF. M. RAMADASS : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the progress made by the Government towards achieving social and economic empowerment, in terms of special schemes implemented, outlay spent and the number of beneficiaries;

(b) whether the Government is satisfied with the progress made;

(c) if not, the steps proposed to improve the progress; and

(d) the major findings of evaluation studies conducted by the Government on the functioning of financial institutions under the Ministry and the manner in which the recommendations are given effect to improve the functioning?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) to (d) The Ministry of Social Justice and Empowerment has set up five apex level Finance and Development Corporations for economic

empowerment of Scheduled Castes, Safai Karamcharis, Other Backward Classes, Minorities and handicapped persons through micro-credit, term loan and Mahila Samridhi Schemes. Financial and physical achievements of each corporation since its inception are given below :—

(Rs. in crore)

S. No.	Name of the Corporation	Date of Inception	Disbursement since inception	No. of beneficiaries since inception
1.	National Scheduled Castes Finance and Development Corporation	08.02.1989	1113.84	416126
2.	National Safai Karamcharis Finance and Development Corporation	24.01.1997	176.30	69731
3.	National Backward Classes Finance and Development Corporation	13.01.1992	923.90	568000
4.	National Minorities Development and Finance Corporation	30.09.1994	556.18	207000
5.	National Handicapped Finance and Development Corporation	24.01.1997	83.70	18482

The Government has also got evaluated the functioning of these corporations by independent agencies. A *Statement* giving details of recommendations by these agencies in respect of each corporation is enclosed. Action is being taken on these recommendations.

Statement

1. *National Scheduled Castes Finance and Development Corporation (NSFDC)*

NSFDC sponsored "Impact Evaluation" studies to different agencies in 11 States in 2002 and 2003. The study covered 5713 beneficiaries. The study serves as feed back for the Corporation.

2. *National Safai Karamcharis Finance and Development Corporation*

Indian Social Institute, New Delhi submitted a report on functioning of the Corporation. The salient recommendations are as follows

- (i) NSKFDC should reformulate its conditions for extending funds to the SCAs, recommendation in this regard are as follows :

(a) repayment condition from SCA should be brought down to 60 percent from existing 100 percent.

(b) The period for disbursement of the loan should be brought down to 60 days from existing 90 days.

(c) List of the beneficiaries should not be the pre-condition for release of funds.

(d) SCAs should be empowered to have freedom in deciding quantum of loan and other formalities for disbursement of the loan to the beneficiaries.

- (ii) NSKFDC should formulate schemes for capacity building and infrastructure development of the SCAs to enable them to make use of information technology in linking beneficiaries to the apex body.

3. *National Backward Classes and Finance and Development Corporation*

- (i) With regard to recovery from beneficiaries, the loans provided under Apex Corporations may be made to consider as arrears of Land Revenue Act or Recovery Act of the respective States for effective recovery from the beneficiaries and to check wilful defaulters.
- (ii) Constant monitoring is the key factor for success of any scheme. Therefore, an officer at District level be made responsible to regularly monitor the activities of the beneficiaries by doing so. This will help in identifying potential sick units and remedial measures could be suggested to the beneficiaries without time lag.

4. *National Minorities Development and Finance Corporation*

- (i) The SCAs may conduct surveys in each of the districts in the States to identify right kind of beneficiaries and provide loan to deserving.
- (ii) The report suggests that since the target beneficiaries are living below double the poverty line and mostly illiterate, there is a need to disseminate information about NMDFC schemes also through Mosques, Churches, Gurudwaras, NGOs etc.
- (iii) Provide marketing support to the beneficiaries.
- (iv) Emphasis on the need for various types of training.
- (v) Certain % age of loan to be allocated for women in all States.
- (vi) Establishment of training schools for entrepreneurship in every State to train minorities to become entrepreneurs

5. *National Handicapped Finance and Development Corporation*

Indian Institute of Public Opinion, New Delhi has been entrusted an evaluation study of National Handicapped Finance and Development Corporation in February

2004. The Institute has been given 8 months time to complete the studies.

Implementation on SGRY in Assam

4318.DR. ARUN KUMAR SARMA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether subsidized rice against implementation of SGRY and individual beneficiary in Assam remain undelivered against work component of stream-I and II in many districts in Assam since 2001;

(b) if so, district-wise details thereof with allocation and delivered quantity;

(c) whether special component has been sanctioned against few districts;

(d) if so, list of such districts with amount sanctioned; and

(e) the status of undelivered amount and action taken to ensure efficient functioning of the scheme in Assam?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) No, Sir. According to the State Government of Assam lifting of foodgrains against the authorized quantity under SGRY is quite satisfactory in the State.

(b) The district-wise Statement-I for the period 2001-02 to 2003-04 showing authorization and lifting (delivered) of rice by the implementing agencies is enclosed.

(c) and (d) Yes, Sir. Foodgrains under Special Component were sanctioned to 14 districts in the year 2003-2004. District-wise authorization of rice for such districts is given in the Statement-II enclosed.

(e) 19.5% of authorized quantity in SGRY and 1.5% of authorized quantity in Special Component could not be lifted during authorized period from 2001-2002 to 2003-2004, due to non availability of rice at designated FCI go-downs. Whenever there is a problem of supply, the Ministry is in touch with the FCI to improve the situation.

Statement-I*Districtwise Foodgrains Authorised and Lifted under SGRY during
2001-2002, 2002-2003 and 2003-2004*

Sl.No. Districts	Foodgrains in MT (Rice)					
	2001-2002		2002-2003		2003-2004	
	Authorised	Lifted	Authorised	Lifted	Authorised	Lifted
1. Barpeta	13869	13869	15816	15816	16854	15854
2. Bongaigaon	20162	20082	22982	22982	21757	21757
3. Cachar	14914	14826	17007	13911	15952	12758
4. Darrang	16761	12167	19109	18394	20213	10830
5. Dhemaji	13869	10715	15828	14756	17476	3104
6. Dhubri	14149	14149	16088	16088	17487	8000
7. Dibrugarh	8293	8293	9468	9468	10771	10351
8. Goalpara	9083	9083	10365	10365	11188	7773
9. Golaghat	11064	10100	8188	8188	11757	8408
10. Hallakandi	9994	9994	11405	10905	12213	2000
11. Jorhat	12401	10816	14123	14123	16689	5900
12. K. Anglong	19430	19360	17618	17618	22646	10002
13. Kamrup	15428	15397	14343	14343	17940	7098
14. Karimganj	12283	8472	10525	10525	14776	1767
15. Kokrajhar	24970	24970	28479	28479	30237	25788
16. Lakhimpur	13632	12228	15542	11587	14671	2000
17. Morigaon	12088	11957	10326	10325	14527	1740
18. N.C. Hills	11857	11857	13531	13531	13601	5070
19. Nagaon	14343	11544	16355	16355	16867	5762
20. Nalbari	16801	16801	19163	19163	19973	15517
21. Sibsagar	5911	4209	7724	6789	6207	4050
22. Sonitpur	17312	17270	19748	19748	19418	9679
23. Tinsukia	6822	6822	9712	9712	8263	6207
Total	315441	294981	343445	333171	371483	201415

Statement-II*District-wise Foodgrains Authorised under Special Component of SGRY*

		In MT (Rice)
Sl. No.	District	Authorised during 2003-2004
1.	Barpeta	1900
2.	Darrang	1700
3.	Dhemaji	4200
4.	Dhubri	10300
5.	Dibrugarh	1300
6.	Goalpara	7000
7.	Hallakandi	4450
8.	Jorhat	3600
9.	Kamrup	4200
10.	Karimganj	1350
11.	Morigaon	1800
12.	Nagaon	2800
13.	Nalbari	3300
14.	Sonitpur	2100
Total		50000

Misuse of Foodgrains in Karnataka

4319.SHRI ANANTH KUMAR : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government is aware about the misuse of the foodgrains released by the Union Government under various schemes to the Government of Karnataka;

(b) if so, the action proposed to be taken against the concerned;

(c) whether the Government intends to set up a special monitoring cell to look into such instances; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) Yes, Sir. The State Government has informed that about 17,000 tonnes of illegally stocked FCI rice was seized. FIRs were registered under Sections 406, 409 and 420 of IPC against the owners of the godowns and the investigation was handed over to Crops of Detectives (COD), which is a wing of the State Police. In all 29 people have been arrested in this connection.

(c) and (d) No, Sir. Whenever such instances come to notice through the normal monitoring system or otherwise, the matter is got investigated and necessary action is taken by the State Government concerned.

Turbhe-Thane Section

4320.SHRI SANJAY DHOTRE :

SHRI MILIND DEORA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether even after spending a sum of over Rs. 109 crores on the Turbhe-Thane section of the central railway the work remains incomplete and is going on a snails pace;

(b) if so, the reasons for delay in handling the work and the slow pace of implementation; and

(c) the original cost of the project and the cost escalation so far ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The project Thane-Turbhe-Nerul-Vashi was included in the Works Programme in the year 1996-97. The cost of the project is being shared between City and Industrial Development Corporation (CIDCO), Mumbai and Railways in the ratio of 2/3rd and 1/3rd respectively. Presently the sanctioned cost of the project is Rs. 403.39 crore. The expenditure on the project is Rs. 315 crore. (Rs. 192 crore by CIDCO and Rs. 123 crore by Railways) upto 30.6.2004. Works are in full swing and in final stage of completion. Phase-1 (Thane-Turbhe-Vashi) of the Project is likely to be commissioned in the current financial year.

(b) Reasons for delays in the progress of work were due to :

- (i) Existence of encroachments – Encroachments were removed by CIDCO in the current year.
- (ii) Non availability of land in Thane yard – existence of one Vyayamshala, which is to be removed by Government of Maharashtra in current year.
- (iii) Delay in closure of level crossing at Bonkade by CIDCO.
- (iv) Completion of state of Art Station Building by CIDCO.

(c) Original estimated cost of the project was Rs. 134.30 crore in year 1996-97 and the revised cost is Rs. 403.39 due to increase in scope of work like provision of double line between Jamnagar – Nerul section, provision of additional car shed facilities at Sanpada, additional road crossings, provision of 2 subways at each station, increase in station building areas, platform areas, circulating areas etc. and due to increase in cost of material like earth, ballast etc.

[Translation]

Committee on SGRY

4321. SHRI MUNSHI RAM :
PROF. MAHADEORAO SHIWANKAR :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Union Government propose to constitute a committee to monitor the works under 'Sampoorna Gramin Rozgar Yojana (SGRY)' reported in 'Hindustan' dated August 10, 2004;

(b) if so, the details and facts thereof;

(c) the States for which the said committee is likely to be constituted;

(d) whether the members of the said committee will be from district and State of the respective States;

(e) if so, whether the said committee will submit its report to the Union Government in respect of the States

where work under said scheme is not found satisfactory; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (f) There is no such report published in 'Hindustan' or 'Hindustan Times' dated August 10, 2004. However, it has been proposed that each Panchayat while sanctioning a work under the Sampoorna Gramin Rozgar Yojana (SGRY) shall constitute a supervisory committee of at least five local persons to keep watch on the progress and quality of the work and the report of this committee shall be appended to the completion certificate of the work.

Withdrawal of Import Duty on Petrol and Diesel

4322. SHRI PARAS NATH YADAV :
SHRI SHAILENDRA KUMAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government proposed to withdraw import duty in order to control the prices of Petrol and Diesel;

(b) if so, the complete details thereof;

(c) whether the companies dealing in retail trade of oil have suffered loss during the current year;

(d) whether the Government propose to hike the prices of Petrol and Diesel to make up the loss suffered by the oil companies; and

(e) if so, its likely effect on economy?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (e) With a view to modulating the impact of high international prices on the domestic consumer prices of petrol and diesel, a price band mechanism has been put in operation as per which the Oil Marketing Companies (OMCs) can effect price revisions within the prescribed price band. In case the international

prices breach the band ceiling, the Government may adjust the duties on petrol and diesel so as to contain the impact of increase in international prices on the domestic consumer prices of these products. With this objective in mind, effective mid-night of 18th/19th August 2004, the customs duties on petrol and diesel were reduced by 5% each and excise duties were reduced by 3% on each of the product. The Government had also earlier reduced excise duties by 3% on diesel and 4% on petrol effective mid-night of 15th/16th June 2004.

[English]

**Hi-speed Rail Corridor to connect
Buddhist Spots**

4323.SHRI KAILASH BAITHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Japan had proposed in the past to connect Buddhist spots in the country by hi-speed rail corridor;

(b) if so, the reasons for not accepting that proposal;

(c) whether the Government is now considering the proposal of the Japan; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) to (d) Do not arise.

Funds for Rural Development

4324.SHRI PRAKASH BAPU V. PATIL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether it is fact that many rural development programmes implemented during the Ninth Plan failed to deliver the desired results;

(b) if so, the reasons therefore;

(c) whether the Government has made allocation of funds to these schemes during the Tenth Plan after considering to results during the Ninth Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) All the rural development programmes implemented during the Ninth Plan by the Ministry delivered the desired results to a large extent.

(c) and (d) While making allocation of funds to the Schemes during the Tenth Plan, due consideration was given to the results and experience of the Ninth Plan.

**News Correspondents/Reporters
at Guwahati DDK**

4325.SHRI NARAYAN CHANDRA BORKATAKY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government is aware that there is no news correspondents/reporters at Guwahati for last few years;

(b) if so, the steps taken by the Government to fill up these vacancies;

(c) whether the regional news unit at Guwahati does not have a separate studio for news and for editing of visuals;

(d) whether any proposal has been submitted to Prasar Bharati in this regard;

(e) if so, the details thereof; and

(f) the action taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Yes, Sir. It has not been found possible by Doordarshan to fill up the posts due to administrative exigencies. However, News Editor and Assistant News Editor at DDK Guwahati also function as Correspondents, whenever required. Apart from them, Correspondents are also deputed from other Kendras to cover important events.

(c) to (f) Regional News Unit at DDK Guwahati has a separate small studio from where News Bulletins are telecast live. Upgradation of various facilities is a continuous process.

[Translation]

Acquisition of Land for Air Force Base

4326. SHRI SHAILENDRA KUMAR :

SHRI ATIQ AHAMAD :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Government has acquired agricultural land of farmers for expansion of Air Force Base at Bamrauli in Allahabad;

(b) if so, the land acquired by the Government and compensation paid to the farmers;

(c) whether the Government has issued notice before acquiring the land, if not, the reasons therefor;

(d) whether the Government is releasing the earlier acquired land to the farmers;

(e) if so, the details thereof and if not, the reasons therefor;

(f) whether the villagers have faced difficulty in absence of demarcations of boundary of Air Force Base;

(g) if so, the steps taken by the Government in this regard; and

(h) the scheme formulated by the Government for rehabilitation of villagers displaced by Bamrauli Air Force Base?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) In the past 15 years no land has been acquired for expansion of Air Force Station, Bamrauli, Allahabad. However, the first acquisition of land was done during 1945-1946. Subsequently, additional agricultural land was acquired from time to time as per the statutory provisions under Defence of India Act, 1939, Requisitioning and Acquisition of Immovable Property Act, 1952 and Land Acquisition Act, 1894.

(b) A total of 666.53 acres of land was acquired and Rs. 7,17,863.29 were paid as compensation to the farmers.

(c) The notices for acquisition, as prescribed under the aforesaid Acts, were issued by the competent authority.

(d) No, Sir.

(e) The land is meant for future defence use and as such can not be released.

(f) The boundary of Air Force Station, Bamrauli is well defined. However, at some places boundary pillars have been removed by the villagers. Nevertheless, land outside the boundary wall is well defined and Air Force is not causing any difficulty to the villagers.

(g) Does not arise.

(h) No rehabilitation scheme has been formulated for the affected villagers as the compensation has already been paid to them.

**Pre/Post Matric Scholarships to SCs/
OBCs Students**

4327. DR. SATYANARAYAN JATIYA :

SHRI DALPAT SINGH PARSTE :

PROF. RASA SINGH RAWAT :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the amount of scholarship provided to the students of SCs and OBCs receiving Pre-matric and Post-matric scholarships in Rajasthan and other States/UTs during each of the last three years and the current year, State/UT-wise;

(b) the number of students of SCs/OBCs benefited during the said period;

(c) the old and new/present rate and annual income ceiling limit for giving Pre/Post-matric scholarships to SCs/OBCs students alongwith their effective date;

(d) the criteria/factors for fixing rate and annual income ceiling limit for such scholarships;

(e) whether the Government propose to increase the rate and annual income ceiling limit for giving Pre/Post-matric scholarships to SCs/OBCs students; and

(f) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) and (b) The State/

UT wise details of central assistance released and students covered during the last three years and in the current financial years, under the following scholarship schemes for Scheduled Castes and Other Backward Classes are given in the Statement-I enclosed.

- I. Centrally Sponsored Schemes of Post Matric Scholarship for Scheduled Classes
- II. Centrally Sponsored Schemes of Post Matric Scholarship for Other Backward Classes
- III. Centrally Sponsored Scheme of Pre-Matric Scholarship to the children of those engaged in unclean occupations, which includes mostly Scheduled Castes students.
- IV. Centrally Sponsored Schemes of Pre Matric Scholarship for Other Backward Classes

(c) Details of the old and new rates of scholarship, annual income ceiling limits for eligibility for scholarships alongwith their effective dates under these schemes are given in the Statement-II enclosed.

(d) The main criteria for fixing the rates of scholarship and annual income ceilings under these schemes are the availability of funds vis-à-vis the quantum of beneficiaries.

(e) and (f) The rates of scholarships and annual income ceilings under the Schemes of Post Matric Scholarship for SC students and Pre Matric Scholarship to the children of those engaged in unclean occupations were revised during 2003-04. However, there is no proposal to revise these rates of scholarships and income ceiling under the Pre and Post Matric Scholarship Schemes for OBCs.

Statement-I

*Centrally Sponsored Scheme of Post Matric Scholarship for SC students
Central assistance released during last three years and till date*

(Rs. in lakh)

S. No.	State	2001-02	2002-03	2003-04	2004-05 (As on 23/8/04)
1	2	3	4	5	6
1.	Andhra Pradesh	6426.72	5804.52	5449.14	1634.74
2.	Assam	272.31	221.32	412.41	123.72
3.	Bihar	Nil	Nil	Nil	1000.00
4.	Chhattisgarh	229.97	106.83	352.72	1567.79
5.	Goa	Nil	2.70	Nil	1.93
6.	Gujarat	60.14	Nil	1373.70	412.11
7.	Haryana	275.61	180.92	228.53	68.56
8.	Himachal Pradesh	21.84	Nil	11.82	3.55
9.	Jammu and Kashmir	85.36	19.99	95.99	28.80
10.	Jharkhand	Nil	266.64	281.04	84.31
11.	Karnataka	732.13	984.47	2481.94	744.58
12.	Kerala	938.16	674.44	677.57	203.27
13.	Madhya Pradesh	490.53	371.62	1278.93	383.68

1	2	3	4	5	6
14.	Maharashtra	658.33	1696.66	2765.58	829.67
15.	Manipur	48.15	71.28	82.77	24.83
16.	Meghalaya	5.47	6.90	15.55	4.67
17.	Orissa	Nil	Nil	Nil	Nil
18.	Punjab	239.90	60.00	Nil	Nil
19.	Rajasthan	470.13	400.67	1207.70	362.31
20.	Sikkim	Nil	Nil	Nil	Nil
21.	Tamil Nadu	1168.95	1658.56	2184.45	655.34
22.	Tripura	138.71	85.06	174.24	195.84
23.	Uttar Pradesh	2304.94	1994.41	5137.58	1541.27
24.	Uttaranchal	411.74	Nil	Nil	Nil
25.	West Bengal	911.06	677.37	2165.81	649.74
26.	Daman and Diu	2.50	0.08	Nil	Nil
27.	Dadra and Nagar Haveli	Nil	Nil	Nil	Nil
28.	Delhi	Nil	Nil	22.16	6.65
29.	Pondicherry	35.00	20.03	99.74	29.92
Total		15927.64	15304.67	26499.36	10557.28

*Coverage under the Centrally Sponsored Scheme of Post Matric Scholarship to SC students –
Last three years and till date*

Sl. No.	Name of State/ UT	2001-02	2002-03	2003-04 (Anticipated)	2004-05 (Anticipated)
1	2	3	4	5	
1.	Andhra Pradesh	217212	237244	267072	NR
2.	Assam	12516	12550	21600	21600
3.	Bihar	26324	26506	87516	94965
4.	Chhattisgarh	27717	30475	33523	36877
5.	Goa	117	82	94	115
6.	Gujarat	45785	49005	105675	NR
7.	Haryana	15480	15918	16683	22097
8.	Himachal Pradesh	4715	4430	5216	NR

1	2	3	4	5	
9.	Jammu and Kashmir	6799	6021	7220	NR
10.	Jharkhand	13289	15937	16790	NR
11.	Karnataka	125204	137014	150587	NR
12.	Kerala	77779	89577	90921	NR
13.	Madhya Pradesh	71132	78229	86052	91076
14.	Maharashtra	195114	228677	249084	NR
15.	Manipur	3341	1187	4155	NR
16.	Meghalaya	1100	1210	1331	1464
17.	Orissa	41358	43130	45718	NR
18.	Punjab	9245	21715	45913	NR
19.	Rajasthan	63367	78373	86594	95527
20.	Sikkim	N.A.	N.A.	N.A.	NR
21.	Tamil Nadu	215091	201437	231654	275369
22.	Tripura	7172	7926	8382	8501
23.	Uttaranchal	27520	24119	26871	31092
24.	Uttar Pradesh	351000	403425	423565	512612
25.	West Bengal	147601	168386	173901	NR
26.	Daman and Diu	95	N.A.	N.A.	NR
27.	Dadra and Nagar Haveli	39	N.A.	N.A.	NR
28.	Delhi	8919	7793	10021	NR
29.	Pondicherry	2901	3694	4094	NR

N.A. = Not Available

NR = Not received during 2004-05

Central assistance released under the Pre-Matric Scholarship to the children of those engaged in unclean occupations during last three years and till date

(Rs. in lakhs)

S. No.	Name of the State/UT	2001-02	2002-03	2003-04	2004-05 (As on 23/8/04)
1	2	3	4	5	6
1.	Andhra Pradesh	57.94	252.60	458.9	137.67
2.	Assam	Nil	8.12	10.07	4.22
3.	Bihar	15.47	20.00	32.79	Nil

1	2	3	4	5	6
4.	Chhattisgarh	2.24	21.81	20.54	Nil
5.	Delhi	Nil	Nil	Nil	0.33
6.	Goa	0.72	0.02	0.33	103.67
7.	Gujarat	510.07	Nil	345.57	Nil
8.	Haryana	38.20	Nil	Nil	Nil
9.	Himachal Pradesh	Nil	9.74	Nil	Nil
10.	Jammu and Kashmir	Nil	5.09	Nil	Nil
11.	Jharkhand	30.20	1.15	Nil	Nil
12.	Karnataka	3.36	11.46	Nil	Nil
13.	Kerala	Nil	Nil	Nil	25.68
14.	Madhya Pradesh	70.15	62.63	85.60	47.32
15.	Maharashtra	154.41	Nil	157.74	Nil
16.	Orissa	4.00	2.08	Nil	5.55
17.	Pondicherry	Nil	1.80	8.46	37.38
18.	Punjab	Nil	Nil	18.513	Nil
19.	Rajasthan	59.69	38.83	124.5935	27.31
20.	Sikkim	Nil	Nil	Nil	5.98
21.	Tamil Nadu	49.72	61.50	91.04	88.32
22.	Tripura	3.08	2.30	6.64	Nil
23.	Uttar Pradesh	Nil	Nil	92.58	2.05
24.	Uttaranchal	2.21	7.79	Nil	Nil
25.	West Bengal	2.81	5.59	6.62	2.54
Total		1004.26	512.50	1460.16	488.02

Coverage under Centrally sponsored scheme of Pre-Matric Scholarship to the Children of those engaged in unclean occupations – during the last three years and till date

(Rs. in lakh)

S. No.	Names of State/ UT	2001-02	2002-03	2003-04 (anticipated)	2003-04 (anticipated)
1	2	3	4	5	6
1.	Andhra Pradesh	13620	33399	35521	35676

1	2	3	4	5	6
2.	Assam	1601	3052	3880	3148
3.	Bihar	6058	7529	10234	4833
4.	Chhattisgarh	14594	15130	15684	17241
5.	Goa	83	176	200	220
6.	Gujarat	161016	222330	243870	NR
7.	Haryana	19643	20253	22180	NR
8.	Himachal Pradesh	2688	NA	3335	NR
9.	Jammu and Kashmir	734	NA	NA	NR
10.	Jharkhand	2300	4639	3031	998
11.	Karnataka	3709	3824	7812	4711
12.	Kerala	1127	877	1165	NR
13.	Madhya Pradesh	68096	75094	82603	58413
14.	Maharashtra	53729	63996	70379	NR
15.	Orissa	45	994	1641	NR
16.	Pondicherry	999	1049	1615	NR
17.	Punjab	8791	7416	6936	NR
18.	Rajasthan	19482	30363	34799	31652
19.	Sikkim	NA	NA	NA	NR
20.	Tamil Nadu	43812	39450	52012	NR
21.	Tripura	4234	4592	4483	4198
22.	Uttar Pradesh	39732	46829	55611	62853
23.	Uttaranchal	250	NA	NA	2531
24.	West Bengal	420	1390	1870	NR

N.A. = Not Available

NR = Not received during 2004-05

Pre Matric Scholarships for OBCs students

(Rs. in lakhs)

Sl. No.	State/UT	Amount released			
		2001-02	2002-03	2003-04	2004-05
1	2	3	4	5	6
1.	Assam	—	26.85	26.00	—

1	2	3	4	5	6
2.	Andhra Pradesh	-	645.25	402.60	-
3.	Gujarat	-	-	260.30	260.30
4.	Jammu and Kashmir	20.00	-	-	-
5.	Jharkhand	31.45	-	-	-
6.	Karnataka	278.15	-	26.57	-
7.	Madhya Pradesh	-	606.00	-	-
8.	Rajasthan	-	-	194.24	-
9.	Sikkim	5.00	-	-	-
10.	Tamil Nadu	-	240.00	-	-
11.	Tripura	110.04	171.23	175.00	120.67
12.	Uttaranchal	73.19	-	-	-
13.	Uttar Pradesh	1222.21	-	615.29	-
14.	West Bengal	-	184.75	-	-
Total		1740.04	1874.08	1700.00	380.97

Post Matric Scholarships for OBCs Students

(Rs. in lakhs)

Sl. No.	State/UT	Amount released			
		2001-02	2002-03	2003-04	2004-05
1	2	3	4	5	6
1.	Assam	32.77	8.39	1.61	-
2.	Andhra Pradesh	357.77	247.86	299.02	-
3.	Bihar	500.00	-	-	-
4.	Goa	-	-	3.26	5.96
5.	Gujarat	-	-	323.25	-
6.	Himachal Pradesh	55.02	-	-	-
7.	Jammu and Kashmir	42.00	14.32	-	-
8.	Jharkhand	191.88	214.08	-	-
9.	Karnataka	145.57	211.69	187.25	-
10.	Maharashtra	452.84	-	-	13.76

1	2	3	4	5	6
11. Manipur		-	60.20	-	108.50
12. Orissa		-	-	18.09	-
13. Rajasthan		-	198.95	326.72	-
14. Sikkim		0.22	5.29	-	-
15. Tamil Nadu		-	352.81	-	-
16. Tripura		63.31	254.03	240.00	-
17. Uttaranchal		25.92		11.90	-
18. Uttar Pradesh		329.00	1016.14	987.91	-
19. West Bengal		-	258.14	-	-
Total		2196.30	2841.90	2399.01	128.23

Pre Matric Scholarships for OBCs Students

Sl. No.	State/UT	Number of beneficiaries			
		2001-02	2002-03	2003-04	2004-05
1	2	3	4	5	6
1.	Assam	-	15239	16459	-
2.	Andhra Pradesh	-	136598	96545	-
3.	Gujarat	-	-	46000	46000
4.	Jammu and Kashmir	11529	-	-	-
5.	Jharkhand	13271	-	-	-
6.	Karnataka	25155	-	159860	-
7.	Madhya Pradesh	-	268000	-	-
8.	Rajasthan	-	-	87497	-
9.	Sikkim	1380	-	-	-
10.	Tamil Nadu	-	36000	-	-
11.	Tripura	51480	80016	39375	54889
12.	Uttaranchal	48353	-	-	-
13.	Uttar Pradesh	800140	-	150000	-
14.	West Bengal	-	50000	-	-
Total		951308	585853	1595736	100889

Post Matric Scholarships for OBCs Students

Sl. No.	State/UT	Number of beneficiaries			
		2001-02	2002-03	2003-04	2004-05
1.	Assam	4705	711	858	-
2.	Andhra Pradesh	24142	14250	15454	-
3.	Bihar	28128	-	-	-
4.	Goa	-	-	400	285
5.	Gujarat	-	-	13000	-
6.	Himachal Pradesh	3800	-	-	-
7.	Jammu and Kashmir	2790	5580	-	-
8.	Jharkhand	10000	25365	-	-
9.	Karnataka	13645	16395	16525	-
10.	Maharashtra	28338	-	-	1
11.	Manipur	-	6040	-	8840
12.	Orissa	-	-	624	-
13.	Rajasthan	-	15296	18604	-
14.	Sikkim	11	520	-	-
15.	Tamil Nadu	-	20200	-	-
16.	Tripura	4417	22144	23934	-
17.	Uttaranchal	4000	-	3669	-
18.	Uttar Pradesh	22962	108109	141521	-
19.	West Bengal	-	18845	-	-
Total		357739	146938	253455	9126

Statement-II*Centrally Sponsored Scheme of Post Matric Scholarship to Students belonging to SCs.***Maintenance allowance :-**

Maintenance allowance rates (Rs. per month)					
Pre-revised Rates			Revised Rates		
Groups	Hostellers	Day Scholars	Groups	Hostellers	Day Scholars
1	2	3	4	5	6
A	425	190	1	740	330

1	2	3	4	5	6
B and C	290	190	II	510	330
D	230	120	III	355	185
E	150	90	IV	235	140

Income ceiling :

Pre-revised		Revised	
Annual Income Ceiling	Admissibility of Scholarship	Annual Income Ceiling	Admissibility of Scholarship
Rs. 49,000/-	Full maintenance allowance and full fee for all courses	Rs. 1,00,000/-	Full maintenance allowance and full fee for all courses.
Rs. 65,290/-	(i) Full maintenance allowance and full fee for courses in Group 'A'		
	(ii) Half maintenance allowance and full fee for courses in Group B, C, D and E		

Centrally Sponsored Scheme of Pre-matric Scholarship to Students of those engaged in Unclean Occupations

Scholarship for Day Scholars

Classes	Pre-revised Scholarship (Rs. per month)	Revised Scholarship (Rs. per month)
I-V	25	40
VI-VIII	40	60
IX-X	50	75

Scholarship for Hostellers

Classes	Pre-revised Scholarship (Rs. per month)	Revised Scholarship (Rs. per month)
III-VIII	200	300
IX-X	250	375

The annual adhoc grant has been increased from the existing level of Rs. 5.00/- to Rs. 550/- for day scholars and Rs. 600/- for hostellers.

Income ceiling :

There is no income ceiling for eligibility to avail this scholarship.

Pre-matric Scholarships for Other Backward Classes (OBCs)

Rates of scholarships

Day Scholars		Hostellers	
Classes	Rates (Rs. per month)	Class	Rates Rs. per month)
I to V	25	III to VIII	200
VI to VIII	40	IX to X	250
IX to X	50		

*Post Matric Scholarships for OBCs***Rates of scholarships**

Group	Day Scholars (Rs. per month)	Hostellers (Rs. per month)
Group A	190	425
Group B	190	290
Group C	190	290
Group D	120	230
Group E	90	150

Income ceiling

Student whose parents/guardians income from all sources does not exceed Rs. 44,500/- per annum are eligible for scholarship under these two schemes.

These rates and income ceiling are effective since the inception of these schemes i.e. from 1998-99.

Scholarship to Medical and Engineering Students

4328.SHRI DALPAT SINGH PARSTE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Medical and Engineering students are given a scholarship of Rs. 740 as per the revised rates for Post-matric scholarship while the students of Eleventh and Twelfth standard are given a scholarship of Rs. 235;

(b) whether the Government is considering to bring parity in the rates of scholarships keeping in view the requirements of syllabus and the provision of food for the the Medical and Engineering students; and

(c) if so, the steps taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

[English]

Let Out Space in Railway Coaches for Advertisement

4329.SHRI S.K. KHARVENTHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether a proposal to let out space in the railway coaches for advertisement by private companies to garner revenue for the Railways is under consideration; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Space at selected locations in the coaches is already being let out to the desiring parties including private companies for advertisement to garner revenue for the Railways. The location of the space depends upon the type of the coach and the train.

SKO Dealership to Widows/SC/ST Candidates

4330.SHRI B. VINOD KUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is aware that most of the SKO dealership belonging to Widows/SC/ST candidates have gone down below the economic viability limit;

(b) if so, whether such dealers are to be reimbursed the cost of Demand Draft (DD) making as is done in case of Retail Petrol Outlet dealerships; and

(c) if so, the steps being taken to make them economically viable ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) A volume of 75 kilometres per month of SKO is generally considered as a viable limit for new SKO-LDO dealerships, including those falling under the Scheduled Castes/Scheduled Tribes category and those awarded to widows. However, sometimes, the monthly allocation of SKO to a dealer goes down below this limit in a few cases for various reasons, one of them being that the allocation of SKO in all the States has been reducing gradually over the last few years in view of the release of LPG connections. However, the oil companies make efforts, in coordination with the district civil supplies authorities, to gradually bring their allocation to the viability level. Further, in order to increase the profitability/viability of SKO-LDO dealers, they have been permitted to market lubricants. There is also a proposal under consideration of Government to get a study conducted of the 'felt' demand for kerosene at various prices, and to strengthen the distribution system of kerosene.

While the commission for SKO-LDO dealers is advised by the Union Government, the retail selling price (RSP) for SKO, meant for public distribution system, is fixed by the

State Government. The RSP takes into account the dealer commission, which covers various expenses, including Demand Draft charges.

**Constitution of Sub-Group on
Transportation and Demand**

4331. SHRI ASADUDDIN OWAIISI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government has constituted sub-groups on transportation and demand and utilization of gas available from different sources;

(b) whether Andhra Pradesh has huge reserve of natural gas in the State;

(c) if so, whether Andhra Pradesh has requested Union Government to include a representative in the sub-groups on transportation and demand and utilization of gas; and

(d) the steps taken or being taken by the Government to accede to the request of Andhra Pradesh ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Yes, Sir.

(b) M/s. Reliance Industries Ltd., have made world class discovery of natural gas in offshore areas of Krishna Godavari (KG) Basin.

(c) Yes, Sir.

(d) Request of Government of Andhra Pradesh has been accepted and representatives of Government of Andhra Pradesh have been included in the three Sub-Groups of the Task Force dealing with (i) availability, (ii) transportation, and (iii) demand and utilization of gas.

[Translation]

Use of Track Relaying Train

4332. SHRI RAMDAS BANDU ATHAWALE : Will the Minister of RAILWAYS be pleased to state :

(a) whether track relaying train (T.R.T.) machine is being used by the Government for laying new rail tracks;

(b) if so, the details thereof;

(c) the main features of this (T.R.T.) machine; and
(d) the daily capacity of this machine to lay rail tracks ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir;

(b) There are total 4 track relaying trains working on Indian Railways for track renewal works.

(c) These machines can renew rails and sleepers individually as well together during traffic block.

(d) The rated capacity of the latest machine is to carryout track renewal upto 400 metre per effective traffic block hour.

[English]

**Conversion of Broadgauge line between
Surender Nagar to Bhav Nagar**

4333. SHRI JASHUBHAI DHANABHAI BARAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether the work on conversion of broad gauge line between Surender Nagar to Bhavnagar and Pipvavo is running on schedule;

(b) If so, whether the Union Government conducted any survey for conversion of metergauge line to broadgauge line between Pipvavo and Una;

(c) if so, whether the Government has any proposal to convert into broadgauge line on the above section; and

(d) If so, the time by which the work on this project is likely to be started and completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Gauge conversion between Surendranagar and Rajula via Dhola with extension upto Pipavav, Dhola-Bhavnagar and Rajula-Mahuva sections have already been completed. Work on Sihor-Palitana section is in progress and targeted for completion during 2004-05.

(b) No, Sir.

(c) and (d) Does not arise.

*[Translation]***Performance of PSUs in Rajasthan**

4334. SHRI RAGHUVVEER SINGH KOSHAL :
SHRI DUSHYANT SINGH :

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to refer to the reply given to Starred Question No. 150 dated July 15, 2004 regarding loss making Public Enterprises and state :

(a) whether the Government has a proposal to improve the performances of the Hindustan Salts Limited, Instrumentation Limited and Sambhar Salt Limited in Rajasthan;

(b) if so, the efforts made in that direction; and

(c) the performance made by these units in current financial year ?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) and (b) Yes, Sir.

Hindustan Salts Limited (HSL) and Sambhar Salts Limited (SSL)

Sambhar Salts Limited (SSL) is a subsidiary of Hindustan Salts Limited (HSL), a Public Sector Undertaking under the Administrative control of this Ministry. The Company (HSL) was referred to Board for Industrial and Financial Reconstruction (BIFR) on 6.12.1999. BIFR on 18.09.2003 circulated Draft Revival Scheme (DRS) envisaging revival cost of Rs. 49.97 crore.

The matter was discussed with Industrial Development Bank of India (IDBI) i.e. the Operating Agency (OA), Accordingly, a revised DRS envisaging revival cost of Rs. 65.90 crore and with cutoff date as 31.03.2004 has been submitted by HSL to IDBI. IDBI has forwarded the same to BIFR. BIFR has yet to circulate the revised DRS.

Instrumentation Limited (IL)

Instrumentation Limited (IL) is a BIFR Company. A Revival Scheme sanctioned by BIFR is under implementation since 01.04.1999. As the company has not been able to achieve the projected result, the BIFR has circulated a modified Draft Rehabilitation Scheme.

(c) The performance of these companies during the current year (upto July 2004) was as under :-

(Rs. in crore)

	HSL	SSL	ILK
Production	2.02	1.92	35.09

*[English]***Scheme for Education Purpose of SC Students**

4335. SHRI P. RAJENDRAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the details of schemes running for the educational purpose of SC students;

(b) the funds allocated and sanctioned by the Government under these schemes during each of the last three years and the current year, Scheme-wise, State/ Union Territory-wise;

(c) the funds actually spent by each State/Union Territory during the said period, scheme-wise;

(d) whether the Government has received any complaint about the non-payment of hostel fees and other grants to students; and

(e) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) The Government is operating the following educational schemes for Scheduled Caste Students :

- I. Centrally sponsored scheme of Post Matric scholar-ship to students belonging to Scheduled Castes
- II. Centrally sponsored scheme of Hostels for Scheduled Caste Boys and Girls
- III. Centrally Sector Scheme of Upgradation of merit for Scheduled Castes
- IV. Centrally sponsored scheme of Pre Matric Scholarship to the children of those engaged in

unclean occupation. (which includes mostly Scheduled Caste students)

V. Centrally sponsored scheme of coaching and allied assistance for weaker section including Scheduled Castes, Other Backward Classes and Minorities

VI. National Overseas Scholarship for Scheduled Castes etc. candidates.

The details of these schemes are given in the Annual Report of the Ministry for 2003-04.

(b) and (c) Funds are not allocated State wise but released based on requirements of State Government/ UT Administrations under these schemes. Statements-I, II, III, IV, V and VI showing State/UT wise central assistance released and utilized during last three years and the current year under these schemes are enclosed.

The scheme of National Overseas Scholarship is administered directly by the Ministry of Social Justice and Empowerment and during the last three years and the current year following expenditure has been incurred under the scheme :

Year	Expenditure (Rs. in lakhs)
2001-02	47.00
2002-03	50.00
2003-04	70.00
2004-05 (as on 25.8.04)	14.04

(d) No such incidence has come to the notice of the Government.

(e) Does not arise.

Statement-I

State/UT wise Central Assistance Released and Utilised under the Centrally Sponsored Scheme of Post Matric Scholarship to Scheduled Caste Students

(Rs. in lakhs)

S. No.	Name of State/ U.T.	2001-02		2002-03		2003-04		2004-05	
		Released	Utilised	Released	Utilised	Released	Utilised	Released	Utilised
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	6426.72	6213.56	5804.52	2784.75	5449.14	NR	1634.74	
2.	Assam	272.31	218.32	221.32	221.31	412.41	280.83	123.72	
3.	Bihar	0.00	0.00	0.00	0.00	0.00	24.00	1000.00	
4.	Chhattisgarh	229.97	185.91	106.83	64.42	352.72	152.10	1567.79	
5.	Goa	0.00	2.23	2.70	0.32	0.00	1.11	1.93	
6.	Gujarat	60.14	74.50	0.00	49.96	1373.70	1055.28	412.11	
7.	Haryana	275.61	234.50	180.92	185.15	228.53	166.71	68.56	
8.	Himachal Pradesh	21.84	24.80	0.00	8.85	11.82	NR	3.55	
9.	Jammu and Kashmir	85.36	85.36	19.99	19.99	95.99	NR	28.80	
10.	Jharkhand	0.00	300.00	266.64	60.00	281.04	NR	84.31	
11.	Karnataka	732.13	1806.13	984.47	794.34	2481.94	NR	744.58	

Utilisation certificate will be due in 2005-06.

1	2	3	4	5	6	7	8	9	10
12.	Kerala	938.16	1131.66	674.44	375.75	677.57	NR	203.27	
13.	Madhya Pradesh	490.53	630.67	371.82	372.08	1278.93	NR	383.68	
14.	Maharashtra	658.33	1778.66	1696.66	1082.42	2765.58	NR	829.67	
15.	Manipur	48.15	64.16	71.28	40.49	82.77	NR	24.83	
16.	Meghalaya	5.47	5.47	6.90	6.90	15.55	8.47	4.67	
17.	Orissa	0.00	0.00	0.00	81.57	0.00	NR	Nil	
18.	Punjab	239.90	0.00	60.00	0.00	0.00	NR	Nil	
19.	Rajasthan	470.13	503.52	400.67	319.77	1207.70	1007.79	362.31	
20.	Sikkim	0.00	0.00	0.00	0.00	0.00	NR	Nil	
21.	Tamil Nadu	1168.95	1566.02	1658.56	770.84	2184.45	3028.88	655.34	
22.	Tripura	138.71	102.16	85.06	112.48	174.24	181.89	195.84	
23.	Uttar Pradesh	2304.94	2027.81	1994.41	2105.84	5137.58	NR.	1541.27	
24.	Uttaranchal	411.74	169.43	0.00	0.00	0.00	NR	Nil	
25.	West Bengal	911.06	844.95	677.37	819.69	2165.81	NR	649.74	
26.	Daman and Diu	2.50	1.88	0.08	0.00	0.00	NR	Nil	
27.	Dadra and Nagar Haveli	0.00	0.32	0.00	0.00	0.00	NR	Nil	
28.	Delhi	0.00	26.83	0.00	0.00	22.16	NR	6.65	
29.	Pondicherry	35.00	36.17	20.03	30.39	99.74	NR	29.92	
Total		15927.64	18035.01	15304.67	10307.31	26499.36	5907.07	10557.28	

Utilisation certificate will be due in 2005-06.

Note : NR – Not Received.

Statement-II

*Central Assistance Released and Utilised under the Centrally Sponsored Scheme of
Construction of Hostel for SC Boys.*

(Rs. in lakhs)

S. No.	State/U.T.	2001-02		2002-03		2003-04		2004-05	
		Released	Utilised	Released	Utilised	Released	Utilised	Released	Utilised
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	Nil	Nil	462.83	462.83	42.674	42.674	Nil	
2.	Arunachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	Nil	
3.	Assam	Nil	Nil	9.00	9.00	Nil	Nil	Nil	

1	2	3	4	5	6	7	8	9	10
5. Chhattisgarh		9.23	9.23	21.52	21.52	15.00	7.95	Nil	
6. Goa		1.425	1.425	Nil	Nil	Nil	Nil	Nil	
7. Gujarat		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
8. Haryana		7.93	7.93	7.65	7.65	7.05	NA	Nil	
9. Himachal Pradesh		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
10. Jharkhand		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
11. Karnataka		Nil	Nil	28.20	28.20	21.55	NA	Nil	
12. Kerala		4.50	4.50	3	3	3.00	3.00	Nil	
13. Madhya Pradesh		Nil	Nil	73.5	73.5	58.80	NA	Nil	
14. Orissa		Nil	Nil	36.8	Nil	Nil	Nil	Nil	
15. Punjab		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
16. Rajasthan		8.24	8.24	7.01	7.01	Nil	Nil	Nil	
17. Sikkim		Nil	Nil	1.50	1.50	2.25	2.25	3.00	
18. Tripura		1.20	1.20	3	3	1.20	1.20	3.00	
19. Uttar Pradesh		30.87	30.87	36.25	36.25	34.31	34.31	41.7518	
20. Uttaranchal		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
21. West Bengal		Nil	Nil	45.9	Nil	Nil	Nil	Nil	
22. Pondicherry		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
Total		101.195	101.195	304.830	222.130	185.160	90.710	47.752	

Utilisation certificate will be due in 2005-06.

NA – Not Available.

Statement-V

Central Assistance Released and Utilised under the Centrally Sponsored Scheme of Pre Matric Scholarship to the Children of those Engaged in Unclean Occupations

(Rs. in lakhs)

S. No.	Name of State/ U.T.	2001-02		2002-03		2003-04		2004-05	
		Released	Utilised	Released	Utilised	Released	Utilised	Released	Utilised
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	57.94	21.17	252.60	298.32	458.9	NR	137.67	
3.	Assam	0	0	8.12	5.67	10.07	8.62	4.22	
4.	Bihar	15.465	26.75	20	7.265	32.79	0	Nil	
5.	Chhattisgarh	2.24	21.88	21.81	0.67	20.54	0.51	Nil	

1	2	3	4	5	6	7	8	9	10
5. Delhi		0	0	0	0	0	NR	0.33	
6. Goa		0.72	0.36	0.02	0.12	0.33	0.124	103.67	
7. Gujarat		510.07	289.41	0	48.37	345.57	NR	Nil	
8. Haryana		38.20	23.45	0	0	0	NR	Nil	
9. Himachal Pradesh		0	5.13	9.74	0	0	NR	Nil	
10. Jammu and Kashmir		0	0	5.09	0	0	NR	Nil	
11. Jharkhand		30.2	15.25	1.15	0	0	NR	Nil	
12. Karnataka		3.36	2.95	11.46	0	0	NR	Nil	
13. Kerala		0	0	0	0	0	NR	25.68	
14. Madhya Pradesh		70.15	120.79	62.63	2.11	85.60	NR	47.32	
15. Maharashtra		154.41	175.20	0	48.85	157.74	NR	Nil	
16. Orissa		4	0	2.08	0	0	NR	5.55	
17. Pondicherry		0	8.32	1.80	0.47	8.46	NR	37.38	
18. Punjab		0	0	0	22.58	18.51	NR	Nil	
19. Rajasthan		59.69	74.93	38.83	46.08	124.59	NR	27.31	
20. Sikkim		0	0	0	0	0	NR	5.98	
21. Tamil Nadu		49.72	95.56	61.50	21	91.04	NR	88.32	
22. Tripura		3.08	2.47	2.30	2.33	6.64	7.28	Nil	
23. Uttar Pradesh		0	0	0	12.80	92.56	51.72	2.05	
24. Uttaranchal		2.21	1.03	7.79	0	0	NR	Nil	
25. West Bengal		2.81	2.00	5.59	3.78	6.82	NR	2.54	
Total		1004.259	886.64275	512.50107	520.3838	1460.164	68.2575	488.015	

Utilisation certificate will be due in 2005-06.

Note : NR – Not Received.

Statement-VI

Central Assistance Released and Utilised under the Scheme of Coaching and Allied Assistance for SCs, OBCs and Minorities

(Rs. in lakhs)

S. No.	Name of State	2001-02		2002-03		2003-04		2004-05	
		Released	Utilised	Released	Utilised	Released	Utilised	Released	Utilised
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	Nil	Nil	111.8	111.8	34.05	34.05	Nil	

1	2	3	4	5	6	7	8	9	10
2. Chandigarh		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
3. Dadra and Nagar Haveli		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
4. Daman and Diu		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
5. Delhi		1.90	1.90	10.00	10.00	Nil	Nil	Nil	
6. Lakshadweep		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
7. Pondicherry		Nil	Nil	Nil	Nil	Nil	Nil	Nil	
Total		43.89	41.70	207.69	207.69	100.00	59.68	0.00	

NA – Not Available.

[Translation]

Gauge Conversion work of Secunderabad-Mudroad and Janpet Bodhan

4336.SHRI CHANDRAKANT KHAIRE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the gauge conversion work of 140 k.m. stretch of track on Secunderabad-Mudroad and Janpet, Bodhan out of 269 k.m. has been completed so far;

(b) if so, the steps taken/being taken by the Government to complete the gauge conversion work of the remaining 129 k.m.;

(c) whether a provision of only Rs. 25 crore has been made for this track in the present budget; and

(d) if so, the reasons therefor and the steps being taken by the Government for the expeditious completion of this work?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Gauge conversion of 135 kms on Mudkhed-Secunderabad and Jankampet-Bodhan project has already been completed and commissioned. Another 120 kms is targeted for completion during 2004-05. Balance 14 kms length is likely to be completed during 2005-06.

(c) and (d) An outlay of Rs. 35 crore has been provided for this project in Budget 2004-05. The progress of the

project has been expedited and major part of length except 14 kms is getting completed during 2004-05.

[English]

Progress work of Hubli-Ankola New Line

4337.SHRI PRAHLAD JOSHI : Will the Minister of RAILWAYS be pleased to state :

(a) the outlay and the financial and physical progress made for the execution of Hubli-Ankola new line project in Karnataka;

(b) the details of the financial arrangement if any entered into with the State Government for sharing the cost;

(c) whether there is any move to create a special purpose vehicle for raising the funds for the execution of the project like it has been done in the case of Hassan-Mangalore; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The earthwork and bridge works are in progress. Proposal for diversion of forest land is also being pursued. An outlay of Rs. 18.02 crore has been provided for this project in the budget 2004-05 and an expenditure of Rs. 49.03 crore has been incurred on this project upto 31.3.2004.

(b) to (d) This project is identified for implementation under Karnataka Rail Infrastructure Development Company

(K-RIDE), a Special Purpose Vehicle with Government of Karnataka and Ministry of Railways. K-RIDE will work out suitable financial mechanism for implementation.

[Translation]

**Pending Proposal under ARWSP in
Himachal Pradesh**

4338. SHRIMATI PRATIBHA SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government has received a proposal on March 31, 2002 for sanctioning of Rs. 207.60 crore under Accelerated Rural Water Supply Programme (ARWSP) for formulating various drinking water supply schemes to cover the population of 12 districts of Himachal Pradesh which were left out;

(b) if so, the action taken thereon and the reasons for its remaining pending so far; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (c) Water Supply is a State subject. Government of India supports the efforts of the States by releasing funds under Accelerated Rural Water Supply Programme as per the following criterion for Inter-State allocation :

Weightage for	Percentage (%)
(a) Rural Population	40
(b) States under DDP, DPAP, HADP and special category hill States in terms of rural areas	35
(c) Not Covered/Partially Covered villages (at 2:1 ratio)	15
(d) Quality affected villages	10
Total	100

Individual rural water supply schemes are planned and implemented by the State Governments themselves and there is no need for taking up such proposals with Government of India.

[English]

Appointment on Compassionate Grounds

4339. SHRI ADHALRAO PATIL SHIVAJI : Will the Minister of DEFENCE be pleased to state :

(a) whether there is a provision in the Government's policy to provide jobs on compassionate grounds to the wards/family members of those who died during their services (in terms of civil);

(b) if so, whether Government is aware that Office of Accounts Controller (Air Force), Rajpur Road, Dehradun is not adhering to the Government's policy properly;

(c) the number of persons died in the year 1999 who were working in the Defence Accounts Controller Office (Air Force) at Rajpur Road, Dehradun;

(d) whether the above department has not provided jobs on compassionate grounds to the family members of victims despite the repeated requests made by them;

(e) if so, whether the Government would consider the matter on sympathetic ground; and

(f) if so, by when the victims would be provided jobs?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) The Principal Controller of Defence Accounts (Air Force) Dehradun has been adhering to the existing Government policy.

(c) Nine persons died in harness during the year 1999 in the office of Controller of Defence Accounts (Air Force), Dehradun (now Principal Controller of Defence Accounts (Air Force)).

(d) to (f) As per extant policy on compassionate appointment, only 5% of the Group 'C' and 'D' vacancies approved by the Screening Committee to be filled up through direct recruitment in a given year are available for making appointment on compassionate grounds, subject to fulfilment of prescribed criteria laid down by the Government. Out of the nine cases mentioned in (c) above, compassionate appointments were given in five cases, as per prescribed criteria.

**Work of Alipurduar Junction to
Bamanhat Railway Station**

4340. SHRI HITEN BARMAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware that the work of the colonial route from Alipurduar Junction to Bamanhat Railway Station is progressing at a snail speed;

(b) if so, the reasons therefor; and

(c) the details of the projected cost of this project and the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) Gauge Conversion of Alipurduar Junction-Bamanhat is a part of New Jalpaiguri-Siliguri-New Bongaigaon including linked branch lines (419.48 kms.). The anticipated cost of the project is Rs. 800 crore. An expenditure of Rs. 596.49 crore has already been incurred on the project upto 31.03.2004. New Jalpaiguri-Samukhtala Road has already been commissioned and section from Samukhtala Road to New Bongaigaon is targeted for completion during 2004-05. The earthwork and bridges on Alipurduar-Bamanhat are also under progress and the section would be completed in the coming years as per the availability of resources. No target date has yet been fixed for this section.

Downlinking Policy

4341. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Ministry of Information and Broadcasting has finalised downlinking policy;

(b) if so, the objectives and salient features of the said policy; and

(c) the rules and regulations framed by the Government for DTH services provided by DD?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) The policy is under consideration.

(c) No rules and regulations have been framed by the Government separately for Doordarshan's DTH service. Doordarshan is starting satellite transmission in Ku Band shortly. This will enable viewers in the country to receive 30 TV channels, free to air, with the help of a small sized dish antenna and a Set Top Box. In the beginning, as a pilot project covering 8 States/regions, 10,000 institutions like Anganwadies, Schools, Public Health Centres, Panchayats, Youth Clubs, Co-operative Societies etc. will be provided the Set Top Boxes and dish antennae free of cost. In some areas where it is not possible to distribute Set Top Boxes and dish antennae, Cable Headends are to be set up by Doordarshan where population concentration is around 50 TV households or more.

Pending Railway Projects in Assam

4342. SHRI KIRIP CHALIHA : Will the Minister of RAILWAYS be pleased to state :

(a) the details of pending/ongoing railway projects in Assam; and

(b) action taken/proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) The details of ongoing projects lying partly/fully in the State of Assam and action taken thereon are given as under:—

S. No.	Name of the projects	Anticipated cost (in crore)	Expenditure upto March 2004 (in crore)	Outlay 2004-05	Present position of the project/action taken
1	2	3	4	5	6
1.	Bogibeel bridge with linking lines between Dibrugarh and North Bank line (new line) —(46 kms)	1767.36	156.31	60	Final location survey has been completed. Land acquisition, work on major bridges, minor bridges and earthwork for rail link on south bank and boulder collection is in progress.

1	2	3	4	5	6
2.	Harmuti-Itanagar (new line)-(33 kms)	156	0.04	2	State Government of Arunachal Pradesh requested on 16.12.2000 to keep the alignment from Bedeti to Itanagar (45 kms) instead of Harmuti-Itanagar and Halem-Itanagar. Survey for this changed alignment is in progress.
3.	Dudhnoi-Depa (new line) – (15.5 kms.)	22.33	0.5	0.01	Land acquisition papers were submitted to State Government in July, 97. However, Meghalaya Government has not made available the land so far due to resistance from local people regarding Depa Station site. Work on this project would be taken up only after the land become available.
4.	New Maynaguri Jogighopa (new line) – (245 kms)	733	33.97	42	Final location survey from New Maynaguri to Jogighopa has been completed. Earthwork for widening of bank for gauge conversion portion from Maynaguri Road to Changrabandha (19 km) is in progress.
5.	Katakhal-Bairabhi (gauge conversion) – (84 kms)	88.7	0	1	The work would be taken up once Lumding-Silchar is in advance stage of completion.
6.	Lumding-Dibrugarh with linked fingers, Haibargaon-Mairabari (44.8 kms) and Senchoa Jn.–Silghat Town (61.85 kms) – (gauge conversion) – (734.65 kms)	882.11	746.04	1	Lumding-Dibrugarh with linked fingers completed and commissioned. Chaparmukh-Haibargaon (25 km) and restoration for gauge conversion of Haibargaon to Mairabari (44.8 kms) and Senchoa Jn. to Silghat Town (61.85 kms) have been included in the scope of Lumding-Dibrugarh gauge conversion project. Detailed estimate is under process.
7.	Lumding-Silchar including alignment between Migrendisa- Dittockchera and extension from Badarpur to Bhariagram – (gauge conversion) – (292 kms)	1496.42	264.74	70	Final location survey completed. Earthwork and bridgeworks are in progress in 163.4 kms between Lumding and Silchar.
8.	New Jalpaiguri- Siliguri-New	820	596.49	30	The section from New Jalpaiguri to Samaktula Road (198 km) has been completed and commissioned for

1	2	3	4	5	6
	Bongaigaon including linked branch lines (gauge conversion) – (419.48 kms)				passenger traffic on 20.11.03. Section from Samaktula Road-Joral (18km) has also been completed. On branch lines from Alipurduar to Bamanhat and Fakiragram to Dhubri, earthwork and bridge works are in progress.
9.	Rangia-Murkongselek alongwith linked fingers (gauge conversion) – (510.33 kms)	915.7	0.01	3	New work included in the Supplementary budget 2003-04. Preparation of plans and estimates has been taken up.

Handicapped Accessible Railway Stations

4343. SHRI ADHIR CHOWDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether some suggestions have been received by the Railways to make railway stations more accessible to handicapped people in West Bengal;

(b) if so, the details thereof;

(c) the action taken by Railways to implement these suggestions; and

(d) the funds allocated for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Various representations are received from Non-Government Organisations (NGOs), Very Important Persons and general Public for providing facilities for the handicapped persons at stations on Indian Railways including those in the State of West Bengal. The demands made therein include provision of ramps for barrier free entry, non-slippery walkaway, disabled friendly drinking water taps, toilets, separate parking etc. suited to the needs of handicapped persons.

(c) Railways have decided to provide above facilities under short-term plan. Moreover, in long-term action plan, Railways have planned to provide facility of inter-platform transfer by providing ramps on Foot over Bridge/subway or lifts. In the first Phase, the facilities are planned to be provided at 'A' category stations.

(d) No separate funds are allocated for these works and these works are financed from the provision made under the Plan Head "Passenger Amenities" (The funds allotted under this Planhead is Rs. 215 crore for the year 2004-05)

Cleanliness of Tracks by Private Companies

4344. SHRI K.S. RAO : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways propose to handover the cleanliness of the tracks at Delhi's three stations to private companies;

(b) if so, the reasons and details of the same;

(c) whether the Railways is also planning to outsource some other works to private companies;

(d) if so, the details in this regard alongwith the reasons for the same;

(e) whether the Railways is also planning to handover some other stations of the country for cleanliness to private companies; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Contracts for mechanised cleaning of platforms and other passenger usage areas including tracks have been awarded for

Hazrat Nizamuddin, Delhi and New Delhi railway stations. The contractor is to supply machines, which are to be operated by the railway safaiwalas.

(c) and (d) There is no policy as such to outsource the railway activities unless justified on various factors.

(e) and (f) The contracts for cleanliness are awarded by the Zonal Railways at various railway stations based on the need at a particular location, feasibility, availability of service provider etc., and it is a continuous process.

[Translation]

Grant to Chhattisgarh under Prohibition Scheme

4345. SHRI PUNNU LAL MOHALE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether any proposal for Central grants under 'Prohibition Scheme' from Chhattisgarh for 2003-2004 is lying pending; and

(b) if so, the reasons therefor and the time by which it is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) and (b) The Ministry of Social Justice and Empowerment is not implementing any "Prohibition Scheme." However, under the Scheme for Prevention of Alcoholism and Substance (Drugs) Abuse, the Ministry is releasing grant-in-aid assistance to voluntary organizations for running Drug De-addiction Centres, Counselling Centres and Workplace Prevention Programmes. The application of "Society for Social Seviles", Drug, Chhattisgarh for running a De-addiction Centre at Durg was not considered in 2003-04 as the recommendation of the State Government was received on 31.03.2004.

Emergency Quota in Passenger Trains

4346. SHRI GANESH SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware that the emergency quota has been scrapped in the passenger trains stopping at Satna Railway Station;

(b) if so, the reasons therefor;

(c) whether the Government propose to take any action to re-introduce the emergency quota; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (d) Keeping in view its utilisation, the emergency quota available at Satna in various trains has been rationalized w.e.f. 30.08.2004.

[English]

Supply of Pilotless Aircraft by HAL

4347. SHRI MANJUNATH KUNNUR : Will the Minister of DEFENCE be pleased to state :

(a) whether the Hindustan Aeronautics Limited (HAL) would be supplying 5 pilotless combat aircraft to the Indian Air Force;

(b) if so, the details thereof;

(c) whether same being manufactured indigenously without any foreign collaboration; and

(d) if so, the other aircraft being manufactured by HAL?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE) : (a) No, Sir.

(b) and (c) Do not arise.

(d) HAL is presently manufacturing Jaguar, Dornier, Lakshya and SU-30 MKI aircraft.

[Translation]

Relief to Drought Victims in Maharashtra

4348. SHRIMATI KALPNA RAMESH NARHIRE :
SHRI EKNATH MAHADEO GAIKWAD :
SHRI SANJAY DHOTRE :
SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a delegation led by Chief Minister of Maharashtra has demanded aid of a sum of Rs. 2,500 crore for implementation of the projects for relief to victims of drought that hit a number of districts of the State during the last four years;

(b) if so, the details of the representation indicating the areas hit by drought and the severity of the drought there; and

(c) the Union Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (c) It has been informed by the Ministry of Agriculture that the Chief Minister, Maharashtra with his delegation met the Prime Minister on 28th May, 2004 and inter-alia demanded assistance for drought of 2003-04 in the State. During 2003-04, 71 talukas in 11 districts of Maharashtra were declared as drought affected by the State Government. Taking into account the requirements projected by the State Government, from time to time, and based on the approval by the High Level Committee (HLC), total assistance amounting to Rs. 250.69 crores from National Calamity Contingency Fund (NCCF) and 7 lakh MTs of foodgrains (valued at Rs. 700 crores), free of cost under the Special Component of Sampoorna Grameen Rozgar Yojana (SGRY) for relief employment have been provided to the State for drought of 2003-04, in accordance with the items and norms of expenditure for assistance from Calamity Relief Fund (CRF)/NCCF. This is in addition to release of Central share of CRF amounting to Rs. 208.14 crores.

[English]

Harvesting of Methane from Waste

4349. SHRI MANORANJAN BHAKTA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government adopted any method for harvesting Methane from wastes of landfills, coal mines and oil and gas systems in the country especially in Andaman Nicobar Island;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) The Government has formulated a Coal Bed Methane (CBM) policy for exploration and production of Methane gas present in coal seams and have signed contracts with various Public Sector Undertakings (PSUs)/Pvt. companies for 16 CBM blocks situated in the States of West Bengal, Jharkhand, Madhya Pradesh, Maharashtra, Chhattisgarh, Rajasthan and Gujarat. As on date, there is no reported occurrence of CBM in Andaman and Nicobar Island. Coal India Ltd. (CIL) has also taken up a Research and Development (R and D) project for extraction and use of CBM in Jharia Coal field under United Nation Development Programme (UNDP) funding.

For exploration and development of Gas Hydrates, which is methane gas present in deep waters of the country, Government has formulated the National Gas Hydrates Programme (NGHP). Preliminary studies have indicated the presence of methane in the deep-water areas of the country including the Andamans.

Government has not undertaken any operational/commercial project for harvesting methane from landfill waste.

[Translation]

Income and Expenditure of Prasar Bharati

4350. SHRI RAMJI LAL SUMAN :

SHRIMATI JAYAPRADA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the gap between income and expenditure of Prasar Bharati has been continuously widening during the last five years;

(b) the difference between income and expenditure during the last three years; and

(c) the names of the sources alongwith steps taken to bridge this gap?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) The details of gross income

generated by Prasar Bharati through Internal Extra Budgetary Resources (IEBR) and expenditure since 2001-02 are as follows :

(Rs. in crores)

Year	IEBR (Gross)	Expenditure	Difference
2001-02	711.90	1629.27	917.37
2002-03	686.06	1766.93	1080.87
2003-04	671.27	1663.77	992.5
Total	2069.23	5059.97	2990.74

(c) Proportionate Financial assistance in the form of Grants-in-Aid is provided by Government to Prasar Bharati to cover its deficit on revenue account to meet the expenditure. According to the Prasar Bharati various steps taken by Prasar Bharati to bridge this gap, include, inter-alia, the following :

- (i) In order to improve marketing of programmes, marketing divisions have been operationalised at Mumbai, Chennai, Hyderabad, Delhi, Kolkata and Bangalore.
- (ii) Steps have been taken to fully exploit the commercial potential of various programmes including films and film-based programmes.
- (iii) Development Communication Division has been established for securing business from and catering to the publicity requirements of various Ministries/Government Departments/PSUs.
- (iv) Efforts are being made to ensure that slots on various channels do not remain vacant.
- (v) Computerisation of billing system of Doordarshan Commercial Service at Delhi has been done in order to ensure timely preparation of bills.

[English]

Alleviation of Poverty in Backward and Tribal Areas

4351. SHRI G. KARUNAKARA REDDY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether poverty has increased in rural areas, particularly in backward and tribal areas of the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether any survey has been conducted recently in this regard;

(d) if so, the findings thereof, State-wise; and

(e) the steps taken or proposed to be taken by the Union Government for poverty alleviation in these areas?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (e) As per official estimates of the poverty ratio, 37.27% of rural population of the country including the backward and tribal areas was living below the poverty line in 1993-1994 but the 1999-2000 estimates indicate that this percent has come down to 27.09%. State-wise details of poverty ratio on the basis of 1999-2000 Survey are given in the Statement enclosed. The Government is implementing a number of rural development programmes including wage-employment, self-employment, rural housing, developing rural infrastructure and basic services such as drinking water and sanitation etc. for the rural poor. The primary objective of the rural development programmes is to alleviate poverty particularly in the backward and tribal areas.

Statement

State-wise Poverty ratio on the basis of 1999-2000 Survey

Sl. No.	State	Rural 1999-2000	Urban 1999-2000	Combined 1999-2000
1	2	3	4	5
1.	Andhra Pradesh	11.05	26.63	15.77
2.	Arunachal Pradesh	40.04	7.47	33.47
3.	Assam	40.04	7.47	36.09
4.	Bihar	44.30	32.91	42.60
5.	Goa	1.35	7.52	4.40
6.	Gujarat	13.17	15.59	14.07
7.	Haryana	8.27	9.99	8.74

1	2	3	4	5
8.	Himachal Pradesh	7.94	4.63	7.63
9.	Jammu and Kashmir	3.97	1.98	3.48
10.	Karnataka	17.38	25.25	20.04
11.	Kerala	9.38	20.27	12.72
12.	Madhya Pradesh	37.06	38.44	37.43
13.	Maharashtra	23.72	26.81	25.02
14.	Manipur	40.04	7.47	28.54
15.	Meghalaya	40.04	7.47	33.87
16.	Mizoram	40.04	7.47	19.47
17.	Nagaland	40.04	7.47	32.67
18.	Orissa	48.01	42.83	47.15
19.	Punjab	6.35	5.75	6.16
20.	Rajasthan	13.74	19.85	15.28
21.	Sikkim	40.04	7.47	36.55
22.	Tamil Nadu	20.55	22.11	21.12
23.	Tripura	40.04	7.47	34.44
24.	Uttar Pradesh	31.22	30.89	31.15
25.	West Bengal	31.85	14.86	27.02
26.	A and N Islands	20.55	22.11	20.99
27.	Chandigarh	5.75	5.75	5.75
28.	D and N Haveli	17.57	13.52	17.14
29.	Daman and Diu	1.35	7.52	4.44
30.	Delhi	0.40	9.42	8.23
31.	Lakshadweep	9.38	20.27	15.60
32.	Pondicherry	20.55	22.11	21.67
Total		27.09	23.62	26.10

Notes :

1. Poverty Ratio of Assam is used for Sikkim, Arunachal Pradesh, Meghalaya, Mizoram, Manipur, Nagaland and Tripura.

2. Poverty Ratio of Tamil Nadu is used for Pondicherry and A and N Islands.
3. Poverty Ratio of Kerala is used for Lakshadweep.
4. Poverty Ratio of Goa is used for Daman and Diu.
5. Urban Poverty Ratio of Punjab used for both rural and urban poverty of Chandigarh.
6. Poverty Line of Maharashtra and expenditure distribution of Goa is used to estimate poverty ratio of Goa.
7. Poverty Line of Maharashtra and expenditure distribution of Dadra and Nagar Haveli is used to estimate poverty ratio of Dadra and Nagar Haveli.
8. Poverty Ratio of Himachal Pradesh is used for Jammu and Kashmir for 1993-94.
9. Urban Poverty Ratio of Rajasthan may be treated as tentative.
10. Estimates on a 30 days recall basis for 1999-2000.

Source : Planning Commission

[Translation]

**Allocation of Funds to States under
Panchayati Raj**

4352. SHRI RAJENDER KUMAR :
SHRI RAVI PRAKASH VERMA :

Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) the details of funds allocated to States/Union Territories under Panchayati Raj System during 2003-04 and 2004-05 State-wise; head-wise, particularly district-wise in Uttaranchal and Uttar Pradesh; and

(b) the rules and conditions governing the utilization of these funds?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Statement-I showing allocation and release of local bodies grants to PRIs as per the recommendations of the Eleventh Finance Commission (EFC) as on 23.8.2004, State-wise, is enclosed. The

Ministry of Finance has informed that they have only State-wise information and do not have head-wise and district-wise information in respect of PRIs. The detailed information in this respect will be available only with the State Governments.

(b) Conditionalities for release of Local Body Grants to States issued by the Ministry of Finance, Department of Expenditure for utilization of Eleventh Finance Commission's grants for local bodies are given in the Statement-II enclosed.

Statement-I

Allocation and Release of Local Bodies Grants as per the recommendations of EFC as on 23.8.2004

(Rs. in lakhs)

Panchayati Raj institutions

Sl. No.	State	Annual Allocation	Released					Total
			2000-01	2001-02	2002-03	2003-04	2004-05	
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	15204.83	0.00	15204.83	15204.83	30409.66		60819.32
2.	Arunachal Pradesh	556.85	278.42	0.00	0.00	1670.55		1948.97
3.	Assam	4668.95	0.00	4668.95	2334.47	4668.95		11672.37
4.	Bihar	10375.00	0.00	10875.00	16312.50	10875.00		38062.50
5.	Chhattisgarh	4200.39	2100.00	6300.79	4200.38	2100.19	2100.20	16801.56
6.	Goa	185.45	92.72	278.19	92.72			463.63
7.	Gujarat	6960.87	0.00	6960.87	10441.30			17402.17
8.	Haryana	2941.75	1470.88	4412.63	2941.74	2941.75		11767.00
9.	Himachal Pradesh	1313.38	656.68	1970.08	656.69	1313.38		4596.83
10.	Jammu and Kashmir	1488.14	744.06	744.08	0.00			1488.14
11.	Jharkhand	4825.78	0.00	0.00	0.00			0.00
12.	Karnataka	7882.35	3941.18	11823.53	3941.17	11823.52		31529.40
13.	Kerala	6592.58	3296.28	9888.88	6592.58	6592.58		26370.32
14.	Madhya Pradesh	10109.00	5054.70	15163.30	10109.00	10109.00	5054.50	45490.50
15.	Maharashtra	13134.58	6567.28	19701.88	6567.29	6567.28	6567.29	45971.02
16.	Manipur	375.43	187.72	563.15	0.00	187.70		938.57
17.	Meghalaya	512.16	256.08	768.24	256.08	768.24		2048.64
18.	Mizoram	157.11	78.56	235.67	157.10	157.11		628.44
19.	Nagaland	257.33	128.66	386.01	128.66			643.33

1	2	3	4	5	6	7	8	9
20.	Orissa	6911.76	3455.88	10367.64	3455.88	3455.88		20735.28
21.	Punjab	3092.71	0.00	0.00	9278.1			9278.13
22.	Rajasthan	9818.96	4909.48	14728.44	4909.48		13746.55	38293.95
23.	Sikkim	105.85	52.92	158.79	52.92	158.77		423.40
24.	Tamil Nadu	9322.36	4661.18	13983.54	4661.18	13983.54	4661.18	41950.62
25.	Tripura	569.19	284.60	853.79	284.59		284.59	1707.57
26.	Uttar Pradesh	23342.67	11671.34	35014.01	11671.33	23342.66	11671.33	93370.67
27.	Uttaranchal	3040.00	1520.00	4560.00	0.00	1520.00		7600.00
28.	West Bengal	11554.59	5777.30	17331.89	5777.29		5777.29	34663.77
Total		160000.00	57185.92	206944.18	120027.31	132645.76	49862.93	566666.10

Statement-II*Conditionalities for Release of Local Body Grants (LBGs) to States*

- Local Body grants shall be released to States that have completed the due election process in respect of the local bodies. Therefore, States should certify whether elections have been held, before the expiry of the terms of local bodies, to all the local bodies at all the levels/tiers. In case of delay in holding local body elections in time, funds will be deducted proportionately.
- The intention of the 73rd and 74th Amendments to the Constitution was to empower PRIs and ULBs to discharge functions assigned to them under the Constitution. States are expected to devolve responsibilities, powers and resources upon the PRIs and ULBs, as envisaged in Schedule XI and XII respectively. Similarly for Schedule V areas other than the North-East, additional responsibilities are to be devolved upon the local bodies. Where such powers, responsibilities and resources have not been devolved upon local bodies, States should ensure that the same is done no later than 31st March 2002. The Central Government shall withhold 25% of the grants meant for PRIs and ULBs, from such States that do not
- devolve responsibilities, powers and resources, as recommended by the respective State Finance Commissions, upon the local bodies.
- Details of release of grants to local bodies by the State Government in respect of grants received from the Central Government on the recommendation of the Tenth Finance Commission (TFC) and the utilization thereof shall be communicated to the Ministry of Finance.
- A certificate stating that the grants have been released only to elected local bodies where elections are mandatory under the Constitution should be furnished to the Ministry of Finance. Also a certificate stating that the local bodies have utilised the grants released to them for the purposes of the Scheme should be furnished to that Ministry. This should contain the consolidated details of actual utilization of grants along with matching contribution by the local bodies within a period of eighteen months from the date of receipt of grants from the Central Government. The first such utilization certificate from State should reach Ministry of Finance latest by October 2002.
- The State Government shall treat expenditure against these grants as part of Plan Expenditure in their budgets. Funds to the State Government under LBGs shall be treated as earmarked funds.

6. The LBGs shall not be diverted for any other purpose. Also, the grant shall not be withheld by the State Government.
7. The LBCs shall be transferred to the concerned Local Bodies within a month or earlier or if the local body if not able to raise matching fundss, within three months or earlier of its being released to the State Government. The order of the State Government regarding onward release of grants to LBs should be endorsed to the FCD, Department of Expenditure, within a week of its issue. The onward release of grants to the LBs shall be an additionality over and above the amounts flowing from the State Government to the Local Bodies.
8. The State Government should ensure that the District Planning Committees and Metropolitan Planning Committee have been constituted and they function as per the intention of the Constitution. The State Government should keep the Ministry of Finance informed about the status of these Committees.
9. No amount from the local body grants should be given to the intermediate or district level panchayats where these do not have any direct responsibility for maintenance of civic services.
10. The local bodies shall raise matching resources amounting to not less than 25 percent of the grants received from the Central Government in case of PRIs and 50 per cent in case of ULBs. In case any local body is unable to provide the matching contribution, the State Government should provide the balance within three months or earlier to the concerned local body. Grant flowing to local bodies on the recommendation of SFCs or sharing in taxes from the States will not be treated as matching contribution.
11. The grant shall be given only in respect of elected local bodies wherever such elections are mandatory under the Constitution. In case where elected local bodies are not in place, the Central Government shall hold the share of such bodies in trust on a non-lapsable basis during 2000-2005.
12. These grants would be united except that they should not be used for payment of salaries and wages.

Setting Up of Army Units in Himachal Pradesh

4353. SHRI SURESH CHANDEL : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government of Himachal Pradesh has offered to provide 790 acres of land in Una for setting up of Army units and establishments and the same has been accepted by the Army and the Ministry has asked the Officer Board to examine the feasibility;

(b) if so, whether the Ministry has received the reports regarding the action taken by the above board;

(c) if so, when and whether the matter is under further investigation; and

(d) if so, the time by which the Army would finally acquire the above land for setting up the said units and establishments?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Himachal Pradesh Government had indicated its willingness to offer land in Una to the Army for setting up a Military Station. The Army Authorities while accepting the offer, in principle, ordered a Board of Officers to ascertain the suitability of the land for the said purpose.

(b) The Army Authorities have examined the suitability of the land offered by the State Government and found it unsuitable for setting up a Military Station at Una.

(c) and (d) In view of the answer to part (b) above, the question does not arise.

[English]

Modernisation of Refineries of Kenya and Yemen

4354. SHRI VIJOY KRISHNA :

SHRI S.D. MANDLIK :

SHRI ANIRUDH PRASAD Alias SADHU YADAV :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Indian Oil Company propose to modernize refineries of Yemen and Kenya;

(b) if so, the progress made so far in this regard;

(c) whether any MoU has also been signed with these countries;

(d) if so, the details in this regard;

(e) the names of other countries from where similar projects IOC is going to undertake; and

(f) the revenue earned by the IOC from such overseas business?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Indian Oil Corporation Limited (IOC) has indicated its willingness to modernise/revamp refineries of Yemen and Kenya, to the respective Governments.

(c) No, Sir.

(d) Does not arise.

(e) IOC has indicated its willingness to undertake similar projects in Libya, Myanmar and Iran.

(f) No revenue has yet been earned by IOC from overseas business related to refinery modernisation/revamp jobs.

[Translation]

Income from Serials

4355. SHRI ABDUL RASHID SHAHEEN :
SHRI RAM KRIPAL YADAV :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the names of the serials telecast on Doordarshan which have gained utmost popularity and earned revenue during the last three years;

(b) the details of the income earned from these serials by the Government; and

(c) the criteria followed to categorize any serial as popular serial?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Prasar Bharati has given the following

details of the most popular serials and revenue earned from them during the last three years;

(in Rs.)

Year	Name of the Serial	Revenue earned
2001	Jai Hanuman	3.37 crores
2002	Aapbeeti	7.33 crores
2003	Aapbeeti	7.35 crores

(c) Prasar Bharati has informed that the criteria followed to categorize any serial popular is TRP ratings done by TAM (Television Audience Measurement).

[English]

Amount spent by IOC and Hindustan Petroleum on JRO in Uttar Pradesh

4356. SHRI SURENDRA PRAKASH GOYAL :
SHRI AVTAR SINGH BHADANA :
SHIR J.M. AARON RASHID :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total amount spent by the Indian Oil Corporation (IOC) and Hindustan Petroleum Corporation (HPC) on the development of Jubilee Retail Outlets (JRO) in Uttar Pradesh, Haryana, Tamil Nadu and other States;

(b) the total quantity of MS(Petrol)/HSD(Diesel) sold by IOC's and HPC's JROs and appointed labour contractors in each State;

(c) the number of complaints alleging irregularities in the functioning of IOC's and HPC's JROs in the above States received by the Ministry since their commissioning, company-wise separately; and

(d) the action taken by the Government thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The total amount spent by Indian Oil Corporation Limited (IOC) the Hindustan Petroleum Corporation Limited (HPC) on the development of Jubilee Retail Outlets (JROs) in the country, including in the States

of Uttar Pradesh, Haryana and Tamil Nadu, is Rs. 273 crore approximately.

(b) The total quantities of MS(Petrol) and HSD (Diesel) sold by the JROs of the two companies in the country, including in the States of Uttar Pradesh, Haryana and Tamil Nadu, are 1,31,807 kilolitre and 18,32,801 kilolitre respectively.

(c) and (d) While HPC has not received any complaint alleging irregularities in the functioning of its JROs, IOC had received one complaint against its JRO at Maduranthagam in the State of Tamil Nadu alleging irregularities. After inquiry, the company terminated the job contract in January, 2004.

Fee for Examination of Films by CBFC

4357. SHRI RAVI PRAKASH VERMA :
SHRI KIRTI VARDHAN SINGH :
SHRIMATI NIVEDITA MANE :
SHRI BRAJA KISHORE TRIPATHY :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Central Board of Film Certification levies fee for examination of every film and issue of a certificate;

(b) if so, the details thereof and the year in which the rates were fixed;

(c) whether the Government has delayed the decision to revise the rates during 1999 causing loss of revenue to ex-chequer;

(d) if so, the reasons therefor; and

(e) the details of revenue loss by the Government due to aforesaid delay;

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. As per the Rule 36 of the Cinematograph (Certification) Rules, 1983, the CBFC levies fees for examination of every film and issues necessary certificate.

(b) The rates of fees leviable were fixed in the year 1983. The details of the fees are as follows :

Table of Fees

Part 1 35 millimetres/70 millimetres films

- (i) Rs. 20/- per 300 metres or part thereof where the film does not exceeds 600 metres in length.
- (ii) Rs. 100/- per 300 metres or part thereof where the film exceeds 600 metres in length.

Part 2 16 millimetres

- (i) Rs. 20/- per 120 metres or part thereof where the film does not exceeds 240 metres in length.
- (ii) Rs. 100/- per 120 metres or part thereof where the film exceeds 240 metres in length.

Part 3 8 millimetres/super 8 films

- (i) Rs. 20/- per 60 metres or part thereof where the film does not exceeds 120 metres in length.
- (ii) Rs. 100/- per 60 metres or part thereof where the film exceeds 120 metres in length.

Part 3-A Video Films

- (i) Rs. 40/- per 10 minutes of duration or part thereof where the video film does not exceed 20 minutes of duration.
- (ii) Rs. 200/- for every 10 minutes of duration or part thereof where the video film exceeds 20 minutes of duration subject to a minimum of Rs. 600/-.

Part 4 Films classified as predominantly Educational/ Children's films

- (i) Rs. 20/- per 300 metres or part thereof in 35 millimetres or in 70 millimetres: or
- (ii) Rs. 20/- per 120 metres or part thereof in 16 millimetres: or
- (iii) Rs. 20/- per every 60 metres or part thereof in 8 millimetres or super 8, irrespective of the total length of the film;
- (iv) Rs. 40 for every 10 minutes of duration or part thereof in case of video films.

(c) to (e) CBFC is performing a statutory function and is not meant to be a profit generating organisation. There has been no revision in certification fees charged by CBFC since 1983.

OLD ROBs/RUBs in Kerala

4358. SHRI P. KARUNAKARAN : Will the Minister of RAILWAYS be pleased to state :

(a) the details of RoBs/RuBs in Kerala which are more than fifty years old and are in dilapidated condition;

(b) if so, whether any study has been undertaken by the Government for these sensitive bridges; and

(c) if so, the details thereof and steps taken to ensure that accidents like Koyilandi does not happen in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) There are 6 Road Over Bridges (ROBs) and 1 Road Under Bridge (RUB) in Kerala which are more than 50 years old but none of them is in dilapidated condition.

(b) and (c) All the road over/under bridges are inspected annually by the competent authority before and after Monsoon seasons to ascertain their condition. Repair or maintenance required if any, is carried out immediately. The Kadalundi bridge was a Railway bridge and not ROB/RUB. For Railway bridges, a special safety fund has been created for replacement/rebuilding of distressed bridges. Priority has been given to the bridges where obsolete/non standard materials have been used at the time of construction of bridge. Under water inspection is also being done to check the integrity of substructures/foundation.

Allocation of Super Kerosene Oil

4359. DR. PRASANNA KUMAR PATASANI :

SHRI NIKHIL KUMAR :

SHRI RAGHURAJ SINGH SHAKYA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the policy of the Government for allocation of SKO to dealers of OMCs;

(b) whether complaints for supply of less quantity of SKOs has been received particularly from Delhi dealers;

(c) if so, the details and reasons therefor; and

(d) the plan of Government to rectify the above policy?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Based on the allocation made by Central Government for distribution under Public Distribution System, State Governments decide district-wise and dealer-wise Superior Kerosene Oil (SKO) allocation in most of the States, while in a few cases, the Oil Marketing Companies make this allocation to dealers.

(b) and (c) Kerosene allocation to various States/ Union Territories (UTs) including Delhi has been reducing gradually over the last few years in view of the release of LPG connections. Accordingly, dealer-wise allocation gets revised proportionately within the overall allocation made to the concerned States/UTs.

(d) There is a proposal under consideration of Government to get a study conducted to assess the felt demand for kerosene at various prices, and to strengthen the distribution system of kerosene.

[Translation]

Retrenchment in Railway

4360. SHRI TUKARAM GANPAT RAO RENGÉ PATIL :

SHRI P. KARUNAKARAN :

SHRI B. MAHTAB :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the World Bank has advised the Railway Ministry to retrench about four lakh employees;

(b) if so, the reasons suggested by the World Bank for this;

(c) whether the Government has reviewed those reasons;

(d) if so, the reason of the Government thereto and the action taken in this regard;

(e) whether the Government is reducing the staff strength in each ensuing year; and

(f) if so, the number of employees reduced during the last three years and proposed to be reduced in coming two years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) to (d) Do not arise.

(e) to (f) The Indian Railways has planned to right size the staff strength in the organization by controlling fresh recruitment in the vacancies caused by normal process of superannuation and natural attrition. Indian Railways rightsizing activities are in accordance with the initiative taken by the Government to right size the manpower.

Number of reduction during the last three years are as under :-

2000-01	2001-02	2002-03
31884	34549	38909

With an estimated 3% of staff retiring every year and by restricting the intake to 1% per annum, the staff strength is planned to be reduced by about 2% per annum.

[English]

Import of Natural Gas from Bangladesh

4361. SHRI NIKHIL KUMAR :
SHRI K.S. RAO :
SHRI ADHIR CHOWDHURY :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Bangladesh has recently decided to export natural gas to India;

(b) if so, whether the Government has received any communications from Government of Bangladesh in this regard; and

(c) if so, the total quantum of gas would be imported from Bangladesh and the extent to which the gas based plants would be benefited by it ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) No, Sir.

(b) and (c) Do not arise.

Supply of Natural Gas through Gas Pipe Line by GAIL

4362. DR. M. JAGANNATH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Gas Authority of India Limited supplies natural gas through gas pipeline network in certain cities in the country;

(b) if so, the details thereof, State-wise and city-wise; and

(c) their future expansion plan in city gas distribution business in the country ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) Mahanagar Gas Limited (MGL) and Indraprastha Gas Limited (IGL) are two Joint Venture companies of GAIL (India) Limited which have implemented city gas distribution projects in Mumbai and Delhi respectively. GAIL is taking up city gas distribution projects in other cities also. In Andhra Pradesh, GAIL has set up a Joint Venture Company with Hindustan Petroleum Corporation Limited (HPCL) for taking up city gas distribution projects in Vijayawada and Hyderabad-Secuderabad and other major towns in the State. Further, GAIL, in association with Oil Marketing Companies, is also taking up city gas distribution projects in Agra, Lucknow, Bareilly, Kanpur and Pune. Action has already been initiated for expanding the city gas distribution projects in Thane and Navi Mumbai by MGL and in Gurgaon, Faridabad and Noida by IGL.

[Translation]

Decline In Profit of Bharat Petroleum

4363. SHRI RAGHURAJ SINGH SHAKYA :
SHRI SANTOSH GANGWAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there are indications of heavy decline in the profits of the Bharat Petroleum;

(b) if so, the reasons therefor; and

(c) the concrete steps being taken by the Government to increase the profit of the Bharat Petroleum ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) The international oil prices have remained quite high in the past few months. They reached their 15 years high in May 2004 and 21 years high in August 2004. The profits of Bharat Petroleum Corporation Ltd. (BPCL) during April – June 2004 were lower than in the corresponding period of the previous year *inter alia* on account of non-revision in the selling prices of petrol and diesel in line with international prices and increased subsidy burden on account of PDS Kerosene and domestic LPG.

With a view to containing the impact of the increase in international oil market prices on the domestic consumer prices of PDS Kerosene, domestic LPG, diesel and petrol, effective midnight of 18th/19th August 2004, customs duties on these products were reduced by 5% each and excise duties were reduced by 4% on PDS Kerosene and 3% each on diesel and petrol. The Government had earlier reduced excise duties effective midnight of 15th/16th June 2004 by 8% on domestic LPG, 3% on diesel and 4% on petrol.

In addition to the aforesaid fiscal measures, the Oil Marketing Companies, including BPCL, increased the selling prices of domestic LPG effective 16.6.2004 and of petrol and diesel effective 16.6.2004 and 1.8.2004.

[English]

Second National Conference on Steam Locomotives

4364.DR. RAJESH MISHRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Second National Conference on Steam Locomotives, organized by the Indian Steam Railway/Society and the Institute of Logistics and Transport under the joint aegis of Ministries of Railways, Tourism and Culture was held in New Delhi during February, 2004; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir. The Second National Conference on Steam Locomotives organised by Indian Steam Railway Society and Chartered Institute of Logistics and Transport was held at National Rail Museum in February, 2004.

(b) Indian Steam Railway Society and Chartered Institute of Logistics and Transport are non-official Societies. In the conference, the aspects of preservation of steam locomotives and promotion of steam locomotives based tourism were discussed.

Railway Station at Nahur, Mumbai

4365.SHRI GURUDAS KAMAT : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Central Railways had approved a station at Nahur in Mumbai;

(b) if so, the year in which the project was approved; and

(c) the present status of the project and the time by which it is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) The project of opening of Nahur station was approved in the year 2003-04.

(c) Land aquisition proceedings and formal handing over of land is yet to be done by State Government. Works in railway land are in progress. The project is likely to be completed by March 2005 provided the land is expeditiously handed over to Railway by State Government.

[Translation]

CAPART for Drought Prone Areas

4366.SHRI NARENDRA KUMAR KUSHAWAHA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the details of the schemes received and approved by CAPART for the drought prone areas during each of the last three years as well as in the current year;

(b) the time by which the rest of the schemes are likely to be approved;

(c) the quantum of funds allocated and released to the voluntary organisations, separately for these schemes during the above period;

(d) whether the Government has reviewed the functioning of the Non-Governmental Organisations in the States;

(e) if so, the findings thereof; and

(f) the achievements in this regard during the said period ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (f) The information is being collected and will be laid on the Table of the House.

Increase in Prices of Crude Oil

4367.SHRI NITISH KUMAR :
SHRIMATI JAYAPRADA :
SHRI RAJIV RANJAN SINGH 'LALAN'

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the prices of crude oil in international market has been increasing constantly during the last three years;

(b) if so, lowest and highest prices of crude oil in international market during 2001-02, 2002-03 and 2003-04;

(c) the average price assessed by the Government during each of these years; and

(d) the reasons for continuous increase in crude oil price ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) During the period 2001-2002 to 2003-2004, the lowest, highest and the average prices of the Indian basket of crude oil was as follows :

(US \$/barrel)

Year	Lowest	Highest	Average
2001-02	16.14	28.61	22.54
2002-03	22.23	32.60	26.60
2003-04	22.79	33.00	27.98

(d) The reasons for increase in the international crude oil prices inter alia include geopolitical instability in the Middle East region, increase in oil demand, especially, in China and USA, lack of spare production capacity to meet the increased demand, etc.

Opening of Recruitment Offices

4368.SHRI D.P. SAROJ :
SHRI HARIKEWAL PRASAD :
SHRI ATIQ AHAMAD

Will the Minister of DEFENCE be pleased to state :

(a) whether there is any proposal to open Recruitment Offices in each district of the country;

(b) if so, the details thereof, State-wise;

(c) if not, the reasons therefor; and

(d) the names of places where Recruitment Offices have since been opened as on date ?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) No, Sir.

(b) Does not arise.

(c) All recruitment in the Army is done through recruitment rallies. All districts are covered preferably twice in a year but not less than once a year. At present 71 Recruiting Offices are functioning in the country and carrying out recruiting activities.

(d) A Statement is enclosed.

Statement

Location of Recruitment Offices as on date

(1) **Head Quarter Recruiting Zone Ambala**

1. *RO HQ Ambala 2. BRO Rothak

3. BRO Hissar 4. @BRO Charkhi Dadri
5. BRO Palampur 6. BRO Hamirpur
7. BRO Shimla 8. BRO Mandi
- (2) Head Quarter Recruiting Zone Bangalore**
9. RO HQ Bangalore 10. BRO Mangalore
11. BRO Belguam 12. BRO Trivandrum
13. BRO Calicut
- (3) Head Quarter Recruiting Zone Chennai**
14. RO HQ Chennai 15. BRO Trichirapalli
16. BRO Comibatore 17. BRO Secunderabad
18. BRO Guntur 19. BRO Vishakapatnam
- (4) Head Quarter Recruiting Zone Danapur**
20. RO HQ Danapur 21. BRO Muzaffarpur
22. BRO Gaya 23. BRO Katihar
24. BRO Ranchi
- (5) Head Quarter Recruiting Zone Jabalpur**
25. RO HQ Jabalpur 26. BRO Gwalior
27. BRO Mhow 28. BRO Bhopal
29. BRO Raipur
- (6) Head Quarter Recruiting Zone Jaipur**
30. RO HQ Jaipur 31. BRO Alwar
32. BRO Jhunjhunu 33. BRO Jodhpur
34. BRO Kota
- (7) Head Quarter Recruiting Zone Jalandhar**
35. RO HQ Jalanadhar 36. BRO Amritsar
37. BRO Ferozpur 38. BRO Patiala
39. BRO Ludhiana 40. BRO Jammu
41. BRO Srinagar
- (8) Head Quarter Recruiting Zone Kolkata**
42. RO HQ Kolkata 43. BRO Siliguri
44. BRO Kanchrapara 45. BRO Cuttack
46. BRO Sambalpur 47. BRO Gopalpur

(9) Head Quarter Recruiting Zone Lucknow

48. RO HQ Lucknow 49. BRO Meerut
50. BRO Bareilly 51. BRO Agra
52. BRO Varanasi 53. BRO Amethi
54. BRO Lansdowne 55. BRO Almora
56. BRO Pithoragarh

(10) Head Quarter Recruiting Zone Pune

57. RO HQ Pune 58. BRO Mumbai
59. BRO Nagpur 60. BRO Kolhapur
61. BRO Aurangabad 62. BRO Ahmedabad
63. BRO Jamnagar

(11) Head Quarter Recruiting Zone Shillong

64. RO HQ Shillong 65. BRO Jorhat
66. BRO Narangi 67. BRO Rangapahar
68. BRO Silchar

(12) Gorkha Recruiting Depot (GRD)

69. GRD Kunraghat 70. GRD Ghoom

(13) Independent Recruiting Office (IRO)

71. IRO Delhi Cantt.

*Recruiting Office

@Branch Recruiting Office

[English]

**Construction of Overbridges to connect
Central Avenue with Western**

4369.SHRI SUBODH MOHITE :
SHRI ANNASAHEB M.K. PATIL :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Central Railway proposes to construct a new Overbridge to connect the Central avenue with Western end of Nagpur Railway Station;

(b) if so, the details thereof; and

(c) the progress made in this regard, till date ?

THE MINISTER OF STATE IN THE MINISTRY OF
RAILWAYS (SHRI R. VELU) : (a) to (c) No, Sir. Central

Railway has no such proposal. However, Maharashtra State Road Development Corporation (MSRDC) has proposed construction of a new 6 lane cable stayed bridge on Build, Operate and Transfer (BOT) basis across Nagpur Station Yard connecting eastern part (Central Avenue) with west side of Nagpur Station. General Arrangement Drawing for this work has already been approved by Railways.

Business Ventures Outside India

4370. SHRI KINJARAPU YERRANNAIDU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Gas Authority of India Limited has gas business ventures outside India;

(b) if so, the details thereof; and

(c) the details of their expansion plan of business abroad ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) Yes, Sir. GAIL is participating in gas sector projects in Egypt and has secured participating interest in the Fayum Gas Company, Shell CNG Egypt and the National Gas Company. Besides its Egyptian interests, GAIL has a participating interest in block A-1 in Myanmar where commercial gas reserves have been discovered in the first exploratory well in January 2004. Further, GAIL is working out commercial terms with M/s Daewoo for a participating interest in A-3 Block of Myanmar. Other potential blocks in Myanmar are under consideration. For the present, GAIL is focussing on gas sector opportunities in the areas of its core competence in Turkey, Egypt, Iran, Myanmar, Bangladesh and the Philippines.

Rakesh Mohan Committee

4371. SHRIMATI MANORAMA MADHAVRAJ : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway Tariff Regulatory Authority was created on the recommendations of Rakesh Mohan committee to set railway fares and freight charges;

(b) if so, whether this regulatory body was to be guided only by commercial considerations in setting passenger fares and freight tariffs;

(c) If so, whether the Government is considering a note to rescind the earlier decision to set up a regulatory authority for fares and freight; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Government had identified setting up of Rail Tariff Regulatory Authority as one of the Thrust Area items. Ministry of Railways is finding difficulty in implementing the decision and is approaching the Government for reconsideration.

Linking of all Central Libraries

4372. SHRI ANIRUDH PRASAD Alias SADHU YADAV : SHRIMATI NIVEDITA MANE :

Will the Minister of CULTURE be pleased to state :

(a) whether the Government propose to inter-connect and link all the Central Libraries working in the country;

(b) if so, the details thereof;

(c) the details of funds provided for the purpose the Tenth Five Year Plan period; and

(d) the progress achieved so far ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. Government proposes to create an integrated bibliographic database of the National Library, Kolkata; Central Secretariat Library, New Delhi and other major libraries.

(b) Towards this end, electronic bibliographic database is being created at select libraries, which will be subsequently linked.

(c) The said project of retro-conversion of existing catalogues in the National Library and Central Secretariat Library is anticipated to cost around Rs. 10.00 crores during the Tenth Plan.

(d) The project is in its preliminary stage.

**Allotment of Bookstalls to
Unemployed Graduates**

4373. SHRI AJOY CHAKRABORTY : Will the Minister of RAILWAYS be pleased to state :

(a) whether as per new bookstall policy the unemployed graduates and their organisations as well as other weaker sections of the society have no right to get bookstalls at 'A', class category stations; and

(b) if so, the detailed reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) At 'A' category station only registered firms fulfilling financial/solvency criteria and having atleast 10 persons on its roll, 50% of whom should be graduate and which has at least one similar bookstall/bookshop in the same city can participate in the two packet tender. Therefore, unemployed graduates, their organisations and other weaker sections of the society can have bookstalls at 'A' Category stations through competitive bidding if they fulfil the above eligibility criteria.

Grant for Harikrishna Mahtab Library

4374. SHRI ANANTA NAYAK : Will the Minister of CULTURE be pleased to state :

(a) whether the Government of Orissa has requested the Ministry of Culture to provide additional fund for the upgradation of Harikrishna Mahtab Library at Bhubaneswar;

(b) if so, the details of the upgradation plan submitted by the State Government; and

(c) the steps taken to sanction fund for the same ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) No, Sir. No such request either from the library or from the Government of Orissa has been received to sanction the grant in favour of Harikrishna Mahtab Library, Bhubaneswar.

(b) and (c) Does not arise.

[Translation]

Objectives of CAPART

4375. PROF. RASA SINGH RAWAT : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the objectives behind the constitution of the CAPART;

(b) the extent to which these objectives have been achieved by the CAPART;

(c) the names of the organisations of Rajasthan whom grants have been provided during the last three years along with the details of the grants provided and the objectives thereto;

(d) the details of the funds provided so far for various objectives, separately, to the Social Welfare and Research Centre, Tillaunia, Ajmer;

(e) whether audit is being done in respect of these grants;

(f) if so, whether the Government has received complaints about the misuse of the funds provided by the CAPART; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (g) The information is being collected and will be laid on the Table of the House.

**Rural Development Schemes with
Foreign Assistance**

4376. KUNWAR MANVENDRA SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether work is being undertaken under various development schemes being run in rural areas of some States with foreign assistance;

(b) if so, the location-wise/State-wise details thereof particularly of Parliamentary constituency, Mathura of Uttar Pradesh;

(c) the names of the rural areas of the country which are proposed to be covered under such development schemes being run with foreign assistance; and

(d) the steps taken/proposed to be taken to ensure proper utilization of the funds received for such projects ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN

THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (c) Yes, Sir. The details of the ongoing externally aided rural development/poverty alleviation schemes being implemented with the involvement of Ministry of Rural Development in various States including Uttar Pradesh are as per Statement enclosed. However, there is no such externally aided scheme particularly for the Mathura Parliamentary constituency of Uttar Pradesh.

(d) The Department of Economic Affairs (DEA) in the Ministry of Finance and Company Affairs is the nodal

Department for all externally assisted projects. Some of the steps taken by the Government to improve aid utilization are ensuring adequate provisioning for externally aided projects in the budgets of State and Central Government, streamlining of procurement procedures, disintermediation of flow of external aid to Central Public Sector Undertakings, quarterly review with Executing Agencies, setting up of a Project Management Unit in the Department of Economic Affairs, strengthening of Project Monitoring Units in some States and Central Ministries, appointment of Nodal Officers for the States and regular review of projects with respect to quality at entry.

Statement

Sl.No.	Name of the Project	Location/State	Donor Agency
1	2	3	4
1.	Rural Water Supply and Environmental Sanitation Project	Kerala	World Bank
2.	Second Rural Water Supply and Environmental Sanitation Project	Karnataka	World Bank
3.	Second Rural Water Supply and Environmental Sanitation Project	Maharashtra	World Bank
4.	Rural Water Supply and Sanitation Project Phase-II	Kolar, Chitradurga and Bijarpur (now Bijarpur and Bagalkot) districts/Karnataka	DANIDA, Denmark
5.	Kerala Water Supply Project	(i) Cherthala and adjoining 13 villages covering a total 128 habitations (ii) Meenad and adjoining 17 villages covering a total 145 habitations (iii) Pattuvam and adjoining 9 villages covering a total 62 habitations (iv) Calicut city region having small component of Rural Water Supply to cover 7 villages (only 74 habitations) (v) Thiruvananthapuram city region/Kerala	JBIC, Japan
6.	Rural Water Supply and Sanitation Project, Maharashtra	Pune, Ahmednagar and Aurangabad/Maharashtra	Kfw, Germany
7.	Bolpur – Raghunathpur Water Supply, Sanitation and Health Education Project, West Bengal	Birbhum and Purulia districts/West Bengal	Kfw, Germany
8.	Water Supply and Sanitation Project, Tamil Nadu	Cuddalore and Villupuram/Tamil Nadu	DANIDA, Denmark

1	2	3	4
9.	Integrated Water Supply, Sanitation and Community Participation Programme, Phase I Rajasthan	Hanumangarh, Churu and Jhunjhunu districts/Rajasthan	Kfw, Germany
10.	Ghogha Regional Water Supply and Sanitation Project, Gujarat	Bhavnagar/District/Gujarat	Netherlands
11.	AP Rural Livelihood Project	Kurnool Anantapur Prakasam Mahboobnagar Nalgonda/Andhra Pradesh	DFID, U.K.
12.	MP Rural Livelihood Project	Badwani, Dhar, Jhabua Mandla Dindor and Shahdol tribal districts/Madhya Pradesh	
13.	Western Orissa Rural Livelihood Project	Kalahandi Bolangir Koraput/Orissa	DFID, U.K.
14.	Social Mobilization Around Natural Resources Management for Poverty Alleviation	(i) Naueara, Bolangir and Koraput/Orissa (ii) Ajmer, Udaipur and Baran/Rajasthan (iii) Lohardaga, Gumla, Khunti, Dumka and Godda/Jharkhand	UNDP
15.	Tree Growers' Cooperative Project (TGCP)	20 district of 7 States viz. Gujarat, Rajasthan, Andhra Pradesh, Orissa, Karnataka, Uttaranchal and Madhya Pradesh	Canadian International Development Agency (CIDA)
16.	Attappady Wasteland Comprehensive Environmental Conservation Project	Palakkad district/Kerala	Japan Bank for International Cooperation, Japan
17.	Haryana Community Forestry Project	300 villages of 43 rural community Development Blocks in 10 districts of Haryana.	European Community
18.	Capacity Building of Panchayati Raj Institutions	Maharashtra, West Bengal, Rajasthan, Kerala, Madhya Pradesh and Himachal Pradesh	UNDP
19.	Madhya Pradesh District Poverty Initiatives Project	2100 villages of Chattarpur, Damoh, Guna, Narsinghpur, Pannaa, Raisen, Rajgarh, Rewa, Sagar, Shajapur, Sidhi, Shivpuri, Tikamgarh, Vidisha districts/Madhya Pradesh	World Bank
20.	Andhra Pradesh District Poverty Initiatives Project	180 Mandals of Adilabad, Mahaboobnagar, Ananthpur, Chittoor, Srikakulam, Vizianagaram districts/Andhra Pradesh	World Bank
21.	Rajasthan District Poverty Initiatives Project	7039 villages of 42 Blocks of Baran, Churu, Dausa, Dhaulpur, Jhalawar, Rajsamand and Tonk districts/Rajasthan	World Bank
22.	Chhattisgarh District Poverty Initiatives Project	All districts of Chhattisgarh	World Bank

1	2	3	4
23. Andhra Pradesh Rural Poverty Reduction Project (APRPRP)	548 backward Mandals of Nizamabad, Karimnagar, Warangal, Kurnool, Cuddapah, Nalgonda, Medak, Ranga Reddy, Khammam, Krishan, Prakasam, Nellore, Guntur, East Godavari, West Godavari and Visakhapatnam districts/Andhra Pradesh		World Bank

**Assistance of World Bank for Water/
Sanitation in Maharashtra**

4377. PROF. MAHADEORAO SHIWANKAR : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government provided 181 Million US Dollars to Maharashtra State for rural water supply and sanitation under the World Bank scheme during the year 2003-04;

(b) if so, whether the utilisation certificates has been received after spending the fund and completion of developmental works;

(c) if so, whether the financial assistance provided by the Government has been spent on rural water supply projects; and

(d) if so, the number of districts in Maharashtra in which rural water supply and sanitation schemes have been completed alongwith details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (d) Yes, Sir. A project for Second Maharashtra Rural Water Supply and Environmental Sanitation (Jalswarajya) for augmenting drinking water and sanitation facilities in the rural areas in 26 districts of the State at a cost of US \$ 268.65 Million with World Bank credit assistance of US \$ 181 Million (SDR 128.8 Million) has been launched during 2003-04. The main objectives of the project is to increase access of rural households to improved and sustainable drinking water and sanitation services and to institutionalize decentralization of Rural Water Supply and Sanitation (RWSS) service delivery to rural local Governments and communities. The projects would directly benefit 2800 village panchayats in 26 districts of the State covering about 7 Million rural population. The project would be implemented in 3 successive overlapping batches during

a five year period from 2004-2009. As reported by the World Bank, an amount of US \$ 6 Million has been disbursed by the Bank for the project by February, 2004. It has also been reported that the State has utilised an amount of Rs. 94.14 lakhs (approx. US \$ 2 Million) by January, 2004 under the project which includes retroactive period from March, 2003. The project has been implemented in 180 villages of 6 districts namely Thane, Satara, Osmanabad, Nagpur, Chandrapur, Yavatmal, Buldhana, Nasik and Sangli in the first stage on experimental basis. Review Missions are sent by the World Bank periodically to monitor and review implementation of the Project.

[English]

Upgradation of Radio Stations in Orissa

4378. SHRI SUGRIB SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the State Government of Orissa has made a proposal for upgradation of radio stations in the State particularly at Berhampur in Ganjam District and Sambalpur to enable the Oriya speaking population of the adjoining areas to listen to the Oriya programmes;

(b) whether some of the LPTs in the State are not functioning properly on account of shortage of staff;

(c) if so, whether the Centre has taken appropriate action in the matter to upgrade the radio station and fill up the vacant posts;

(d) if so, the details thereof; and

(e) the time-frame within which it would be done ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir.

(b) All the LPTs in Orissa are reported to be functioning properly with the exception of one LPT which is relaying partial transmission due to non availability of adequate staff.

(c) to (e) 20 KW MW Radio Station at AIR Sambalpur has been upgraded to 100 kW MW Station on 14.07.1998 to provide adequate radio coverage in Sambalpur and adjoining areas comprising major parts of Sundargarh, Jharsuguda, Sonapur, Bolangir and Baudh districts. It also provides coverage in parts of Bilaspur, Saraipalli, Raigarh and Ambikapur districts of Chhattisgarh. Necessary action has already been taken to fill-up the vacant posts as per guidelines.

Existing Agreement Between Broadcasters and Cable Service Providers

4379. SHRI RAYAPATI SAMBASIVA RAO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Telecom Authority of India has asked the broadcasters and cable service providers to provide details on the existing agreement between them;

(b) if so, whether this move is destined to uncover what is going on in the business including predatory pricing of channels on rival network;

(c) if so, whether Union Government has also decided to take future of CAS in its hands; and

(d) if so, how many States have so far agreed to introduce the CAS in their States and the latest position thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (d) Yes, Sir. As per the provisions of the "The Register of Interconnect Agreements Regulations, 1999", all the service providers of Telecom services, including broadcasting and cable services, are required to register with the Telecom Regulatory Authority of India (TRAI) any interconnect agreements to which they are parties within the time-frame specified in the Regulations. The implementation of CAS has been suspended by the Government through the notification of 27th Feb. 2004.

Irregularities by Bookstall Contractors

4380. SHRI BHUVANESHWAR PRASAD MEHTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has increased the rate of penalty on each irregularity committed by the bookstall contractors;

(b) if so, the details thereof alongwith the reasons therefor;

(c) whether the Government has decided to insert a new clause in all the bookstall agreements; and

(d) if so, the details thereof alongwith the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Italian Assistance for Design and Construction of Aircraft Carrier

4381. SHRI TATHAGATA SATPATHY :
DR. P.P. KOYA :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government have entered into an agreement with an Italian firm Fincantieri for assistance in the design and construction of an aircraft carrier for the Indian Navy;

(b) if so, the terms and conditions thereof;

(c) the estimated cost thereof; and

(d) the names of the other contenders for the contract ?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (d) The Government have approved construction of an Air Defence Ship (ADS) at Cochin Shipyard Limited (CSL), Kochi. CSL, Kochi, has signed 2 contracts with M/s Fincantieri, an Italian Shipyard for

undertaking design, integration, installation and commissioning of the Propulsion System for the ADS at a negotiated cost of 22 million EURO and for consultancy in detailed engineering and documentation at a negotiated cost of 6 million EURO. The contract was awarded to M/s Fincantieri, Italy on the basis of a limited global tender in which, besides the firm, the following companies participated :-

- (i) M/s DCNI, France now known as M/s Armaris
- (ii) M/s BAe Systems, UK and
- (iii) M/s Izar, Spain.

2. The main features of the contracts are :-

- (a) Advance payment is linked to the firm furnishing bank guarantee for the same amount.
- (b) The contracts provide for 20 stage payments.
- (c) Stage payments are executed by a revolving Letter of Credit.
- (d) Stage payments will be made after inspection and certification of the deliverables by the Indian Navy and CSL.
- (e) Both contracts cover warranty and guarantee for 18 months after satisfactory 'sea acceptance trial'.
- (f) The vendor is to provide Performance bank guarantee equal to 10% of the value of the contracts.

Railway Projects undertaken in Abroad by Indian Railway Construction Company

4382.SHRI M.P. VEERENDRA KUMAR : Will the Minister of RAILWAYS be pleased to state :

(a) the number of projects presently undertaken by the Indian Railway construction Company abroad;

(b) the profit earned by the company during each of the last three years;

(c) whether there is a decrease in the award of work to the company abroad during the last three years; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) 6 no. of projects for a total value of US Dollar 80.49 million are being presently undertaken by IRCON International Ltd. abroad.

(b) Profit earned by the company during the last three years is as under :

Year	Profit before tax
2001-02	Rs. 127.21 crore.
2002-03	Rs. 115.83 crore.
2003-04	Rs. 78.76 crore.

(c) Yes, Sir.

(d) The reasons for decrease in the award of work is given below :

(i) No major tender in the field of Railways was announced by the countries of IRCON's interest by international financial institutions like World Bank/Asian Development Bank etc.

(ii) Price Preference for Local companies in International tenders to promote domestic bidders.

(iii) Non award of mega Railway project i.e. approx. US Dollar 1.5 billion due to review of their investment plans by new Government in Malaysia.

Updation of IIMC Centres

4383.SHRI SURESH KURUP : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government has received any proposal from the Indian Institute of Mass Communication, Kottayam Chapter, Kerala for strengthening the Centre;

(b) whether the Government has any plan to update the IIMC centres in tune with the new developments in media scene;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) There is a proposal for Indian Institute of Mass Communication (IIMC)'s collaboration with a centre for higher learning in Kottayam under the Scheme "Collaboration with Regional Centres of learning/Universities".

(b) to (d) In the context of rapid development of Information Technology and to keep IIMC Centres in tune with the new developments in the media scene, the Government has formulated Schemes to upgrade the facilities for imparting training to the scholars including equipments needed for practical training and for upgrading teaching aids such as audio-visual and digital electronic equipment, Community Radio Stations among others. Training material in Hindi for Hindi journalism students, translation of mass media related English articles into Hindi and other vernacular languages is being done. The Center for New Media and Policy aims to create extensive and authoritative documentation on issues vis à vis the Indian situation and to make the Center a body of knowledge for policy makers. With the growing demand for trained manpower in the changed media scenario, widening range of TV and spread of cable television, FM radio, etc., it has been decided to encourage State Governments/Universities to open their own Centres/Departments of Mass Communication/Journalism.

[Translation]

Telecast of Sports Events

4384. SHRI VIJAY KUMAR KHANDELWAL :
SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the policy of the Government about the direct telecast of sports events by the Doordarshan;

(b) the time-slots allotted by the Doordarshan for the direct telecast of each sport event during the last one year till date;

(c) the reasons for not telecasting direct the European Cup and the American football matches; and

(d) the steps taken/proposed to be taken by the Government to telecast the football matches on Doordarshan in future ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Doordarshan telecasts live those sports events of national/international level for which telecast rights are available to Doordarshan.

(b) During the last one year, Doordarshan has telecast live 88 events in the following sports :

Cricket, Football, Snooker, Wrestling, Athletic, Kabaddi, Aquatic, Table Tennis, Hockey, Tennis, Badminton, Abilympics, Commonwealth Games, National Sports League, Marathon, Volleyball, Ice Skating, Boxing, Polo, Beach Kabaddi, Boat Race.

(c) Rights of these events were not available to Doordarshan.

(d) Doordarshan is telecasting the football matches/tournaments organised by All India Football Federation where the rights to telecast the events are available to Doordarshan.

[English]

Demand of LNG

4385. SHRI DUSHYANT SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the estimated overall domestic demand of LNG in the country at present;

(b) whether the demand of LNG is met with domestic production; and

(c) if not, the quantum of LNG imported annually to meet the demand ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) As against the allocation of about 120 Million Standard cubic Meter Per Day (MMSCMD) of natural gas, the supplies are about 66 MMSCMD only at Government Administered Price. In addition, 16 MMSCMD gas, including regassified LNG, is being supplied at market price. As per the Report "India Hydro Carbon Vision 2025", the demand for natural gas

is expected to be about 231 MMSCMD in 2006-07. With recent gas discoveries in KG Basin and other regions, the availability of gas from domestic sources is expected to further increase.

(c) Import of natural gas, in the form of Liquefied Natural Gas (LNG), has started during the current year. The present annual LNG import is 2.5 MMTPA (9 MMSCMD) by Petronet LNG Limited (PLL) at Dahej LNG Terminal. The capacity of Dahej LNG Terminal is 5 MMTPA (18 MMSCMD). Full quantity of 5 MMTPA LNG will be imported by PLL from the year 2005. Additional 2.5 MMTPA of LNG import is expected by M/s Shell International at their Hazira LNG terminal from the year 2005.

Gas Pipeline from AP to Maharashtra

4386.SHRI S.D. MANDLIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Chairman of Reliance Industry has requested the Government for securing the rights to implement the 1400 km. gas pipeline from Andhra Pradesh to Maharashtra;

(b) if so, the details thereof;

(c) whether GAIL has full right as State utility firm to lay all inter-State pipelines;

(d) if so, the details in this regard; and

(e) the steps taken by the Government to ensure that the laying of cross country pipelines may remain in the hands of Governments agencies ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) M/s Reliance Industries Limited have requested for early issuance of notifications for Acquisition of Right of User in Land (ARUL) under the Petroleum and Mineral Pipelines (P and MP) Act, 1962 for laying their Kakinada – Hyderabad – Uran natural gas pipeline.

(c) At present, any entity including GAIL can apply to Government for Acquisition of Right of Use for laying natural gas transmission pipelines. 100% Foreign Direct Investment (FDI) is also permissible with prior Government approval.

(d) and (e) Do not arise.

Manufacturing/Supply of Drugs

4387.SHRI PRABHUNATH SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether it is necessary of the drug manufacturing firms to be registered with D.G. Quality Assurance (DGQA) for manufacturing/supply of drugs quoted for Defence as per WHO recommendations; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE) : (a) Drug Firms are not required to register with DGQA for manufacturing drugs. In order to be eligible for making supply to Defence, a drug manufacturing firm should be :

(i) Either registered with DGQA or

(ii) Should hold WHO GMP Certificate by State/ Central Authority and should have a turnover of more than Rs. 20 Crores.

(b) As on date, there are 78 Drugs Manufacturing firms registered with DGQA.

Review of Performance of Centrally Sponsored Schemes

4388.SHRI RUPCHAND MURMU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government has reviewed the performance of ongoing Centrally Sponsored Schemes implemented during the last three years, till date; and

(b) if so, the details thereof in terms of financial and physical targets set and achieved with reasons for shortfall, schemes/projects-wise and State/UT-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) and (b) No financial and physical targets are fixed under Centrally Sponsored Schemes. Details of financial and physical achievements during the last three years and current year (As on 23.8.2004) under these schemes are given in the enclosed Statement.

Statement

Central Assistance released and No. of beneficiaries in States/UTs under the Scheme of Coaching and allied assistance for Weaker Sections including SCs, OBCs and Minorities (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	Nil	Nil	111.80	2837	34.05	819	Nil	Nil
2.	Bihar	Nil	Nil	6.00	600	Nil	Nil	Nil	Nil
3.	Gujarat	Nil	Nil	5.45	323	Nil	Nil	Nil	Nil
4.	Haryana	2.19	252	24.68	720	Nil	Nil	Nil	Nil
5.	Karnataka	Nil	Nil	Nil	Nil	14.33	173	Nil	Nil
6.	Kerala	20.86	1024	22.01	734	20.54	1010	Nil	Nil
7.	Madhya Pradesh	Nil	Nil	19.99	627	25.6306	1242	Nil	Nil
8.	Orissa	2.50	130	Nil	Nil	Nil	Nil	Nil	Nil
9.	Punjab	Nil	Nil	7.76	260	Nil	Nil	Nil	Nil
10.	Tamil Nadu	11.15	200	Nil	Nil	Nil	Nil	Nil	Nil
11.	Uttar Pradesh	2.61	60	Nil	Nil	Nil	Nil	Nil	Nil
12.	Uttaranchal	Nil	Nil	Nil	Nil	5.45	120	Nil	Nil
13.	West Bengal	2.68	60	Nil	Nil	Nil	Nil	Nil	Nil
14.	Delhi	1.90	210	10.00	350	Nil	Nil	Nil	Nil

Centrally Sponsored Scheme of Post Matric Scholarship for SC students – Central assistance released and Number of beneficiaries assisted during last three years and till date (as on 23.8.2004)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	6426.72	217212	5804.52	237244	5449.14	267072	1634.74	NR
2.	Assam	272.31	12516	221.32	12550	412.41	21600	123.72	21600
3.	Bihar	Nil	26324	Nil	26506	Nil	87516	1000.00	94965
4.	Chhattisgarh	229.97	27717	106.83	30475	352.72	33523	1567.79	36877
5.	Goa	Nil	117	2.70	82	Nil	94	1.93	115
6.	Gujarat	60.14	45785	Nil	49005	1373.70	105675	412.11	NR

1	2	3	4	5	6	7	8	9	10
7.	Haryana	275.61	15480	180.92	15918	228.53	16683	68.56	22097
8.	Himachal Pradesh	21.84	4715	Nil	4430	11.82	5216	3.55	NR
9.	Jammu and Kashmir	85.36	6799	19.99	6021	95.99	7220	28.80	NR
10.	Jharkhand	Nil	13289	266.64	15937	281.04	16790	84.31	NR
11.	Karnataka	732.13	125204	984.47	137014	2481.94	150587	744.58	NR
12.	Kerala	938.16	77779	674.44	89577	677.57	90921	203.27	NR
13.	Madhya Pradesh	490.53	71132	371.82	78229	1278.93	86052	383.68	91076
14.	Maharashtra	658.33	195114	1696.66	228677	2765.58	249084	829.67	NR
15.	Manipur	48.15	3341	71.28	1187	82.77	4155	24.83	NR
16.	Meghalaya	5.47	1100	6.90	1210	15.55	1331	4.67	1464
17.	Orissa	Nil	41358	Nil	43130	Nil	45718	Nil	NR
18.	Punjab	239.90	9245	60.00	21715	Nil	45913	Nil	NR
19.	Rajasthan	470.13	63367	400.67	78373	1207.70	86594	362.31	95527
20.	Tamil Nadu	1168.95	215091	1658.56	201437	2184.45	231654	655.34	275369
21.	Tripura	138.71	7172	85.06	7926	174.24	8382	195.84	8501
22.	Uttar Pradesh	2304.94	27520	1994.41	24119	5137.58	26871	1541.27	31092
23.	Uttaranchal	411.74	351000	Nil	403425	Nil	423565	Nil	512612
24.	West Bengal	911.06	147601	677.37	168386	2165.81	173901	649.74	NR
25.	Daman and Diu	2.50	95	0.08	N.A.	Nil	N.A.	Nil	NR
26.	Dadra and Nagar Haveli	Nil	39	Nil	N.A.	Nil	N.A.	Nil	NR
27.	Delhi	Nil	8919	Nil	7793	22.16	10021	6.65	NR
28.	Pondicherry	35.00	2901	20.03	3694	99.74	4094	29.92	NR

Central assistance released and No. of beneficiaries assisted under the Pre-Matric Scholarship to the children of those engaged in unclean occupations during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	57.94	13620	252.60	33399	458.9	35521	137.67	35676

1	2	3	4	5	6	7	8	9	10
2.	Assam	Nil	1601	8.12	3052	10.07	3880	4.22	3148
3.	Bihar	15.47	6058	20.00	7529	32.79	10234	Nil	4833
4.	Chhattisgarh	2.24	14594	21.81	15130	20.54	15684	Nil	17241
5.	Delhi	Nil	NA	Nil	NA	Nil	NA	0.33	NA
6.	Goa	0.72	83	0.02	176	0.33	200	103.67	220
7.	Gujarat	510.27	161016	Nil	222330	345.57	243870	Nil	NA
8.	Haryana	38.20	19643	Nil	20253	Nil	22180	Nil	NA
9.	Himachal Pradesh	Nil	2688	9.74	NA	Nil	3335	Nil	NA
10.	Jammu and Kashmir	Nil	734	5.09	NA	Nil	NA	Nil	NA
11.	Jharkhand	30.20	2300	1.15	4639	Nil	3031	Nil	998
12.	Karnataka	3.36	3709	11.46	3824	Nil	7812	Nil	4711
13.	Kerala	Nil	1127	Nil	877	Nil	1165	25.68	NA
14.	Madhya Pradesh	70.15	68096	62.63	75094	85.60	82603	47.32	58413
15.	Maharashtra	154.41	53729	Nil	63996	157.74	70379	Nil	NA
16.	Orissa	4.00	45	2.08	994	Nil	1641	5.55	NA
17.	Pondicherry	Nil	999	1.80	1049	8.46	1615	37.38	NA
18.	Punjab	Nil	8791	Nil	7416	18.513	6936	Nil	NA
19.	Rajasthan	59.69	19482	38.83	30363	124.594	34799	27.31	31652
20.	Sikkim	Nil	NA	Nil	NA	Nil	NA	5.98	NA
21.	Tamil Nadu	49.72	43812	61.50	39450	91.04	52012	88.32	NA
22.	Tripura	3.08	4234	2.30	4592	6.64	4483	Nil	4198
23.	Uttar Pradesh	Nil	39732	Nil	46829	92.58	55611	2.05	62853
24.	Uttaranchal	2.21	250	7.79	NA	Nil	NA	Nil	2531
25.	West Bengal	2.81	420	5.59	1390	6.82	1870	2.54	NA

Central assistance released and No. of beneficiaries assisted under the Construction of Hostels for SC boys during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	Nil	0	462.83	5200	42.67	0	Nil	Nil

1	2	3	4	5	6	7	8	9	10
2. Assam		Nil	0	9.00	900	Nil	0	Nil	Nil
3. Chhattisgarh		Nil	0	421.00	2000	Nil	0	Nil	Nil
4. Gujarat		Nil	0	Nil	185	Nil	0	Nil	Nil
5. Haryana		2.00	45	77.00	226	Nil	0	Nil	Nil
6. Himachal Pradesh		60.13	90	450	0	289.62	295	Nil	Nil
7. Jammu and Kashmir		Nil	0	26.97	0	Nil	0	Nil	Nil
8. Jharkhand		245.80	950	Nil	0	Nil	0	Nil	Nil
9. Karnataka		563.19	2390	274.31	1600	406.35	1208	Nil	Nil
10. Kerala		4.00	30	Nil	0	40.35	100	Nil	Nil
11. Madhya Pradesh		284.38	700	344.67	950	999.43	2680	Nil	Nil
12. Maharashtra		Nil	0	65.75	1036	Nil	0	Nil	Nil
13. Orissa		21.12	100	Nil	100	21.04	50	Nil	Nil
14. Punjab		11.57	80	Nil	0	Nil	200	Nil	Nil
15. Rajasthan		Nil	0	Nil	0	Nil	200	Nil	Nil
16. Tamil Nadu		182.59	960	89.41	0	1134	3706	Nil	Nil
17. Tripura		18.58	0	Nil	0	Nil	0	Nil	Nil
18. Uttar Pradesh		155.64	450	71.08	200	91.84	250	Nil	Nil
19. Uttaranchal		Nil	0	Nil	0	Nil	0	54.31	Nil
20. West Bengal		Nil	0	4.48	140	Nil	0	Nil	Nil
21. Chandigarh		Nil	0	50.18	0	Nil	0	Nil	Nil

Central assistance released and No. of beneficiaries assisted under the Construction of Hostels for SC girls during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	Nil	0	505.50	5200	649.92	6360	Nil	Nil
2.	Assam	Nil	0	9.00	900	Nil	0	Nil	Nil
3.	Chhattisgarh	Nil	0	54.00	200	Nil	0	Nil	Nil
4.	Gujarat	Nil	0	23.05	150	17.54	0	Nil	Nil

1	2	3	4	5	6	7	8	9	10
5. Jammu and Kashmir		Nil	0	38.64	198	Nil	0	Nil	Nil
6. Jharkhand		245.80	950	Nil	0	Nil	0	Nil	Nil
7. Karnataka		207.42	350	651.84	5110	319.2	633	Nil	Nil
8. Kerala		45.50	90	79.5	150	33	100	Nil	Nil
9. Madhya Pradesh		665.74	1800	Nil	0	Nil	0	Nil	Nil
10. Nagaland		Nil	0	Nil	0	Nil	100	Nil	Nil
11. Orissa		25.00	200	Nil	148	Nil	50	Nil	Nil
12. Punjab		Nil	0	Nil	0	Nil	100	Nil	Nil
13. Rajasthan		Nil	0	Nil	0	Nil	276	Nil	Nil
14. Sikkim		Nil	0	Nil	0	48	50	Nil	Nil
15. Tamil Nadu		43.50	295	61.5	0	378	1200	Nil	Nil
16. Tripura		9.49	0	Nil	0	4.35	0	Nil	Nil
17. Uttar Pradesh		196.04	550	36.91	100	Nil	0	Nil	Nil
18. Uttaranchal		Nil	0	Nil	0	Nil	0	54.31	Nil
19. West Bengal		Nil	0	40.06	140	Nil	0	Nil	Nil
20. Chandigarh		Nil	0	35.42	0	Nil	0	Nil	Nil
21. Delhi		Nil	0	Nil	100	Nil	0	Nil	Nil
22. Pondicherry		Nil	0	Nil	0	100	308	Nil	Nil

Central assistance released and No. of beneficiaries assisted under the National Scheme of Liberation and Rehabilitation of Scavengers during 2001-02 and 2002-003

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03	
		Release	Rehab.	Release	Rehab.
1	2	3	4	5	6
1.	Andhra Pradesh	224.70	24896	2966.80	149885
2.	Assam	0.00	4500	0.00	4000
3.	Chhattisgarh	0.00	0	0.00	5000
4.	Himachal Pradesh	0.00	1600	239.96	1600
5.	Jharkhand	0.00	0	0.00	0

1	2	3	4	5	6
6.	Karnataka	695.17	3861	888.37	5000
7.	Madhya Pradesh	0.00	5525	0.00	5567
8.	Maharashtra	0.00	10500	0.00	10500
9.	Orissa	0.00	8005	0.00	3675
10.	Punjab	0.00	0	0.00	285
11.	Rajasthan	0.00	800	0.00	836
12.	Tamil Nadu	0.00	3500	0.00	0
13.	Uttar Pradesh	0.00	11653	0.00	1618
14.	West Bengal	0.00	2000	0.00	0

Transferred to Ministry of Urban Development and Poverty Alleviation in 2003-04.

Central assistance released and No. of beneficiaries assisted under the Protection of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	No. of cases Registered	Release	No. of cases Registered	Release	No. of cases Registered	Release	No. of cases Registered
1.	Andhra Pradesh	165.01	2251	328.14	2149	446.42	awaiting	Nil	Not due
3.	Bihar	Nil	693	65.00	876	85.82	awaiting	Nil	Not due
3.	Chhattisgarh	Nil	902	88.27	920	30.1	awaiting	Nil	Not due
4.	Goa	Nil	1	Nil	2	0.73	awaiting	1.00	Not due
5.	Gujarat	178.20	1217	226.63	1167	256.63	awaiting	83.71	Not due
6.	Haryana	13.78	68	27.28	63	22.23	awaiting	14.84	Not due
7.	Himachal Pradesh	Nil	19	4.72	17	Nil	awaiting	Nil	Not due
8.	Jharkhand	Nil	126	105.98	95	Nil	awaiting	Nil	Not due
9.	Karnataka	174.59	1325	567.05	1333	Nil	awaiting	458.50	Not due
10.	Kerala	44.15	499	73.15	469	43.7	awaiting	Nil	Not due
11.	Madhya Pradesh	812.86	4449	435.98	6765	1280.97	awaiting	Nil	Not due
12.	Maharashtra	6.48	858	772.52	853	150.4	awaiting	Nil	Not due
13.	Orissa	0.97	1283	0.81	1281	4.95	awaiting	Nil	Not due
14.	Punjab	33.10	56	Nil	60	40.43	awaiting	Nil	Not due
15.	Rajasthan	317.38	5915	19.29	5465	33.68	awaiting	Nil	Not due
16.	Sikkim	Nil	0	1.91	0	0.95	awaiting	Nil	Not due
17.	Tamil Nadu	502.48	839	336.67	919	124.61	awaiting	Nil	Not due
18.	Uttar Pradesh	700.00	9764	886.64	5841	1030.22	awaiting	610.70	Not due
19.	Uttaranchal	Nil	132	22.42	78	Nil	awaiting	Nil	Not due
20.	West Bengal	Nil	10	Nil	27	Nil	awaiting	Nil	Not due
21.	A and N Islands	Nil	1	Nil	1	Nil	awaiting	Nil	Not due
22.	Chandigarh	Nil	2	Nil	0	Nil	awaiting	Nil	Not due
23.	Dadra and Nagar Haveli	25.00	5	26.33	1	33.42	awaiting	30.00	Not due
24.	Daman and Diu	Nil	0	Nil	2	Nil	awaiting	Nil	Not due
25.	Delhi	Nil	17	Nil	18	Nil	awaiting	Nil	Not due
26.	Pondicherry	31.50	13	29.23	18	34.63	awaiting	Nil	Not due

Central assistance released and No. of beneficiaries assisted under the Scheme of Book Bank for SCs during 2001-02 and 2002-003

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03	
		Release	Bene.	Release	Bene.
1	2	3	4	5	6
1.	Andhra Pradesh	Nil	0	76.43	11401
2.	Assam	Nil	0	2.78	276
3.	Bihar	Nil	0	10.00	838
4.	Chhattisgarh	Nil	0	5.31	339
5.	Goa	Nil	0	0.00	0
6.	Haryana	Nil	0	8.47	448
7.	Jammu and Kashmir	Nil	0	5.99	306

1	2	3	4	5	6
8.	Karnataka	33.27	3173	115.63	4650
9.	Kerala	40.00	2745	16.79	2500
10.	Madhya Pradesh	Nil	0	24.99	1790
11.	Maharashtra	85.79	7963	0.00	0
12.	Punjab	Nil	0	14.51	1141
13.	Rajasthan	9.40	3067	0.00	0
14.	Tamil Nadu	13.38	2950	61.86	5636
15.	Tripura	1.86	89	1.18	68
16.	Uttar Pradesh	103.16	7132	87.85	8241
17.	West Bengal	0.00	0	3.21	220
18.	Delhi	12.00	369	12.00	441

Merged with Post Matric Scholarship for SCs from 2003-04.

Central assistance released and No. of beneficiaries assisted under Upgradation of Merit for SCs during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	37.80	277	26.70	203	42.00	280	0.00	Not due
2.	Bihar	0.00		13.80	92	0.00	0	0.00	Not due
3.	Chhattisgarh	9.23	112	21.52	93	15.00	100	0.00	Not due
4.	Goa	1.43	10	0.00	0	0.00	0	0.00	Not due
5.	Haryana	7.93	6	7.65	64	7.05	60	0.00	Not due
6.	Karnataka	0.00		28.20	188	21.55	188	0.00	Not due
7.	Kerala	4.50	20	3.00	0	3.00	20	0.00	Not due
8.	Madhya Pradesh	0.00		73.50	20	58.00	392	0.00	Not due
9.	Orissa	0.00		36.60	244	0.00	0	0.00	Not due
10.	Rajasthan	8.24	86	7.01	77	0.00	0	0.00	Not due
11.	Sikkim	0.00		1.50	10	2.25	15	0.00	Not due
12.	Tripura	1.20	8	3.00	20	1.20	20	0.00	Not due

1	2	3	4	5	6	7	8	9	10
13. Uttar Pradesh		30.87	276	36.25	275	34.31	303	41.75	Not due
14. West Bengal		0.00		45.90	358	0.00	0	0.00	Not due

Central assistance released and No. of beneficiaries assisted under Pre Matric Scholarship for OBCs during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1.	Andhra Pradesh	0.00	0	645.25	136598	402.60	86313	0.00	Not due
2.	Assam	0.00	0	26.85	15239	26.00	16439	0.00	Not due
3.	Gujarat	0.00	0	0.00	0	207.30	46000	260.30	Not due
4.	Jammu and Kashmir	20.00	11529	0.00	0	0.00	0	0.00	Not due
5.	Jharkhand	31.45	13271	0.00	0	0.00	0	0.00	Not due
6.	Karnataka	278.15	25155	0.00	0	0.00	159860	0.00	Not due
7.	Madhya Pradesh	0.00	0	606.00	268000	0.00	0	0.00	Not due
8.	Rajasthan	0.00	0	0.00	0	0.00	87497	0.00	Not due
9.	Sikkim	5.00	83	0.00	0	0.00	0	0.00	Not due
10.	Tamil Nadu	0.00	0	240.00	36000	0.00	0	0.00	Not due
11.	Tripura	110.04	51480	171.23	80016	175.00	95755	120.67	Not due
12.	Uttar Pradesh	1222.21	800140	0.00	0	615.29	1150000	0.00	Not due
13.	Uttaranchal	73.19	4835	0.00	0	0.00	0	0.00	Not due
14.	West Bengal	0	0	184.75	50000	0.00	0	0.00	Not due

Central assistance released and No. of beneficiaries assisted under Post Matric Scholarship for OBCs during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	357.77	241.42	247.86	14250	299.02	15454	0.00	Not due
2.	Assam	32.77	4705	8.39	711	1.61	857	0.00	Not due
3.	Bihar	500.00	28128	0.00	0	0.00	0	0.00	Not due

1	2	3	4	5	6	7	8	9	10
4. Goa		0.00	0	0.00	0	3.26	400	5.96	Not due
5. Gujarat		0.00	0	0.00	0	323.25	13000	0.00	Not due
6. Himachal Pradesh		55.02	4800	0.00	0	0.00	0	0.00	Not due
7. Jammu and Kashmir		42.00	2790	14.32	5580	0.00	0	0.00	Not due
8. Jharkhand		191.88	10000	214.08	25365	0.00	0	0.00	Not due
9. Karnataka		145.57	13645	211.69	16395	187.25	16525	0.00	Not due
10. Maharashtra		452.84	28338	0.00	0	0.00	0	13.76	Not due
11. Manipur		0.00	0	60.20	6040	0.00	0	108.50	Not due
12. Orissa		0.00	0	0.00	0	18.09	624	0.00	Not due
13. Rajasthan		0.00	0	198.95	15296	326.72	18604	0.00	Not due
14. Sikkim		0.22	11	5.29	520	0.00	0	0.00	Not due
15. Tamil Nadu		0.00	0	352.81	20200	0.00	0	0.00	Not due
16. Tripura		63.31	4417	254.03	22144	240.00	23834	0.00	Not due
17. Uttar Pradesh		329.00	22962	1016.14	108109	987.91	432446	0.00	Not due
18. Uttaranchal		25.92	4000	0.00	0	11.90	3569	0.00	Not due
19. West Bengal		0.00	0	258.14	18845	0.00	0	0.00	Not due

Central assistance released and No. of beneficiaries assisted under Construction of Hostels for OBC boys and girls during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	188.74	2100	210.00	2000	220.00	20	0.00	Not due
2.	Assam	0.00		0.00	0	2.00	30	0.00	Not due
3.	Bihar	149.58	400	0.00	0	0.00	0	0.00	Not due
4.	Jammu and Kashmir	0.00		108.27	350	83.16	350	0.00	Not due
5.	Jharkhand	147.28	600	0.00	0	0.00	0	0.00	Not due
6.	Karnataka	216.99	1800	263.77	955	296.02	870	0.00	Not due
7.	Madhya Pradesh	0.00		50.00	400	0.00	0	0.00	Not due

1	2	3	4	5	6	7	8	9	10
8. Manipur		0.00		0.00	0	0.00	0	0.00	Not due
9. Orissa		0.00		120.04	360	161.67	300	0.00	Not due
10. Rajasthan		0.00		0.00	0	0.00	0	0.00	Not due
11. Sikkim		20.00	50	20.00	50	0.00	50	0.00	Not due
12. Tamil Nadu		157.28	350	283.50	900	68.48	250	0.00	Not due
13. Tripura		0.00		0.00	0	0.00	0	0.00	Not due
14. Uttar Pradesh		265.13	300	195.47	561	195.47	576	0.00	Not due
15. West Bengal		0.00		68.95	180	0.00	0	0.00	Not due

Central assistance released and No. of beneficiaries assisted under Employment of the Handicapped during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1.	Ahndhra Pradesh	0.00		0.00		0.00		0.00	
2.	Gujarat	0.00		0.00		0.00		0.00	
3.	Haryana	0.00		0.00		0.00		0.00	
4.	Karnataka	14.44		25.94		0.00		0.00	
5.	Kerala	64.46		0.00		0.00		0.00	
6.	Madhya Pradesh	0.00		0.00		0.00		0.00	
7.	Mizoram	15.21		0.00		0.00		0.00	
8.	Orissa	0.00		0.00		0.00		0.00	
9.	Punjab	6.27		0.00		0.00		0.00	
10.	Rajasthan	10.41		26.10		0.00		0.00	
11.	Tamil Nadu			77.60		0.00		0.00	
12.	Uttar Pradesh	29.05		14.10		19.84		0.00	
13.	Chandigarh	5.72		4.35		0.00		5.00	
14.	Delhi	6.03		0.00		5		0.00	
15.	Pondicherry	1.97		0.00		0.00		0.00	

*Beneficiaries not applicable

Funds are released to State Government on reimbursement basis.

Central assistance released and No. of beneficiaries assisted under the Programme for Juvenile Justice during last three years and till date (as on 23.8.2004)

(Rs. in lakhs)

S. No.	Name of State/ UT	2001-02		2002-03		2003-04		2004-05	
		Release	Bene.	Release	Bene.	Release	Bene.	Release	Bene.
1.	Andhra Pradesh	78.76	989	112.13	1229	Nil	0	Nil	0
2.	Bihar	30.08	588	30.31	600	43.3	836	Nil	0
3.	Chhattisgarh	Nil	0	23.56	275	54.18	0	29.00	228
4.	Goa	4.04	73	4.12	77	5.89	104	4.95	74
5.	Gujarat	47.50	916	47.59	921	65.91	955	Nil	0
6.	Haryana	3.09	235	2.47	252	24.79	326	15.59	354
7.	Himachal Pradesh	Nil	0	3.99	70	Nil	0	Nil	0
8.	Jharkhand	Nil	0	23.84	56	Nil	0	Nil	0
9.	Karnataka	49.44	2792	51.76	2943	79.41	2766	Nil	0
10.	Kerala	25.28	851	12.69	800	24.27	765	Nil	0
11.	Madhya Pradesh	113.58	2904	110.81	2972	106.86	4072	Nil	0
12.	Maharashtra	710.77	18655	509.15	18655	742.75	19629	Nil	0
13.	Meghalaya	5.89	76	7	76	9.13	76	9.92	76
14.	Mizoram	8.99	150	15.91	225	32.37	225	Nil	0
15.	Nagaland	3.22	30	4.56	100	4.56	100	Nil	0
16.	Orissa	Nil	0	0.42	119	5.43	120	5.73	143
17.	Punjab	13.17	414	23.04	387	30.56	465	Nil	0
18.	Rajasthan	12.17	337	9.17	337	16.18	338	11.95	284
19.	Sikkim	1.70	25	2.03	25	2.33	25	2.33	25
20.	Tamil Nadu	190.51	2850	113.6	2285	106.85	1830	138.18	1780
21.	Tripura	Nil	0	Nil	0	0.04	4	Nil	0
22.	Uttar Pradesh	64.95	1247	189.11	1789	127.35	1723	Nil	0
23.	West Bengal	73.49	2580	83.65	2885	80.84	2735	Nil	0
24.	Chandigarh	Nil	0	Nil	0	6.00	0	Nil	0
25.	Delhi	82.03	1415	52.09	1743	70.00	1655	Nil	0
Total		1518.66	37127	1433.00	38821	1639.00	38749	217.65	2964

New Broadcasting Policy

4389. SHRI IQBAL AHMED SARADGI :
SHRI RAYAPATI SAMBASIVA RAO :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government has decided to overhaul the broadcasting policy;

(b) if so, the details thereof and the main changes likely to be made; and

(c) the time by which it is likely to be announced and implemented ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) to (c) The Review of broadcasting policy is an on-going process and changes are made, as and when necessary.

Offshore Exploration Drilling Contracts

4390. SHRI SUKDEO PASWAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether ONGC has given higher day rates in foreign currency to Indian Drilling Companies for their offshore exploration drilling contracts in Bonbay High in this year;

(b) if so, the day rates in the last three years for offshore drilling contractors in exploration contracts in Bonbay High for Jack-up Rigs; and

(c) if so, the details thereof ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) No, Sir. No contract has been awarded this year so far for offshore drilling rigs in Bombay High.

(b) and (c) Not applicable in view of reply to (a) above.

Cost Per Kilometre of Blast Regulating Machines

4391. SHRI RAGHUNATH JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the cost per kilometer of Ballast Regulating Machines was lowest on Northern Railway as compared to all India average;

(b) if so, the reasons therefor;

(c) whether any proposal to inquire into the vast variation in the cost; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir. There is no vast variation in the cost.

(d) Does not arise.

[Translation]

Cancellation of Licence of Reliance

4392. MOHD. MUKEEM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government has warned to cancel the licence of the Reliance Company due to delay in laying the gas pipeline;

(b) if so, the reasons therefor;

(c) the ground on which the Gas Transportation and Infrastructure Company Ltd. a subsidiary of the Reliance Company was awarded the work of laying the Ahmedabad-Bhopal-Cuttak gas pipeline;

(d) the time limit fixed for commencing and completion of work on it alongwith the total cost of the said project and the extent of work completed so far; and

(e) the action proposed to be taken by the Government against the Reliance Company for not completing the work on time ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Government have sought clarifications from Gas Transportation and Infrastructure Company Limited (GTICL), a company promoted by M/s Reliance Industries Limited (RIL), as to why no tangible

progress has been achieved on the Jamnagar – Bhopal gas pipeline project.

(c) M/s GTICL had requested Government for Acquisition of Right of User in Land (ARUL) under the Petroleum and Mineral Pipelines (P and MP) Act, 1962, for laying a natural gas pipeline from Jamnagar to Bhopal for the transportation of natural gas. Government have accepted the proposal for acquisition of this RoU. The pipeline is proposed to be subsequently extended upto Cuttack in Orissa. However, the applications for RoU for this sector is yet to be received.

(d) No time limit has been fixed for laying the natural gas pipeline. However, GTICL has informed that it will complete the pipeline within three years of completion of publication of RoU. Notifications for the entire route of the pipeline. GTICL has further stated that certain amendment/addendum of RoU notifications sent by the competent authority have not been issued by the Government. Cost of the pipeline would depend upon the total capacity which has not been firmed up by company and would be known only after receipt of expression of interest from the prospective consumers.

(e) Does not arise.

[English]

Mobile Library-Cum-Bookstall In Trains

4393. SHRI AVTAR SINGH BHADANA : Will the Minister of RAILWAYS be pleased to state :

(a) the detailed reasons for not providing the mobile library-cum bookstall including hawking in long distance trains;

(b) the reasons for discontinuing the above said facility which is being operated by the unemployed graduate category; and

(c) the arrangement made by the Government for the availability of books and newspapers etc. for travelling passengers in the long distance trains throughout the country ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) The facility of Mobile Bookstall-cum-Library had been made available on a few

long distance trains. It had also been decided to give the facility of free second class passes to the mobile libraries-cum-bookstall holders. After a review in 1986, it was decided that the facility of mobile bookstall-cum-library should not be further introduced due to patronage from passengers and also availability of Bookstall/trolleys on all important stations on Indian Railways.

Subsidy on Kerosene and Diesel to Fishermen

4394. PROF. M. RAMADASS :
DR. K.S. MANOJ :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is aware of the severe hardships faced by the small and marginal coastal fishermen due to frequent rise in diesel and kerosene price;

(b) if so, the relief measures are proposed to alleviate their sufferings in this regard;

(c) whether the Government propose to increase the subsidy on kerosene and diesel for the above fishermen; and

(d) if so, the details thereof ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) The oil PSUs have not increased the selling prices of PDS kerosene after 1.3.02 despite increase in international prices. PDS kerosene is subsidized and in addition to Government subsidy, oil PSUs are sharing the burden of subsidizing this product. PDS kerosene at subsidized rate is allocated to States/UTs, who, in turn, make their own arrangements to reach this product to entitled consumers.

As regards diesel, a price band mechanism has been put in operation effective 1.8.04, as per which oil companies can effect price revisions only within a prescribed price band. Also, with a view to contain the impact of high international prices on the domestic consumer prices of diesel, the excise duty on diesel was reduced by 3% effective midnight of 15th/16th June 2004. Later, effective midnight of 18th/19th August 2004, the

customs duty on diesel was reduced by 5% and excise duty by further 3%. In addition to the aforesaid fiscal measures, there is a Government scheme called "Fishermen Development Rebate on HSD", under which a subsidy of Rs. 1.50 per litre of HSD used by mechanized fishing vessels below 20 meters length is given.

Cleanliness Drives at Railway Stations

4395.DR. COL. (RETD.) DHANI RAM SHANDIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has recently launched a cleanliness drive and installed some new machines in the railway stations;

(b) if so, the details thereof; and

(c) the amount spent for the purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Cleanliness drives have been launched to effect perceptible improvement at stations. During such drives special emphasis has been given on mechanised cleaning. New machines, like, high pressure water jets, heavy duty scrubber and drier, vacuum cleaner etc., have been installed to facilitate cleaning of stations.

(c) No separate data regarding the amount spent for the purpose is maintained.

Review of Schemes

4396.SHRI PRAKASHBAPU V. PATIL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have reviewed the performance of all the Centrally sponsored schemes under the Ministry;

(b) if so, the details of outcome;

(c) whether a proposal to transfer some of the schemes to the States is under consideration of the Government; and

(d) if so, the details thereof and the time by which a final decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN

THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) The Performance of Centrally Sponsored Schemes of the Ministry of Rural Development is reviewed constantly for which a comprehensive Monitoring system has been put in place. The mechanisms of performance review include review by Union Ministers with Chief Ministers of the State, Performance Review Committees, Area Officers Scheme, Vigilance and Monitoring Committees at State and District Levels, District Level Monitors, National Level Monitors, Concurrent and Quick Evaluation Studies and Impact Assessment Studies. The outcome of these reviews is utilized for necessary policy interventions at different levels.

(c) and (d) On the basis of the suggestions made by the Planning Commission, the Ministry of Rural Development had undertaken a Zero Based Budgeting exercise after which a few of the Centrally Sponsored Schemes of this Ministry were either transferred to States or were restructured. At present only limited number of Centrally Sponsored Schemes of national priorities are being implemented by the Ministry of Rural Development and as such there is no proposal to transfer these schemes to the States.

[Translation]

Installation of Hand Pumps in Tamil Nadu

4397.SHRI J.M. AARON RASHID : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Union Government has received some proposals to install hand pumps in rural settlements of Tamil Nadu, under Prime Minister's drinking water programme;

(b) if so, the details thereof; and

(c) the time by which these proposals are likely to be cleared and funds allocated ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (c) Proposal of Government of Tamil Nadu for installation of Hand Pumps under Prime Minister's programme has since been cleared; and sanction for installation of 2784 hand pumps by allocating Rs. 870.70 lakhs has since been

issued. 1st instalment of 50% of allocation has also been released.

[English]

**Induction of Brahmos Supersonic
Cruise Missile**

4398. SHRI KAILASH MEGHWAL : Will the Minister of DEFENCE be pleased to state :

(a) whether Navy has inducted the Brahmos Supersonic cruise missile;

(b) if so, the details thereof;

(c) the range capability of the said missile; and

(d) the extent to which it would help in strengthening our Navy ?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) After a series of successful flight trials from ship and land the missile has proved its accurate performance against ship target with devastative destruction capability. The Navy has placed a Letter of Interest (LoI) for inducting BrahMos Supersonic Cruise Missiles in certain types of ships and in shore. Production has commenced for induction in the Indian Navy in 2005.

(c) The missile has a maximum range of 290 km.

(d) As there is no equivalent of BrahMos missile in any other country, the Indian Navy's fire power will enhance multiple times, thereby getting the competitive advantage in warfare.

**Assistance from House Production
Fund to DDK Guwahati**

4399. SHRI NARAYAN CHANDRA BORKATAKY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government is aware that a major portion of a house production funds of Doordarshan Kendra, Guwahati from North Eastern Package (2003-2004) was given to DDK Guwahati only in January 2004;

(b) if so, the reasons for delay and steps taken to avoid non occurrence of such act in future;

(c) whether the Government is also aware that picture quality of the most of betacam cameras in DDK, Guwahati and PPC(NE) are very poor in comparison to the qualities of private channels;

(d) if so, the number of betacam cameras in these two kendras with the years of purchase and the number of hours covered;

(e) whether the Government propose to buy new cameras, new equipments and editing facilities for DDK Guwahati and PPC(NE) from the special package; and

(f) if so, the present status thereof and if not, the reasons therefor ?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. An amount of Rs. 52,00,000/- for in-house production under PPSS(NE Package) was released on 3rd February 2004.

(b) Delay was due to non-availability of sufficient funds. Therefore, funds had to be diverted to DDK, Guwahati from other Kendras in the North-east. In future Prasar Bharati would ensure that funds are released in time taking into account the budget projections by the various North-east Kendras including DDK, Guwahati.

(c) Technical quality of Betacam Camcorders at DDK, Guwahati and PPC(NE) is reported to be satisfactory.

(d) 10 Betacam Camcorders, 5 each for DDK, Guwahati and PPC(NE) were procured in phases between 1994 and 1998. Average utilization of Betacam Camcorders at DDK Guwahati and PPC(NE) is about 60 hrs/month and 20 hrs/month respectively.

(e) and (f) Whereas there is no plan to provide new cameras to DDK, Guwahati and PPC(NE) under the special package, other equipment including editing equipment for production facilities at DDK, Guwahati and PPC(NE) are envisaged to be provided under special package.

[Translation]

Amount Released to Panchayats

4400. SHRI SITA RAM SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the amount released to Panchayats of each States in the country for the various schemes during each of the last three years;

(b) whether the Government is aware that the Panchayats are facing serious financial crisis; and

(c) if so, the steps taken by the Government to overcome this situation ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (c) The funds for the major rural development programmes are directly remitted to the District Rural Development Agencies (DRDAs)/Zilla Parishads(ZPs)/Implementing Agencies. As per the National common Minimum Programme (NCMP) the Government after consultations with the States, will consider crediting elected Panchayats with funds directly. There is no proposals of direct funding to Panchayati Raj Institutions for Rural Development Schemes at present.

Provisions of Grants for Rural Development Schemes

4401.DR. SATYANARAYAN JATIYA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the names of the rural development schemes in which cent percent grants/partial grants are provided by the Government; and

(b) the scheme-wise details of the cases in which partial grants are provided ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) The Ministry of Rural Development is presently implementing the following major schemes :

1. Swarnjayanti Gram Swarozgar Yojana (SGSY)
2. Sampoorna Gramin Rozgar Yojana (SGRY)
3. Indira Awaas Yojana (IAY)
4. Pradhan Mantri Gram Sadak Yojana (PMGSY)
5. Integrated Wasteland Development Programme (IWDP)

6. Drought Prone Areas Programme (DPAP)

7. Desert Development Programme (DDP)

8. Accelerated Rural Water Supply Programme (ARWSP)

9. Total Sanitation Campaign (TSC)

10. Swajaldhara

Under the Swarnjayanti Gram Swarozgar Yojana, (SGSY) the Sampoorna Gramin Rozgar Yojana (SGRY), the Indira Awaas Yojana (IAY), the Drought Prone Areas Programme (DPAP) and the Desert Development Programme (DDP) the funds are shared between the Centre and the State Governments in the ratio 75:25. The Pradhan Mantri Gram Sadak Yojana (PMGSY) is a 100% Centrally Sponsored Scheme. The funds under the IWDP are shared between the Central and State Governments in the ratio Rs. 5500/- per hect. and Rs. 500 per hect. respectively. Under the Accelerated Rural Water Supply Programme (ARWSP) the share of funding between Centre and State is on 50:50 basis. Under the Total Sanitation Campaign (TSC) the share of funding between Centre, State and Community is 60:20:20 basis respectively. Under the Swajaldhara, excluding community contribution, the rest of the project cost is fully met by the Government of India.

Railway Stations In Rajasthan and Madhya Pradesh

4402.SHRI RAGHUVVEER SINGH KOSHAL : Will the Minister of RAILWAYS be pleased to state :

(a) the details and number of railway stations in Kota division of West-Central railways;

(b) the number of railway station located in Rajasthan and Madhya Pradesh coming under West-Central Railways separately;

(c) the number of railway stations coming under Ratlam division of Western Railways and the number of stations located in Madhya Pradesh and Rajasthan coming under Western Railways, separately;

(d) whether any demand has been made to bring Kota division of West-Central Railways under North-West Railways, Jaipur; and

(e) if so, the details of the action taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) There are 96 stations in Kota Division of West-Central Railway.

(b) 81 stations are located in Rajasthan and 12 stations are located in Madhya Pradesh over Kota Division of West-Central Railway.

(c) There are 136 Stations in Ratlam Division of Western Railway, in which 114 stations are located in Madhya Pradesh and 7 stations are located in Rajasthan under Western Railway.

(d) Yes, Sir.

(e) The jurisdiction of a zone is decided viewing the geographical contiguity of the divisions forming a zone, smooth movement of traffic operatinally to provide better control and to improve efficiency of the system. The demand to attach Kota Division with North Western Railway, when seen in the light of these considerations, has not been found feasible.

[English]

Progress of Gauge Conversion of Bijapur to Gadag

4403.SHRI PRALHAD JOSHI : Will the Minister of RAILWAYS be pleased to state :

(a) the progress of the work on the gauge conversion between Bijapur and Gadag via Bagalkot, the outlay for the work, the amount spent so far and the targeted date for completion of the same;

(b) whether there is any arrangement with the State Government for sharing the cost;

(c) if so, the contribution made by the State Government as a consequence;

(d) whether there is any delay in the contribution from the State Government has affected the progress of the work; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Gauge conversion of Bijapur-Bagalkot-Gadag is a part of Sholapur-Gadag

gauge conversion project. On this project, work on Sholapur-Bijapur section has already been completed. Work on the balance project i.e. Bijapur-Bagalkot-Gadag is in progress and Bijapur-Bagalkot section is targeted for completion during 2004-05. An outlay of Rs. 15 crore has been provided for this project in the budget 2004-05. An expenditure of Rs. 195.54 crore has been incurred on this project upto 31.3.2004.

(b) Yes, Sir.

(c) So far, State Government has deposited Rs. 16 crore towards their share.

(d) and (e) The State Government of Karnataka have delayed in depositing their proportionate share with Railway which is affecting the progress of the project. The amount due as of now is Rs. 17.36 crore.

Railway Electrification

4404.SHRI KIRIP CHALIHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Railways electrification has not been accorded priority in the present Railway budget;

(b) if so, the details thereof;

(c) whether the Government is considering to review its earlier decision; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) No, Sir. In the Railway Budget for 2004-05, the target for electrification has been fixed as 375 Route kilometres and Rs. 237.49 crore has been allotted for electrification. In year 2003-04, 504 Route kilometre were electrified as against the target of 350 Route kilometre.

(c) and (d) Do not arise.

Sharing Pattern for Drinking Water

4405.SHRI HITEN BARMAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government is considering any proposal to phase out the allocation based ARWSP

scheme to replace it with the demand-driven, community-participation approach as envisaged by the Swajaldhara programme;

(b) if so, the elaborate on the policy framework; and

(c) the details of the fund sharing pattern between the Union and State Governments for the drinking water supply scheme, in case ARWSP is phased out?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) Para 15.1 of the Swajaldhara Guidelines circulated in June 2003 provides for enhancing the budgetary ceiling for Swajaldhara in subsequent years to ensure full coverage of the remaining districts under Swajaldhara by the end of the 10th Plan. Para 15.3 of the Swajaldhara Guidelines further stipulates that funds under Swajaldhara will be allocated to the States every year as per the Inter State Accelerated Rural Water Supply Programme (ARWSP) allocation ratio fixed for the year. Government of India have, so far, not taken any final decision on increasing the budget provision for Swajaldhara projects and phasing out the ARWSP.

(b) and (c) Do not arise.

Recruitment in Prasar Bharati

4406. SHRI K.S. RAO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government has proposal to cut flab in public broadcasters Doordarshan and All India Radio;

(b) if so, the details in this regard;

(c) whether the Prasar Bharati Corporation has urged the Government to allow recruitments on crucial posts;

(d) if so, the details in this regard and the number of posts vacant in Prasar Bharati Corporation; and

(e) the response of the Union Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S.JAIPAL REDDY) : (a) to (c) The Expenditure Reform Commission (ERC) in its Report on Prasar Bharati and inter alia stated that transmitters are overstuffed by international standards. It was also recommended that posts lying vacant in Prasar

Bharati should be identified and abolished. However, Prasar Bharati does not agree. On the contrary Prasar Bharati has been recommending the creation of some additional posts to facilitate the commissioning of new installations set up by Doordarshan and AIR.

(d) Prasar Bharati has reported that there are 4693 vacancies in All India Radio. As far as Doordarshan is concerned, a shortage of 4616 persons has been reported.

(e) The Government is committed to commissioning of all the installations of Prasar Bharati and their smooth running.

Constitution of National Security Council and Advisory Board

4407. SHRI ADHIR CHOWDHARY :
SHRI RUPCHAND MURMU :
SHRIMATI JAYABEN B. THAKKAR :

Will the Minister of DEFENCE be pleased to state :

(a) whether Ministry of Defence has constituted the new National Security Council and National Security Advisory Board on National Security and defence matter; and

(b) if so, the composition and functions of National Security Council and National Security Advisory Board?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) The Government has recently re-constituted the National Security Council and National Security Advisory Board.

(b) The newly constituted National Security Council (NSC) is headed by the Prime Minister as the Chairman and comprises of Minister of Defence, Minister of Home Affairs, Minister of External Affairs and Minister of Finance. The National Security Council advises the Central Government on matters relating to internal security, economic security, technological strength and foreign policy with a view to promote national security goals and objectives.

The National Security Advisory Board (NSAB) consists of a Convenor and other persons of eminence from outside the Government with expertise in the fields of foreign affairs, external security, defence, strategic analysis, economy, science and technology, internal security and

related areas. Present membership of National Security Advisory Board (2004-2006) is 15 members. The Board advises the National Security Council on issues relating to national security, which may be referred to it by the Council. Its principal function is to provide long-term analyses for the National Security Council and to recommend solutions and policy options on the issues raised by the experts on the Board.

[*Translation*]

Reclamation of Waste Land

4408. SHRI RAMDAS BANDU ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the State-wise details of total area of waste land in the country;

(b) the schemes formulated for reclamation of waste land during the last three years and till date; and

(c) the State-wise allocation of funds made for these scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) As per the Wastelands Atlas of India-2000 published by the

Department of Land Resources in collaboration with National Remote Sensing Agency, Hyderabad, the total area of wastelands in the country is 63.85 million hectares. State-wise break up of wastelands is given in the Statement-I enclosed.

(b) The Department of Land Resources under the Ministry of Rural Development is implementing the Integrated Wastelands Development Programme (IWDP) for the development of wastelands in accordance with the common guidelines for watershed development w.e.f. 1.4.1995. In addition, there are two other Area Development Programmes namely Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) being implemented in pre-identified blocks in the semi-arid and arid regions of the country.

(c) No State-wise allocation of funds is made under IWDP, DPAP and DDP. As these are demand driven programmes, funds are released to the concerned Zilla Panchayats/District Rural Development Agencies for the implementation of projects sanctioned as per their demand and availability of funds under these programmes. Details of the funds released during the last three years and till date under these programmes is given in the Statement-II enclosed.

Statement-I

State-wise Wastelands of India

(Areas in Sq. Kms)

S. No.	State	No. of Districts covered	Total Geog. Area of districts covered	Total Wastelands Area in districts covered	% of wastelands to total geog. Area covered
1	2	3	4	5	6
1.	Andhra Pradesh	23	275068.00	51750.19	18.81
2.	Arunachal Pradesh	13	83743.00	18326.25	21.88
3.	Assam	23	78438.00	20019.17	25.52
4.	Bihar	55	173877.00	20997.65	12.08
5.	Goa	02	3702.00	613.27	16.57
6.	Gujarat	25	196024.00	43021.28	21.95
7.	Haryana	19	44212.00	3733.98	8.45
8.	Himachal Pradesh	12	55673.00	31659.00	56.87

1	2	3	4	5	6
9.	Jammu and Kashmir	14	222236.00	65444.24	64.55
10.	Karnataka	27	191791.00	20839.28	10.87
11.	Kerala	14	38863.00	1448.18	3.73
12.	Madhya Pradesh	62	443446.00	69713.75	15.72
13.	Maharashtra	32	307690.00	53489.08	17.38
14.	Manipur	09	22327.00	12948.62	58.00
15.	Meghalaya	07	22429.00	9904.38	44.16
16.	Mizoram	03	21081.00	4071.68	19.31
17.	Nagaland	07	16579.00	8404.10	50.69
18.	Orissa	30	155707.00	21341.71	13.71
19.	Punjab	17	50362.00	2228.40	4.42
20.	Rajasthan	32	342239.00	105639.11	30.87
21.	Sikkim	04	7096.00	3569.58	50.30
22.	Tripura	04	10486.00	1276.03	12.17
23.	Tamil Nadu	29	130058.00	23013.90	17.70
24.	Uttar Pradesh	83	294411.00	38772.80	13.17
25.	West Bengal	18	88752.00	5718.48	6.44
26.	Union Territories	20	10973.00	574.30	5.23
Total		584	3287263.00	638518.31	20.17

Source : 1:50,000 scale wasteland maps prepared from Landsat Thematic Mapper/IRS LISS II/III Data contained in NRSA Wastelands Atlas, 2000

Note : 1,20,849.00 sq.kms. in Jammu and Kashmir is not mapped and hence not considered for calculating the percentage.

Statement-II

State-wise Release of Funds under Area Development Programmes during the period 2001-02 to 2004-2005 (As on 23.8.2004)

S. No.	Name of the State	Total Releases under IWDP (Rs. in lakhs)	Total Release under DPAP (Rs. in lakhs)	Total Release under DDP (Rs. in lakhs)
1	2	3	4	5
1.	Andhra Pradesh	7519.36	14731.21	4016.49

1	2	3	4	5
2.	Bihar	503.25	814.87	
3.	Chhattisgarh	2487.55	4043.94	
4.	Goa	82.50		
5.	Gujarat	4709.48	8451.46	12472.29
6.	Haryana	1115.48		5649.05
7.	Himachal Pradesh	4214.89	1284.96	2151.99
8.	Jammu and Kashmir	849.66	941.94	2604.14
9.	Jharkhand	391.67	2647.97	

1	2	3	4	5
10. Karnataka		4961.33	7755.25	5120.25
11. Kerala		630.76		
12. Maharashtra		3246.42	4897.11	
13. Madhya Pradesh		8937.28	15495.56	
14. Orissa		4429.87	2942.31	
15. Punjab		237.27		
16. Rajasthan		4676.32	4882.87	28446.35
17. Tamil Nadu		4375.29	4833.76	
18. Uttar Pradesh		5204.06	4171.06	
19. Uttaranchal		1406.21	1605.36	
20. West Bengal		127.50	668.65	
21. Others			73.62	36.00
Total		59906.15	80241.862	60496.56

North-Eastern States

1. Arunachal Pradesh	896.28	Not identified under DPAP	Not identified under DDP
2. Assam	5060.98	do	do
3. Manipur	1450.91	do	do
4. Meghalaya	520.70	do	do
5. Mizoram	2318.26	do	do
6. Nagaland	4771.56	do	do
7. Sikkim	824.98	do	do
8. Tripura	223.11	do	do
Total of NE		16066.78	0.00
Total of ADPs		75972.93	80241.86

States showing blanks for DPAP/DDP do not have identified blocks for the implementation of these Programmes.

*[English]***Rail Over and Under Bridges in Tamil Nadu**

4409. SHRI S.K. KHARVENTHAN : Will the Minister of RAILWAYS be pleased to state :

(a) the number of rail-over/under bridges in Tamil Nadu, location-wise;

(b) the number of rail-over/under bridges which are in a dilapidated condition and need repair/replacement; and

(c) the number of rail-over/under bridges which are under construction during current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The number of Road over/under bridge (ROB/RUB) falling in the State of Tamil Nadu and their locations (Division-wise) are indicated as under :-

Division	Nos. of ROBs	Nos. of RUBs
Madras (Chennai)	22	11
Palghat	30	17
Tiruchchirapalli	25	10
Trivandrum Central	10	-
Madurai	26	-
Bangalore	-	1
Total	113	39

(b) Nil.

(c) At present there are 38 Nos. of Road over/under bridges under construction in Tamil Nadu.

*[Translation]***Extraction of Oil from Sick Wells**

4410. SHRI SURESH CHANDEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Scientists of Institute of Power and Resources and Oil and Natural Gas Corporation have

found or developed such virus which help in extraction of oil from sick wells;

(b) if so, whether some concrete measures have been taken in this regard;

(c) if so, the details thereof;

(d) the extent to which the new technique will prove to be helpful in revival of the sick wells;

(e) the existing number of sick wells; and

(f) the number of wells getting the facility of this new technique?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) Oil and Natural Gas Corporation Limited (ONGC) and The Energy Resources Institute (TERI), New Delhi have jointly developed three bacterial consortia which help in improving the productivity from low producing/stripper oil wells. This technique is known as Microbial Enhanced Oil Recovery (MEOR).

(d) MEOR technique is applicable for wells with low production, and is not applied for extraction of oil from sick wells.

(e) and (f) There are 477 sick wells in the operational areas of ONGC.

ONGC has tried MEOR technique on an experimental basis in more than 20 low oil producing wells of Kalol, Limbodra, North Kadi, Sobhasan Padra and Kasamba fields in Gujarat and Badarpur field in Assam.

Guidelines for Imposing Ban on Objectionable Scenes in Films

4411. SHRI ABDUL RASHID SHAHEEN :
SHRI D.P. SAROJ :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the new guidelines for imposing ban on obscene and objectionable scenes in films formulated by Regional Officers associated with Central Board for Film certification have recently been circulated for perusal/ comments of the Members of the Board;

(b) if so, the details thereof;

(c) the reaction of the Government to these comments; and

(d) the time by which these guidelines are likely to be approved finally and implemented?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) No, Sir.

(b) to (d) Does not arise.

[English]

Capacity of Mumbai Refinery

4412. SHRI RAVI PRAKASH VERMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Bharat Petroleum Corporation Limited (BPCL) is planning to raise the capacity of its Mumbai refinery;

(b) if so, the details in this regard; and

(c) the total investment required for the purpose?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) Bharat Petroleum Corporation Limited (BPCL) is implementing Refinery Modernisation Project. Completion of this project will, inter-alia, enhance the installed capacity of the Mumbai Refinery from the current level of 6.9 million metric tonnes per annum (MMTPA) to 12 MMTPA.

(c) The estimated cost of the project is Rs. 1,831 crore.

Review of Defence Procurement Policy

4413. SHRI MANJUNATH KUNNUR :
SHRI D. VITTAL RAO :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Government propose to review Defence procurement policy;

(b) if so, the details and objective thereof;

(c) whether Ministry has decided to seek advice of Central Vigilance Commission and Comptroller and Auditor General of India before finalising its procurement policy and programmes;

(d) if so, the facts thereof; and

(e) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) and (b) The Defence Procurement Procedure is being reviewed to streamline and make it more effective in the light of the experiences gained in the implementation of the Procedure since December, 2001.

(c) to (e) A system for the mandatory and time bound scrutiny of all major procurement cases is in place in the Ministry. All cases above Rs. 75 crores are sent to Comptroller and Auditor General (C and AG), whose reports are further studied by the Chief Vigilance Officer (CVO) of the Ministry from the vigilance angle and recommend to the Government where further enquiries are necessary. In cases where the C and AG recommends further scrutiny from the vigilance/legal angle or the Ministry considers it necessary to do so, the CVO will make a formal reference to CVC, CBI or other agencies as deemed appropriate. This would enhance the level of transparency in the procurement process.

Children Film Society

4414. SHRI G. KARUNAKARA REDDY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of films produced, distributed and screened by Children's Film Society during the last three years, till date language-wise;

(b) the total number of children films under production, as on March 31, 2004 language-wise;

(c) the number of film proposals received and approved by Children's Film Society from the independent private film directors/producers and the total financial assistance/aid given in respect of the film approved;

(d) the number of children films shows organized by Children Film Society in the schools during the last three years, State-wise; and

(e) The details of various activities undertaken by CFS for propagation of culture and education amongst children through films during 2003-04?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) The part-wise information to the question, as furnished by Children's Film Society, India (CFSI) are as under :

(a) (i) *The number of films produced during the last three years, till date :*

2001-2002

Hindi 9

Bengali 1

2002-2003

Hindi 2

Dogri 1

2003-2004

Hindi 6

Assamese 1

Marathi 1

English 1

Sindhi 1

(ii) *Number of Films distributed and screened during the last 3 years, till date :*

Language	Name of films
1	2
Hindi	69
Marathi	09
Tamil	16
Malayalam	15
Bengali	07
Telugu	18
Kanada	11
Gujarati	07

1	2
Punjabi	02
Oriya	07
English	04
Manipuri	02
Rajasthani	01
Assamese	03

(b) Total number of children films under production, language-wise as on March 31, 2004 :

Hindi	4
Malayalam	1

(c) The requisite details are as under :

Proposal received during last 3 years.	215
Proposal approved during last 3 years.	18
Total financial assistance given during last 3 years.	Rs. 606.41 lakhs

(d) CFSI organizes shows for benefit of children in theatres and schools. Most of the shows are organized in theatres. Some shows are organized in schools through Distributors, NGOs, District Information and Publicity Offices etc. The total number of shows organized by CFSI in the last 3 years State wise, is given below :-

State	No. of Shows
1	2
Maharashtra	5765
Gujarat	578
Madhya Pradesh	3183
Chhattisgarh	150
Tamilnadu	1573
Andhra Pradesh	1634
Kerala	445
Rajasthan	2077
Haryana	603
Delhi	122

1	2
Karnataka	1761
Pondicherry	72
Punjab	382
Uttaranchal	345
Uttar Pradesh	566
Himachal Pradesh	31
Bihar	254
West Bengal	612
Jharkhand	220
Assam	258
Tripura	10
Orissa	128
Goa	45
Jammu and Kashmir	55
Total	20849

Out of the above shows some shows have been organized in schools with the help of 16mm projectors etc. The details are :-

Sr.No.	State	No. of Shows
1.	Maharashtra	2025
2.	Gujarat	34
3.	Bihar	29
4.	Orissa	60
5.	Kerala	117
6.	Andhra Pradesh	210
7.	West Bengal	28
8.	Rajasthan	266
Total		2769

(e) The requisite details are as under :

1. Exhibition of films throughout the country theatrically and non-theatrically. A total number of 7660 shows were organised benefiting 36.37 lakh children.

2. Various District level festivals and State level festivals were conducted across the country during the year 2003-04
3. 15 Filmmaking and Film Appreciation Workshops were organized at different cities.
4. CFSI telecast 13 of its films on Television.
5. To reach out to the children living in Tribal areas, rural areas, urban slums, remand homes and orphanages, CFSI has been organizing free screenings under the scheme "Exhibition of Children's Films in Municipal Schools". During the year 2003-2004 a total number of 1252 free shows were organised benefiting 3.58 lakh underprivileged children.
6. To acquaint the Indian Children with the culture of other countries, CFSI organizes an International Children's Film Festival once every two years. In the last Festival some of the films screened at the International Children's Film Festival, Hyderabad were also screened at Delhi, Mumbai, Pune and Chennai as post festival screenings.

Reforms In Rural Drinking Water Supply Schemes

4415. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the names of the districts where Government has started reforms in rural drinking water supply sector to institutionalise community participation, State-wise;

(b) the number of water schemes initiated during the Ninth Five Year Plan period and the number of villages benefited thereby during the same period;

(c) the target set for Tenth Five Year Plan under these schemes to include more villages; and

(d) the financial assistance provided to each State under such water schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (d) With a view to institutionalise community participation in the rural drinking water supply sector, Government of India had launched the Sector Reform Project in 1999 wherein pilot projects were commenced in 67 districts of 26 States

by June 2002. The project implementation period was for three years and, after the scaling up of reforms to cover the entire country through Swajaldhara in December 2002, the Sector Reform Pilot Projects have been integrated with Swajaldhara from the current financial year. Since these were demand-driven projects, no target of coverage as such was fixed for either the Ninth Plan or the Tenth Plan period. Up to 20 per cent of the Budget provision for rural water supply programme of Government of India is earmarked for Swajaldhara projects. Under Swajaldhara, Government of India makes State-wise allocation of funds as per the inter-State Accelerated Rural Water Supply Programme (ARWSP) allocation ratio fixed for the year and the State Governments, in turn, make district-wise allocations.

The State-wise list of names of districts taken up under Sector Reform Project, financial assistance provided and number of water supply schemes taken up and completed so far is enclosed at Statement-I while details of funds released to States/Union Territories under Swajaldhara 2002-03 and Swajaldhara 2003-04 is given in the Statement-II enclosed.

Statement-I

State-wise list of districts taken up under Sector Reform Project, funds released by Government of India and number of water supply schemes taken up and completed (as on 18.8.2004)

S. No.	Name of the district	Total funds released by GOI (Rs. in lakhs)	Total No. of Schemes	Schemes Completed
1	2	3	4	5
1.	Chittoor	2244.00	1641	1163
2.	Khammam	3403.66	1601	1600
3.	Nalgonda	3581.89	965	602
4.	Nellore	2244.00	394	303
5.	Prakasam	3366.00	504	494
6.	Guntur	3693.45	381	204
7.	East Godavari	1113.56	176	67
Total - Andhra Pradesh		19646.56	5662	4433

1	2	3	4	5
8.	Lohit	252.45	79	41
9.	West Siang	428.17	102	28
Total – Arunachal Pradesh		680.62	181	69
10.	Jorhat	472.34	871	863
11.	Kamrup	422.52	1312	719
12.	Sonitpur	331.04	2244	2219
Total – Assam		1225.90	4427	3801
13.	Vaishali	1122.00	6403	4869
Total – Bihar		1122.00	6403	4869
14.	Durg	1122.00	1293	1267
Total – Chhattisgarh		1122.00	1293	1267
15.	Mehsana	3708.00	320	320
16.	Rajkot	3043.23	272	267
17.	Surat	3366.00	343	262
Total – Gujarat		10117.23	935	849
18.	Karnal	844.71	93	55
19.	Yamuna Nagar	546.44	252	233
Total – Haryana		1391.15	345	288
20.	Sirmour	607.36	193	106
Total – Himachal Pradesh		607.36	193	106
21.	Srinagar	1384.07	98	24
22.	Udhampur	813.92	123	92
Total – Jammu and Kashmir		2197.99	221	116
23.	Dhanbad	1122.00	141	5
Total – Jharkhand		1122.00	141	5

1	2	3	4	5
24.	Bellary	1122.00	710	677
25.	Mangalore	3660.08	2243	1713
26.	Mysore	3554.00	1124	1020
Total – Karnataka		8336.08	4077	3410
27.	Kasaragod	2742.88	255	255
28.	Kollam	2244.00	148	109
Total – Kerala		4986.88	403	364
29.	Gwalior	821.29	968	883
30.	Hoshangabad	1122.00	1104	1057
31.	Narsinghpur	1122.00	1139	982
32.	Raisen	1269.01	768	545
33.	Sehore	503.44	244	163
Total – Madhya Pradesh		4837.14	4223	3630
34.	Amravati	1184.10	891	481
35.	Dhule	1763.43	191	132
36.	Nanded	2244.00	360	120
37.	Raigad	3439.14	340	146
Total – Maharashtra		8630.67	1782	879
38.	Ri-Bhoi	272.10	111	111
Total – Meghalaya		272.10	111	111
39.	Serchhip	223.35	11	11
Total – Mizoram		223.35	11	11
40.	Dimapur	333.22	7	4
Total – Nagaland		333.22	7	4
41.	Balasore	1572.00	2286	2286
42.	Ganjam	2244.00	1340	1340
43.	Sundergarh	2244.00	2598	2502
Total – Orissa		6060.00	6224	6128

1	2	3	4	5
44.	Bhatinda	210.28	22	0
45.	Moga*	344.00	23	0
46.	Muksar	872.41	31	0
Total – Punjab		1426.69	76	0
47.	Alwar	2244.00	512	205
48.	Rajsamand	422.00	54	25
49.	Jaipur*	2944.00	391	218
50.	Sikar	1191.62	143	10
Total – Rajasthan		6801.62	1100	458
51.	Sikkim South	363.02	0	0
52.	Sikkim West	244.95	0	0
Total – Sikkim		607.97	0	0
53.	Coimbatore	3366.00	1650	1650
54.	Cuddalore	3366.00	2355	2355
55.	Perambalur	2934.30	1184	1184
56.	Vellore	3701.20	3411	3411
57.	Kancheepuram	2855.99	536	536
58.	Virudhunagar	2764.32	505	505
Total – Tamil Nadu		18987.81	9641	9641
59.	West Tripura	2310.21	14141	13760
Total – Tripura		2310.21	14141	13760
60.	Agra*	897.83	4685	3285
61.	Chandauli	1286.63	4222	2862
62.	Lucknow	1122.00	4061	3878
63.	Mirzapur	862.41	1015	946
64.	Sonebhadra	1387.69	6012	5705
Total – Uttar Pradesh		5556.56	19995	16676
65.	Midnapure	1847.79	1847	1267
66.	N. 24 Parganas	1749.82	2305	2011
Total – West Bengal		3597.61	4152	3278

1	2	3	4	5
67.	Haridwar	1122.00	136	121
Total – Uttaranchal		1122.00	136	121
Grand Total		113323.32	85880	74274

Statement-II*Details of State/UT-wise releases under Swajaldhara Scheme (As on 19.8.2004)*

(Rs. in lakhs)

Sl. No.	Name of the State/UTs	Funds released under Swajaldhara – 2002-03	Funds released under Swajaldhara – 2003-04
1	2	3	4
1.	Andhra Pradesh	5376.82	808.00
2.	Arunachal Pradesh	0.00	223.71
3.	Assam	370.12	377.30
4.	Chhattisgarh	131.50	0.00
5.	D and N Haveli	4.74	4.00
6.	Gujarat	162.54	765.56
7.	Haryana	10.98	117.12
8.	Himachal Pradesh	335.79	340.10
9.	Jammu and Kashmir	0.00	748.95
10.	Jharkhand	0.00	178.01
11.	Karnataka	109.07	698.52
12.	Kerala	272.84	252.02
13.	Madhya Pradesh	264.49	420.27
14.	Maharashtra	3722.09	18607
15.	Nagaland	0.00	65.11
16.	Orissa	335.84	366.64
17.	Punjab	0.00	156.90
18.	Rajasthan	374.52	1095.50
19.	Tamil Nadu	1394.63	647.67

1	2	3	4
20. Tripura		0.00	78.47
21. Uttar Pradesh		565.98	766.46
22. Uttaranchal		0.00	182.00
23. West Bengal		23.88	471.50
Total		13455.83	9849.88

[Translation]

Tax on Import of Crude Oil

4416. SHRI RAMJI LAL SUMAN :
SHRI NITISH KUMAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether tax is levied on the import of crude oil by the Government;

(b) the types of taxes levied on the import of crude oil during 2001-2002, 2002-03 and 2003-04 alongwith the rates;

(c) the total amount realised by the Government on account of these taxes during the each of above years; and

(d) the reasons for successive increase in the tax levied during the period mentioned above ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Pending Proposals under ADIP

4417. SHRI PUNNU LAL MOHALE : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether a number of proposals of Voluntary Organizations from Chhattisgarh under the scheme of Assistance to Disabled Persons for Purchase (ADIP) are lying pending;

(b) if so, the details thereof; and

(c) the time by which these proposals are likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) to (c) No proposal of voluntary organizations from Chhattisgarh is pending in the Ministry of Social Justice and Empowerment under the Scheme of Assistance to Disabled Persons for purchase/ fitting of Aids and Appliances.

[English]

Creation of Mega Players in the Oil Sectors

4418. SHRI NIKHIL KUMAR :
SHRIMATI PRATIBHA SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is working on a blueprint for creating two mega players in the oil sector by merging State owned oil companies;

(b) if so, the details thereof;

(c) whether the decision of the merger of the oil companies will be taken keeping in view of the interest of common man and employees; and

(d) if so, the reaction of the Government on such merger move ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) There is no proposal at present under consideration of the Government on merger of State owned oil companies.

(b) to (d) Do not arise.

Repairing of Submarine

4419. DR. M. JAGANNATH :
SHRI KINJARAPU YERRANNAIDU :

Will the Minister of DEFENCE be pleased to state :

(a) whether the latest CAG report has indicated the Indian Navy for rendering one of its submarines SSK unoperational for more than two years;

(b) if so, the details thereof and the reasons for delay in repairing the submarine; and

(c) the measures taken to make the expensive submarine serviceable as early as possible with all modernization work and refitting?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) Modernisation package of this SSK Submarine was delayed due to difficulties in getting product support from some of the original equipment manufacturers and consequential delays in contract finalisation of the required equipment.

(c) Contracts for the required equipment stand finalised.

Pending Proposals of Watershed Development Projects

4420. SHRI GURUDAS KAMAT :

SHRI CHHATTAR SINGH DARBAR :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether a number of proposals under D.P.A.P/ I.W.D.P. pertaining to watershed development projects from various State Governments are lying pending with the Union Government;

(b) if so, the details thereof, scheme-wise and State-wise particularly from Madhya Pradesh and Maharashtra; and

(c) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) to (c) Under Integrated Wastelands Development Programme (IWDP) lists of the prioritized districts are called from the State Governments every year and the projects are sanctioned as per the availability of funds for new projects after accounting for the committed liability for projects already in progress. Accordingly, all prioritized projects upto 2003-04 have duly been sanctioned.

Under Drought Prone Areas Programme (DPAP), funds are released to the pre-identified blocks of the country. Projects are sanctioned *suo-moto* by the Department of Land Resources depending upon the availability of funds after meeting out the committed liability of ongoing projects and taking into consideration area left to be tackled in a particular block. Hence, proposals are not received under DPAP. Above procedure is uniformly applicable throughout the country including Madhya Pradesh and Maharashtra States.

[Translation]

Entertainment Policy

4421. SHRI NARENDRA KUMAR KUSHAWAHA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to formulate Entertainment Policy to facilitate entertainment sector;

(b) if so, the details thereof;

(c) whether the Government propose to take steps emphasizing improvement in the level of programmes telecast/broadcast on Doordarshan and AIR; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) Government have taken several initiatives to bring about changes in the entertainment sector in the interest of the overall development of this sector.

Institutional and bank finance are now increasingly available to the entertainment industry.

100% Foreign Direct Investment is permissible in the film sector.

Government has led participation in global markets with a view to enhance visibility of film industry.

Film weeks and festivals are held on reciprocal basis with various countries.

Audiovisual co production agreements with other countries are being explored to expand avenues of finances and markets for the Indian film industry.

The Committee for Development of the Entertainment Sector set up to suggest a policy framework for the film industry has recommended reduction of entertainment tax; steps to counter piracy in the film sector, measures to facilitate foreign film shooting in India etc.

A Venture Capital Committee has been set up to suggest a strategy to facilitate the flow of venture capital into the sector.

(c) and (d) Prasar Bharati has informed that in order to fulfill the mandate of the Public Service Broadcaster to inform, educate and entertain the public, it has been constantly pursuing excellence both in terms of content and quality. Several steps have been taken to improve the quality of both AIR and Doordarshan's programmes :

- A Creative Advisory Committee (CAC) comprising experts from various fields of Arts, Culture and Journalism etc. has been constituted to review the creative content of all Doordarshan channels.
- Doordarshan constantly reviews the quality of serials/programmes telecast on its various channels and makes efforts to further improve the contents and technical quality/transmission.
- The guidelines for commissioned and sponsored programmes have been revised.
- The studios and equipment are being modernized to improve technical quality of programmes.
- AIR has, inter alia, introduced phone-in-programme, radio-on demand service, news-on-phone service, Internet broadcasting, expansion of FM transmission network, etc., to provide superior quality broadcasting.
- Joint Programme Advisory Committees (PACs) in major Doordarshan Kendras and AIR stations have been constituted, consisting of eminent personalities from different disciplines/interest groups, to review the programmes telecast/broadcast and to suggest improvement in the planning and presentation of the future programmes.

Production of Crude Oil

4422.SHRI NITISH KUMAR :
SHRI RAJIV RANJAN SINGH 'LALAN'

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether crude oil is indigenously produced in the country;

(b) if so, the quantum of the crude oil produced in the country during 2002-03, 2003-04 and till date;

(c) the quantum of the oil produced by the Public Sector Companies and by the private companies out of the above separately; and

(d) the year-wise number of the new oil wells from which the crude oil has been produced during the said years ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) Yes, Sir. The details are given below :

Crude oil production [Million metric tonne (MMT)]

	2002-03	2003-04	2004-05 (Apr-June, '04)
ONGC	26.005	26.057	8.879
Oil	2.950	3.002	0.784
Pvt./JVs	4.09	4.31	1.050
Total	33.045	33.369	10.713

(d) The details are given below :

Number of new wells put on production

	2002-03	2003-04	2004-05 (Apr-June, '04)
ONGC	200	195	42
Oil	22	13	9
Pvt./JVs	-	-	4
Total	222	208	55

*[English]***Strategic Oil Reserve**

4423. SHRIMATI MANORAMA MADHAVARAJ :

SHRI IQBAL AHMED SARADGI :

SHRI PRABODH PANDA :

SHRI HITEN BARMAN :

SHRI NAKUL DAS RAI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government is considering reviewing the proposal to build strategic oil reserves to ensure energy security for this country;

(b) if so, the details thereof; and

(c) the total funds required for creation and maintenance of these strategic oil reserves ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (c) The Government proposes to build strategic storage of crude oil for storing 5 million metric tonne of crude oil. The proposed storage would be in addition to the existing storage of crude oil and petroleum products with the oil companies and would provide emergency response mechanism to oil supply disruptions. The estimated capital cost of the project is around Rs. 1650 crore. In addition, the cost of crude would be around Rs. 5000 crore. The project is at its initial stage and the proposed storage is likely to come up in the next four years.

[Translation]

Subsidy given by ONGC to BPCL and Indian Oil Corporation

4424. SHRI TUFANI SAROJ : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil and Natural Gas Corporation Limited has given a subsidy of Rs. 2690 crores to Bharat Petroleum Corporation Limited, Hindustan Petroleum Corporation Limited and Indian Oil Corporation Limited;

(b) if so, the justification behind giving said subsidy;

(c) whether Oil and Natural Gas Corporation has requested the Government for payment of said amount; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) PDS Kerosene and Domestic LPG are subsidized products. In addition to the Government subsidy, the oil PSUs are also sharing the burden of subsidizing these products. During the year 2003-04, the total under-recoveries of Oil Marketing Companies on account of PDS Kerosene and Domestic LPG were around Rs. 9368 crore. Out of this amount, ONGC shared a burden of around Rs. 2695 crore by giving appropriate discounts on the prices of crude oil, LPG and Kerosene supplied by them to the Oil Marketing Companies.

*[English]***Retail Outlets of IOCL in Andhra Pradesh**

4425. SHRI ASADUDDIN OWAIISI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total number of retail outlets of the Indian Oil Corporation Limited in Andhra Pradesh for which the company had issued Letter of Intent (LOI) to the selected applicants;

(b) the number of such retail outlets for which the company had sold and received the application forms in various names;

(c) the number of applications pending with IOC for allotment of retail outlets for LPG, Petrol Pumps and Kerosene;

(d) the time by which these applications are likely to be cleared; and

(e) the criteria adopted for allotment of these outlets?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) The total number of retail outlet dealership of Indian Oil Corporation Limited (IOC) in the State of Andhra Pradesh, for which the company has issued Letters of Intent to the selected candidates during the period from April, 2001 to July, 2004 is 216.

(b) The total number of locations for retail outlet dealership in the State of Andhra Pradesh which were advertised and the number of application forms sold and the number of the applications received from the candidates against those advertisements, during the period from April, 2001 to July, 2004, is as under :

Number of locations advertised	-	205
Number of application forms sold	-	5,082
Number of applications received	-	4,525

(c) and (d) While there is no location for SKO-LDO dealership of IOC in the State of Andhra Pradesh pending for selection of dealer, the number of locations in the State pending, as on 31.7.2004, for selection of retail outlet (petrol pump) dealers and LPG distributors of the company are 149 and 14 respectively. Though the company makes efforts to expedite the selections, it may be difficult to indicate the exact time-frame within which all these selections will be completed because the process of selection depends on a number of factors.

(e) The guidelines for selection of dealers/distributors, as adopted by the company, contain various eligibility criteria in respect of nationality, age, educational qualification, multiple dealership, partnership, etc., and, among others, detailed evaluation criteria for assessment for the suitability of the candidates for appointment as dealers/distributors.

Control of Bookstalls Contract

4426. SHRI AJOY CHAKRABORTY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the contract of bookstalls held by A.H. Wheeler and Co. and Higginbothams Limited and their renewal as well as fixing of their licence fee etc. is centrally controlled by the Railway Board;

(b) whether all the other contract of bookstalls including those of philanthropic and social institutions are centrally controlled by the Zonal Railways; and

(c) if so, the detailed reasons for adopting two types of procedure thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Yes, Sir.

(c) M/s A.H. Wheeler and Co. and M/s Higginbothams Ltd. are the two major bookstall contractors of Indian Railways who are operating their bookstall at majority of railway stations spread over All Indian Railways. To have a uniform control over these two major bookstall contracts, a decision has been taken in the Bookstalls policy that allotment of bookstall, fixation of licence fee and their subsequent renewal of M/s A.H. Wheeler and Co. and M/s Higginbothams Ltd. will be done centrally by the Railway Board. Allotment of bookstalls on application to philanthropic, social organisations, un-employed graduate, weaker section etc. are entrusted to the concerned General Manager of the zonal railways.

Production of Tractors and Agricultural Implements

4427. SHRI ANANTA NAYAK : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) the total annual production of tractors and other agricultural implements in the country during the last three years;

(b) whether all these implements are sold in domestic market for consumption in the country or released for export;

(c) if so, the details thereof; and

(d) the projection made for production and export of tractors and other agricultural implements in 2004-2005?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) As per the information received from Department of Agriculture and Cooperation, the production of tractors and power tillers during the last three years was as under :-

Year	Production of Tractors (in Nos.)	Production of Power Tillers (in Nos.)
2001-02	219620	14837
2002-03	168742	14438
2003-04	190687*	15850*

*Provisional.

The information about other agricultural implements is not maintained.

(b) and (c) The Department of Agriculture and Cooperation has informed that tractors, power tillers and other agricultural implements are mostly consumed in the domestic market. The details of sale of tractors and power tillers in the country during the last three years, as reported by Department of Agriculture and Cooperation, is as under :—

Year	Sale of Tractors (in Nos.)	Sale of Power Tillers (in Nos.)
2001-02	225280	13563
2002-03	173098	14623
2003-04	190348*	15665*

*Provisional.

(d) The Power Tiller Manufacturers' Association has informed that the projected demand for power tillers is about 15,500 Nos. in 2004-05. However no projections have been made for export of power tillers and production and export of tractors.

[Translation]

Doubling of Jaipur-Phulera Rail Line

4428. PROF. RASA SINGH RAWAT : Will the Minister of RAILWAYS be pleased to state :

(a) the estimated cost of doubling of Jaipur-Phulera railway line in Rajasthan;

(b) the time limit fixed for the completion of the aforesaid project;

(c) the annual allocation proposed to be made for this project;

(d) whether railway line upto Ajmer is proposed to be doubled in future; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) The estimated cost of doubling of Jaipur-Phulera section is Rs. 82.80 crore.

(b) No target date for completion has been fixed.

(c) This is a new work included in the Budget 2004-05. An amount of Rs. 3 crore has been allocated for this project during the current financial year.

(d) Yes, Sir.

(e) Does not arise.

Setting Up of Defence Production Units in U.P.

4429. KUNWAR MANVENDRA SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government propose to set up defence production units in the country;

(b) if so, the details thereof, State-wise;

(c) the time by which those units are likely to be set up; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE) : (a) No, Sir. At present, there is no proposal to set up new defence production unit in the public sector.

(b) and (c) Do not arise.

(d) Setting up of new defence production unit is considered, if there is a long-term requirement of major items for Defence Forces and the existing Defence Production Units cannot meet the same.

Proposal for Construction of RUB in Maharashtra

4430. PROF. MAHADEORAO SHIWANKAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether a proposal for construction of underground bridge on Gondia-Chandrapur railway line of Nagpur division in Maharashtra is under consideration of Government for the last few years;

(b) if so, the reasons for delay in according approval to the said proposal; and

(c) the action proposed to be taken to accord approval to this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) and (c) Do not arise.

Expenditure for Completion of Projects

4431.SHRI ADHALRAO PATIL SHIVAJI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has resorted to non-budget initiative for expeditious completion of 15 railway projects;

(b) if so, the details thereof and States to which said projects are related;

(c) the details of funds likely to be provided for these projects by the Union Government and State Governments, separately;

(d) where the Ministry of Defence is also willing to provide funds for some of the projects; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) Yes, Sir. A number of non-budgetary initiatives like Public Private Partnership, cost sharing with State Governments, funding through Ministry of Defence, National Rail Vikas Yojana and National Project of Udhampur-Srinagar-Baramulla new line to be funded as an additionality to the normal railway's plan have been taken up to expedite completion of ongoing projects. Recently, Remote Area Rail Sampark Yojana has also been announced, the funds for which are yet to be tied up. With all the above initiatives, the ongoing projects are likely to be completed within five years. As on date, there are 66 such ongoing projects which are being funded partly/fully through the above non-budgetary initiatives.

(b) There are 38 sanctioned projects of National Rail Vikas Yojana (NRVY) falling in the States of Maharashtra, West Bengal, Delhi, Tamil Nadu, Andhra Pradesh, Orissa, Chhattisgarh, Uttar Pradesh, Bihar, Gujarat, Haryana, Rajasthan, Karnataka and Assam. The Statewise details of remaining ongoing projects which are

being implemented through other non-budgetary initiatives are as follows :-

Sl. No.	State	No. of Projects
A. Cost Sharing with State Government		
i.	Jharkhand	6
ii.	Tamil Nadu (including two Metropolitan Transport Projects)	3
iii.	Karnataka	3
iv.	Maharashtra (Metropolitan Transport Projects)	4
v.	West Bengal (Metropolitan Transport Projects)	1
vi.	Andhra Pradesh (Metropolitan Transport Project)	1
B. Special Purpose Vehicle (SPV)		
i.	Karnataka (Being implemented through Karnataka Rail Infrastructure Development (KRIDE))	4
C. Build Own Transfer (BOT)		
i.	Gujarat	1
ii.	Uttar Pradesh	2
D. Defence Funding		
i.	Rajasthan	1
ii.	Bihar	1
E. National Project		
i.	Jammu and Kashmir	1

The projects which have been completed have not been shown above.

(c) As on 01.04.2004, the throwforward of ongoing projects is about Rs. 46000 crore, Out of the above, Rs. 8132 crore is the throwforward of projects under NRVY. For the projects under this Yojana being implemented through Rail Vikas Nigam Ltd., Ministry of Railways will provide equity of Rs. 3000 crore and the balance would

be raised from the market. The funds likely to be made available through various sources other than the normal railways' plan, as on 01.04.04 are as follows :-

Sl. No.	Source of Funding	Likely Funds (Rs. in crore)
A.	Cost Sharing with State Government (State Share)	3780
B.	Special Purpose Vehicle (SPV) and BUILD own Trasfer (BOT)	1139
C.	Defence Funding	558
D.	National Project	3711

(d) and (e) Ministry of Defence is bearing the full cost of two ongoing projects the details of which are as under :-

Sl. No.	Name of Projects	Cost (Rs. in crore)
1.	Kolayat-Phalodi new line	163.93
2.	Sakri-Laukaha Bazar-Nirmali and Saharsa-Forbesganj gauge conversion	355.81

[English]

Defence Dialogue with Japan

4432. SHRI RAYAPATI SAMBASIVA RAO :
SHRI TATHAGATA SATPATHY :
SHRI IQBAL AHMED SARADGI :

Will the Minister of DEFENCE be pleased to state :

(a) whether India and Japan has decided to have the intensive dialogue in the defence sector;

(b) if so, whether any discussion held in this regard; and

(c) if so, the outcome thereof?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) to (c) India and Japan conduct a security dialogue through the mechanism of Comprehensive Security Dialogue under the Ministry of External Affairs and through exchanges of visits between the officials of the Ministry of Defence and the Armed Forces of the two countries. While these talks have picked up momentum,

there has been no discussion on decision to have a more intensive dialogue between the two countries in the defence sector.

Projects Delayed due to Imposition of Sanctions

4433. SHRI B. VINOD KUMAR : Will the Minister of DEFENCE be pleased to state :

(a) the details of defence projects which have suffered inordinate delay due to imposition of sanctions by the USA and other countries following the N-Tests of May 1998;

(b) the steps being taken to complete these projects and the revised targets dates fixed for their completion; and

(c) whether the sanctions still remain in force; and

(d) if so, the steps taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : (a) Following important projects/programmes of Defence Research and Development Organisation suffered delay due to the sanction :

- Tejas-Light Combat Aircraft development program.
- Kaveri engine development program.
- Electronic Warfare (EW) program for Army and Navy.
- Futuristic infantry Combat Vehicle (ICV-Abhay)

(b) The set back was overcome through indigenous effort by pooling national talents, third country source development initiative and design adoption.

(c) Yes Sir, partially.

(d) Thrust for research, the indigenous development of components, materials and sub-systems, as national effort.

Institutional/Non-Institutional Services for Orphans/Orphanages

4434. SHRI MANORANJAN BHAKTA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the details of Institutional and non-institutional services for the care and development of children in need including orphans and orphanages in the various States/UTs particularly in Andaman and Nicobar Islands;

(b) the details of financial assistance provided for their development, State/UT-wise; and

(c) the manner in which these are effectively functioning in the different States/UTs particularly in Andaman and Nicobar Islands?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JEGADEESAN) : (a) Details of the schemes and initiatives undertaken by the Ministry of Social Justice and Empowerment for welfare of children in need of care and protection are as under :

(1) Central Adoption Resource Agency (CARA) : The Central Adoption Resource Agency (CARA), an autonomous organization under the Ministry of Social Justice and Empowerment, deals with matters relating to adoption of destitute and orphan children in the country. It regulates and monitors various organisations working in the field of inter-country adoptions. Besides, it is also involved in promotion of adoptions within the country.

(2) Scheme of Assistance to Homes (Shishu Greh) for Infants for Promoting In-country Adoption : The scheme aims at promoting adoption within the country, by providing support for institutional care and protection of infants and children upto 6 years of age who are abandoned or orphaned or are destitute and their rehabilitation through in-country adoption. Financial assistance is provided to Government and non-governmental organizations for running Homes under the Scheme.

(3) A Programme for Juvenile Justice : Under the scheme, the Ministry provides financial assistance to State-Governments and UT Administrations to meet 50% of the cost of establishment and maintenance of various institutions and homes for juveniles in conflict with law and children in need of care and protection.

The Andaman and Nicobar Administration is running a Children Home for children in need of care and protection, out of their own resources.

(4) An Integrated Programme for Street Children : The scheme aims at providing full and wholesome development of street children. Financial assistance is provided to the NGOs who are implementing programmes for the welfare of the street children, such as formal and non-formal education, 24 hours drop-in shelter with facilities for night stay, drinking water, bathing first aid and recreation, vocational training, nutrition and health care. The Ministry is also providing assistance to Child line Service under the Scheme. The child line is a 24-hour free phone service, which can be accessed by a child in distress or an adult on his behalf by dialing the number 1098 on telephone.

(5) General Grant In Aid Programme for financial assistance in the field of Social Defence : General Grant in Aid Programme for financial assistance in the field of Social Defence provides for undertaking programmes, which are not covered under the regular schemes of the Ministry. Under this scheme, initiatives have been taken to support projects for rehabilitation of children of sex workers, children affected by communal riots in Gujarat, and orphans effected by militancy in Jammu and Kashmir.

In Andaman and Nicobar Islands, one rehabilitation centre for orphan girls run by an organization named Pranab Kanya Sangha, Port Blair, is being funded under the General Grant in Aid Programme for financial assistance in the field of Social Defence. During 2003-04, grant-in-aid amounting to Rs. 2.15 lakh was released to the organization for benefiting 42 girls.

(b) A statement showing grant-in-aid released during 2003-04 under the above mentioned Schemes is enclosed.

(c) In order to ensure effective implementation of the Schemes, the Ministry seeks from the implementing agencies periodical reports on the functioning of the projects, audited accounts and utilization certificate in respect of the grant-in-aid released during the previous year. Second instalment of the grant is released only on receipt of inspection report from the State Government or designated inspection agency, indicating satisfactory functioning of the project. Besides, the Ministry has undertaken initiatives for imparting training and orientation

to personnel and professionals involved in implementation of the Schemes. Various promotional and awareness efforts have also been taken up in order to expand the outreach of the Schemes and cover larger number of beneficiaries.

Statement

Statement showing the details of State-wise financial assistance provided by the Ministry of Social Justice and Empowerment during the year 2003-04 for the Children in need of care and protection

(Rupees in lakhs)

S. No.	State/UT	A Programme for Juvenile Justice	An Integrated Programme for Street Children	General Grant in aid Programme of Assistance in the field of Social Defence	Shishu Greh Scheme
1	2	3	4	5	6
1.	Andhra Pradesh	—	124.56	0.80	38.63
2.	Arunachal Pradesh	—	—	23.40	4.97
3.	Assam	—	11.65	—	—
4.	Bihar	43.30	5.01	—	—
5.	Chhattisgarh	54.18	—	—	—
6.	Goa	5.89	1.52	—	—
7.	Gujarat	65.91	120.58	—	19.69
8.	Haryana	24.79	—	—	3.66
9.	Himachal Pradesh	—	—	—	4.00
10.	Jammu and Kashmir	—	2.23	100.00	—
11.	Jharkhand	—	3.47	—	—
12.	Karnataka	79.41	37.52	5.57	—
13.	Kerala	24.27	27.50	2.84	22.35
14.	Madhya Pradesh	106.86	8.57	—	4.90
15.	Maharashtra	742.75	79.28	12.36	56.34
16.	Manipur	—	4.75	—	21.88
17.	Meghalaya	9.13	2.18	—	—
18.	Mizoram	32.37	—	21.38	4.96
19.	Nagaland	4.56	—	2.99	—
20.	Orissa	5.43	18.79	2.84	17.07

1	2	3	4	5	6
21. Punjab		30.56	14.28	-	-
22. Rajasthan		16.18	30.77	-	7.04
23. Sikkim		2.33	-	-	-
24. Tamil Nadu		106.85	92.65	2.84	-
25. Tripura		0.04	3.95	-	12.37
26. Uttar Pradesh		127.35	89.09	22.12	-
27. Uttaranchal		-	-	-	-
28. West Bengal		80.84	223.93	38.71	7.10
29. Andaman and Nicobar Islands		-	-	2.15	-
30. Chandigarh		6.00	19.84	-	-
31. Dadra and Nagar Haveli		-	-	-	-
32. Daman and Diu		-	-	-	-
33. Delhi		70.00	67.88	12.00	3.91
34. Lakshadweep		-	-	-	-
35. Pondicherry		-	-	-	-
Total		1639.00	990.00	250.00	228.87

Agreement for Supply of Gas and Steam Turbines

4435. SHRI PRABHUNATH SINGH : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether BHEL (company) entered into an agreement in March 1999 with M/s. Sujana Power Co. Limited (customer) for the supply of four gas turbine and two steam turbine for the 2 × 100 MW Naptha based power project to the executed by the latter for Tamil Nadu Electricity Board to Tuticorn with the condition that the customer would issue a notice to proceed (NTP) and if the NTP is not issued by December 31, 1999, either party would have the right to terminate the contract;

(b) whether the company initiated (March 1999) advance manufacturing action without receiving the NTP from the customer who finally terminated the contract resulting in locking of Rs. 6.27 crore;

(c) if so, whether any action was taken against the authorities responsible for importing the material and for blocking Government's money; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) Against a normal cycle time of 17-18 months for the manufacture of Gas and Steam Turbines, BHEL had only 8-12 months from Notice to Proceed (NTP) for supply of these materials to the customer. This time constraint was further accentuated by a provision of heavy Liquidated Damages in case of delayed supply. On account of these reasons, the company resorted to advance manufacturing action. Out of the material worth Rs. 6.27 crore procured for the Sujana Project, materials worth Rs. 3.18 crore have already been utilised and the

balance materials worth Rs. 3.09 crore are being used for Kutch Lignite Project, which is under implementation.

The whole issue was examined by the Board Level Audit Committee (BLAC) of BHEL. The BLAC felt that such losses are unavoidable business risks in the present highly competitive environment.

Amendment in Railway Act

4436. SHRI IQBAL AHMED SARADGI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway's proposal to set up a land development authority is pending with Cabinet for approval;

(b) if so, the details thereof alongwith the reasons therefor;

(c) if so, whether any legislation in this regard has been worked out; and

(d) if so, the time by which it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) No, Sir. Railways, however, propose to set up Rail Land Development Authority (RLDA) through amendment to the Railways Act, 1989 to take up all the tasks connected with property development.

(c) and (d) Yes, Sir. The Draft Note for the Cabinet alongwith Amendment to Railways Act, 1989 has been sent to the Ministry of Law and Justice for vetting. The same will be placed before the Cabinet after vetting by the Ministry of Law and Justice.

Diversion of Funds under PMGSY

4437. SHRI JASHUBHAI DHANABHAI BARAD : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether substantial amount of funds earmarked for Pradhan Mantri Gram Sadak Yojana to the States including Gujarat have remained unutilized and returned to the Union Government;

(b) if so, the details and the reasons therefor;

(c) whether the Union Government have received complaints of large scale diversion of funds from the Panchayati Institutions to other activities;

(d) if so, the details thereof; and

(e) the concrete steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) The State-wise details of funds released and the balance remaining with the States under the Pradhan Mantri Gram Sadak Yojana (PMGSY), assessed on the basis of expenditure reported by the States, are given in the Statement enclosed. The funds released to the States are project specific and the expenditure depends on the physical progress of work. Balance funds in hand are to be utilized for making payments for on-going works.

(c) No, Sir. The funds for PMGSY are not released to Panchayati Raj Institutions.

(d) and (e) Questions do not arise.

Statement

State-wise details of Funds Released and Balance funds

(Rupees in crore)

#	State	Amount Released in					Total Amount Released	Total Expenditure (upto May 04)	Balance funds in hand
		2000-01	2001-02	2002-03	2003-04	2004-05			
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	195.00	224.65	219.29	100.00	18.97	757.91	645.39	112.52
2.	Arunachal Pradesh	40.95	45.00	41.51	0.00		127.46	118.81	8.65

1	2	3	4	5	6	7	8	9	10
3.	Assam	75.00	80.00	74.92	170.02	52.07	452.01	226.61	225.40
4.	Bihar	149.90	0.00	0.00	150.00		299.90	186.81	113.09
5.	Chhattisgarh	92.41	98.62	159.60	110.00		460.63	337.14	123.49
6.	Goa	5.00	5.00	0.00	0.00		10.00	5.00	5.00
7.	Gujarat	59.81	60.00	51.70	44.35		215.86	130.40	85.66
8.	Haryana	25.18	30.00	44.75	7.99		107.92	83.70	24.22
9.	Himachal Pradesh	60.00	72.09	104.57	66.35		303.01	166.06	136.95
10.	Jammu and Kashmir	20.00	0.00	35.00	0.00		55.00	31.98	23.02
11.	Jharkhand	110.05	120.00	0.00	123.87		353.92	249.44	104.48
12.	Karnataka	100.57	108.37	97.74	59.00		365.68	265.09	100.59
13.	Kerala	19.71	27.65	11.43	10.38		69.17	50.21	18.96
14.	Madhya Pradesh	217.64	248.00	450.39	290.90		1206.93	1008.35	198.58
15.	Maharashtra	130.21	134.50	114.58	75.00		454.29	292.51	161.78
16.	Manipur	40.00	40.00	0.00	0.00		80.00	31.33	48.67
17.	Meghalaya	34.95	45.72	35.00	0.00		115.67	71.31	44.36
18.	Mizoram	19.93	26.53	50.88	20.78		118.12	82.59	35.53
19.	Nagaland	19.75	25.53	22.23	21.44		88.95	68.32	20.63
20.	Orissa	179.70	175.00	170.09	175.00		699.79	426.30	273.49
21.	Punjab	24.66	55.00	20.39	27.35		127.40	90.09	37.31
22.	Rajasthan	140.09	150.00	241.74	190.15	130.00	851.98	830.13	21.85
23.	Sikkim	13.16	20.00	17.81	20.00		70.97	32.76	38.21
24.	Tamil Nadu	99.25	88.57	80.32	85.00		353.14	235.38	117.76
25.	Tripura	24.75	26.85	25.00	0.00		76.60	42.35	34.25
26.	Uttar Pradesh	321.11	348.11	240.54	335.27		1245.03	765.70	479.33
27.	Uttanchal	60.63	70.00	0.00	70.41		201.04	97.85	103.19
28.	West Bengal	135.00	149.65	159.52	135.00		579.17	358.31	220.86

Consumption of Natural Gas in the Country

4438.SHRI PRAKASHBAPU V. PATIL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of consumption of Natural Gas in the country at present;

(b) whether there is a gap between demand and supply of natural gas; and

(c) if so, whether new discovery of gas would considerably ease the supply position?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) and (b) As against the allocation of about 120 Million Standard Cubic Meter Per Day (MMSCMD) of natural gas, the consumption is about 66 MMSCMD only at Government Administered Price. In addition, 16 MMSCMD gas, including regassified LNG, is being supplied at market price.

(c) Yes, Sir.

[Translation]

**Implementation of PMGSY through
Central Agencies**

4439. SHRI RAGHURAJ SINGH SHAKYA :
SHRI NIKHIL KUMAR CHOUDHARY :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the various State Governments have sought the implementation of the Pradhan Mantri Gram Sadak Yojana through the central agencies;

(b) if so, the details thereof; and

(c) the concrete steps being taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) and (b) The Government of Bihar, through a Resolution in June, 2004, has requested the Central Government that Pradhan Mantri Gram Sadak Yojana (PMGSY) works in the State may be executed through Central Agencies. According to this Resolution, the State Government would select the road works. The State Government has authorised the Central Government to release funds directly to the Central Agencies which would be executing the works on behalf of the State Government.

The Government of Tripura too has desired that PMGSY works in the State may be got executed through Central Agencies.

(c) The Ministry of Rural Development and Government of Bihar have held discussions with a few Public Sector Undertakings (PSUs) having experience in road construction. A tripartite Agreement between the Central Agencies, Government of Bihar and Government of India has been drafted and the draft was discussed with the Government of Bihar and the PSUs. The concurrence of the Government of Bihar for the draft Agreement is awaited.

In respect of Tripura, the National Buildings Construction Corporation Limited (NBCC) has been entrusted by the State Government with the task of execution of PMGSY works in West Tripura district, through a tripartite Agreement between the State Government, the NBCC and the Ministry of Rural Development signed on 27th April, 2004.

**Hurdle of Forest Act in PMGSY in
Himachal Pradesh**

4440. SHRIMATI PRATIBHA SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Forest Conservation Act, 1980, is the biggest hurdle in the implementation of 'Pradhan Mantri Gram Sadak Yojana' particularly in Himachal Pradesh; and

(b) if so, the steps being taken by the Government to solve it?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) If forest land is required for the roadway width for a road, provisions for Forest (Conservation) Act, 1980 are attracted and permission is required to be obtained.

(b) All State Governments have been advised on 23rd June, 2003 to identify all cases where Forest (Conservation) Act, 1980 is likely to be involved well in advance and move proposals for clearance under the Act. The Government of Himachal Pradesh has intimated that concerted effort is being made by the State Public Works Department and Forest Department to process cases under the Forest (Conservation) Act, 1980 and such cases are being pursued vigorously with the Ministry of Environment and Forests.

Misuse of Post by Railway Officials

4441. SHRI VIJAY KUMAR KHANDELWAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government is aware that the Railway officials posted in Jhansi-Kanpur etc. help their relatives in making them travel in A.C. Coaches without ticket, especially during night and in this way they cause heavy losses to the exchequer; and

(b) if so, the facts thereof and the action taken by the Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No such case has come to the notice of the Railways.

(b) Does not arise.

[English]

**Coordination Committee Meetings
between GRP and RPF**

4442. SHRI RAGHUNATH JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Railway Reforms Committee (RRC) had recommended in 1983 to coordinate between RPF and GRP to hold periodic meeting at specific intervals;

(b) whether the standing committee on Railways had also noted the neglect of safety and security of the commuting passengers in the trains;

(c) if so, the action taken thereon; and

(d) the number of coordination committee meetings held by General Managers and the members of the Railways with the State Chief Secretaries, GRP and RPF and decisions taken in those meeting on the safety and security of the commuting passengers in the trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Yes, Sir.

(c) and (d) Considering the importance of effective coordination between the State Governments and the Railways, for ensuring safe travel to the public. The then Minister of Railways had desired that a High Level Meeting

be held. Accordingly, the first High Level Meeting was held on 15.01.2000 to study various matters that affected mutual understanding and cooperation between the Railways and State Governments to recommend steps for improving the same. In order to improve the Safety and security of the passengers travelling by trains, a coordination meeting between Railway Protection Force (RPF) and Government Railway Police (GRP) was again held on 15.01.2004 at Rail Bhavan, New Delhi. In this meeting, discussions on various issues like passengers safety, security, strengthening of RPF and improving transport and communication facilities were held. As per recommendations of the Standing Committee on Railways, RPF has been strengthened by making amendments to the Railway Protection Force Act, 1957 and the Railways Act, 1989. Now RPF has been entrusted with the responsibility to escort passenger trains, protect passenger premises, with power of arrest to officers from the rank of Assistant Sub-Inspector (ASI) and above in offences under the Railways Act, 1989 except sections 150, 151 and 152. In this connection, necessary instructions have been issued to all Zonal Railways to ensure train escorting and Protection of passenger premises. These instructions have come into force w.e.f. 01.07.2004. Such coordination meetings between RPF and GRP are also held at Zonal Railways level regularly to streamline the system. So far, several meetings between Railways and GRP have been held from time to time.

[Translation]

**Gold/Silver Seized by RPF in
Rajdhani Express**

4443. SHRI BHUVANESHWAR PRASAD MEHTA :
SHRI RAJESH VERMA :
SHRI RAJEN GOHAIN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Gold and Silver worth crores of rupees has been seized by RPF in Delhi-Mumbai Rajdhani Express recently as published in 'The Hindu' dated August 3, 2004;

(b) if so, the details thereof; and

(c) the number of persons arrested and action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) and (b) Yes, Sir. Railway Protection Force Staff of New Delhi Railway Station had seized 5 packages containing gold/silver, ornaments/utensils/biscuits weighing 605 Kgs. and currency notes of Rs. 1000/- denomination, all valued Rs. 1,00,00,000/- from the brake Van of Train No. 2952 Rajdhani Express on 1.8.2004. As per forwarding note, these 5 packages were booked as general goods.

In addition, on 2.8.2004, from the same train, 2 packages were found declared at Mumbai Central. These 2 packages contained approximately 250 Kgs. of silver goods declared as 'general goods', valued approximately 12,10,000/-

(c) 3 loading workers of the lease-holder were arrested by RPF/New Delhi and a case Crime No. 60/04 under Section 163 Railways Act, 1989 was registered at Railway Protection Force Post/New Delhi. Lease holder managed to escape from the spot. A warrant of arrest against the lease-holder has been obtained from the Court. On 5.8.04, matter was also referred to the Income Tax Department for taking further action. Two representatives of the consignee were arrested at the Mumbai Central under Section 163 of Railways Act, 1989 and a case Crime No. 837/2004 has been registered.

Discovery of Ancient City

4444. SHRI RAGHUVeer SINGH KOSHAL : Will the Minister of CULTURE be pleased to state :

(a) whether the Government is aware that ancient city of archaeological importance which was merged in sea has been discovered in the bay of Khambat in Gujarat;

(b) if so, the details thereof;

(c) whether the Government has taken decision to launch specific scheme to conduct research of other related facts in the light of above discovery;

(d) if so, the details thereof;

(e) whether any steps have been taken by the Government for study and protection of ancient relics of our civilization;

(f) if so, the details thereof;

(g) whether the Union Government provides any grant to the State Government or the trusts in this regard during each of last three years; and

(h) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : (a) and (b) During the course of a survey done recently in the Gulf of Combay, National Institute of Ocean Technology came across a stretch of formations typical to the riverine regime in the middle of the sea. The material collected at site included well-rounded pebbles, cobbles and alluvium which represent a fresh water river regime. During Survey images of several excellent geometric objects, which are normally man made was picked up in a stretch of almost 9 km. at water depths of 30 to 40 m. west of Hazira in Gujarat. The artifacts recovered include pottery, stone tools, pieces of wattle and daub, bricks, etc.

(c) and (d) No, Sir. Archaeological Survey of India has not taken any decision to launch specific scheme to conduct research in light of the above discovery.

(e) and (f) Archaeological Survey of India takes exploration and excavation for search and study of ancient relics of our civilization on a regular basis. Archaeological Survey of India has carried out 30 excavations during the field season 2003-2004. The details are given in the Statement enclosed.

(g) and (h) The Archaeological Survey of India does not provide any grant to the State Governments for the purpose of exploration and excavation.

Statement

Excavations undertaken by ASI during the Field Season 2003-2004

Sl.No.	Name of the site
1	2
1.	Adi Badri, Distt. Yamunagar, Haryana
2.	Adichanallur, Distt. Tuticorin, Tamil Nadu
3.	Ahichhatra, Distt. Bareilly, Uttar Pradesh
4.	Bakraur (Sujata Kutir), Distt. Gaya, Bihar
5.	Barabati Fort, Distt. Cuttack, Orissa

- | 1 | 2 |
|-----|--|
| 6. | Baror, Distt. Sriganganagar, Rajasthan |
| 7. | Bhimbetka, Distt. Raisen, Madhya Pradesh |
| 8. | Bharrana, Distt. Fatehabad, Haryana |
| 9. | Chak 86 and Tarkhanawala Dera, Distt. Sriganganagar, Rajasthan |
| 10. | Chandor, Goa, Goa |
| 11. | Daulatabad Fort, Distt. Daulatabad, Maharashtra |
| 12. | Dholavira, District Kachchh, Gujarat |
| 13. | Excavation at Harsh-ka-Tila, Thanewar, Distt. Kurukshetra, Haryana |
| 14. | Fort at Chitradurga, Distt. Chitradurga, Karnataka |
| 15. | Hampi, Distt. Bellary, Karnataka |
| 16. | Hansi, Distt. Hissar, Haryana |
| 17. | Juni Kuran, Distt. Kachchh, Gujarat |
| 18. | Kalinjer Fort, Distt. Banda, Uttar Pradesh |
| 19. | Kesariya, Distt. East Champaran, Bihar |
| 20. | Mound adjacent to Baigazi wall, known as Palace area of ancient Gaur, Distt. Maldah, West Bengal |
| 21. | Mound at Boxanagar, Distt. West Tripura, Tripura |
| 22. | Musabagh, Lucknow, Uttar Pradesh |
| 23. | Rajghat, Distt. Varanasi, Uttar Pradesh |
| 24. | Residency, Lucknow, Uttar Pradesh |
| 25. | Saridkel, Khunti Distt. Ranchi, Jharkhand |
| 26. | Scientific clearance at St. Augustine Complex, North Goa, Goa |
| 27. | Scientific Clearance at Swayambhu Temple complex, Warangal Fort, Distt. Warangal, Andhra Pradesh |
| 28. | Scientific clearance Buddhist site, Ratnagiri, Distt. Jajpur, Orissa |
| 29. | Tughluqabad Fort, South NCT, Delhi, New Delhi |
| 30. | Udaigiri Fort, District Jajpur, Orissa |

Under Water Excavations

1. Mahabalipuram, Distt. Kanchipuram, Tamil Nadu

[English]

Shifting of Hubli Goodshed to Amargol

4445.SHRI PRALHAD JOSHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a proposal to shift the Hubli Goodshed of South Western Railway Zone to Amargol a nearby village;

(b) if so, the details thereof;

(c) whether any land has been earmarked for shifting;

(d) if so, the details thereof; and

(e) the time by which shifting is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) No, Sir.

(b) to (e) Do not arise.

Drinking Water Schemes under RGNDWM

4446.SHRI HITEN BARMAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government is planning to bring all drinking water schemes under the umbrella of Rajiv Gandhi National Drinking Water Mission (RGNDWM);

(b) if so, the details thereof regarding the new policy;

(c) whether the capital intensive large scale ARWSP will be continued;

(d) if, not the reasons therefore; and

(e) the policy of the Government regarding continuation of swajaldhara scheme which was started by the previous Government in 2002?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) : (a) and (b) Finance Minister made the following announcement in his Budget Speech dated 8.7.2004,

"Government intends to bring all drinking water schemes under the umbrella of the Rajiv Gandhi Drinking Water Mission"

No details have been worked out.

(c) to (e) There is no decision to discontinue Swajaldhara scheme or ARWSP.

New Pipelines for Transportation of Petroleum Products

4447. SHRI RAVI PRAKASH VERMA :
SHRI NAKUL DAS RAI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Indian Oil Corporation is planning to lay any new pipelines for transportation of petroleum products in the country;

(b) if so, the details in this regard;

(c) the total investments involved in laying those pipelines; and

(d) the time schedules for laying those pipelines?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (d) Yes, Sir. The details of new product pipelines proposed to be laid by IOCL are given in the Statement enclosed.

Statement

Details of new product pipelines planned by Indian Oil Corporation Limited.

S. No.	Description	Capacity (Million metric tonnes per annum)	Length (KM)	Estimated investment (Rs. in crore)	Anticipated completion schedule
1.	Branch Pipelines to Raxaul and Bitalpur from Barauni-Kanpur product pipeline	1.1	270	170	24 months from investment approval
2.	Koyali – Ratlam product pipeline	2.0	274	227	24 months from investment approval

Details of pipelines under implementation

S. No.	Description	Capacity (Million metric tonnes per annum)	Length (KM)	Approved cost (Rs. in crore)	Schedule completion
1	2	3	4	5	6
1.	Sidhpur Sanganer Product Pipeline (SSPL)	3.40	506	352.49	November, 2004
2.	Panipat-Rewari Product Pipeline	1.50	160	75.96	September, 2004
3.	Chennai-Trichy-Madurai Product Pipeline system	1.80		363.21	July, 2005
	Chennai-Asanur		256		
	Asanur-Sankari		157		
	Asanur-Madurai		270		

1	2	3	4	5	6
4.	Branch pipeline to Ajmer from SSPL	0.08	21	20.92	January, 2005
5.	Branch pipeline to Chittaurgarh from SSPL	1.10	160	82.58	February, 2006
6.	Koyali-Dahej Product Pipeline	2.60	112	90.50	March, 2006

Direct Funding to Panchayats by U.K.

4448. SHRI MANJUNATH KUNNUR : Will the Minister of PANCHAYATI RAJ be pleased to state :

(a) whether the Government is aware that the British Government has started providing direct grants to a panchayat in Tamil Nadu as reported in *Indian Express* dated July 2, 2004;

(b) if so, the facts and details thereof;

(c) whether the Government consider seriously replicating such an arrangement in other States to improve the functioning and performance of Panchayati Raj;

(d) if so, whether the Government studied the implications and feasibility of a foreign Government directly extending financial assistance to a Panchayat in the country;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (f) A news item appeared in the *Indian Express* dated 2nd July, 2004 under the caption "U.K. Gift to TN Village. A Panchayat Academy". The information is being collected and will be laid on the Table of the House.

**Unutilisation of Funds in Ninth
Five Year Plan**

4449. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the funds remain unspent under the IRDP, TRSEM, SITRA, DWCRRA and GKY during the Ninth Five Plan period;

(b) if so, the reasons therefore;

(c) whether the Government has discontinued these schemes;

(d) if so, the reasons therefore;

(e) whether there has been a steep decline in the number of beneficiaries under the various schemes meant for self employment in Maharashtra particularly in Vidharbha region; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL) : (a) to (d) The programmes captioned IRDP, TRYSEM, DWCRRA, SITRA and GKY were merged into Swarnjayanti Gram Swarozgar Yojana (SGSY) with effect from 1.4.1999 and the unspent balances, under these programmes were pooled under SGSY and utilized as per the new guidelines. The multiplicity of programmes prior to merger resulted in the lack of proper social intermediation, absence of desired linkages among these programmes inter-se and the emphasis is on achieving numerical targets rather than focusing on the substantive result of sustainable income generation. SGSY is the restructured and integrated self-employment programme which is a holistic programme covering all aspects of self employment such as organization of the poor into Self Help Groups (SHGs), training, credit, technology, infrastructure and marketing.

(e) During 2001-2002 and 2002-03 there was a decline in total number of assisted Swarozgaris in Maharashtra including Vidharbha region. However, during 2003-04, the number of assisted Swarozgaris has increased to 60659 from 55442 in 2002-2003.

(f) The SGSY is a process oriented scheme with focus on group approach. During initial years of

implementation group approach took time to establish and therefore there was an apparent decline in assistance to the beneficiaries. However the number of assisted Swarozgaris has now started showing an increasing trend.

[Translation]

Division of Public Sector Industries

4450. SHRI RAMJI LAL SUMAN :
SHRI NITISH KUMAR :

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state :

(a) whether a group of Ministers was constituted under the Chairmanship of the Deputy Chairman of the Planning Commission in recent past had divided the public sector industries into five categories keeping in view their economic condition;

(b) If so, the details and the basis of categorisation thereof;

(c) the reasons for this categorisation; and

(d) the policy adopted by the Government after obtaining relevant information regarding these categories?

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : (a) to (c) A Group of Ministers (GoM) was constituted on 9.2.2000 under the Chairmanship of the Deputy Chairman, Planning Commission to consider and recommend inter alia in the matter of payment of wages, salaries and outstanding statutory dues of employees in Central Public Sector Units (CPSUs). GoM grouped CPSUs into four categories keeping in view their financial capacity to pay outstanding statutory dues and salary/wages of their employees as under :

Category A : Profit making PSUs having capacity to pay but could not clear the dues for various reasons including legal hurdles.

Category B : Loss making CPSUs capable of generating adequate operating surplus to clear the outstanding dues in a phased manner on their own.

Category C : CPSUs which can clear the outstanding dues by sale of their surplus assets.

Category D : CPSUs which have neither operating surplus nor surplus assets for sale and require budgetary support in view of their acute financial condition to enable them to clear the outstanding dues.

One CPSU whose liquidation process was subjudice was not categorized. The above categorization was meant to help in formulation of action plan for liquidation of employees' dues in respective CPSUs.

(d) GoM recommendations were accepted by the Government and time schedule of liquidation of statutory and salary/wages dues of employees was drawn up by the Government and necessary guidelines were issued to all concerned in the matter.

[English]

Sub-Urban Railway Stations

4451. SHRI GURUDAS KAMAT : Will the Minister of RAILWAYS be pleased to state :

(a) whether the special programme of beautification of sub-urban railway stations started by the Government has been completed;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) The work of the beautification of stations, including sub-urban stations is a continuous process on Indian Railways. Every year, Railway undertake works for improvement to the circulating area of stations, improvement to booking windows, improvements to the area near the platforms, improvement to subways, improvement to station building etc. for beautification of the stations complex depending upon the availability of funds and inter-se priorities of works.

Further, 137 small gardens have been developed at the ends of platforms on Mumbai Division of Central and Western Railway, for beautifying the suburban stations and

avoiding encroachments. However, all the efforts have not been very fruitful due to nuisance caused by slum dwellers all along the sections on Mumbai Division.

**Freedom to Oil Companies to
Revise Price**

4452. SHRI ASADUDDIN OWAISI :
 SHRI GURUDAS DASGUPTA :
 SHRI TATHAGATA SATPATHY :
 SHRI MOHAN SINGH :
 SHRI MUNSHI RAM :
 SHRIMATI NIVEDITA MANE :
 SHRI VIJOY KRISHNA :
 SHRI CHANDRA BHUSHAN SINGH :
 SHRI S.D. MANDLIK :
 SHRI KIRITI VARDHAN SINGH :
 SHRI ANIRUDH PRASAD alias SADHU YADAV :
 SHRI SHRIPAD YESSO NAIK :
 SHRI MANORANJAN BHAKTA :
 SHRI SHAILENDRA KUMAR :
 SHRI PANKAJ CHOWDHARY :
 PROF. MAHADEORAO SHIWANKAR :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government has given freedom to oil companies to revise prices of oil and diesel every fortnight within narrow pricing band;

(b) if so, the details thereof;

(c) the extent to which this decision of the Government is to be helpful to oil companies;

(d) whether with this decision, the international crude prices burden is likely to be shifted to consumers automatically; and

(e) if so, the steps taken or being taken by the Government to protect the consumers from continued price hike of petroleum products?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) to (e) With a view to modulating the impact of high international prices on the domestic

consumer prices of petrol and diesel, a price band mechanism has been put in operation as per which the Oil Marketing Companies (OMCs) can effect price revisions based on the previous fortnight's average international price, provided that the exchange rate adjusted C and F (cost and freight) product price was within the band of 10% around the mean of (a) last three months' rolling average prices; and (b) last one year's rolling average prices. In case the C and F prices breach the ceiling due to high volatility, OMCs would keep the prices in the band. The Government may then adjust the duties on petrol and diesel so as to contain the impact of increase in international prices on the domestic consumer prices of these products. With this objective in mind, effective mid-night of 18th/19th August 2004, the customs duties on petrol and diesel were reduced by 5% each and excise duties were reduced by 3% on each of the product. The Government had also earlier reduced excise duties by 3% on diesel and 4% on petrol effective mid-night of 15th/16th June 2004.

[Translation]

LPG Cooking Gas in Rural Areas

4453. DR. SATYANARAYAN JATIYA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the policy and the action plan in regard to providing LPG cooking gas connections in rural areas in the country State-wise; and

(b) the names of the places in different States including Madhya Pradesh where gas agency has not been opened despite being included in the gas agency marketing plan during the last three years;

(c) if so, the reasons therefor;

(d) the time by when the gas agencies at these places are likely to be opened; and

(e) the names of the places at which the alternative arrangement of gas supply has been made alongwith the rates at which the gas is delivered in these areas?

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : (a) Out of 1,429 distributorship

planned for urban/rural and 1,247 for rural areas, Public Sector Oil Marketing Companies (OMCs) have commissioned 1,075 LPG distributorships in urban/rural market and 569 LPG distributorships in rural market as on 1.7.2004. Further, with a view to covering uncovered Blocks/Tehsils/Mandals, the Ministry have advised the OMCs to introduce innovative steps for low income group customers such as introduction of 5 kg. cylinders, setting up of community kitchens in villages etc.

(b) and (c) At present, 1,878 locations in country including 194 locations of M.P. are pending for commissioning which were included in previous marketing plans. These include locations for urban areas also. The details of locations are available with OMCs.

(d) The setting up of LPG distributorships is a continuous process and it is not possible to indicate the exact time frame for setting up of LPG distributorships at all the locations which were included earlier in the marketing plans. However, it generally takes 6-12 months for the commissioning of a LPG distributorship after the interview for a location.

(e) The distributorships are operating in various markets as per their authorized trading area of operation and refills are sold at the retail selling price of the town in the area of operation of distributorships. Besides the innovative steps outlined in (a) above, OMCs are in the process of finalising a common plan for the appointment of LPG distributors. In this process, efforts would be made to bring maximum un-represented areas in the LPG distributorship network.

[English]

Income and Expenditure in Railway by different States and Zones

4454.SHRI ANANTA NAYAK : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government has made any estimate on the contribution of various States/Railway Zones in revenue earning to the national exchequer (Railways);

(b) if so, the details of each of the last three years separately;

(c) the investment made through various projects by Railways in those States/Zones during the same period;

(d) the steps taken by Railways in removing the regional imbalance in the matter of the development of Railways; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) Railway finances are an integral part of the Consolidated Fund of India and traffic earnings of the Railways form part of receipts of the General Revenues. Estimation of Railways' income and expenditure is made for zonal railways and not State-wise. Zone-wise details of traffic earnings in the last three years and investment made on various zonal railways through projects under New Lines, Gauge Conversion, Doubling, Electrification and Metropolitan Transport Projects are given as under :

(Rs. in cr.)

	Traffic Earnings				Investment on Projects (Gross)			
	Actuals, 2001-02	Actuals, 2002-03	Actuals, 2003-04 (Provl.)	B.E.,\$ 2004-05	Actuals, 2001-02	Actuals, 2002-03	Actuals, 2003-04 (Provl.)	B.E.,\$ 2004-05
	1	2	3	4	5	6	7	8
Central	6536.18	7196.17	4362.08	4567.82	134.18	184.53	86.17	79.48
Eastern	3914.76	4087.60	1860.69	1949.98	251.24	435.84	104.31	90.79
East Central*	-	-	2988.79	3118.53	-	-	336.19	327.68

	1	2	3	4	5	6	7	8
East Coast*	-	-	2996.09	3121.96	-	-	124.76	122.81
Northern	6575.89	7315.71	5002.75	5244.34	376.80	523.19	715.34	425.43
North Central*	-	0.00	3218.05	3358.52	-	-	98.67	112.25
North Eastern	1241.57	1339.33	937.76	982.10	123.52	135.89	96.57	79.99
Northeast Frontier	957.26	962.21	1113.56	1166.17	353.06	457.09	593.61	342.00
North Western*	-	-	1360.67	1424.22	-	-	118.64	105.77
Southern	2606.97	2852.12	2424.62	2544.55	289.84	302.29	260.22	165.19
South Central	3797.06	4030.76	3702.47	3868.83	309.39	298.19	274.39	188.37
South Eastern	7158.36	7906.91	2700.08	2817.81	256.10	327.78	72.21	94.05
South East Central*	-	-	2725.01	2845.03	-	-	66.23	81.89
South Western*	-	-	1133.34	1185.88	-	-	192.00	175.12
Western	5031.32	5418.40	3812.56	3988.52	211.42	323.06	172.70	180.58
West Central*	-	-	2461.25	2568.44	-	-	3.76	27.00
C.O.R.E.	-	-	-	-	262.79	245.04	149.13	124.49
Metro, Kolkata	39.17	38.52	42.42	44.50	93.92	82.99	99.32	83.00
M.T.P., Mumbai	-	-	-	-	32.71	29.24	183.61	244.48
M.T.P., Chennai	-	-	-	-	88.29	67.02	50.00	36.00
Total	37858.54	41147.73	42842.16	44797.00	2783.26	3412.15	3797.83	3086.37

* These new zones have been become independent accounting units from the fiscal year 2003-04 onwards.

\$ BE – Budget Estimates

(d) and (e) Railways network expansion is undertaken keeping in view the traffic demands both in the freight and passenger segments, projected growth of traffic, and for augmenting the saturated capacities. Network expansion is also taken into account as also rail connectivity to various parts of the country on strategic considerations, etc.

[Translation]

**Ongoing Railway Projects Funded by
Foreign Financial Institutions**

4455.SHRI RAMDAS BANDU ATHAWALE : Will the Minister of RAILWAYS be pleased to state :

(a) the details of the ongoing Railway projects funded by foreign financial institutions alongwith the estimated cost of such projects;

(b) the funds received by the Government for each project;

(c) whether the Government has utilised the said amount;

(d) if not, whether the Government has paid commitment charges to the said foreign institutions; and

(e) if so, the total amount paid by the Government on this account?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : (a) to (c) The ongoing railway projects for which external assistance is being received, the estimated cost of the projects and the amount of external funds utilized are as under :

- (i) Mumbai Urban Transport Project (MUTP), which has both road and rail components, is being partly funded by World Bank through a loan of US Dollar 463 million from International Bank for Reconstruction and Development (IBRD) and a credit from International Development Association (IDA) of SDR 62.5 million. The IBRD loan and IDA credit earmarked for the rail component are US Dollar 305 million and about US Dollar 60 million. The estimated cost of the rail component is Rs. 3125 crore. An amount of Rs. 127.90 crore has so far been utilized from the loan and credit.
 - (ii) Project of Modernisation of Signalling between Ghaziabad and Kanpur, which is partly funded by a loan of DM 185 million (Euro 95 million) from Kreditanstalt fur Wiederaufbau (KfW), Germany. The estimated cost of this project is Rs. 425 crore. An amount of Rs. 3.99 crore has so far been utilized from this loan.
 - (iii) Asian Development Bank (ADB) has extended a loan of US\$ 313.6 million for the Railway Sector Improvement Project (RSIP) to improve the performance of the railway sector by (i) financing priority investments to overcome railway capacity bottlenecks and improve operational efficiency/safety and (ii) supporting implementation of a program of reforms formulated by the Ministry of Railways (MOR) to improve Indian Railway's commercial orientation. The estimated cost of the project is US Dollar 579.2 million. The loan is yet to become effective.
- (d) and (e) A total amount of Rs. 17.07 crore has been paid by the Government towards commitment charges against the above external assistance.

11.05 hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE) : I beg to lay on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2004-2005.

[Placed in Library, See No. LT 638/2004]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU) : Sir on behalf of Shri Lalu Prasad, I beg to lay on the Table. . .

MR. SPEAKER : No Since Shri Lalu Prasad is present, he himself should lay the papers. Therefore, it will be expunged. Shri Lalu Prasad.

THE MINISTER OF RAILWAYS (SHRI LALU PRASAD) : I beg to lay on the Table :-

- (1) A copy of the Notification No. S.O. 591 (E) (Hindi and English versions) published in Gazette of India dated the 17th May, 2004 appointing the 1st day of July, 2004, as the date on which the Railways (Second Amendment) Act, 2003 shall come into force, issued under section 1 of the said Act.
- (2) A copy of the Notification No. S.O. 592 (E) (Hindi and English versions) published in Gazette of India dated the 17th May, 2004 appointing the 1st day of July, 2004, as the date on which the Railway Protection Force (Amendment) Act, 2003 shall come into force, issued under section 1 of the said Act.
- (3) A copy of the Notification No. S.O. 593 (E) (Hindi and English versions) published in Gazette of India dated the 17th May, 2004 notifying all the officers of and above the rank of Assistant Sub-Inspector in the Railway Protection Force as the

[Shri Lalu Prasad]

"officer authorised" for the purpose of the Railways Act, 1989 issued under section 179 of the said Act together with a corrigendum thereto (in Hindi version only) published in Notification No. S.O. 698 (E) dated the 17th June, 2004.

[Placed in Library, See No. LT 639/2004]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2004-05.

[Placed in Library, See No. LT 640/2004]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) : I beg to lay on the Table :-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1995-1996, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1996-1997, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 641/2004]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY) : Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2002-2003.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 642/2004]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2002-2003.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 643/2004]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2001-2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2001-2002.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 644/2004]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2001-2002, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2001-2002.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- [Placed in Library, *See* No. LT 645/2004]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2001-2002.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- [Placed in Library, *See* No. LT 646/2004]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2002-2003.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- [Placed in Library, *See* No. LT 647/2004]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2001-2002.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- [Placed in Library, *See* No. LT 648/2004]
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Allahabad, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2002-2003.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- [Placed in Library, *See* No. LT 649/2004]
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2002-2003.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- [Placed in Library, *See* No. LT 650/2004]
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2001-2002, alongwith Audited Accounts.

[Shri S. Jaipal Reddy]

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2001-2002.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 651/2004]

- (21) A copy each of the following Notification (Hindi and English versions) under sub-section 3 of section 25 of the Press Council Act, 1978 :-

- (i) The Press Council of India (Terms and Conditions of Service of the Employees) Regulations, 2002 published in Notification No. 10/7/82-Sectt. (Admn.) Vol. VI (No. 193) in Gazette of India dated the 24th September, 2002.
- (ii) The Press Council of India (Terms and Conditions of Service of the Employees Amendment) Regulations, 2003 published in Notification No. 10/7/82-Sectt. (Admn.) Vol. VI (No. 96) in Gazette of India dated the 19th June, 2003.

[Placed in Library, See No. LT 652/2004]

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : Sir, I beg to lay on the Table a copy of the One Hundred Eighty-eighth Report (Hindi and English versions) of the Law Commission of India on Proposals for Constitution of Hi-Tech Fast-Track Commercial Divisions in High Courts, December, 2003.

[Placed in Library, See No. LT 653/2004]

THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR) : Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :-

- (1) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas, for the year 2004-2005.

[Placed in Library, See No. LT 654/2004]

- (2) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas, for the year 2004-2005.

[Placed in Library, See No. LT 655/2004]

MR. SPEAKER : Shri Sontosh Mohan Dev – Not present.

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA) : Sir, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956 for the year ended the March 31, 2003 under section 368 of the said Act.

[Placed in Library, See No. LT 657/2004]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI) : Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homeopathy, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homeopathy, New Delhi, for the year 2002-2003.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 658/2004]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences,

Bangalore, for the year 2002-2003, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2002-2003.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 659/2004]

MR. SPEAKER : Shri Taslimuddin – Not present.

Shri S.S. Palanimanickam

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE) : Sir, on behalf of Shri S.S. Palanimanickam, I beg to lay the papers.

MR. SPEAKER : But there is no notice for this.

SHRI BIJOY HANDIQUE : Sir, I have sent a letter seeking permission for this.

MR. SPEAKER : It has not been sent to us. Please do not take it so lightly. I would not permit it. Anyway, please carry on now. This is the last time. Please do not take the House for granted.

SHRI BIJOY HANDIQUE : Sir, I beg to lay on the Table :-

- (1) A copy of the Statement of Market Borrowings by Central Government during the year 2003-2004, alongwith Annexure (Hindi and English versions)

[Placed in Library, See No. LT 662/2004]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 499 (E) published in Gazette of India dated the 4th August, 2004 together

with an Explanatory Memorandum seeking to exempt Motor Spirit when intended for use in the manufacture of 5% ethanol blended petrol, from so much of the excise duty leviable on as in excess of the duty leviable on motor spirit sold by the manufacturer to an independent buyer.

- (ii) G.S.R. 500 (E) published in Gazette of India dated the 4th August, 2004 together with an Explanatory Memorandum seeking to exempt 5% ethanol blended petrol, manufactured from petrol and ethanol, from the whole of the Additional Duty of Excise leviable thereon.

- (iii) G.S.R. 501 (E) published in Gazette of India dated the 4th August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1st March, 2002.

- (iv) G.S.R. 502 (E) published in Gazette of India dated the 4th August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 28/2002-CE dated the 13th May, 2002.

- (v) G.S.R. 506 (E) published in Gazette of India dated the 9th August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 10/96-CE dated the 23rd July, 1996.

- (vi) G.S.R. 507 (E) published in Gazette of India dated the 9th August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1st March, 2002.

- (vii) G.S.R. 523 (E) published in Gazette of India dated the 13th August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1st March, 2002.

[Placed in Library, See No. LT 663/2004]

[Shri Bijoy Handique]

(3) A copy each of the following Notifications (Hindi and English versions) issued under sections 12 and 19 of the Central Excise Rules, 2002 :-

- (i) G.S.R. 495 (E) published in Gazette of India dated the 4th August, 2004 together with an Explanatory Memorandum notifying monthly/quarterly returns in suppression of the earlier notified returns to incorporate details of Education Cess.
- (ii) G.S.R. 511 (E) published in Gazette of India dated the 10th August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 43/2001-CE(NT) dated the 26th June 2001.
- (iii) G.S.R. 512 (E) published in Gazette of India dated the 10th August, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 42/2001-CE(NT) dated the 26th June 2001.

[Placed in Library, See No. LT 664/2004]

(4) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 475 (E) published in Gazette of India dated the 26th July, 2004 together with an Explanatory Memorandum seeking to provide for the imposition of provisional anti-dumping duty on nylon tyre cord fabric originating in or exported from the Peoples Republic of China for a period of six months.
- (ii) G.S.R. 476 (E) published in Gazette of India dated the 26th July, 2004 together with an Explanatory Memorandum seeking to continue imposition of anti-dumping duty upto 25th October, 2004 on imports

into India of Styrene Butadiene Rubber of 1990 series, originating in or exported from Japan, Korea R.P. and United States of America at the rates imposed vide Notification No. 73/2000-Cus., dated the 22nd May, 2000, consequent to the initiation of a sunset review by the designated authority.

- (iii) G.S.R. 477 (E) published in Gazette of India dated the 26th July, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 73/2000-Cus., dated the 22nd May, 2000.
- (iv) G.S.R. 478 (E) published in Gazette of India dated the 26th July, 2004 together with an Explanatory Memorandum seeking to impose additional duty of customs on imports of computers as specified under the computer (Additional Duty) Rules, 2004.
- (v) G.S.R. 481 (E) published in Gazette of India dated the 26th July, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 1/2002-Cus. dated the 2nd January, 2002.
- (vi) G.S.R. 482 (E) published in Gazette of India dated the 26th July, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 110/2002-Cus. dated the 10th October, 2002.
- (vii) G.S.R. 484 (E) published in Gazette of India dated the 28th July, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 73/2003-Cus. dated the 1st May, 2003.
- (viii) G.S.R. 485 (E) published in Gazette of India dated the 28th July, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 98/2003-Cus. dated the 1st July, 2003.

- (5) A copy of the Computers (Additional Duty) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 26th July, 2004, under section 10 of the Customs Tariff Act, 1975, together with an Explanatory Memorandum.
- (6) A copy of the Notification No. G.S.R. 480 (E) (Hindi and English versions) published in Gazette of India dated the 26th July, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002 under section 159 of the Customs Act, 1962.
- (7) A copy of the Bank of Baroda General (Amendment) Regulations, 2003 (Hindi and English versions) published in Notification No. BCC/LEGAL/MTU/95/1538 in Gazette of India dated the 13th August, 2004, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970.

[Placed in Library, See No. LT 665/2004]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY) : Sir, on behalf of Shrimati Subbulakshmi Jegadeesan, I beg to lay :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 666/2004]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :-

- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2003-2004.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 667/2004]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment, for the year 2004-2005.

[Placed in Library, See No. LT 668/2004]

- (5) A copy of each of the following papers (Hindi and English versions) under sub-section (2) of section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 :-

- (i) Annual Report of the Chief Commissioner for Persons with Disabilities for the year 2002-2003
- (ii) Action taken Report on the recommendations of the Chief Commissioner for Persons with Disabilities for the year 2002-2003

[Placed in Library, See No. LT 669/2004]

11.06 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the

22nd July, 2004 adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 2005, and do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, ten Members from among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee :-

1. Shri Moolchand Meena
2. Shri Nandi Yellaiah
3. Dr. Faguni Ram
4. Shri Ram Nath Kovind
5. Shri Narayan Singh Kesri
6. Shri Gandhi Azad
7. Shri Faqir Chand Mullana
8. Shri Robert Kharshiing
9. Shri R. Sarath Kumar
10. Shri Lalhmingliana

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 22nd July, 2004 adopted the following motion in regard to the Committee on Public Undertakings :-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April, 2005, and do proceed to elect, in such manner as the Chairman may direct, seven Members from

among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee :-

1. Smt. Ambika Soni
2. Shri Ajay Maroo
3. Shri Jibon Roy
4. Shri Shahid Siddiqui
5. Prof. Ram Deo Bhandary
6. Shri Pyarimohan Mohapatra
7. Shri Dinesh Trivedi'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 22nd July, 2004 adopted the following motion in regard to the Committee on Public Accounts :-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 2005, and do proceed to elect, in such manner as the Chairman may direct, seven Members from among the Members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee :-

1. Shri Jairam Ramesh
2. Shri R.K. Dhawan
3. Shri V. Narayanasamy
4. Prof. R.B.S. Verma
5. Shri Prasanta Chatterjee
6. Dr. K. Malaisamy
7. Shri C. Ramchandraiah'

11.08 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTING OF THE HOUSE**

First Report

[Translation]

SHRI RAJESH VERMA (Sitapur) : Sir, I beg to lay on the Table a copy of the First Report (Hindi and English versions) of Committee on Absence of Members from the sitting of the House.

11.08¼ hrs.

**STANDING COMMITTEE ON HUMAN
RESOURCE DEVELOPMENT**

One-Hundred Fifty-second Report

[English]

DR. THOKCHOM MEINYA (Inner Manipur) : Sir, I beg to lay on the Table a copy of the One Hundred Fifty-second Report (Hindi and English versions) of Standing Committee on Human Resource Development on Demands for Grants (2004-2005) of the Ministry of Youth Affairs and Sports.

11.08½ hrs.

STANDING COMMITTEE ON INDUSTRY

**One hundred forty-sixth to One
hundred fifty-third**

[Translation]

SHRI SUNIL KHAN (Durgapur) : Sir I beg to lay on the table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Industry :

- (1) 146th Report on Credit Flow to SSI Sector in Maharashtra (Ministry of Small Scale Industries);
- (2) 147th Report on Credit Flow to SSI Sector in the Region of Bulandshahar, Uttar Pradesh (Ministry of Small Scale Industries);
- (3) 148th Report MoU performance in respect of select Public Sector Undertakings, Department of Public Enterprises (Ministry of Heavy Industry and Public Enterprises);

(4) 149th Report on MoU performance in respect of Public Sector Undertakings in Civil Aviation Sector, Department of Public Enterprises (Ministry of Heavy Industry and Public Enterprises);

(5) 150th Report on Demands for Grants (2004-05) pertaining to the Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises).

(6) 151st Report on Demands for Grants (2004-05) pertaining to the Department of Heavy Industries (Ministry of Heavy Industries and Public Enterprises).

(7) 152nd Report on Demands for Grants (2004-05) pertaining to Ministry of Agro and Rural Industries; and

(8) 153rd Report on Demands for Grants (2004-05) pertaining to Ministry of Small Scale Industries.

11.08 ¾ hrs.

**STANDING COMMITTEE ON SCIENCE AND
TECHNOLOGY, ENVIRONMENT AND
FORESTS**

**One Hundred twenty-eighth to One
Hundred Thirty-first Reports**

[English]

DR. SUJAN CHAKRABORTY (Jadavpur) : Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests :—

- (1) One Hundred Twenty-Eighth Report on Demands for Grants (2004-05) of the Department of Ocean Development.
- (2) One Hundred Twenty-Ninth Report on Demands for Grants (2004-05) of the Department of Space.
- (3) One Hundred-Thirtieth Report on Demands for Grants (2004-05) of the Department of Atomic Energy.

[Dr. Sujan Chakraborty]

- (4) One Hundred Thirty-First Report on Demands for Grants (2004-05) of the Ministry of Environment and Forests.

11.09 hrs.

STANDING COMMITTEE ON HEALTH AND
FAMILY WELFARE

First to Third Reports

[Translation]

DR. RAM CHANDRA DOME (Birbhum) : Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of Standing Committee on Health and Family Welfare :-

- (1) First Report of the Committee on Demands for Grants (2004-05) of the Department of Health.
- (2) Second Report of the Committee on Demands for Grants (2004-05) of the Department of Family Welfare; and
- (3) Third Report of the Committee on Demands for Grants (2004-05) of the Department of AYUSH.

11.09½ hrs.

STANDING COMMITTEE ON PERSONNEL,
PUBLIC GRIEVANCES, LAW AND JUSTICE

First and Second Reports

[English]

SHRI VARKALA RADHAKRISHNAN : Sir, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of Standing Committee on Personnel, Public Grievances, Law and Justice :-

- (1) First Report on Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions; and
- (2) Second Report on Demands for Grants (2004-05) of the Ministry of Law and Justice.

11.10 hrs.

STANDING COMMITTEE ON TRANSPORT,
TOURISM AND CULTURE

**Seventy-ninth, Eightieth, Eighty-first and
Eighty-second Reports**

[English]

SHRI ANIL BASU (Arambagh) : I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Seventy-ninth Report on Demands for Grants (2004-05) of the Ministry of Tourism.
- (2) Eightieth Report on Demands for Grants (2004-05) of the Ministry of Culture;
- (3) Eighty-first Report on Demands for Grants (2004-05) of the Ministry of Shipping; and
- (4) Eighty-second Report on Demands for Grants (2004-05) of the Ministry of Road Transport and Highways.

11.11 hrs.

PAPERS LAID ON THE TABLE

[English]

MR. SPEAKER : Item No. 8 Shri Sontosh Mohan Dev. As an exception, it is being done. It should not be repeated in future.

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV) : Sir, we have old relations.

MR. SPEAKER : You should express your regrets.

SHRI SONTOSH MOHAN DEV : Sorry, Sir. There was traffic jam.

I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1)

of section 619A of the Companies Act, 1956 :-

- (i) Review by the Government of the working of the Bharat Yantra Nigam Limited, Allahabad, and its subsidiaries for the year 2002-2003.
 - (ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad, and its subsidiaries for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 656/2004]

MR. SPEAKER : Item No. 11. Shri Taslimuddin. I expect every hon. Minister who was not present when his name was called out, to say at least that he is sorry.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN) : Sorry Sir. .

MR. SPEAKER : Do not take it lightly. Parliament's prestige has to be maintained.

SHRI TASLIMUDDIN : I beg to lay on the Table :-

- (1) A copy of the Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 2004 (Hindi and English versions) published in Notification No. G.S.R. 192 (E) in Gazette of India dated the 13th March, 2004 under section 39 of the Bureau of Indian Standards Act, 1986.

[Placed in Library, See No. LT 660/2004]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-sections (4) of

section 83 of the Standards of Weights and Measures Act, 1976 :-

- (i) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 2004 published in Notification No. G.S.R. 113 (E) in Gazette of India dated the 12th February, 2004, together with a Corrigendum thereto (English version only) published in Notification No. G.S.R. 316 (E) dated the 14th May, 2004.
- (ii) The Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 2004 published in Notification No. G.S.R. 169 (E) in Gazette of India dated the 1st March, 2004.
- (iii) The Standards of Weights and Measures (Packaged Commodities) Third Amendment Rules, 2004 published in Notification No. G.S.R. 238 (E) in Gazette of India dated the 31st March, 2004.
- (iv) The Standards of Weights and Measures (Inter State Verification and Stamping) Amendment Rules, 2004 published in Notification No. G.S.R. 252 (E) in Gazette of India dated the 5th April, 2004.
- (v) The Standards of Weights and Measures (General) Amendment Rules, 2004 published in Notification No. G.S.R. 253 (E) in Gazette of India dated the 5th April, 2004.

[Placed in Library, See No. LT 661/2004]

[English]

MR. SPEAKER : Are you sorry? Otherwise, I will expunge it.

SHRI TASLIMUDDIN : I am sorry.

MR. SPEAKER : And remember this in future. Now, let us go to item No. 22. Shri Alok Kumar Mehta.

11.13 hrs.

**MOTION RE : SECOND REPORT OF THE
COMMITTEE ON PRIVATE MEMBER'S
BILLS AND RESOLUTIONS**

[English]

SHRI ALOK KUMAR MEHTA (Samastipur) : I beg to move :

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th August 2004."

MR. SPEAKER : The question is :

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th August 2004."

The motion was adopted.

11.14 hrs.

MATTERS UNDER RULE 377

[English]

MR. SPEAKER : Now, let us take up Matters under rule 377. Let us do some work.

(Interruptions)

[Translation]

SHRI RAGHUNATH JHA (Bettiah) : Mr. Speaker, Sir, we have to take up Matters Under Rule 377. . . .
(Interruptions)

MR. SPEAKER : I am taking up Matters Under Rule 377 also. You please wait for a minute. No one has patience even for a minute.

(Interruptions)

[English]

MR. SPEAKER : Please sit down. No, I would not allow it. Nothing will go on record.

*(Interruptions)**

*Not recorded.

MR. SPEAKER : Shri K.C. Singh Baba.

(I) **Need to include the Gujjar Community living in the forest areas of Uttaranchal in the list of Scheduled Tribes**

SHRI K.C. SINGH 'BABA' (Nainital) : Mr. Speaker, Sir, the people belonging to the Gujjar community living in the forests in the State of Uttaranchal and other parts of the country are very backward. They have their habitation in the forest land for centuries and their socio-economic status needs urgent amelioration. The population of Gujjar in the forests in the State of Uttaranchal has grown manifold thereby causing difficulty in preservation and conservation of forests in the State. The Government should take immediate steps to rehabilitate them by allotting alternate land outside the forests in order to save and preserve our forest reserve, provide them alternate sources of living and employment and also declare them as Scheduled Tribes in the State of Uttaranchal so that these downtrodden people may also become eligible to avail all the benefits and facilities being enjoyed by the other Scheduled Tribes.

(II) **Need to provide adequate funds for the construction of Rohtang Tunnel and a bypass at Manali, Himachal Pradesh**

[Translation]

SHRIMATI PRATIBHA SINGH (Mandi) : Mr. Speaker, Sir, through you, I would like to bring to the notice of Defence Minister that it was a dream of former Prime Minister Late Shrimati Indira Gandhi that a tunnel should be constructed beneath Rohtang Pass near tourist place, Manali in Himachal Pradesh to connect Lahual Valley and Leh. The Government of India accorded sanction for this scheme of strategic importance in May, 2002 for the construction of 9 km long tunnel but 1.630 km road is required to be constructed for Manali bypass at National Highway No. 21 under preliminary works for tunnel construction. For this purpose, Chief Engineer (National Highway), Government of Himachal Pradesh had made a request on 23.7.2003 to the Ministry of Road Transport and Highways of Government of India to sanction Rs. 448.35 lakhs.

Therefore, I request the hon'ble Minister to provide adequate funds for this project so that Manali bypass could be constructed which is necessary for starting the construction work of Rohtang tunnel that is important for the security of the country and to promote tourism.

(iii) Need to increase the recruitment quota of Himachal Pradesh in the Armed Forces

PROF. CHANDER KUMAR (Kangra) : Mr. Speaker, Sir, a large number of people from Himachal Pradesh are in the armed forces and serving the nation. It is the soldiers of Himachal Pradesh who have in maximum number sacrificed their lives during the China, Pakistan, and Kargil war for the sake of the country. This is the reason that they have been honoured with several Paramveer Chakra, Veer Chakra, Shaurya Chakra though it is a small State.

Therefore, I request the hon'ble Defence Minister that one rank-one pension scheme should be introduced in the army. Himachal Regiment be raised, recruitment quota of Himachal Pradesh be increased in the Armed Forces, minimum qualifying service of 33 years for full pension in the armed forces be relaxed. Armed Forces personnel be allowed to serve upto 58 years of age, mobile canteen facilities in inaccessible areas where this facility is not available be provided and 50% concession to ex-servicemen of 60 years or above and their widows be provided in train journey to any part of the country from the State.

[English]

MR. SPEAKER : Shri Mekapati Raja Mohan Reddy.

This will be treated as laid on the Table of the House.

(iv) Need to provide better rail linkages and facilities in Guntur Railway Division of Andhra Pradesh

*SHRI M. RAJA MOHAN REDDY (Narasaraopet) : The Guntur Railway Division of Andhra Pradesh is far behind in getting many railway facilities and I am mentioning and recommending here some of the long-standing demands

*Speech was Treated as laid on the Table.

of the passengers using this track. There is need for providing halt at Pidugurall for Cochin Express, halt at Nadikudi for Falaknuma Express and halt at Cumbum for Prashanti Express. Computer Reservation facility at Narasaraopet, Vinukonda, Piduguralla, Nadikudi and Machera of Guntur Railway Division and Donakonda, Markapur and Cumbum in Prakasham District of Guntur Railway Division. Survey of a new railway line between Piduguralla - Narasaraopet (33 Kms.) may be taken up on priority basis. It will benefit a large number of rural people.

MR. SPEAKER : Shri Ram Singh Kaswan.

This will be treated as laid on the Table of the House.

(v) Need to have the Punjab Government's decision on water agreements reviewed with a view to avoid water crisis in Rajasthan

[Translation]

*SHRI RAM SINGH KASWAN (Churu) : Mr. Speaker, Sir, the Government of Punjab summoned a special session of Punjab Legislative Assembly on 12th July to terminate all old agreements regarding distribution of river water that included 1981 water distribution agreement and passed a legislation "The Punjab Termination of Agreements Bill" 2004 unanimously. Due to this action of Punjab, a situation of severe water crisis has arisen in Rajasthan. There has been a strong reaction in Rajasthan and all the parties have united on this issue. This decision of Punjab has resulted in constitutional crisis. The Punjab Government have no right to terminate Inter-State agreement on their own. If Punjab stops the release of water from Ravi-Vyas to the lifeline of Rajasthan, Indira Gandhi Canal, it would create such grave situation that cannot be imagined and 15 acres of land will again turn into desert for want of irrigation. Besides, serious water crises would come up. At present, Rajasthan is not getting its share of 8.60 M.A.F. water as per the 1981 agreement. The Punjab has been using 60 MAF water for years. Today Rajasthan is in dire need of its share of water. Moreover, the control of headworks of all canals has not been transferred to Bhakra

*Speech was Treated as laid on the Table.

[Shri Ram Singh Kaswan]

Vyas control division from Punjab so far. Until and unless, this is done this problem cannot be solved permanently.

Therefore, I demand from the Government that status quo be restored in Punjab and justice should be done to Rajasthan by solving this serious problem.

[English]

MR. SPEAKER : Shri Ashok Chhaviram Argal.

This will be treated as laid on the Table of the House.

(vi) Need to construct a bridge over river Chambal at Usaidghat

SHRI ASHOK ARGAL (Morena) : The Government of Uttar Pradesh constructs pontoon bridge every year over river Chambal at Usaidghat which links the Lok Sabha constituency of Firozabad, Uttar Pradesh with Murena, Madhya Pradesh and has to dismantle that bridge during rainy reasons due to which the Government has to spend lakhs of rupees. The foundation stone of said bridge was laid by the then Prime Minister Late Shri Rajiv Gandhi, but the construction work of the said bridge has been pending for the last 15 years.

Therefore, I urge upon the Union Government that the said bridge be constructed at the earliest.

[English]

MR. SPEAKER : Shri Dushyant Singh.

This will be treated as laid on the Table of the House.

(vii) Need to review the decision to allow import of marble and dolomite with a view to protect the interest of people engaged in the domestic marble industry

*SHRI DUSHYANT SINGH (Jhalawar) : More than 25,000 families engaged in mining and processing of marbles in Rajasthan are facing a great uncertainty on account of changes in the EXIM policy by the Government of India. Rajasthan produces about 95 per cent of the total

*Speech was Treated as laid on the Table.

marble produced in the country. The economy of the State depends upon the off-take of marble to a great extent. Now, with the Central Government allowing the import of marble by effecting changes in its EXIM policy, a large quantity of marble is coming from Iran and other countries to India. This has drastically reduced the demand of marble extracted by the local people as the processing units are getting imported marble and not buying the same from the State. The processing units are obtaining actual users licenses for importing marble. This has direct impact on the people dependent on marble industry. Apart from this, the plight of these people has further aggravated due to the decision of the Union Ministry of Commerce allowing import of dolomite as building material by issuing the Gazette Notification in 2001.

I, urge upon the Ministry of Commerce to reconsider its decision on allowing import of marble and dolomite for using as building materials without any further delay.

MR. SPEAKER : Shri Girdhari Lal Bhargava

This will be treated as laid on the Table of the House.

(viii) Need for electrification of Jaipur Railway line

[Translation]

*SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Jaipur railway station has been linked to broad gauge line but the speed of trains have not been increased despite Jaipur being the capital of Rajasthan. Though the speed of trains bound for Kota-Bharatpur-Sawai Madhopur and Bandikui has been increased as this route has been electrified. That is why I urge upon the Government to electrify the Jaipur route. It would accelerate the speed of the trains and prove beneficial for the passenger.

(ix) Need to increase the Railways share of the cost of construction of ROBs In West Bengal

[English]

SHRI SANTASRI CHATTERJEE (Serampore) : The West Bengal Government has taken up some ROB projects. viz., Madyamgram, Barasat, Barrackpore, Sonarpur, Dankuni over the Eastern Railway and Bagnan,

*Speech was Treated as laid on the Table.

Rangamati (Mednipur). IIT Kharagpur, Balichak over the South Eastern Railway.

Though the implementation of these schemes is urgently called for, high rising cost stands as a deterrent to start work.

The West Bengal Government has proposed to the Railway authorities that Railways share of payment be made in advance and to share the cost of construction of ROBs as 2:1 by the Railways and the State Government in lieu of the present system of 1:1.

Among the proposed ROBs, construction of Dankuni ROB merits top priority.

I would request the hon. Railway Minister to consider the matter in the larger interest of West Bengal.

MR. SPEAKER : Shri Atiq Ahamad

This will be treated as laid on the Table of the House.

(x) **Need to set up an office of Army Recruitment Board at Allahabad, Uttar Pradesh**

[Translation]

*SHRI ATIQ AHAMAD : There is no office of Army Recruitment Board in Allahabad despite the fact that there is a big cantonment there. Lakhs of youths from Allahabad and the adjacent important cities like Phulpur, Kanpur, Varanasi and Ajamgarh are willing to join the army and serve the nation. As there is no office of Army Recruitment Board in Allahabad, they do not get the opportunity to join army. Therefore, through you, Sir, I request the hon. Defence Minister to issue directions for setting up an office of Army Recruitment Board in Allahabad so that the youth of this area could also join the army and thereby serve the nation.

[Translation]

(xi) **Need to provide funds to the Government of Bihar for reviving the Bihar State Seeds Corporation.**

SHRI RAGHUNATH JHA (Bettiah) : Agriculture has become the main source of revenue since the partition of

Bihar. As per data there are 1 crore 19 lakhs small and marginal farmers in the State and almost 1 lakh 89 thousand 8 hundred 65 (1,89,865) medium farmers in 1999-2000 the production was almost 125.00 lakhs metric tonne and in 2000-2001 it increased upto 137 lakhs metric tonnes. Despite this increase the production of paddy and wheat was less than the national productivity. However seed corporation has been the main source of seed production suitable for Bihar but during the past few years due to non availability of any financial assistance its condition deteriorated and it has failed to produce required seeds. Bihar requires 1.90 lakh quintal paddy seeds and 2.30 lakh quintal wheat seeds at the replacement rate of 10 percent certified seeds in the State. In this regard the Government of Bihar has submitted the project report to the Union Government, in which target of 147123 quintals production has been fixed for the first year and target of 3,04,292 quintals has been fixed for the year 2005-2006.

Keeping this in view, the Commissioner, Agricultural Production, Bihar has requested for a project worth Rupees 18 crore for reviving the Bihar State seeds corporation and for a revival package other than this in his D.O. letter No. 317, dated 21.12.2000 to Additional Secretary, Department of Agriculture and Cooperation. But the group of experts has not been sent as yet Bihar State Seeds Corporation has not been revived despite the announcement made by the then Agriculture Minister to this effect.

Hence, I request the Union Government to take immediate action in this regard.

[English]

MR. SPEAKER : Next, Dr. Prasanna Kumar Patasani – This may be treated as laid on the Table.

(xii) **Need to sanction funds for setting up of All-India Institute of Medical Sciences at Bhubaneswar, Orissa**

*DR. PRASANNA KUMAR PATASANI (Bhubaneswar) : Recently, the foundation-stone for construction of AIIMS hospital at Bhubaneswar, the capital city of a poor State

*Speech was Treated as laid on the Table.

*Speech was Treated as laid on the Table.

[Dr. Prasanna Kumar Patasani]

Orissa, was laid by the former Prime Minister of India. The hon. Finance Minister, in his Budget Speech had proposed to set up a corpus fund for creating productive assets in the backward States. I request the Union Government to sanction and earmark adequate funds for construction of AIIMS hospital at Bhubaneswar, Orissa.

[Translation]

SHRI SURENDRA PRAKASH GOYAL (Hapur) : Mr. Speaker, Sir, I should also be given the opportunity to speak. . . .(Interruptions)

[English]

MR. SPEAKER : Hon. Member, do not raise your hand unnecessarily.

(Interruptions)

MR. SPEAKER : Please do not disturb the House. Do not force me to take unpleasant steps. Please keep quiet.

(xiii) Need to take steps to check the rise in price of yarn being used in the Powerloom Industry

[Translation]

SHRIMATI NIVEDITA MANE (Ichalkaranji) : Mr. Speaker, Sir, through you I congratulate the hon. Finance Minister for removing CENVAT from powerloom industries. Sir, unstable yarn prices are very harmful for powerloom industry. The Finance Minister announced to remove CENVAT from powerloom industry in the budget on 8th July and the very next day the rate of textile yarns increased by rupees 7 per kilogram. The fluctuation in yarn prices is causing instability in textile and powerloom markets which is resulting in increase in losses.

Therefore, Mr. Speaker, Sir, through you, I request the Government the prices of yarn be announced for a definite period to keep them stable and bring them within the ambit of consumer laws so that action could be taken against the agents and traders who arbitrarily increase the price of yarn. Through this kind of a law stability can be instilled

*Speech was Treated as laid on the Table.

in the powerloom textiles field and the industry can be saved.

(xiv) Need to provide financial assistance to the Government of Andhra Pradesh for developing the infrastructure for 'Model Residential Schools' meant for the welfare of tribals

[English]

SHRI B. VINOD KUMAR (Hanamkonda) : The Government of India have sanctioned a few model residential schools for the tribals for the State of Andhra Pradesh under Ninth Five Year Plan. All these schools are functional and the construction of buildings is going on in full swing. It appears that Andhra Pradesh is the only State which has made all such schools functional within time, as per the scheme of the Government of India.

The entire cost of running and development of these schools is met from the State Government funds.

The Government of Andhra Pradesh are trying to mobilise their resources to develop infrastructure and buildings, gradually for these schools and, so far, they have provided buildings for 40 residential schools. There are still 18 schools left over where buildings have not yet been provided for and as such these are functioning in some rented accommodation, which is inadequate and insufficient.

I, therefore, request the Government of India to help the Andhra Pradesh Government and provide more assistance for development of infrastructure for the schools.

(xv) Need to discontinue the practice of charging testing fee from fireworks industries in Sivakasi, Tamil Nadu

SHRI A. RAVICHANDRAN (Sivakasi) : The Explosive Desk wants to submit samples of each fireworks product manufactured by all the factories in Sivakasi area of Tamil Nadu. It collects Rs. 5000 as testing fee for each sample from a batch. On an average, a factory produces 60 items. Under this system, there is possibility of collecting Rs. 3 lakh per factory per year. This amount is beyond the capacity of these Small-Scale Industries, and continuing

this system will ruin these industries. Apart from this, having discretion to fix the number of sample items, these industries are unnecessarily harassed by the authorities. To save these 600 factories and three lakh people working in these industries, I request the Government to stop collecting testing fee from these fireworks industries in Sivakasi.

[English]

MR. SPEAKER : Now we take up item No. 24, Shri P. Chidambaram.

[Translation]

SHRI RAGHUNATH JHA (Bettiah) : Mr. Speaker, Sir, the opposition is unnecessarily criticizing hon. Prime Minister on T.V., Radio and entire media who is a symbol of sobriety and gentleness. False allegations are being levelled against him. They are engaged in double talk. They did not participate in discussion on the budget and because of that it had to be passed without discussion. Similarly they talk of hoisting tricolour by Uma Bharati RSS do not hoist the national flag in Nagpur on 15th of August and on 26th January after the independence of the country. Rather they hoist saffron flag and they talk of tricolour, that is really unfortunate and injustice.

[English]

MR. SPEAKER : We have already agreed yesterday to pass the Finance Bill today. Raghunathji, please do not complicate matters. I have expressed my views already.

(Interruptions)

MR. SPEAKER : Only the Finance Minister's statement will be recorded.

(Interruptions)*

MR. SPEAKER : Mr. Surendra Prakash Goel, will you please sit down now?

(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

*Not Recorded.

MR. SPEAKER : Nothing is being recorded.

(Interruptions)*

MR. SPEAKER : Mr. Goel, if you do not sit down, I will have to take action against you.

(Interruptions)

MR. SPEAKER : It seems, the Chair has no relevance! Please behave. I ask you to behave. Do not think you are creating a great impression. I will not accept this.

11.26 hrs.

FINANCE (NO. 2) BILL, 2004*

[English]

MR. SPEAKER : Hon. Finance Minister will now move the motion for consideration of the Finance Bill.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Mr. Speaker, Sir, I beg to move.**

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2004-2005, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2004-2005, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

* Not Recorded.

** Published in the Gazetteer of India, Extraordinary, Part-II, Section-2 Dated 26.8.2004.

***Moved with the Recommendation of the President

[Translation]

SHRI RAGHUNATH JHA (Bettiah) : Mr. Speaker, Sir, the opposition has walked out of the House but let us allow to speak. Hon. Finance Minister has Spoken. Now we be given an opportunity to speak. Bihar has got ruined State. If you allow, I would also express my views.

[English]

MR. SPEAKER : I earnestly appeal to all the hon. Members to cooperate with the Chair.

(Interruptions)

Mr. Speaker : Nothing will go on record.

(Interruptions)*

**Clause 3 Amendment of
Section 2**

Amendment made :

Page 4, for lines 20 to 43, substitute—

“(xiii) any sum referred to in clause (v) of sub-section (2) of section 56.” (1)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

“That clause 3, as amended, stand part of the Bill.”

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 4 was added to the Bill.

**Clause 5 Amendment of
Section 10**

Amendments made :

Page 5, for lines 2 to 23, substitute—

“(a) in clause (4), in sub-clause (ii), after the proviso, the following proviso shall be inserted with effect from the 1st day of April, 2006, namely :—

“Provided further that nothing contained in this sub-clause shall apply to any income by way of

interest paid or credited on or after the 1st day of April, 2005 to the Non-Resident (External) Account of such individual;”;

(b) in clause (6BB), for the words, figures and letters “an agreement entered after the 21st day of March, 1997 but before the 1st day of April, 1999 and approved by the Central Government in this behalf”, the words, figures and letters “an agreement entered into after the 31st day of March, 1997 but before the 1st day of April, 1999, or entered into after the 31st day of March, 2005 and approved by the Central Government in this behalf” shall be substituted with effect from the 1st day of April 2006;

(c) in clause (15)—

(A) after sub-clause (iiib), the following sub-clause shall be inserted with effect from the 1st day of April, 2005, namely :—

“(iiic) interest payable to the European Investment Bank, on a loan granted by it in pursuance of the framework-agreement for financial co-operation entered into on the 25th day of November, 1993 by the Central Government with that Bank;”;

(B) in sub-clause (iv), in term (fa), after the words “by a scheduled bank”, the words, figures and letters “before the 1st day of April, 2005” shall be inserted with effect from the 1st day of April, 2003;

(d) in clause (15A), before the Explanation, the following proviso shall be inserted with effect from the 1st day of April, 2006, namely :—

“Provided that nothing contained in this clause shall apply to any such agreement entered into on or after the 1st day of April, 2005.”; (2)

Page 6, for lines 9 to 21, substitute—

“(38) any income arising from the transfer of a long-term capital asset, being an equity share in a company or a unit of an equity oriented fund where—

- (a) the transaction of sale of such equity share or unit is entered into on or after the date on which Chapter VII of the Finance (No. 2) Act, 2004 comes into force; and
- (b) such transaction is chargeable to securities transaction tax under that Chapter.

Explanation—For the purpose of this clause, “equity oriented fund” means a fund—

- (i) where the investible funds are invested by way of equity shares in domestic companies to the extent of more than fifty per cent of the total proceeds of such fund; and
- (ii) which has been set up under a scheme of a Mutual Fund specified under clause (23D):

Provided that the percentage of equity share holding of the fund shall be compared with reference to the annual average of the monthly averages of the opening and closing figures.

(3)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

“That clause 5, as amended, stand part of the Bill.”

The motion was adopted.

Clause 5, as amended, was added to the Bill.

Clauses 6 to 10 were added to the Bill.

**Clause 11 Amendment of
Section 40**

Amendment made :

Page 7, for lines 19 to 37, substitute—

Amendment of Section 40 of the Income-tax Act, in Section 40. clause (a), for sub-clause (i), wing shall be substituted, namely:—

- (i) any interest (not being interest on a loan issued for public subscription before the 1st day of April, 1938), royalty, fees for technical services or other

sum chargeable under this Act, which is payable,—

- (A) outside India; or
- (B) in India to a non-resident, not being a company or to a foreign company.

on which tax is deductible at source under Chapter XVII-B and such tax has not been deducted or, after deduction, has not been paid during the previous year, or in the subsequent year before the expiry of the time prescribed under sub-section (1) of section 200 :

Provided that where in respect of any such sum, tax has been deducted in any subsequent year or, has been deducted in the previous year but paid in any subsequent year after the expiry of the time prescribed under sub-section (1) of section 200, such sum shall be allowed as a deduction in computing the income of the previous year in which such tax has been paid.

Explanation—For the purposes of this sub-clause,—

- (A) “royalty” shall have the same meaning as in *Explanation 2* to clause (vi) of sub-section (1) of section 9;
- (B) “fees for technical services” shall have the same meaning as in *Explanation 2* to clause (vii) of sub-section (1) of section 9;

(ia) any interest, commission or brokerage; fees for professional services or fees for technical services payable to a resident, or amounts payable to a contractor or sub-contractor, being resident, for carrying out any work (including supply of labour for carrying out any work), on which tax is deductible at source under Chapter XVII-B and such tax has not been deducted or, after deduction, has not been paid during the previous year, or in the subsequent year before the expiry of the time prescribed under sub-section (1) of section 200 :

Provided that where in respect of any such sum, tax has been deducted in any subsequent year or, has been deducted in the previous year but paid in any subsequent year after the expiry of the time prescribed under sub-section (1) of section 200, such sum shall be allowed as a deduction in computing the income of the previous year in which such tax has been paid.

Explanation—For the purposes of this sub-clause,—

- (i) "commission or brokerage" shall have the same meaning as in clause (i) of the *Explanation* to section 194H;
- (ii) "fees for technical services" shall have the same meaning as in *Explanation 2* to clause (vii) of sub-section (1) of section 9;
- (iii) "professional services" shall have the same meaning as in clause (a) of the *Explanation* to section 194J;
- (iv) "work" shall have the same meaning as in *Explanation III* to section 194C;
- (lb) any sum paid on account of securities transaction tax under Chapter VII of the Finance (No. 2) Act, 2004.

(4)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 11, as amended, stand part of the Bill."

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Motion Re : Suspension of Rule 80 (I)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 5 to the

Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 5 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 11A

Amendment made :

Page 7, after lines 37, insert—

'Amendment of 11A. In section 48 of the Income Tax Act, Section 48. after the fourth proviso and before the Explanation, the following proviso shall be inserted with effect from the 1st day of April, 2005, namely:—

"Provided also that no deduction shall be allowed in computing the income chargeable under the head "Capital gains" in respect of any sum paid on account of securities transaction tax under Chapter VII of the Finance (No. 2) Act, 2004.".

(5)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That new Clause 11A be added to the Bill."

The motion was adopted.

New Clause 11A was added to the Bill.

Clause 12

**Amendment of
Section 56**

Amendment made :

Page 7, for line 40, substitute—

'(v) where any sum of money exceeding twenty-five thousand rupees is received without consideration by an individual or a Hindu undivided family from any person on or after the 1st day of September, 2004, the whole of such sum :

Provided that this clause shall not apply to any sum of money received—

- (a) from any relative; or
- (b) on the occasion of the marriage of the individual; or
- (c) under a will or by way of inheritance; or
- (d) in contemplation of death of the prayer.

Explanation :—For the purposes of this clause, "relative" means—

- (i) spouse of the individual;
- (ii) brother or sister of the individual;
- (iii) brother or sister of the spouse of the individual;
- (iv) brother or sister of either of the parents of the individual;
- (v) any lineal ascendant or descendant of the individual;
- (vi) any lineal ascendant or descendant of the spouse of the individual;
- (vii) spouse of the persons referred to in clauses (ii) to (vi);

(6)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 12, as amended, stand part of the Bill."

The motion was adopted.

Clause 12, as amended, was added to the Bill.

Clauses 13 to 16 were added to the Bill.

Clause 17 **Amendment of**
Section 80 – 1B

Amendments made :

Page 9, for lines 34 to 37, *substitute—*

"(a) such undertaking has commenced or commences development and construction of the housing project on or after the 1st day of October, 1998 and completes such construction,—

- (i) in a case where a housing project has been approved by the local authority before the 1st day of April, 2004, on or before the 31st day of March, 2008.
- (ii) in a case where a housing project has been or is approved by the local authority on or after the 1st day of April, 2004, within four years from the end of the financial year in which the housing project is approved by the local authority."

Page 9, for lines 46 to 49, *substitute—*

"Provided that nothing contained in clause (a) or clause (b) shall apply to a housing project carried out in accordance with a scheme framed by the Central Government or a State Government for reconstruction or redevelopment of existing buildings in areas declared to be slum areas under any law for the time being in force and such scheme is notified by the Board in this behalf;"

(8)

Page 10, for lines 1 and 2, *substitute—*

'(e) in sub-section (11A), for the words "an undertaking deriving profit from", the words an undertaking deriving profit from the business of processing, preservation and packaging of fruits or vegetables or from" shall be substituted;'

(9)

Page 10, line 28, for "fruits and vegetables", *substitute* "fruits or vegetables".

(10)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 17, as amended, stand part of the Bill."

The motion was adopted.

Clause 17, as amended, was added to the Bill.

Clause 18 was added to the Bill.

**Clause 19 Amendment of
Section 87**

Amendments made :

Page 11, line 6 for "88C and 88D", substitute, "88C, 88D and 88E". (11)

Page 11, line 8 for 'letter "or section 88D", substitute 'letters " or section 88D or section 88E" (12)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 19, as amended, stand part of the Bill."

The motion was adopted.

Clause 19, as amended, was added to the Bill.

Clause 20 was added to the Bill.

**Clause 21 Insertion of new
Section 88D**

Amendment made :

Page 11, for lines 15 to 18, substitute –

"Rebate of income- 88D. An assessee, being an tax in case of certain individual resident in India,– individuals

(a) whose total income does not exceed one hundred thousand rupees, shall be entitled to a deduction from the amount of income-tax (as computed before allowing the deductions under this Chapter) on his total income with which he is chargeable for any assessment year, of an amount equal to hundred per cent of such income tax;

(b) whose total income exceeds one hundred thousand rupees and the income-tax payable on such total income (as computed before allowing the deductions under this Chapter) exceeds the amount by which such total income is in excess of one hundred thousand rupees, shall be entitled to a deduction from the amount of income-tax on his total income of an amount equal to the amount by which the income-tax payable on such total income is in excess of the amount by which the total income exceeds one hundred thousand rupees." (13)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 21, as amended, stand part of the Bill."

The motion was adopted.

Clause 21, as amended, was added to the Bill.

Motion Re : Suspension of Rule 80 (i)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 14 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 14 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 21A

Amendment made :

Page 11, after line 18, insert—

Insertion of new section 88E. '21A. After section 88D of the Income-tax Act, as so inserted, the following section shall be inserted with effect from the 1st day of April, 2005 namely :—

"Rebate in respect of securities transaction tax. 88E.(i) Where the total income of an assessee in a previous year includes any income, chargeable under the head "Profit and gains of business or profession", arising from taxable securities transactions, he shall be entitled to a deduction, from the amount of income-tax on such income arising from such transactions, computed in the manner provided in sub-section (2), of an amount equal to the securities transaction tax paid by him in respect of the taxable securities transactions entered into in the course of his business during that previous year :

Provided that no deduction under this sub-section shall be allowed unless the assessee furnishes alongwith the return of income evidence of payment of securities transaction tax in the prescribed form :

Provided further that the amount of deduction under this sub-section shall not exceed the amount of income-tax on such income computed in the manner provided in sub-section (2).

- (2) For the purposes of sub-section (1), the amount of income-tax on the income arising from the taxable securities transactions, referred to in that sub-section, shall be equal to the amount calculated by applying the average rate of income-tax on tax income.

Explanation :— For the purposes of this section, the expressions "taxable securities transaction" and "securities transaction tax" shall have the same meanings respectively assigned to them under Chapter VII of Finance (No.2) Act, 2004." (14)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That new clause 21A, be added to the Bill."

The motion was adopted.

New Clause 21A was added to the Bill.

Clause 22 and 23, were added to the Bill.

Clause 24**Insertion of new Section 111A**

Amendment made :

Page 12, for lines 3 to 19, substitute—

Tax on short Term capital an assessee includes any income gains in chargeable under the head "Capital certain cases. gains", arising from the transfer of a short-term capital asset, being an equity share in a company or a unit of an equity oriented fund and—

- (a) the transaction of sale of such equity share or unit is entered into on or after the date on which Chapter VII of the Finance (No.2) Act, 2004 comes into force; and

- (b) such transaction is chargeable to securities transaction tax under that Chapter,

the tax payable by the assessee on the total income shall be the aggregate of—

- (i) the amount of income-tax calculated on such short-term capital gains at the rate of ten per cent; and
- (ii) the amount of income-tax payable on the balance amount of the total income as if such balance amount were the total income of the assessee:

Provided that in the case of an individual or a Hindu undivided family, being a resident, where the total income as reduced by such short-term capital gains is below the maximum amount which is not chargeable to income-tax, then, such short-term capital gains shall be reduced by the amount by which the total income as so reduced falls short of the maximum amount which is not chargeable to income-tax and the tax on the balance of such short-term capital gains shall be computed at the rate of ten per cent.

(2) Where the gross total income of an assessee includes any short term capital gains referred to in sub-section (I), the deduction under Chapter VI-A shall be allowed from the gross total income as reduced by such capital gains.

(3) Where the total income of an assessee includes any short term capital gains referred to in sub section (I), the rebate under section 88 shall be allowed from the income-tax on the total income as reduced by such capital gains.

Explanation :- For the purposes of this section, the expression "equity oriented fund" shall have the meanings assigned to it in the Explanation to clause (38) of section 10." (15)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 24, as amended, stand part of the Bill."

The motion was adopted.

Clause 24 as amended was added to the Bill

Clauses 25 to 27, were added to the Bill.

Clause 28 **Insertion of new
Chapter XII-G**

Amendments made :

Page 13, for lines 33, *substitute-*

"(a) it is an Indian company;" (16)

Page 13, line 36, for "operating qualifying ships", *substitute* "operating ships". (17)

Page 13, for lines 44 to 46, *substitute-*

"115VD. For the purposes of this Chapter, a ship is a qualifying ship if-

(a) it is a sea going ship or vessel of fifteen net tonnage or more;

(b) it is a ship registered under the 44 of 1958 Merchant Shipping Act, 1958, or a ship registered outside India in respect of which a licence has been issued by the Director-General of shipping under section 406 or Section 407 of the Merchant Shipping Act, 1958; and 44 of 1998

(c) a valid certificate in respect of such ship indicating its net tonnage is in force,

but does not include-". (18)

Page 20, for lines 39 to 44, *substitute-*

(3) For the purposes of sub-section (2) the average of net tonnage shall be computed in such manner as may be prescribed in consultation with the Director-General of Shipping." (19)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 28, as amended, stand part of the Bill."

The motion was adopted.

Clause 28, as amended, was added to the Bill.

Motion Re : Suspension of Rule 80 (i)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 20 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 20 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 28A

Amendment made :

Page 22, after line 28, insert—

'Amendment 28A. In section 119 of the Income-tax Act, in sub-section (2) in clause (a), after the bracket and words "whether by way of relaxation of any of the provisions of sections", the figures and letters "115P, 115S," shall be inserted with effect from the 1st day of October, 2004.'

(20)

(Shri P. Chidambaram)

SHRI VARKALA RADHAKRISHNAN (Chirayinkil) :

Sir, I am on a point of order. I want to know what will happen to the interest on NRI deposits. What will be the present position? So far as NRIs are concerned, they are depositing and we are giving them interest. What will happen? It is because thousands of people of my State, employed in the Gulf, are depositing their amounts in our banks and they get sufficient interest also. These people will be tempted to deposit in the States other than Kerala and that will be detrimental to the interest of the State. So, I would like to seek clarification from the hon. Minister.

MR. SPEAKER : This is not a point of order.

SHRI VARKALA RADHAKRISHNAN : Sir, I am not on a point of order; I am on a point of clarification. . .

(Interruptions)

MR. SPEAKER : Please allow me to speak. This is not a point of order. I appreciate your ingenuity and I request the hon. Minister to respond, if he wants to respond.

(Interruptions)

MR. SPEAKER : You started with a point of order, Shri Radhakrishnan. Have patience to hear.

SHRI P. CHIDAMBARAM : I have taken note of the sentiments of the hon. Members. The relevant section has been amended. The date is being postponed to 1.4.2005. So, there is no immediate impact. Before 1.4.2005, after wider consultations, we can come to a suitable decision. At the moment, the section is being amended.

MR. SPEAKER : The question is :

"That new clause 28A be added to the Bill."

The motion was adopted.

New Clause 28A was added to the Bill.

Clause 29 to 55 were added to the Bill.

Motion Re : Suspension of Rule 80 (I)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 21 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 21 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 55A

Amendment made :

Page 27, after line 52, insert –

'Amendment 55A. In section 273B of the Income-tax of Section Act, for the word, figures and letter 273 B "section 271F," the words, figures and letters "section 271F, section 271FA," shall be substituted with effect from the 1st day of April, 2005.' (21)

(Shri P. Chidambaram)

(Interruptions)

MR. SPEAKER : Please do not interrupt. Nothing will be recorded. If anybody speaks without my permission, it will not be recorded.

(Interruptions)

MR. SPEAKER : Nothing is being recorded and I hope the hon. Minister does not listen.

(Interruptions)*

MR. SPEAKER : Please co-operate. Everybody should sit down.

(Interruptions)

MR. SPEAKER : Nothing else will be recorded.

(Interruptions)*

MR. SPEAKER : The question is :

"That new clause 55A be added to the Bill."

The motion was adopted.

New Clause 55A was added to the Bill.

**Clause 56 Insertion of new
Section 277A**

Amendment made :

Page 28, for lines 11 to 14, substitute—

"Explanation—For the purposes of establishing the charge under this section, it shall not be necessary to prove that the second person has actually evaded any tax, penalty or interest chargeable or imposable under this Act." (22)

(Shri P. Chidambaram)

(Interruptions)

MR. SPEAKER : Is it understood that you can say anything any time you like and the Chair has no role? Nothing is being recorded and I hope the hon. Minister does not listen to this.

(Interruptions)*

MR. SPEAKER : The question is :

"That clause 56, as amended, stand part of the Bill."

The motion was adopted.

Clause 56, as amended, was added to the Bill.

(Interruptions)

MR. SPEAKER : You will find a very happy and smooth Speaker if you only co-operate with him.

SHRI MADHUSUDAN MISTRY (Sabarkantha) : Thank you very much.

MR. SPEAKER : The question is :

"That clause 57 stand part of the Bill."

The motion was adopted.

Clause 57 was added to the Bill.

Motion Re : Suspension of Rule 80 (i)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in

its application to Government Amendment No. 23 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 23 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 57A

Amendment made :

Page 28, after line 22, insert –

'Amendment 57A. In section 279 of the Income-tax Act, in sub-section (1), for the words and figures "section 277 or section 278", the words, figures and letter "section 277, section 277A or section 278" shall be substituted with effect from the 1st day of October, 2004.'

(23)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That new clause 57A, be added to the Bill."

The motion was adopted.

New Clause 57A was added to the Bill

Clause 58 **Substitution of
new Section for
Section 285 BA**

Amendments made :

Page 28, for lines 41 to 48, substitute –

"who is responsible for registering, or maintaining books of account or other documents containing a

record of any specified financial transaction, under any law for the time being in force, shall furnish an annual information return, in respect of such specified financial transaction which is registered or recorded by him during any financial year beginning on or after the 1st day of April, 2004 and information relating to which is relevant and required for the purposes of this Act, to the prescribed income-tax authority or such other authority or agency as may be prescribed."

(24)

Page 29, for lines 1 to 13, substitute–

'(3) For the purposes of sub-section (1), "specified financial transaction" means any–

- (a) transaction of purchase, sale or exchange of goods or property or right or interest in a property; or
- (b) transaction for rendering any service; or
- (c) transaction under a works contract; or
- (d) transaction by way of an investment made or an expenditure incurred; or
- (e) transaction for taking or accepting any loan or deposit,

which may be prescribed :

Provided that the Board may prescribe different values for different transactions in respect of different persons having regard to the nature of such transactions :

Provided further that the value or, as the case may be, the aggregate value of such transactions during a financial year so prescribed shall not be less than fifty thousand rupees.' (25)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 58, as amended, stand part of the Bill."

The motion was adopted.

Clause 58 as amended was added to the Bill

Clause 59 and 61, were added to the Bill.

Motion Re : Suspension of Rule 80 (I)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 26 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 26 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 61A

Amendment made :

Page 30, after line 5, insert—

Insertion of '61A. After section 122 of the Customs Act, the following section shall be inserted, namely :—

Adjudication Procedure. "122A. (1) The adjudicating authority shall, in any proceeding under this Chapter or any other provision of this Act, give an opportunity of being heard to a party in a proceeding, if the party so desires.

(2) The adjudicating authority may, if sufficient cause is shown, at any stage of proceeding referred to in sub-section (1), grant time, from time to time, to the parties or any of them and adjourn the hearing for reasons to be recorded in writing :

Provided that no such adjournment shall be granted more than three times to a party during the proceeding." (26)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That new clause 61A be added to the Bill."

The motion was adopted.

New Clause 61A was added to the Bill

Motion Re : Suspension of Rule 80 (I)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 27 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 27 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 61B

Amendment made :

Page 30, after line 5, insert —

'Amendment 61B. In section 128 of the Customs Act, after sub-section (1), the following sub-section shall be inserted, namely :—

"(1A) The Commissioner (Appeals) may, if sufficient cause is shown at any stage

of hearing of an appeal, grant time, from time to time, to the parties or any of them and adjourn the hearing of the appeal for reasons to be recorded in writing :

Provided that no such adjournment shall be granted more than three times to a party during hearing of the appeal.” (27)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

“That new clause 61B be added to the Bill.”

The motion was adopted.

New Clause 61B was added to the Bill

**Clause 62 Amendment of
Section 129A**

Amendment made :

Page 30, *after* line 25, *insert*—

“Provided that no such fee shall be payable in the case of an application filed by or on behalf of the Commissioner of Customs under this sub-section.” (28)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

“That clause 62, as amended, stand part of the Bill.”

The motion was adopted.

Clause 62, as amended, was added to the Bill.

Motion Re : Suspension of Rule 80 (I)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to

the subject matter of the clause to which it relates, in its application to Government Amendment No. 29 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

MR. SPEAKER : The question is :

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 29 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 62A

Amendment made :

Page 30, *before* line 26, *insert*—

‘Amendment ion 129B of the Customs Act, after sub-section (1), the section shall be inserted, 129B namely :—

(IA) The Appellate Tribunal may, if sufficient cause is shown, at any stage of hearing of an appeal, grant time, to the parties or any of them and adjourn the hearing of the appeal for reasons to be recorded in writing.

Provided that no such adjournment shall be granted more than three times to a party during hearing of the appeal.” (29)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

“That new clause 62A be added to the Bill.”

The motion was adopted.

New Clause 62A was added to the Bill

Clause 63 was added to the Bill.

Motion Re : Suspension of Rule 80 (I)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 30 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 30 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 63A

Amendment made :

Page 30, after line 30, insert –

'Amendment 142 '63A. In section 142 of the Customs Act, in sub-section (1), the following proviso shall be inserted at the end, namely :—

"Provided that where the person (hereinafter referred to as predecessor), by whom any sum payable under this Act including the amount required to be paid to the credit of the Central Government under section 28B is not paid, transfers or otherwise disposes of his business or trade in whole or in part, or effects any change in the ownership thereof, in consequence of which he is succeeded in such business or trade by

any other person, all goods, materials, preparations, plants, machineries, vessels, utensile, implements and articles in the custody or possession of the person so succeeding may also be attached and sold by the proper officer, after obtaining written approval from the Commissioner of Customs, for the purposes of recovering the amount so payable by such predecessor at the time of such transfer or otherwise disposal or change." (30)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That new clause 63A be added to the Bill."

The motion was adopted.

New Clause 63A was added to the Bill

Clause 64 and 65 were added to the Bill.

Motion Re : Suspension of Rule 80 (I)

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 31 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

MR. SPEAKER : The question is :

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government Amendment No. 31 to the Finance (No. 2) Bill, 2004 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 65A

Amendment made :

Page 31, after line 15, insert –

'Amendment '65A. In section 3 of the Customs 51 of
of Section Tariff Act, 1975 (hereinafter 1975.
3 referred to as the Customs Tariff
Act), in sub-section (2), in clause
(ii), the following amendments
shall be made and shall be
deemed to have been made on
and from the 9th day of July, 2004.
namely :–

- (a) in sub-clause (d), the word "and", occurring at
the end, shall be omitted.
- (b) after sub-clause (d), the following sub-clause
shall be inserted, namely :–

"(dd) the Education Cess on imported goods
referred to in section 84 of the Finance (No. 2)
Act, 2004; and". (31

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That new clause 65A be added to the Bill."

*The motion was adopted.**New Clause 65A was added to the Bill*

Clause 66 **Amendment of**
Section 9A

Amendment made :

Page 31, in line 16, omit "1975 (hereinafter referred
to as the Customs Tariff Act)"– (32)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 66, as amended, stand part of the Bill."

*The motion was adopted.**Clause 66, as amended, was added to the Bill.**Clause 67 to 72 were added to the Bill.***Clause 73****Amendment of**
Section 35B

Amendment made :

Page 32, after line 35, insert –

"Provided that no such fee shall be payable in the
case of an application filed by or on behalf of the
Commissioner of Central Excise under this sub-
section." (33)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 73, as amended, stand part of the
Bill."

*The motion was adopted.**Clause 73, as amended, was added to the Bill.**Clauses 74 to 79 were added to the Bill.*

MR. SPEAKER : Do you think that only the Speaker
would go on and you would not need to say, 'Aye'?

(Interruptions)

MR. SPEAKER : You are in big trouble. You are getting
yourself into trouble, Mr. Goyal. I warn you.

(Interruptions)

MR. SPEAKER : Unless the Finance Bill is passed,
you would not get even Rs. 2 crore.

Clause 80 **Amendment of**
Act 32 of 1994

Amendment made :

Page 40, after line 43, insert –

"Provided that no such fee shall be payable in the
case of an application field by the Commissioner of
Central Excise or Assistant Commissioner of Central
Excise or Deputy Commissioner of Central Excise, as
the case may be, under this sub-section." (34)

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 80 as amended, stand part of the Bill."

The motion was adopted.

Clause 80 as amended, was added to the Bill

Clauses 81 to 86 were added to the Bill.

MR. SPEAKER : Mr. Chidambaram, I wish your Bill had been shorter.

SHRI P. CHIDAMBARAM : Sir, I am told, this is one of the shortest Finance Bills.

Clause 87 Definitions

Amendments made :

Page 42, for lines 19 and 20, substitute—

'(5) "equity oriented fund" means a fund—

- (i) where the investible funds are invested by way of equity shares in domestic companies to the extent of more than fifty per cent of the total proceeds of such fund; and
- (ii) which has been set up under a scheme of a Mutual Fund :

Provided that the percentage of equity share holding of the fund shall be computed with reference to the annual average of the monthly averages of the opening and closing figures;

(6) "Mutual Fund" means a Mutual Fund specified under clause (23D) of section 10 of the Income-tax Act, 1961;'. (35)

Page 42, line 21, for "(6)", substitute "(7)". (36)

Page 42, line 23, for "(7)", substitute "(8)". (37)

Page 42, line 25, for "(8)", substitute "(9)". (38)

Page 42, line 26, for "(9)", substitute "(10)". (39)

Page 42, omit lines 28 to 29. (40)

Page 42, for lines 34 and 35 substitute—

'(13) "taxable securities transaction" means a transaction of—

- (a) purchase or sale of an equity share in a company or a derivative or a unit of an equity oriented fund, entered into in a recognised stock exchange; or
- (b) sale of a unit of an equity oriented fund to the Mutual Fund;'. (41)

(Shri P. Chidambaram)

SHRI P. CHIDAMBARAM : Sir, I move amendment No. 42. . . .(Interruptions)

MR. SPEAKER : I do not want to blame him. Probably, he wants to give some respite to the Speaker!

(Interruptions)

MR. SPEAKER : The question is :

"That clause 87, as amended, stand part of the Bill."

The motion was adopted.

Clause 87, as amended, was added to the Bill.

Clause 88 Charge of securities transaction tax

Amendment made :

Page 42, for lines 39 to 41, substitute—

"Charge of securities transaction tax 88. On and from the commencement of this Chapter, there shall be charge a securities transaction tax in respect of the taxable securities transaction specified in column (2) of the Table below, at the rate specified in the corresponding entry in column (3) of the said Table, on the value of such transaction and such tax shall be payable by the purchaser or the seller, specified in the corresponding entry in column (4) of the said Table :

Table

Sl. No.	Taxable securities transaction	Rate	Payable by
1.	Purchase of an equity share in company or a unit of an equity oriented fund, where— (a) the transaction of such purchase is entered into in a recognised stock exchange; and (b) the contract for the purchase of such share or unit is settled by the actual delivery or transfer of such share or unit.	0.075 per cent	Purchaser
2.	Sale of an equity share in a company or a unit of an equity oriented fund. where— (a) the transaction of such sale is entered into in a recognised stock exchange; and (b) the contract for the sale of such share or unit is settled by the actual delivery or transfer of such share or unit.	0.075 per cent	Seller
3.	Sale of an equity share in a company or a unit of an equity oriented fund. where— (a) the transaction of such sale is entered into a recognised stock exchange; and (b) the contract for the sale of such share or unit is settled otherwise than by the the actual delivery or transfer of such share or unit.	0.015 per cent	Seller
	Sale of a derivative, where The Transaction of such sale is entered into a recognised stock exchange.	0.01 per cent	Seller
	Sale of unit of an equity Oriented fund to the Mutual Fund	0.15 per cent	Seller

(Shri P. Chidambaram)

MR. SPEAKER : The question is :

"That clause 88, as amended, stand part of the Bill."

*The motion was adopted.**Clause 88, as amended, was added to the Bill**(Interruptions)**[Translation]*

SHRI RAGHUNATH JHA : Mr. Speaker* . . .

MR. SPEAKER : Raghunath Jaji, don't say this thing right now. It won't be recorded. You may convey it to me later on. I would speak to him.

*(Interruptions)**[English]***Clause 89 Value of taxable securities transactions***Amendment made :*

*Not Recorded.

Page 42, for lines 42 to 48, substitute—

Value of taxable securities transaction—
saction.

- '89. The value of taxable securities transaction—
- (a) in the case of a taxable securities transaction relating to a derivative, being "option insecurities", shall be the aggregate of the strike price and the option premium of such" option in securities;
- (b) in the case of a taxable securities transaction relating to a derivative, being "futures", shall be the price at which such "futures" is traded; and
- (c) in the case of any other taxable securities transaction, shall be the price at which such securities are purchased or sold :

Provided that the Board may, having regard to the manner in which taxable securities transactions are settled in a recognised stock exchange or such other factors which may be relevant for the purposes of determining the price of such securities, specify by rules made by it, the method of determining the price of such securities for the purposes of this clause.¹.

(43)

(Shri P. Chidambram)

MR. SPEAKER : The Finance Bill of the Government of India is the most important piece of legislation. Please have some patience; otherwise we will not get our salaries.

(Interruptions)

MR. SPEAKER : The question is :

"The clause 89, ad amended, stand part of the Bill."

The motion was adopted.

Clause 89, as amended, was added to the Bill.

Clause 90 **Collection and
recovery of
securities
transaction tax**

Amendment made :

Page 43, for lines 1 to 9, substitute—

"Collection and recovery of securities transaction tax. 90.(1) Every recognised stock exchange shall collect the securities transaction tax from every person, being a purchaser or a seller, as the case may be, who enters into a taxable securities transaction in that stock exchange, at the rates specified in section 88.

(2) the prescribed person in the case of every Mutual Fund shall collect the securities transaction tax from every person who sells a unit to that Mutual Fund, at the rate specified in section 88.

(3) The securities transaction tax collected during any calendar month in accordance with the provisions of sub-section (1) or sub-section (2), shall be paid by every recognised stock exchange or by the prescribed person in the case of every Mutual Fund, as the case may be, to the credit of the Central Government by the seventh day of the month immediately following the said calendar month.

(4) Any recognised stock exchange or the prescribed person in the case of any Mutual Fund, who fails to collect the tax in accordance with the provisions of sub-section (1) or sub-section (2), shall, notwithstanding such failure, be liable to pay the tax to the credit of the Central Government in accordance with the provisions of sub-section (3)" (44)

(Shri P. Chidambram)

MR. SPEAKER : The question is :

"That clause 90, as amended, stand part of the Bill."

The motion was adopted.

Clause 90 as amended, was added to the Bill

MR. SPEAKER : Those who cannot hold patience may go out and have a cup of tea.

(Interruptions)

Clause 91 Recognised Stock exchange to furnish prescribed return

Amendment made :

Page 43, for lines 10 to 15, substitute—

Recognised stock exchange or Mutual Fund to furnish prescribed return; 91.(1) Every recognised stock exchange or the prescribed person in the case of every Mutual Fund (hereafter in this Chapter referred to as assessee) shall, within the prescribed time after the end of each financial year, prepare and deliver or cause to be delivered to the Assessing Officer or to any other authority or agency authorised by the Board in this behalf, a return in such form and verified in such manner and setting forth such particulars as may be prescribed, in respect of all taxable securities transactions entered into during such financial year in that stock exchange or, as the case may be, in respect of all taxable securities transactions, being sale of units of such Mutual Fund during such financial year." (45)

(Shri P. Chidambram)

MR. SPEAKER : The question is :

"That clause 91, as amended, stand part of the Bill."

The motion was adopted.

Clause 91, as amended, was added to the Bill

Clause 92 Assessment

Amendments made :

Page 43, line 25, omit "being a recognised stock exchange." (46)

Page 43, line 34, omit "entered into in the recognised stock exchange." (47)

Page 43, line 38, omit "being a recognised stock exchange." (48)

(Shri P. Chidambram)

MR. SPEAKER : The question is :

"That clause 92, as amended, stand part of the Bill."

The motion was adopted.

Clause 92, as amended, was added to the Bill

Clause 93 Rectification of mistake

Amendments made :

Page 44, line 1, for "recognised stock exchange.", substitute "assessee". (49)

Page 44, line 9, omit "recognised". (50)

Page 44, line 10, for "stock exchange", substitute "assessee". (51)

(Shri P. Chidambram)

MR. SPEAKER : The question is :

"That clause 93, as amended, stand part of the Bill."

The motion was adopted.

Clause 93, as amended, was added to the Bill

Clause 94 was added to the Bill.

Clause 95 Penalty for failure to collect or pay securities transaction tax

Amendments made :

Page 44, line 19, for "(2)", substitute "(3)". (52)

Page 44, line 22, for "(3)", substitute "(4)". (53)

Page 44, line 26, for "(2)", substitute "(3)". (54)

(Shri P. Chidambram)

MR. SPEAKER : The question is :

"That clause 95, as amended, stand part of the Bill."

The motion was adopted.

Clause 95, as amended, was added to the Bill

Clauses 96 to 103 were added to the Bill.

Clause 104 Power to make rules

Amendment made :

Page 45, line 36, for "(2)", substitute "(3)". (55)

(Shri P. Chidambram)

[Translation]

SHRI RAM KRIPAL YADAV (Patna) : Mr. Speaker, Sir, what would be the fate of the proposal that I have submitted. . . .(Interruptions)

SEVERAL HON. MEMBERS : Mr. Speaker, Sir, entire House is with you. . . .(Interruptions)

SHRI RAMDAS BANDU ATHAWALE (Pandharpur) : Mr. Speaker, Sir, you give me order. . . .(Interruptions)

[English]

MR. SPEAKER : Now you have spoken, resume your seats.

I will be happy if I direct that. But then there will be removal of the Speaker. I will be very happy then.

(Interruptions)

MR. SPEAKER : The question is :

"That clause 104, as amended, stand part of the Bill."

The motion was adopted.

Clause 104, as amended, was added to the Bill

12.00 hrs.

Clause 105 to 111 were added to the Bill.

The First Schedule was added to the Bill.

The Second Schedule was added to the Bill.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

MR. SPEAKER : The Minister may now move that the Bill, as amended, be passed.

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill, as amended, be passed."

(Interruptions)

[Translation]

SHRI RAGHUNATH JHA : Mr. Speaker, Sir, you said that I would be given the opportunity to speak after this finishes. . . .(Interruptions) What will I speak after the budget is passed?. . . .(Interruptions)

SHRI RAM KRIPAL YADAV : Mr. Speaker, Sir, hon. Minister has felt the sense of us. . . .(Interruptions) I would like to submit to you that the amount be increased to five crore from two crore. . . .(Interruptions) Sir, the condition of the people is wretched, it is not possible to undertake the development in this amount. . . .(Interruptions)

SHRI RAMDAS BANDU ATHAWALE : Mr. Speaker, Sir, amount of two crore is too meager. . . .(Interruptions)

MR. SPEAKER : Right now, you please sit down.

(Interruptions)

[English]

SHRI K.S. RAO (Eluru) : Sir. Please raise the limit. . . .(Interruptions)

SHRI VARKALA RADHAKRISHNAN : Sir, please allow me for a minute. . . .(Interruptions)

MR. SPEAKER : You are getting into trouble. I warn you. You are a senior person.

(Interruptions)

MR. SPEAKER : You will be in trouble. I am sorry.

(Interruptions)

MR. SPEAKER : I am very very sorry.

(Interruptions)

MR. SPEAKER : The Finance Bill is yet to be passed.

(Interruptions)

[Translation]

MR. SPEAKER : Mr., you please sit down. You must be knowing that all other Members share sit down their

seats when Mr. Speaker is on his legs. At least you should know this.

(Interruptions)

[English]

MR. SPEAKER : It is not a matter of joke Mr. Ram Kripal Yadav. It is not a matter of laughter. This is the House of People of this country. How many times do I have to remind you of your responsibility?

(Interruptions)

[Translation]

MR. SPEAKER : It is not a matter of laughter.

(Interruptions)

[English]

MR. SPEAKER : The Finance Bill is yet to be passed. It has not yet been passed by this House. I find you are very concerned in raising your MP LADS amount.

(Interruptions)

[Translation]

MR. SPEAKER : I am raising it for your sake and you are interrupting.

[English]

The hon. Ministers are here. The hon. Minister of Finance is here. The Leader of the House is here. It is not a matter within the jurisdiction of the Speaker. All the responsible Ministers have heard you. It is for them to take a decision.

(Interruptions)

MR. SPEAKER : I find that on this issue at least a lot of unity is there.

(Interruptions)

MR. SPEAKER : Whether justified or not, whether you have spent the amount of Rs. two crore or not, nobody bothers; you want only the additional money. Very well, I shall preside over this MP LADS Committee and I shall scrutinise your things.

(Interruptions)

MR. SPEAKER : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

[English]

MR. SPEAKER : Hon. Members, this is not a happy occasion at all. Parliament of India is passing the Finance Bill, when the Budget relates to nearly five lakh crores of rupees, without any discussion. I am also not happy that the learned Members of the Opposition are not here.

(Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Sir, a good many of the hon. Members, who have boycotted the House today, have otherwise signed the Attendance Register. . . .*(Interruptions)*

MR. SPEAKER : At the end, I shall make my observation.

(Interruptions)

[Translation]

SHRI RAGHUNATH JHA (Bettiah) : Mr. Speaker, Sir, nothing has been prevailed to Bihar. . . .*(Interruptions)*

MR. SPEAKER : You must raise it during the discussion on Bill.

(Interruptions)

MR. SPEAKER : You are such a senior Member.

(Interruptions)

[Translation]

SHRI RAGHUNATH JHA : Sir, what if I am a senior Member? I am the representative of Bihar.

(Interruptions)

12.06 hrs.

[English]

PAPERS LAID ON THE TABLE – Contd.

MR. SPEAKER : Now, we take up Papers to be laid on the Table as per Supplementary List of Business. Shri S.S. Palanimanickam.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM) : Sir, I beg to lay on the Table a copy of the Statement on Quarterly Review of the trends in receipts and expenditure in relation to the budget during the first quarter (April-June, 2004) of the financial year 2004-2005 (Hindi and English versions) under clause 7(1) of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. L.T. 670/64]

MR. SPEAKER : I am grateful to all the hon. Members for their co-operation.

The House stands adjourned to meet again at 5.30 p.m.

12.07 hrs.

The Lok Sabha then adjourned till thirty minutes past Seventeen of the Clock.

17.30 hrs.

[English]

The Lok Sabha re-assembled at thirty minutes past Seventeen of the Clock

[MR. SPEAKER *in the Chair*]

MESSAGES FROM RAJYA SABHA

MR. SPEAKER : Secretary-General, Lok Sabha.

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 2004, which was passed by the Lok Sabha at its sitting held on the 23rd August, 2004, and transmitted to the Rajya Sabha for its recommendations and to state that

this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 2004, which was passed by the Lok Sabha at its sitting held on the 25th August, 2004 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 2004, which was passed by the Lok Sabha at its sitting held on the 26th August, 2004 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

[English]

17.31 hrs.

VALEDICTORY REFERENCES

MR. SPEAKER : Hon. Members, the Second Session, which is the first Budget Session of the Fourteenth Lok Sabha, which commenced on 5th July, 2004, and was scheduled to conclude on 3rd September, 2004, is coming to a premature close today. I am sorry that the Members of the Opposition are absent today.

(Interruptions)

MR. SPEAKER : The Railway and the General Budgets for 2004-2005 were presented on the 6th and 8th July, 2004 respectively.

As the hon. Members are aware, the Departmentally Related Standing Committees have been restructured on

the basis of the recommendations of the Rules Committee. The Standing Committees have been increased in number, their jurisdiction re-defined, and the strength of the Committees has been restricted to a total of 31 Members each. This restructuring is intended to bring about an improvement in the examination and scrutiny of the Demands for Grants of the Ministries and Departments and would, in the long run, prove to be a welcome step in the direction of ensuring effective Parliamentary scrutiny of executive actions as envisaged in our Constitutional scheme.

Another major development in this direction is the fact that the Government have expressed their in-principle agreement to the Speaker's proposal for making of periodic statements, by the hon. Ministers concerned, in the House regarding the status of the implementation of the recommendations contained in the Reports of Parliamentary Committees, and this has already been approved today by the Rules Committee. I am thankful to the Government for this.

The House took a recess from 26th July, 2004 to 13th August, 2004 for enabling the Standing Committees to examine and report back to the House on the Demands for Grants of various Ministries and Departments. Unfortunately, the constitution of the Standing Committees, in their re-structured form, could be completed only on the 5th August, 2004. Consequently, with a view to giving some more time to the Committees to complete their work, it was decided that the initial week following the re-assembly of the House on 16th August, 2004 would be devoted to discussing matters of public importance, and the financial business taken up thereafter.

I wish to acknowledge that despite severe constraints of time, under which the Standing Committees had to function, they have performed commendably by presenting to the House as many as 38 Reports on the Demands for Grants of various Ministries and Departments.

During the Session, the House had some long and fruitful debates on a few important matters of urgent public importance. There were five discussions in all under rule 193. These related to the situation in Iraq; removal of four Governors; the flood and drought situation in the country;

the issue of shortage of power in the country; and the problems faced by the jute industry, though it remained incompleated due to reasons known to all.

Four important matters were raised by way of Calling Attention, in response to which the Ministers concerned made statements. In addition, as many as sixteen statements were made by the Ministers on various other important subjects.

As regards Private Members' Business, 16 Private Members' Bills were introduced.

A Private Member's Resolution urging the Government to formulate a policy of reservations for the weaker sections in the private sector received support from all sections of the House before it was withdrawn.

Out of the 461 Starred Questions admitted during the Session, only 48 Questions in all could be answered orally in view of the disruption of the Question Hour on many of the days. Thus, on an average, only about two Starred Questions could be answered orally per day. 4,455 Unstarred Questions were also admitted.

Hon. Members raised 220 matters under rule 377. Besides, nearly 137 Members made Special Mentions on matters of urgent public importance during what is called the 'Zero Hour'.

The current Lok Sabha is composed of as many as 227 first time Members. With a view to acquainting them with the functioning of the House, the Bureau of Parliamentary Studies and Training organised an orientation programme for their benefit and also took them on a guided tour of the Parliament House Complex.

A major decision taken towards promoting transparency in the functioning of the House, worthy of mentioning here relates to the direct telecast of the proceedings after the Question Hour.

Hon. Members, the House was scheduled to have 30 sittings spread over 180 hours. By adjourning prematurely today, we are foregoing six days of scheduled sittings. Of the 24 days the House actually sat during the Session, we lost over 47 hours of valuable time due to disorderly

scenes resulting in forced adjournments of the House. More disturbingly, on as many as seven days of the Session, the business transacted by the House was almost negligible. Though the time lost was compensated to the extent of over 13 hours by the House sitting late, this is insignificant as compared to the time we lost due to disturbances.

Hon. Members, I must express my great sadness that the Railway Budget as well as the Demands for Grants in respect of the General Budget and the Finance Bill, 204 had to be passed without discussion owing to the continued disturbances and forced adjournments of the House. In spite of the Chair's humble efforts and repeated earnest appeals made in the House and also during several meetings held with the Leaders, we could not discuss various important issues confronting the nation and the people and approved the Demands for Grants of the total amount of nearly Rs. 5 lakh crores without any debate or discussion. My humble efforts have proved to be inadequate and it is my great sorrow that all the attempts of the Chair to see that the House functions normally and the important business before the House is transacted after due debate and participation by the hon. Members have not had the desired result.

I have no doubt that the hon. Members from all sides of the House want transaction of the normal business but as you are aware, on many days even the Question Hour could not be gone through, let alone other important business.

It is not my intention here to fix the responsibility on any one with regard to the happenings in the House. But I am requesting hon. Members to please ponder whether our democratic set up has been strengthened or weakened by the way some Members have conducted themselves inside the House.

One of the leading Parliamentarians of our time, who had been our Prime Minister, namely, Shri Atal Bihari Vajpayee, has repeatedly expressed in this House his anguish, when during the Prime Ministership, the proceedings in the House could not be carried out in a proper manner. He expressed repeatedly his view that the

Question Hour should not ever be disturbed and whatever issues were there, they should be allowed to be raised later on with the consent of the Speaker.

On one occasion, he observed that the Members of the Opposition and those from the Ruling Party, if required, should have full opportunity to express their views. However, the Members should express their views within the parameters of the Rules and dignity of the House. He asked, whether it was necessary to seek suspension of the 'Question Hour' time and again and to interrupt the proceedings during the 'Question Hour', and if it was not suspended, to rush to the well of the House and to see that ultimately the House was adjourned.

Even at the risk of being considered to be sermonising, I feel it is my duty to express my sincere feelings of concern for the future of democracy in this country. A few days back, a number of young students from different schools came to Parliament and were sitting in the Visitors' Gallery. They were allowed to stay for one hour, as usual, out of which there was adjournment for 45 minutes and for the remaining 15 minutes no business could be transacted because of the happenings on the floor of the House. What impression of our conduct did they carry back home? I have been, with folded hands, appealing to all the hon. Members to cooperate with the Chair, and I have been repeatedly indicating and trying to follow my commitment that all important issues, within the rules, will be allowed to be raised and I have tried to keep the assurance that I had given.

It is destructive of the basic tenets of Parliamentary functioning, when deliberately disrespect is shown to the Chair. Some Members seek to behave as Super-Speakers. Who will speak, when he will speak, what subject will be discussed and how the business will be conducted, now seem to be decided on the floor and the Chair seems to have no role to play. Another recent but most disturbing development is that decision is taken by some hon. Members outside the Chamber whether the House will transact its normal business or not, and the Speaker is only informed of the same and he is expected to accept the decision and act accordingly.

I have stated many times in the House that this is not only my House, it belongs to every hon. Member and more particularly it is the House of the People of India, who have in exercise of their important and precious right of franchise, elected us as their representatives and sent us here. But to what purpose? Obviously, with a view to deal with the problems confronting the nation, to deal with their reasonable demand and expectations and to see that the Ruling Party implements its promises made in their manifesto, and that Opposition remains ever vigilant to enforce the accountability of the Government as our Constitution enjoins. But the discharge of the duties and responsibilities of the Members now seems to depend on the wishes of a few of them. I have been receiving letters, telephone calls, etc., in which critical remarks have been made about the functioning of the House. There have been adverse comments in the Media also about the non-functioning of the House.

It is said sometimes by way of supposed justification that in previous Houses also similar unfortunate and undesirable activities had taken place. That may have been, but nobody approved of the same. Therefore, should we not try to abjure undesirable methods which may have been adopted in the past and conduct ourselves with full dignity and decorum to maintain the prestige of this great institution and to enhance the same which will secure the approbation of the people of the country, who are our real masters? I wonder what would have been the position if our Constitution and the laws provided for recall of the Members by the electorate.

My esteemed colleagues and hon. Members, I earnestly appeal to you – I address this to my friends in Opposition also – with all humility and sincerity, and with all seriousness at my command to please see that we conduct ourselves in a manner that the people to whom this House really belongs can have faith and can have respect for us. My appeal is to the conscience of all the hon. Members.

Our founding fathers have chosen parliamentary democracy as the system of our polity in which the Lok Sabha occupies the Central and the most vital position. To strengthen parliamentary democracy, it is necessary that

the people should have faith in the system. Otherwise, it will degenerate into dictatorship, which will, to say the least, be nothing but disaster. We should not conduct in a manner, which will shake the people's confidence in the system itself.

Let us resolve that we shall perform the task assigned to us to the best of our ability and with sincerity. As I have humbly submitted earlier, we should ask ourselves when the House rises for the day every evening as to what we have done during the day for the country and for the people and whether we have justified the people's faith in sending us here. Nothing will give us more satisfaction than the feeling that we have tried our best.

I urge upon the Leaders of all parties to ponder over this matter during the inter-session period and find a solution to this problem so that the Chair may not be forced to take recourse to harsh measures in future, which it will be keen to avoid. I am worried that an occasion may come which will make it impossible for the Speaker to remain a hapless occupant of the Chair.

In the end, I express my thanks, for the cooperation received, to all the hon. Members and my colleagues, the hon. Deputy-Speaker, the members of the Panel of Chairmen, as also to the Leader of the House, hon. Prime Minister, the Leader of Opposition, the Leaders of various parties and groups as well as the Chief Whips.

I would also like to thank, on behalf of all of you, the Press and the Media who extended their cooperation. I also thank the officers and staff of the Lok Sabha Secretariat. CPWD and other allied agencies for their assistance.

THE PRIME MINISTER (DR. MANMOHAN SINGH) : Mr. Speaker, Sir, as I rise today to make my concluding observations on this final day of the Lok Sabha's current Session. I do so with a great deal of sadness. This Session had to be concluded prematurely and we are indeed living through abnormal times. This Lok Sabha has witnessed that we could not find time to debate vital issues mentioned in the President's Address. That was not enough and now we have seen that the vital financial business of our

country could also be passed without any serious discussion, debate and dialogue. As you have said, this does not augur well for the future of democracy or, for that matter, for the parliamentary system as a whole.

Politics in our country has to play the role of a mediator between various societal tensions which are built into body politic of a poor country trying to modernise and trying to develop, and this requires a great deal of patience, a great deal of tact and a great deal of understanding of the point of view of those who will not always agree with us. Parliament is a forum where these facilities are provided. We are living however in times when Parliament is not allowed to discharge its vital responsibilities. I do not wish to apportion blame but I say it in all humility that we in this Government have tried out very best to seek the cooperation of all sections of the House that regardless of our differences, we should allow the conduct of the House to proceed in a normal manner. This has not materialised. It has not been for want of trying. You yourself have provided magnificent lead giving us sage advice at every stage. Your wisdom, knowledge and experience are today our greatest asset. You and the hon. Deputy Speaker and the learned Secretary-General and the staff of the Lok Sabha had worked hard but in terms of the end result, I think, I would be less than candid if I were not to say that I feel sad at the end of the day.

We have to reflect about the consequences of what has been happening in Parliament in recent weeks. This is not the way in which a great democracy of ours ought to function. Our people have sent us to Parliament to ensure that all the monies that are voted, all the monies that are sought to be spent, are spent wisely to meet the felt needs of our people. Our people have sent us to Parliament to ensure that the tax proposals of the Financial Statement or the Budget are in accord with the people's priorities and people's preferences. We may have different views about preferences and priorities but Parliament provides us a valuable mechanism to reconcile these divergences and differences and the situation in which Parliament is not allowed to discharge this vital essential task is something about which we must all be worried about.

On our part, I can assure you of our fullest cooperation. We as a Government recognise that the Opposition in a parliamentary democracy has a vital role to play. We recognise the right of the Opposition to dissent. We recognise that the Opposition has a very valuable role to ensure that our system moves along the desired path.

But if the House is to run in an orderly fashion, the Opposition had also some responsibility. And, I sincerely hope that after the conclusion of this Session and when the House re-convenes, all of us have the wisdom to reflect on what is wrong with our methods of working. And I sincerely hope that when the House re-convenes, we would have set in motion processes which will ensure that what has happened in recent weeks was truly a thing of the past.

With these words, I once again thank you for the guidance that we have received from you, the hon. Deputy-Speaker, the hon. Secretary-General and the staff of the Lok Sabha Secretariat. And, as I said, all of you have worked hard, valiantly to steer the course of this House and for that, all of you, Sir, deserve our warmest and sincerest thanks.

[English]

MR. SPEAKER : Hon. Members may now stand up as Vande Mataram will be played.

17.51 hrs.

NATIONAL SONG

(The National Song was played.)

[English]

MR. SPEAKER : The House stands adjourned *sine die*.

17.52 hrs.

The Lok Sabha then adjourned *sine die*.

ANNEXURE-I

Member-wise Index to the Starred List of Questions

Names	Question No.
Shri Adsul, Anandrao V.	450,
Shri ATHawale, Ramdas Bandu	457,
Shri Chandel, Suresh	444,
Shri Chowdhury, Adhir	454,
Shri Dubey, Chandra Sekhar	461,
Dr. Jagannath, M.	455,
Shri Kharventhan, S.K.	443,
Shri Krishna, Vijoy	445,
Shri Kumar, Nikhil	454,
Shri Kunnur, Manjunath	447,
Shri Kushawaha, Narendra Kumar	456,
Smt. Madhavaraj, Manorama	452,
Shri Mahtab, Bhatruhari	458,
Shri Mehta, Alok Kumar	457,
Shri Mohite, Subodh Baburao	443,
Shri Murmu, Rupchand	460,
Shri Prasad, Harikewal	451,
Shri Rai, Nakul Das	442,
Shri Rajender Kumar	442,
Shri Rajendran, P.	449,
Shri Reddy, G. Karunakara	443,
Shri Reddy, M. Raja Mohan	453,
Shri Renge Patil, Tukaram Ganpatrao	451,
Shri Shivajirao, Adhalrao Patil	459,
Shri Suman, Ramji Lal	452,
Shri Thummar, V.K.	446,
Shri Varma, Ratilal Kalidas	446,
Shri Verma, Ravi Prakash	445,
Shri Yerrannaidu, Kinjarapu	455,

Member-wise Index to the Unstarred List of Questions

Names	Question No.
Shri Aaron Rashid, J.M.	4234, 4356, 4397,
Shri Acharia, Basudeb	4287,
Shri Adsul, Anandrao V.	4314, 4341, 4415, 4449,
Shri Ahamad, Atiq	4326, 4368,
Shri Ananth Kumar	4319,
Shri Appadurai, M.	4245,
Shri Athawale, Ramdas Bandu	4332, 4408, 4455,
Shri Baitha, Kailash	4323,
Shri Barad, Jashubhai Danabhai	4242, 4333, 4437,
Shri Barman, Hiten	4250, 4340, 4405, 4423, 4446,
Shri Bhadana, Avtar Singh	4268, 4302, 4356, 4393,
Shri Bhagora, Mahavir	4257,
Shri Bhakta, Manoranjan	4229, 4285, 4349, 4434, 4452,
Shri Bishnoi, Jaswant Singh	4301,
Shri Borkataky, Narayan Chandra	4325, 4399,
Shri Budholia, Rajanarayan	4268,
Shri Chakraborty, Ajoy	4286, 4373, 4426,
Shri Chaliha, Kirip	4251, 4314, 4342, 4404,
Shri Chand, Nihal	4279,
Shri Chandel, Suresh	4314, 4353, 4410,
Shri Chander Kumar	4314,
Shri Chandrappan, C.K.	4282, 4309,
Shri Chaudhary, Tushar A.	4264,
Shri Chavan, Harishchandra	4261,
Dr. Choudhary, Nikhil Kumar	4285, 4439,
Shri Chouhan, Shivraj Singh	4348, 4384,
Shri Chowdhary, Pankaj	4293, 4452,
Shri Chowdhury, Adhir	4343, 4361, 4407,
Shri Darbar, Chhatar Singh	4420,
Shri Das, Khagen	4273,

Names	Question No.
Shri Dasgupta, Gurudas	4452,
Shri Deora, Milind	4263, 4320,
Shri Dhotre, Sanjay	4320, 4348,
Shri Gadakh, Tukaram Gangadhar	4314,
Shri Gadhavi, P.S.	4264,
Shri Gaikward, Eknath M.	4348,
Shri Gamag, Giridhar	4236, 4314,
Shri Gandhi, Pradeep	4300,
Shri Gangwar, Santosh	4363,
Shri Gao, Tapir	4275, 4294,
Shri Gehlot, Thawarchand	4276,
Shri Gohain, Rajen	4443,
Shri Gowda, D.V. Sadananda	4294,
Shri Goyal, Surendra Prakash	4268, 4356,
Shri Harsha Kumar, G.V.	4273,
Dr. Jagannath, M.	4362, 4419,
Dr. Jatiya, Satyanarayan	4231, 4327, 4401, 4453,
Smt. Payaprada	4283, 4350, 4367,
Shri Jha, Raghunath	4313, 4391, 4442,
Shri Joshi, Pralhad	4248, 4337, 4403, 4445,
Shri Kamat, Gurudas	4273, 4281, 4365, 4420, 4451,
Shri Karunakaran, P.	4272, 4358, 4360,
Shri Khaire, Chandrakant	4336,
Shri Khan, Sunil	4258,
Shri Khandelwal, Vijay Kumar	4273, 4307, 4384, 4441,
Shri Kharventhan, S.K.	4329, 4409,
Shri Koshal, Raghuvveer Singh	4228, 4231, 4334, 4402, 4444,
Shri Koya, P.P.	4381,
Shri Krishna, Vijoy	4354, 4452,
Shri Krishnadas, N.N.	4289,
Shri Kulaste, Faggan singh	4315,
Shri Kumar, B. Vinod	4235, 4330, 4433,

Names	Question No.
Shri Kumar, Manoj	4258,
Shri Kumar, Nikhil	4359, 4361, 4418,
Shri Kumar, Nitish	4283, 4367, 4416, 4422, 4450,
Shri Kumar, Shailendra	4322, 4326, 4452,
Shri Kunnur Manjunath	4347, 4413, 4448,
Shri Kurup, Suresh	4306, 4383,
Shri Kushawaha, Narendra Kumar	4366, 4421,
Shri Lonappan, Nambadan	4296,
Smt. Madhavaraj, Manorama	4371, 4423,
Shri Mahato, Bir Singh	4314,
Shri Mahtab, Bhartruhari	4360,
Shri Mandal, Sanat Kumar	4292,
Shri Mandlik, S.D.	4254, 4354, 4386, 4452,
Smt. Mane, Nivedita	4357, 4372, 4452,
Shri Manjhi, Rajesh Kumar	4316,
Dr. Manoj, K.S.	4394,
Shri Meghwal, Kailash	4277, 4398,
Shri Mehta, Bhuvaneshwar Prasad	4253, 4380, 4443,
Dr. Mishra, Rajesh	4280, 4364,
Shri Mohle, Punnu Lal	4256, 4345, 4417,
Shri Mohd., Mukeem	4268, 4273, 4392,
Shri Mohd., Tahir	4268,
Shri Mohite, Subodh Baburao	4265, 4369,
Shri Munshi Ram	4321, 4452,
Shri Murmu, Hemlal	4269,
Shri Murmu, Rupchand	4388, 4407,
Shri Naik, Shripad Yesso	4452,
Smt. Narhire, Saw. Kalpana Ramesh	4238, 4348,
Shri Nayak, Ananta	4290, 4374, 4427, 4454,
Shri Nishad, Mahendra Prasad	4288,
Shri Oram, Jual	4311,
Shri Owaisi, Asaduddin	4233, 4331, 4425, 4452,

Names	Question No.
Shri Panda, Brahmananda	4260,
Shri Panda, Prabodh	4308, 4423,
Shri Parste, Dalpat Singh	4227, 4327, 4328,
Shri Paswan, Sukdeo	4267, 4390,
Dr. Patasani, Prasanna Kumar	4274, 4359,
Shri Patel, Dinsha	4264,
Shri Patil Annasaheb M.K.	4265, 4369,
Shri Patil, Prakash Bapu V.	4324, 4396, 4438,
Shri Patil, Shrinivas	4241,
Shri Prasad, Anirudh Alias Sadhu Yadav	4255, 4354, 4372, 4452,
Shri Prasad, Harikewal	4368,
Shri Rai, Nakul Das	4423, 4447,
Shri Rajbhar, Chandra Dev Prasad	4243,
Shri Rajender Kumar	4352,
Shri Rajendran, P.	4335,
Prof. Ramadass, M.	4295, 4317, 4394,
Shri Ramakrishna, Badiga	4266,
Shri Rana, Kashiram	4314,
Shri Rao, K.S.	4252, 4344, 4361, 4406,
Shri Rao, Rayapati Sambasiva	4271, 4310, 4379 4389, 4432,
Shri Rao, D. Vittal	4413,
Pro. Rawat, Rasa Singh	4263, 4327, 4375, 4428,
Shri Reedy, G. Karunakara	4351, 4414,
Shri Renge Patil, Tukaram Ganpatrao	4263, 4360,
Shri Saradgi, Iqbal Ahmed	4310 4389, 4423, 4432, 4436,
Dr. Sarma, Arun Kumar	4318,
Shri Saroj, D.P.	4230, 4279, 4368, 4411,
Shri Saroj, Tufani	4270, 4424,
Shri Satpathy, Tathagata	4285, 4303, 4381, 4432, 4452,
Shri Scindia, Jyotiraditya M.	4284,
Shri Sethi, Arjun	4312,
Shri Shaheen, Abdul Rashid	4239, 4295, 4314, 4355, 4411
Shri Shakya, Raghuraj Singh	4278, 4359, 4363, 4439,

Names	Question No.
Dr. Shandil, Col. (Retd.) Dhani Ram	4259, 4395,
Shri Shivajirao, Adhalrao Patil	4273, 4292, 4339, 4431,
Prof. Shriwankar, Mahadeorao	4298, 4321, 4377, 4430, 4452,
Shri Siddeswara, G.M.	4240,
Shri Singh, Brijbhushan Sharan	4279,
Shri Singh, Ch. Lal	4305,
Shri Singh, Chandra Bhushan	4291, 4452,
Shri Singh, Chandrabhan	4276,
Shri Singh, Dushyant	4244, 4334, 4385,
Shri Singh, Ganesh	4226, 4346,
Shri Singh, Kirti Vardhan	4357, 4452,
Shri Singh, Kunwar Manvendra	4268, 4295, 4376, 4429,
Shri Singh, Mohan	4247, 4452,
Shri Singh, Prabhunath	4262, 4387, 4435,
Smt. Singh, Pratibha	4249, 4314, 4338, 4418, 4440,
Shri Singh, Rajiv Ranjan 'Lalan'	4367, 4422,
Shri Singh, Sitaram	4273, 4297, 4400,
Shri Singh, Sugrib	4299, 4378,
Shri Singh, Uday	4285,
Shri Subba, M.K.	4232,
Shri Suman, Ramji Lal	4350, 4416, 4450,
Smt. Thakkar, Jayaben B.	4264, 4407,
Shri Tripathy, Braja Kishore	4357,
Shri Vasava, Mansukhbhai D.	4237, 4314,
Shri Veerendrakumar, M.P.	4304, 4382,
Shri Verma, Rajesh	4443,
Shri Verma, Ravi Prakash	4352, 4357, 4412, 4447,
Shri Virupakshappa, K.	4246
Shri Yadav, Anjan Kumar M.	4314,
Shri Yadav, Paras Nath	4322,
Shri Yadav, Ram Kripal	4355,
Shri Yerrannaidu, Kinjarapu	4370, 4419,
Shri Yogi, Aditya Nath	4261, 4268, 4270,

ANNEXURE-II

Ministry-wise Index to Starred List of Questions

Culture	442
Defence	
Heavy Industries and Public Enterprises	
Information and Broadcasting	456
Panchayati Raj	453, 458
Petroleum and Natural Gas	444, 446, 447, 452, 454, 457
Railways	443, 459, 460
Rural Development	445, 448, 449, 450, 451, 455, 461
Social Justice and Empowerment	:

Ministry-wise Index to Unstarred List of Questions

Culture	4228, 4229, 4236, 4238, 4245, 4260, 4264, 4290, 4257, 4306, 4316, 4372, 4374, 4444,
Defence	4249, 4254, 4273, 4280, 4310, 4326, 4339, 4343, 4353, 4368, 4381, 4387, 4398, 4407, 4413, 4419, 4429, 4432, 4433, 4435
Heavy Industries and Public Enterprises	4262, 4265, 4283, 4295, 4334, 4427, 4450
Information and Broadcasting	4234, 4242, 4266, 4271, 4274, 4282, 4303, 4314, 4325, 4341, 4350, 4355, 4357, 4378, 4379, 4383, 4384, 4389, 4399, 4406, 4411, 4414, 4421
Panchayati Raj	4352, 4448,
Petroleum and Natural Gas	4244, 4247, 4252, 4255, 4261, 4263, 4270, 4277, 4284, 4286, 4322, 4330, 4331, 4349, 4354, 4356, 4359, 4361, 4362, 4363, 4367, 4370, 4385, 4386, 4390, 4392, 4394, 4410, 4412, 4416, 4418, 4422, 4423, 4424, 4425, 4438, 4447, 4452, 4453
Railways	4227, 4230, 4232, 4233, 4235, 4237, 4239, 4241, 4243, 4246, 4248, 4250, 4251, 4257, 4268, 4269, 4272, 4275, 4276, 4278, 4285, 4287, 4288, 4289, 4291, 4293, 4296, 4298, 4299, 4300, 4301, 4302, 4304, 4305, 4308, 4309, 4311, 4313, 4320, 4323, 4329, 4332, 4333, 4336, 4337, 4340, 4342, 4343, 4344, 4346, 4358, 4360, 4364, 4365, 4369, 4371, 4373, 4380, 4382, 4391, 4393, 4395, 4402, 4403, 4404, 4409, 4426, 4428, 4430, 4431, 4436, 4441, 4442, 4443, 4445, 4451, 4454, 4455.

Rural Development

4226, 4240, 4253, 4279, 4281, 4292, 4312, 4315, 4318, 4319,
4321, 4324, 4338, 4348, 4351, 4366, 4375, 4376, 4377, 4396,
4397, 4400, 4401, 4405, 4408, 4415, 4420, 4437, 4439, 4440,
4446, 4449.

Social Justice and Empowerment

4231, 4256, 4258, 4259, 4267, 4294, 4307, 4317, 4327, 4328,
4335, 4345, 4388, 4417, 4434.

© 2004 By LOK SABHA SECRETARIAT

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha
(Eleventh Edition) and Printed by The Indian Press, G.T. Karnal Road, Delhi-110033.
